Seventeenth Series, Vol. XIV No.7 | Tuesday, December 07, 2021
Agrahayana 16, 1943 (Saka)

LOK SABHA DEBATES

(Original Version)

Seventh Session

(Seventeenth Lok Sabha)

सत्यमेव जयते

(Vol. XIV contains Nos. 01 to 10)

LOK SABHA SECRETARIAT

NEW DELHI

EDITORIAL BOARD

Utpal Kumar Singh
Secretary-General
Lok Sabha

Suman Arora
Joint Secretary

Mahavir Singh
Director

Narad Prasad Kimothi
Sunita Arora
Joint Director

Kamala Subramanian
Editor

© 2021 Lok Sabha Secretariat

None of the material may be copied, reproduced, distributed, republished, downloaded, displayed, posted or transmitted in any form or by any means, including but not limited to, electronic, mechanical, photocopying, recording or otherwise, without the prior permission of Lok Sabha Secretariat. However, the material can be displayed, copied, distributed and downloaded for personal, non-commercial use only, provided the material is not modified and all copyright and other proprietary notices contained in the material are retained.

CONTENTS

Seventeenth Series, Vol. XIV, Seventh Session, 2021/1943 (Saka)
No. 07, Tuesday, December 7, 2021 / Agrahayana 16, 1943 (Saka)

SUBJECT	PAGES
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 121 to 126	12-40
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos. 127 to 140	41-123
Unstarred Question Nos. 1381 to 1610	124-844

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member.

PAPERS LAID ON THE TABLE 843-860

COMMITTEE ON ESTIMATES
Action Taken Statements 861

COMMITTEE ON EMPOWERMENT OF WOMEN
Action Taken Statement 862

STANDING COMMITTEE ON ENERGY
Statements 863-864

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
14th to 17th Reports 865-866

STANDING COMMITTEE ON RURAL DEVELOPMENT PANCHAYATI RAJ
Statements 867-868

STANDING COMMITTEE ON WATER RESOURCES
(i)13th and 14th Reports 869
(ii)Statements 870

STATEMENT BY MINISTER
Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Rural Development on BPL Survey [currently Socio Economic and Caste Census (SECC), 2011] pertaining to the Department of Rural Development, Ministry of Rural Development
Sadhvi Niranjan Jyoti 871

MOTION RE: 26TH REPORT OF BUSINESS ADVISORY COMMITTEE 872

MATTERS UNDER RULE 377 960-980

(i) Need to rename Singrauli-Patna Express as Shri Banshidhar Express

Shri Vishnu Dayal Ram 960-961

(ii) Need to bring Nanded Railway Division under Central Railway Zone

Shri Prataprao Patil Chikhlikar 962

(iii) Need to give impetus to implementation of Pradhan Mantri Awas Yojana (Grameen) in Rajasthan particularly in Udaipur Parliamentary Constituency in the State

Shri Arjunlal Meena 963

(iv) Regarding alleged irregularities in MGNREGA implementation in West Bengal

Dr. Jayanta Kumar Roy 964

(v) Need to take remedial measures to prevent land erosion caused by Sone River in Bihar

Shri Chhedi Paswan 965

(vi) Regarding setting up of a Software Technology Park of India (STPI) at Sambalpur, Odisha

Shri Nitesh Ganga Deb 966

(vii) Regarding opening of two new Kendriya Vidyalayas at Hailakandi and Ram Krishnanagar in Karimganj Parliamentary Constituency

Shri Kripanath Mallah 967

(viii) Regarding construction of a Grand War Memorial at Hilli to commemorate the sacrifices of soldier during the liberation of Bangladesh in 1971

Dr. Sukanta Majumdar 968

(ix) Need to provide funds for railway projects in Amreli Parliamentary Constituency, Gujarat

Shri Naranbhai Kachhadiya 969

(x) Need to observe the birthday of Dr. Rajendra Prasad, the first President of India, as 'Medha Diwas'

Shri Janardan Singh Sigriwal 970

(xi) Regarding development of Sabari Rail Project

Shri Benny Behanan 970

(xii) Regarding provision of clinical rotation facilities for Indian students pursuing MBBS professional degree in China

Shri Rajmohan Unnithan 971

(xiii) Regarding development of a film city in Udhagamandalam

Shri A. Raja 972

(xiv) Regarding problems faced in Railway booking in train No. 02652 & 06020

Shri A.K.P. Chinraj 973

(xv) Regarding creation of a National Judicial Infrastructure Authority

Shri Raghu Rama Krishna Raju 974

(xvi) Regarding permanent solution to stop the erosion caused by Ganga river in Murshidabad district

Shri Khalilur Rahaman 975

(xvii) Regarding change in the code word VT on all air-crafts of country

Shri Gajanan Kirtikar 976

(xviii) Need to construct an underpass at Katahari railway station in Ambedkarnagar, Uttar Pradesh

Shri Ramshiromani Verma 977

(xix) Regarding policy to control the price of cotton yarn and increase cotton production

Shri P.R. Natarajan 978-979

(xx) Need to upgrade College of Agriculture, Nagaur to 'Kendriya Sushk Krishi University' and also release funds for the purpose

Shri Hanuman Beniwal 980

HIGH COURT AND SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT BILL, 2021 981-1127

Motion to Consider 981

Shri Kiren Rijiju 981

Dr. Shashi Tharoor 982-1002

Shri P.P. Chaudhary 1003-1022

Shri Dayanidhi Maran 1022-1026

Shri Kalyan Banerjee 1027-1040

Shri Arvind Sawant 1041-1047

Shrimati Vanga Geetha Viswanath 1047-1050

Shri Mahabali Singh	1051-1053
Shri Pinaki Misra	1054-1061
Shri Shyam Singh Yadav	1062-1064
Shri Mohammed Faizal P.P.	1065-1068
Shri Kodikunnil Suresh	1069-1075
Shri Rajendra Agrawal	1076-1081
Shri Hasnain Masoodi	1082-1085
Shri E.T. Mohammed Basheer	1086-1088
Shrimati Aparupa Poddar	1089-1091
Shri Hanuman Beniwal	1092-1094
Shri N.K. Premachandran	1095-1099
Shri Lavu Srikrishna Devarayalu	1100-1101
Dr. D. Ravikumar	1102-1103
Shri Balubhau Alias Suresh Narayan Dhanorkar	1104-1105
Shri Suresh Pujari	1106-1108
Kunwar Danish Ali	1109-1113
Shri Thomas Chazhikadan	1114-1115
Shri M. Badruddin Ajmal	1116-1117
Dr. Thol Thirumaavalavan	1118-1119
Shri Arun Sao	1120-1121
Shri Adhir Ranjan Chowdhury	1122-1127

[*]ANNEXURE – I

Member-wise Index to Starred Questions 1034

Member-wise Index to Unstarred Questions 1035-1039

***ANNEXURE – II**

Ministry-wise Index to Starred Questions 1040

Ministry-wise Index to Unstarred Questions 1041

[*] Available in Master copy of Debate, placed in Library.

OFFICERS OF LOK SABHA

THE SPEAKER

Shri Om Birla

PANEL OF CHAIRPERSONS

Shrimati Rama Devi

Dr. (Prof.) Kirit Premjibhai Solanki

Shri Rajendra Agrawal

Shri Kodikunnil Suresh

Shri A. Raja

Shri P.V. Midhun Reddy

Shri Bhartruhari Mahtab

Shri N.K. Premachandran

Dr. Kakoli Ghosh Dastidar

SECRETARY GENERAL

Shri Utpal Kumar Singh

LOK SABHA DEBATES

LOK SABHA

Tuesday, December 7, 2021/Agrahayana 16, 1943 (Saka)

The Lok Sabha met at Eleven of the Clock.

[HON. SPEAKER *in the Chair*]

… (व्यवधान)

माननीय अध्यक्ष : हर आदमी तख्ती लेकर आ जाता है। यह क्या तरीका है?

… (व्यवधान)

11.01 hrs

At this stage, Shri B.B. Pati, Shrimati Kavitha Malothu and some other hon. Members came and stood on the floor near the Table.

… (व्यवधान)

माननीय अध्यक्ष : प्रश्न काल

… (व्यवधान)

11.02 hrs

ORAL ANSWERS TO QUESTIONS

माननीय अध्यक्ष : प्रश्न संख्या 121, श्रीमती सुप्रिया सदानंद सुले ।

(Q.121)

SHRIMATI SUPRIYA SADANAND SULE : The SHGs has been a great movement and a game changer for most women in this country. A lot of innovation has been done in the schemes. We do realize that SHG is a great movement, but on the field, access to banking and marketing is still a big challenge for most of the women. There is a lot of incubation technology being done and innovation being done. I would like to ask from the hon. Minister what innovation, banking linkages, and marketing intervention is the Government doing according to the demands of the market in this new 21^{st} century.

साध्वी निरंजन ज्योति: माननीय अध्यक्ष महोदय, सदन को बताते हुए मुझे खुशी हो रही है कि माननीय सांसद महोदया ने स्वयं सहायता समूह की बहनों की तारीफ की है। … (व्यवधान) वर्ष-2014 के बाद से स्वयं सहायता समूह की बहनों को गति से आगे बढ़ाने के लिए काम किया गया है। अभी आपने देखा होगा कि स्वयं सहायता समूह की जो बहनें हैं, वे घर से बाहर कभी नहीं निकलती थीं। … (व्यवधान) आज वे मार्केटिंग कर रही हैं।

महोदय, माननीय सांसद महोदया का जो सवाल है, उसका जवाब यह है कि हम उस दिशा में काम कर रहे हैं और एसएचजी की जो बहनें हैं, उनके लिए वर्ष 2013-14 के बाद से आज की तारीख में, माननीय प्रधान मंत्री जी ने इस देश की बहनों को आगे बढ़ाने के लिए, सशक्त बनाने के लिए महिला सशक्तीकरण की दिशा पर बजट में 10 लाख से बढ़ाकर 20 लाख रुपये तक का लोन

कर दिया है। ... (व्यवधान) मुझे यह बताते हुए खुशी हो रही है कि बहनों का जो एनपीए था, वह कम हुआ है और समय पर लोन लेकर वे उसे समय पर भर भी रही हैं। रही मार्केटिंग की बात, तो उस पर भी हम काम कर रहे हैं। जैसे ही हमारे संसाधन जुट जाएंगे, हम बहनों को मार्केटिंग भी देंगे और बाहर भेजने की जो बात है, उस पर भी हमारी सरकार काम कर रही है। ... (व्यवधान)

SHRIMATI SUPRIYA SADANAND SULE : My second supplementary question is this. In the NRLM, there has been a tie up with the World Bank for digital training of women. So, I would like to ask the hon. Minister what specific intervention is the Government doing for digital literacy of women. The World Bank agreement is being done. On the field, MAVIM does the work and banks are given target so that SHG women become digitally literate, but that is not the ground reality. So, what specific intervention is the Government making for digital work and training for digital literacy of women in the Self Help Groups?

साध्वी निरंजन ज्योति : अध्यक्ष महोदय, माननीय सांसद का सवाल 'डिजिटल' के संबंध में है। ... (व्यवधान) मैं आज यह कह सकती हूं कि हमारे इस समूह की बहनें बैंक सखी भी हैं। डिजिटल की इतनी पहुंच हुई है कि बैंक सखी बनकर समूह की बहनों का लेनदेन वही कर रही हैं। ... (व्यवधान) मैं मानती हूं कि आज डिजिटल का युग है और उस दिशा में सरकार काम कर रही है। मैं बताना चाहती हूं कि स्टार्ट-अप, ग्राम उद्यमिता कार्यक्रम, आजीविका ग्रामीण एक्सप्रेस योजना, राष्ट्रीय ग्रामीण आर्थिक परियोजना में न्यूनतम एक लाख तक हम लोग उनको आगे ले जाने का काम कर रहे हैं। ... (व्यवधान)

मुझे खुशी है कि अभी दिल्ली में एक सरस मेला लगा था।... (व्यवधान) उसमें अधिकतर महिलाओं ने डिजिटल लेन-देन ही किया है।... (व्यवधान) यह खुशी की बात है कि बहनें इस दिशा में काम कर रही हैं।... (व्यवधान)

ग्रामीण विकास मंत्री तथा पंचायती राज मंत्री (श्री गिरिराज सिंह): महोदय, मैं इसमें एक टिप्पणी करना चाहता हूँ।... (व्यवधान) सुप्रिया सूले जी ने दो विषयों को रखा है।... (व्यवधान)

माननीय अध्यक्ष : आप पूरा जवाब मत दो**,** या तो पूरा जवाब आप ही दे देते।

... (व्यवधान)

श्री गिरिराज सिंह : महोदय**,** ठीक है।

माननीय अध्यक्ष : ठीक है। आगे बढ़िए।

श्री कुलदीप राय शर्मा जी – उपस्थित नहीं।

डॉ. बीसेट्टी वेंकट सत्यवती।

DR. BEESETTI VENKATA SATYAVATHI : Thank you, Speaker, Sir. … (*Interruptions*) The e-commerce company, Flipkart, has signed an MoU under the Flipkart Samarth Programme with the Ministry of Rural Development of the Government of India. … (*Interruptions*) Can the Minister of Rural Development state what capacity-building activities and rural produces are promoted by Flipkart to encourage the Self-Help Groups in the country? … (*Interruptions*) Thank you very much, Sir. … (*Interruptions*)

माननीय अध्यक्ष : माननीय मंत्री जी।

... (व्यवधान)

साध्वी निरंजन ज्योति : महोदय, अभी नवम्बर में ही हम लोगों ने फ्लिपकार्ट के साथ एक समझौता किया है **।**... (व्यवधान) उसके द्वारा लेन-देना होगा।... (व्यवधान) क्योंकि यह महिलाओं का ग्रुप है, अभी बाहर जाने में अक्षम हैं, लेकिन हम लोग समझौता कर रहे हैं, जिसकी माननीय सदस्या ने चर्चा की है।... (व्यवधान) वह अभी कार्य पर है और समझौता भी हुआ है।... (व्यवधान) मुझे लग रहा है कि लगभग 13 समूहों ने उस पर अपलोड किया है।... (व्यवधान)

SUSHRI MAHUA MOITRA : Thank you, Sir. … (*Interruptions*) This is a follow-up to the question on e-commerce. … (*Interruptions*) Is there any plan by the Ministry so that individual Self-Help Groups across States, without going through the Central portal, at the district-level will be able to tie up with local companies to sell their products throughout the country with help from the Centre? … (*Interruptions*)

श्री गिरिराज सिंह : महोदय**,** मैं आपकी इजाजत लेकर कहना चाहूँगा कि वर्ष 2014 में जब हम देश में आए थे**,** उस समय देश में केवल 2.35 करोड़ महिलाएं जुड़ी थीं और 80 हजार करोड़ इनका लिंकेज था और 9.89 उसका एनपीए था।… (व्यवधान) आज देश के अंदर 8 करोड़ से भी अधिक महिलाएं इससे जुड़ी हैं।… (व्यवधान) 73 लाख ग्रुप्स हमारे हुए हैं और यह चार लाख करोड़ से अधिक है।… (व्यवधान) अब टोटल डीबीटी के माध्यम से बैंकिंग होता है।… (व्यवधान) लिंकेज जोड़ने का सवाल जो माननीय सदस्या ने रखा है, हम केवल फ्लिकार्ट से ही नहीं, बल्कि कई राज्यों ने अमेजॉन से, हर राज्य ने अपने-अपने तरीके से ई-कॉमर्स से लेकर सरस मेले तक लिंक किया है और उसके हाट भी बना रहे हैं।… (व्यवधान) लगभग 1200 हाट अभी देश के अंदर चल रहे हैं।… (व्यवधान) आने वाले दिनों में मेरा लक्ष्य है कि महिलाओं की आमदनी साल में एक लाख रुपये कैसे हो।… (व्यवधान) केवल डिजिटल ही नहीं, बल्कि पूर्णरूपेण ट्रांसपेरेंसी के तहत डिजिटल ही होगा, यह हमारा लक्ष्य है।… (व्यवधान)

SHRIMATI VANGA GEETHA VISWANATH : Sir, has any special provision been made for developing the women SHGs to become entrepreneurs since the women SHGs are getting high scale of finance -- that is, between Rs. 10 lakh and Rs. 20 lakh through banks -- based on the corpus of the Groups? … (*Interruptions*) If so, kindly state the detailed provisions made *viz*. extent of

subsidy given, margin money, exemption of stamp duty, IT, GST, etc. … (*Interruptions*)

Our hon. Chief Minister, Shri Y.S. Jagan Mohan Reddy *Garu* started the YSR *Sunna Vaddi Padakkam* Scheme. This scheme provides zero-interest crop loans for women working in the Self-Help Groups (SHG). This scheme improves the financial conditions of women working in the SHGs, along with social security. I would also like to know from the Minister whether the Government is in the process of framing a similar scheme at the Central level to provide zero-interest loans for the SHGs under the National Rural Livelihood Mission.

श्री गिरिराज सिंह : माननीय अध्यक्ष जी, वर्ष 1999 से स्वर्ण जयंती ग्राम स्वराज योजना के तहत एसएचजी का प्रोग्राम चल रहा है । समय-समय पर भारत सरकार ने भी 250 जिलों में इंट्रेस्ट सबवेंशन पर सात प्रतिशत पर ऋण दिया है, उसमें तीन प्रतिशत इंट्रेस्ट सबवेंशन है और जिनको 12 प्रतिशत पर मिलता है, उसमें भी पांच प्रतिशत इंट्रेस्ट देते हैं। कई राज्यों ने अपने-अपने ढंग से योजना बनाई है । राज्य और केन्द्र सरकार मिलकर इस योजना के माध्यम से उन महिलाओं के लिए, जो गरीबी में हैं और जिनके लिए गाँव में रोजगार नहीं है, रोजगार भी मुहैया करवा रही है । प्रधान मंत्री जी ने 10 लाख से 20 लाख रुपये क्रेडिट किया है । योजना के अनुसार बैंकों से जिनकी जैसी क्षमता होती है, वे वैसा कारोबार करते हैं।

माननीय अध्यक्ष : प्रश्न संख्या 122, **श्री सी. एन. अन्नादुरई** ।

(Q. 122)

SHRI C.N. ANNADURAI : Will the hon. Minister apprise the details of number of candidates from the SCs, the STs and the OBCs in the National Young Leaders Programme (NYLP) in Tamil Nadu since its inception?

श्री निशीथ प्रामाणिक : अध्यक्ष महोदय, माननीय सदस्य ने बहुत ही अच्छा प्रश्न किया है। सन् 2014 के बाद से भारत के आदरणीय प्रधान मंत्री जी का यह लक्ष्य है कि कैसे भारत को युवा भारत बनाया जाए, इंडिया को कैसे यंग इंडिया बनाया जाए, इंडिया को कैसे फिट इंडिया बनाया जाए ।... (व्यवधान) आदरणीय प्रधान मंत्री जी के मार्गदर्शन में युवा कार्यक्रम एवं खेल मंत्रालय, भारत सरकार के माध्यम से नेशनल यंग लीडर्स प्रोग्राम की शुरुआत सन् 2014 में की गई थी और तब से लेकर आज तक नेशनल यंग लीडर्स प्रोग्राम में तमिलनाडु के लगभग 3,29,241 युवाओं ने इसमें भाग लिया है ।... (व्यवधान) इनमें से अनुसूचित जनजाति के 6,706, अनुसूचित जाति के 85,221, अन्य पिछड़े वर्गों के 1,40,508 एवं बाकी वर्गों के 95,870 युवाओं ने इसमें बढ़-चढ़ कर भाग लिया है। ... (व्यवधान)

SHRI C.N. ANNADURAI : Sir, I would like to know how many NYLP activities has been held in Tamil Nadu, specially in Tiruvannamalai. Would the Minister provide details of women participation from the SCs, the STs and the OBCs categories? Is there any proposal to restructure the NYLP in the country, in general, and in Tamil Nadu, in particular?

श्री निशीथ प्रामाणिक : अध्यक्ष महोदय, मैं माननीय सदस्य को सूचित करना चाहूंगा कि तिरुवन्नामलाई में नेशनल यंग लीडर्स प्रोग्राम की शुरुआत से अब तक कुल 97 एनवाईएलपी प्रोग्राम कराए जा चुके हैं, जिनमें अनुसूचित जनजाति के 498, अनुसूचित जाति के 981 और अन्य पिछड़े वर्गों की लगभग 1788 महिलाओं ने भाग लिया है। मैं माननीय सदस्य को यह भी बताना

चाहूंगा कि वर्तमान में एनवाईएलपी प्रोग्राम को रीस्ट्रक्चर करने का भारत सरकार का कोई इरादा नहीं है।... (व्यवधान)

श्री अनुराग शर्मा: अध्यक्ष महोदय, मंत्री जी ने काफी विस्तार में जवाब दिया है।... (व्यवधान) मैं मंत्री जी से दो चीजें पूछना चाह रहा हूं, क्योंकि विशेष रूप से यह युवाओं का प्रोग्राम है। युवाओं को एनवायरमेंट, कंज़र्वेशन, वुमेन एम्पॉवरमेंट और स्किल डेवलपमेंट आदि प्रोग्राम्स में जोड़ा जा रहा है। मंत्री जी से मेरा सवाल है कि पिछले चार सालों में उत्तर प्रदेश के एलोकेशन और फंड यूटिलाइज़ेशन, दोनों में ही कॉन्सटेंटली गिरावट क्यों रही है? विशेष रूप से मेरे संसदीय क्षेत्र – झांसी और ललितपुर जिले में कितने कार्यक्रम हुए और इन कार्यक्रमों से क्या लाभ मिला?

श्री निशीथ प्रामाणिक : अध्यक्ष महोदय, माननीय सांसद जी को मैं यह बताना चाहूंगा कि अब तक झांसी में एनवाईएलपी कार्यक्रम के तहत कुल 63 नेबरहुड यूथ पार्लियामेंट आयोजित की जा चुकी हैं। इनमें कुल 3588 युवाओं ने बढ़-चढ़ कर भाग लिया है। वर्ष 2014 से ले कर वित्तीय वर्ष 2020-21 तक कुल 11 करोड़ 50 लाख रुपये तक की धनराशि उत्तर प्रदेश राज्य के लिए आवंटित की गई थी, जिसके माध्यम से सांसद महोदय के संसदीय क्षेत्र झांसी में 63 और ललितपुर में 49 नेबरहुड यूथ पार्लियामेंट कार्यक्रमों का आयोजन किया गया और इसमें कुल 13 लाख 44 हज़ार रुपये खर्च किए गए हैं।

श्री प्रसून बनर्जी: सर, मैं स्पोर्ट्समैन के नाते मिनिस्टर से प्रश्न पूछना चाहता हूँ। पहला, हमारे मणिपुर में स्पोर्ट्स यूनिवर्सिटी कहां है? मणिपुर में फर्स्ट क्लास स्पोर्ट्स यूनिवसिर्टी बननी चाहिए। केरल, वेस्ट बंगाल, मुंबई, यूपी आदि में स्पोर्ट्स यूनिवसिर्टीज़ होनी चाहिए। स्पोर्ट्समैन को नीचे से उठाने के लिए कभी हम जो सुनते थे, हम जो चाहते हैं, हम लोग बोलते थे कि 'कैश दैम यंग' । सभी राज्यों में स्पोर्ट्समैन्स को कैसे बढ़ाया गया है? 'खेलो इंडिया' में हम लोगों ने कितने प्लेयर्स बनाए हैं, कितने स्पोर्टमैन बनाए हैं? हम अपने मिनिस्टर भाईसाहब से यह पूछना चाहते हैं कि हमारी मणिपुर स्पोर्ट्स यूनिवर्सिटी किधर है? दूसरा, 'कैश दैम यंग' के तहत कितने स्पोर्ट्समैन्स को आगे बढ़ाया गया है? ... (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, प्लीज़। माननीय मंत्री जी उत्तर दें।

… (व्यवधान)

सूचना और प्रसारण मंत्री तथा युवक कार्यक्रम और खेल मंत्री (श्री अनुराग सिंह ठाकुर): अध्यक्ष महोदय, माननीय सांसद जी स्वयं फुटबॉल के बड़े खिलाड़ी रहे हैं और खेलों के प्रति यह जानकर प्रसन्न भी हुए होंगे कि जिस तरह से देश के माननीय प्रधान मंत्री जी ने टोक्यो ऑलंपिक्स में जाने से पहले भी खिलाड़ियों से बातचीत कर के उनका मनोबल बढ़ाया था। … (व्यवधान) न केवल ओलंपिक्स**,** बल्कि पैरालंपिक्स में भी आज तक सबसे ज्यादा मेडल्स भारत ने जीतने का काम किया है। … (व्यवधान) महोदय, आपने भी सदन के माध्यम से सबको बधाई देने का काम किया था। लेकिन इसकी नींव उससे कई वर्षों पहले रखी गई थी। … (व्यवधान) महोदय, चाहे वह मिशन ओलंपिक सेल बनाने की बात हो या टॉप स्कीम बनाने की बात हो। … (व्यवधान) उसके माध्यम से हमारे एलीट खिलाड़ियों को देश भर से चुन कर देश और विदेश में ट्रेनिंग देने का काम किया जाता है। … (व्यवधान) लगभग 90 करोड़ रुपये उनकी ट्रेनिंग, बोर्डिंग, लॉजिंग और आउट ऑफ पॉकेट एलाउंस पर खर्च किया गया। … (व्यवधान) इस कार्यक्रम को हम आगे भी चला रहे हैं। … (व्यवधान) मैंने कुछ दिन पहले ही मिशन ओलंपिक्स कमिटी का गठन कर दिया है, ताकि वर्ष 2024 के ओलंपिक्स की तैयारी भी हम पहले से कर पाएं और उसमें भी खिलाड़ियों का हिस्सा बड़े रूप में रखा गया है। … (व्यवधान) जहां तक नैशनल स्पोर्ट्स यूनिवसिर्टी की बात है, माननीय प्रधान मंत्री जी ने नॉर्थ ईस्ट की ओर, विशेष प्राथमिकता रखी है। पूर्व की सरकारों में लुक ईस्ट की बात चलती थी। हमने एक्ट ईस्ट की बात की है और नैशनल स्पोर्ट्स यूनिवसिर्टी 550 करोड़ रुपये की लागत से बनाने के लिए वहां नींव पत्थर भी रखा है। मणिपुर के इम्फाल में यह नैशनल स्पोर्ट्स यूनिवसिर्टी बनने जा रही है। कोविड के कारण पिछले कुछ दिनों में उसके कार्यों में कमी आई है। … (व्यवधान) लेकिन आप देखेंगे कि इसमें बहुत तेज़ से प्रगति होगी और देश को अपनी नैशनल स्पोर्ट्स यूनिवर्सिटी मिलेगी।

माननीय अध्यक्ष : प्रश्न संख्या 123, श्री मनसुखभाई धनजीभाई वसावा।

(Q. 123)

श्री मनसुखभाई धनजीभाई वसावा : अध्यक्ष महोदय, आपने मुझे प्रश्न पूछने की अनुमति दी। … (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, पहले क्वेश्चन नंबर बोलिए।

… (व्यवधान)

श्री मनसुखभाई धनजीभाई वसावा : अध्यक्ष महोदय, आपने मुझे प्रश्न पूछने की अनुमति दी, मैं आपका बहुत-बहुत आभारी हूँ।… (व्यवधान)

महोदय, मैं आपके माध्यम से माननीय मंत्री से पूछना चाहता हूँ कि पहाड़ों एवं वनों में ऐसे गाँव हैं, ऐसे ग्रामीण क्षेत्र हैं, जो सड़कों की सुविधाओं से वंचित हैं। वहाँ अच्छी सड़क नहीं होने की वजह से स्कूल तथा बाजार में जाने के लिए ग्रामीण जनों को बहुत तकलीफ होती है।… (व्यवधान) पहाड़ों एवं वन क्षेत्र के ऐसे दूरदराज इलाकों में प्रधानमंत्री ग्राम सड़क योजना के तहत क्या कोई सड़क बनाने का आयोजन है? इस बारे में मैं माननीय मंत्री जी से जानना चाहता हूँ।… (व्यवधान)

साध्वी निरंजन ज्योति: अध्यक्ष महोदय, प्रधानमंत्री सड़क योजना फर्स्ट, टू और थ्री के तहत माननीय सदस्य ने पहाड़ी क्षेत्रों की बात रखी है।… (व्यवधान) पहाड़ी क्षेत्रों के लिए प्रदेश की ओर से जो सड़कें स्वीकृत होकर आती हैं, उनको हम अनुमति देते हैं। इसकी विशेषता यह है कि मैदानी क्षेत्र में 500 की बसावट, हिल एरिया में 250 की और जहाँ नक्सल प्रभावित क्षेत्र हैं, वहाँ 100 की आबादी में सड़क देते हैं। वहाँ से जो सड़कें स्वीकृत होकर आती हैं, उनको हम अनुमति देते हैं। माननीय सदस्य ने जो प्रश्न उठाया है, मुझे लग रहा है कि हम इसी आधार पर काम करते हैं।… (व्यवधान)

श्री मनसुखभाई धनजीभाई वसावा : अध्यक्ष जी, मैं माननीय मंत्री जी से दूसरा प्रश्न पूछना चाहता हूँ कि प्रधानमंत्री सड़क योजना के तहत कई सड़कें मंजूर हो जाती हैं, लेकिन अनेक कारणों की वजह से वे निर्धारित समय के अंदर पूर्ण नहीं हो पाती हैं। अगर चयन प्रक्रिया को थोड़ा चेंज किया

जाए, चयन प्रक्रिया में संसद सदस्य को शामिल किया जाए तो इस प्रकार की प्रॉब्लम सॉल्व हो सकती है।… (व्यवधान)

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि क्या किसी भी लोक सभा क्षेत्र में, जो एम.पी. हैं, उनके साथ परामर्श करने के बाद चयन प्रक्रिया की जाएगी? … (व्यवधान)

साध्वी निरंजन ज्योति: अध्यक्ष महोदय, यह सांसद की सहमति से ही चयन होकर आती है।… (व्यवधान)

माननीय अध्यक्ष: मंत्री जी, आप माइक को सीधा करके बोलिए।

… (व्यवधान)

साध्वी निरंजन ज्योति: अध्यक्ष महोदय, यह सांसद की सहमति से ही स्वीकृत होकर आती है। जहाँ सांसदों की स्वीकृति नहीं ली जा रही है, अगर ऐसा कोई विषय है तो हम कार्रवाई करेंगे।… (व्यवधान)

श्री श्याम सिंह यादव : माननीय अध्यक्ष जी, मैं बहुत खुश हूँ कि पूरे सेशन में, जब से मैं चुनकर आया हूँ, पहली बार मेरा सवाल स्टार्ड क्वेश्चन में आया है और वह भी संयुक्त रूप से। मैं आपको बधाई देता हूँ और आप मुझे बधाई दें कि मेरा पहला सवाल आया है।… (व्यवधान)

महोदय, आप मुझे दो सप्लीमेन्ट्री पूछने की इजाजत दें।… (व्यवधान)

माननीय अध्यक्ष: एक ।

… (व्यवधान)

श्री श्याम सिंह यादव : महोदय, ठीक है, मैं एक ही में बोल देता हूँ।… (व्यवधान)

माननीय अध्यक्ष जी, उत्तर प्रदेश में पीएमजीएसवाई के तहत जो सड़कें बन रही हैं, उनकी क्वालिटी बहुत ही खराब है। अभी आपने हाल में देखा होगा कि बिजनौर में एक सड़क पर नारियल फोड़ा गया तो नारियल नहीं टूटा, लेकिन सड़क टूट गई।… (व्यवधान) इसी तरह मेरे क्षेत्र में कई बार कहने के बावजूद भी गुणवत्ता में अच्छी सड़कें नहीं बन रही हैं।… (व्यवधान) मैंने

व्यक्तिगत रूप से निरीक्षण भी किया है। वहाँ सड़कें गुणवत्ता में ठीक नहीं बन रही हैं। मैं आपसे अनुरोध करता हूँ कि पहली स्टेज में यह किया जाए कि अगर सड़क पर कोई नारियल फोड़े तो नारियल भी फूटे और सड़क भी फूटे।... (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य आप प्रश्न पूछें।

... (व्यवधान)

श्री श्याम सिंह यादव : महोदय, उसकी अगली स्टेज में ऐसा करें कि नारियल फूटे और सड़क न टूटे।... (व्यवधान)

क्या आप जौनपुर की सड़कों की गुणवत्ता की जांच नेशनल क्वालिटी मॉनीटर से करवाने की कृपा करेंगे? मैं यह दरख्वास्त करता हूं।

साध्वी निरंजन ज्योति: माननीय अध्यक्ष महोदय, यद्यपि यह मूल प्रश्न से हटकर है, फिर भी मैं बताना चाहूंगी कि हमारी गुणवत्ता की जांच के लिए ... (व्यवधान)

माननीय अध्यक्ष: क्वालिटी में पूछने पर प्रश्न क्यों हटकर है? आप यह बताइए।

... (व्यवधान)

साध्वी निरंजन ज्योति: हम इसकी जांच कराएंगे, लिख करके देंगे।... (व्यवधान)

माननीय अध्यक्ष: आप ऐसा मत करिए। आपको जवाब देना पड़ेगा।

... (व्यवधान)

साध्वी निरंजन ज्योति: जहां की सड़कें होंगी, उसकी हम जांच करायेंगे। यद्यपि जहां सड़क बनती है, वहां लैब भी होती है, केंद्र की लैब होती है, प्रदेश की भी लैब होती है। अगर कोई सड़क की शिकायत है, तो हम उसकी जांच करवाएंगे। ... (व्यवधान)

श्री प्रद्युत बोरदोलोई : सर, मैं मंत्री जी से जानना चाहूंगा कि पीएमजीएसवाई की जो मॉनीटरिंग की जाती है, अगर कोई स्टेट हमेशा अपना टार्गेट मिस करता है, जैसे मेरा होम स्टेट असम वर्ष 2017 से 2021 तक लगातार चार साल से टार्गेट मिस कर रहा है, तो आपकी मॉनीटरिंग के बाद कोई

स्टेट अगर यह टार्गेट मिस करता है, तो आप क्या कार्रवाई करते हैं?... (व्यवधान) जो अनइंप्लीमेंटेड रोड्स हैं, क्या इसको आप कैरी ओवर करने के लिए परमीशन देते हैं?...(व्यवधान)

ग्रामीण विकास मंत्री तथा पंचायती राज मंत्री (श्री गिरिराज सिंह): माननीय अध्यक्ष महोदय, माननीय सदस्य ने जो विषय उठाया है, पीएमजीएसवाई-1, पीएमजीएसवाई-2 और पीएमजीएसवाई-3, इसमें पीएमजीएसवाई-1 के कंप्लीशन का काम वर्ष 2022 में खत्म होगा। पीएमजीएसवाई-2 में जितना काम राज्य सरकारों ने किया, उसका ढाई गुना हमने पीएमजीएसवाई-3 में दिया। राज्यों को ही इससे नुकसान होता है। राज्य के सांसद अपने राज्य के मंत्रियों से मिलें और विभाग से बात करें।... (व्यवधान)

श्रीमती हेमामालिनी : अध्यक्ष जी, हर गांव तक सड़क पहुंचाने का अटल जी का जो सपना था, वह सपना आज हमारे माननीय प्रधान मंत्री के नेतृत्व में साकार हो रहा है।... (व्यवधान) इस योजना से गांव में रहने वाले लोगों, विशेषकर हमारे किसानों के जीवन में क्रांतिकारी बदलाव आया है। मैं अपनी सरकार को इसके लिए बहुत-बहुत बधाई देती हूं।... (व्यवधान) वर्तमान में न्यूनतम 5 किलोमीटर लंबाई की सड़कों के निर्माण का प्रावधान प्रधान मंत्री ग्राम सड़क योजना के अंतर्गत है, जिसके कारण 5 किलोमीटर से कम दूरी के अत्यावश्क मार्ग इस योजना के तहत नहीं बन पाते हैं।... (व्यवधान) क्या सरकार योजना के तहत सड़क की न्यूनतम 5 किलोमीटर लंबाई संबंधी प्रावधान को संशोधित कर कम करने, 2.5 किलोमीटर पर विचार कर सकती है?...(व्यवधान) मैं बताना चाहती हूं कि मेरे लोक सभा क्षेत्र मथुरा के कई गांव मिनिमम 5 किलोमीटर के प्रावधान के कारण इस योजना से वंचित हैं।... (व्यवधान)

साध्वी निरंजन ज्योति: माननीय अध्यक्ष महोदय, थ्री फेज़ में जो हमारी सड़कें ली गई हैं, उसमें बाजार, विद्यालय, अस्पताल आदि को जोड़ने का प्रावधान है, लेकिन 5 किलोमीटर से नीचे जोड़ने का अभी कोई प्रावधान नहीं है।... (व्यवधान)

SHRI ADHIR RANJAN CHOWDHURY : Sir, I would like to draw the attention of the hon. Minister to part (d) of the Answer where it has been stated that at district level, DISHA headed by hon. Member of Parliament monitors the implementation of various schemes of the Government of India including PMGSY. … (*Interruptions*) मंत्री जी, मैं वर्ष 2012 से दिशा कमेटी का चेयरमैन बना हुआ हूं, लेकिन यह सब पेपर में है, लेटर में है, स्पिरिट में नहीं है।… (व्यवधान)

वर्ष 2012 से आज तक यानी वर्ष 2021 तक एक भी दिशा कमेटी की मीटिंग नहीं हुई। मेरा कसूर यह है कि मैं कांग्रेस पार्टी का एमपी हूं, इसलिए पिछले इतने वर्षों से एक बार भी दिशा कमेटी की मीटिंग नहीं बुलाई गई, जिसमें मैं शिरकत कर सकूं और चेयरमैन की पद की गरिमा बना सकूं। I feel I have been deprived of my legitimate… (*Interruptions*) I would like the hon. Minister to reply to my question. … (*Interruptions*)

माननीय अध्यक्ष: धन्यवाद।

… (व्यवधान)

श्री गिरिराज सिंह: माननीय अध्यक्ष महोदय, मैं अधीर रंजन जी की पीड़ा समझ सकता हूं, यह पुराने सांसद हैं। अगर दिशा की बैठक बंगाल में नहीं हुई है तो यह ममता बनर्जी की सरकार या पूर्ववर्ती सरकारों ने नहीं की। हमने इस पर कार्रवाई के लिए पत्र लिखा है। आप मुझे पत्र दें ताकि संसद के अंदर इस पर कार्रवाई के तहत मैं राज्य सरकार को कार्रवाई के लिए लिख सकूं।…(व्यवधान)

श्री विनायक भाउराव राऊत : माननीय अध्यक्ष जी, अभी पीएमजीएसवाई फेज़-3 चल रहा है। मंत्री महोदय ने फेज़-1 और फेज़-2 में काफी सहूलियतें दी थीं। जैसा हेमा मालिनी जी ने कहा कि पांच किलोमीटर की कंडीशन के बारे में फिर एक बार सोचने की आवश्यकता है।

मेरी विनती है कि जैसे नार्थ-ईस्ट में 250 आबादी वाले गांवों को रास्ता मिल रहा है, वैसे ही वैस्टर्न घाट के पहाड़ी एरिया में बसे गांवों में 250 आबादी वाले गांवों को रास्ते की आवश्यकता है। क्या मंत्री महोदय इन दो विषयों पर निर्णय लेने की कुछ व्यवस्था करेंगे? …(व्यवधान)

श्री गिरिराज सिंह: माननीय राऊत जी ने जो विषय उठाया है, प्रथम में कनैक्टिविटी, दूसरे में अपग्रेड करने और तीसरे में यूटिलिटी को और बढ़ाने का विषय है।

जहां तक रोड थ्रू की बात है, जहां स्कूल हो, कॉलेज हो, ब्लॉक हो, बाजार हॉट हो और अस्पताल हो, मैं प्रार्थना करूंगा, यह निर्णय जन समुदाय की सुविधा के लिए लिया गया है।…(व्यवधान)

माननीय अध्यक्ष: रूडी जी, आप शार्ट में पूछिए, आप लंबा प्रश्न पूछते हैं।

…(व्यवधान)

श्री राजीव प्रताप रूडी : माननीय अध्यक्ष जी, मैं तो बैकवर्ड राज्य का बैकवर्ड हूं।…(व्यवधान)

बिहार में फेज़-3 में 6162 किलोमीटर की स्वीकृति दी है। आज जिसे देश भर में लोग बैकवर्ड कह रहे हैं, मैं भी उसी श्रेणी में आजकल आ रहा हूं। इस बैकवर्ड राज्य को 6612 किलोमीटर की स्वीकृति के लिए भारत सरकार के पास कितने का प्रस्ताव आ चुका है और कितनी स्वीकृति दी जा चुकी है? …(व्यवधान)

श्री गिरिराज सिंह: माननीय अध्यक्ष जी, वैसे तो यह इस प्रश्न का भाग नहीं है। माननीय सदस्य ने पूछा है, वह वरिष्ठ सदस्य हैं, 1300 किलोमीटर सड़कों की स्वीकृति की है और मेरे पास नहीं है। …(व्यवधान)

श्री सुभाष चन्द्र बहेड़िया : मैं आपके माध्यम से मंत्री जी से कहना चाहता हूं कि प्रधान मंत्री सड़क योजना में गांवों को जोड़ने की बात है। वर्ष 2001 के हिसाब से 500 की आबादी की बात थी, जबकि वर्ष 2011 का सेंसस हो गया, इसमें भी काफी गांव 500 की आबादी से ज्यादा हो चुके हैं।…(व्यवधान)

श्री नामा नागेश्वर राव : माननीय अध्यक्ष जी, मुझे कुछ कहना है।

माननीय अध्यक्ष: क्या कहना है?

…(व्यवधान)

श्री सुभाष चन्द्र बहेड़िया : जो राजस्व गांव घोषित हुए हैं, जिनकी आबादी 500 है, माननीय मंत्री जी उनको कब जोड़ने का इरादा रखते हैं? दूसरी या तीसरी स्कीम में गांव जोड़ने का प्रावधान नहीं है। जिन गांवों की आबादी 500 हो चुकी है, उनको पीएमजीएसवाई में कब जोड़ा जाएगा?

श्री नामा नागेश्वर राव: हम इतने दिन से किसानों के बारे में बोल रहे हैं, हमारी बात का कोई जवाब नहीं आ रहा है। …(व्यवधान)

श्री गिरिराज सिंह: माननीय सभापति जी**,** मैं फिर कह रहा हूं कि फेज़-1 में कनैक्टिविटी का विषय था**,** फेज़-2 में अपग्रेडेशन का विषय था और फेज़-3 में अपग्रेडेशन के विषय को लिया गया है। यह वर्ष 2021 तक पूरा होगा **।**… (व्यवधान)

श्री नामा नागेश्वर राव: इसमें दिक्कत क्या है, वे खरीद रहे हैं तो खरीदने दो। … (व्यवधान) कोई बात नहीं सुन रहा है। … (व्यवधान)

माननीय अध्यक्ष: प्रश्न संख्या 124

श्री रमेश चन्द्र माझी।

… (व्यवधान)

(Q. 124)

श्री रमेश चन्द्र माझी : अध्यक्ष महोदय, माननीय मंत्री जी ने कहा है कि भारत में 237 एक्रिडिटेड एकेडमी हैं, उनमें से 8 एकेडमी ओडिशा में हैं । मैं सदन को सूचित करना चाहता हूं कि माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने ओडिशा में स्पोर्ट्स इंफ्रास्ट्रक्चर डेवलप कर चुके हैं । आपको पता होगा कि वर्ष 2018 में वर्ल्ड कप मेन्स हॉकी ओडिशा में हो चुका है । भुवनेश्वर को स्पोर्ट्स कैपिटल भी कहा जाता है । भारत में ओडिशा एक ऐसा राज्य है, जो एक नेशनल टीम को स्पांसर कर रहा है । वर्ष 2023 में वर्ल्ड कप मेन्स हॉकी बिरसा मुंडा इंटरनेशनल स्टेडियम, राउरकेला में होगा । उसमें ओडिशा गवर्नमेंट 120 करोड़ रुपये का काम कर रही है, जो वर्ष 2022 में कम्प्लीट हो जाएगा । मेरा माननीय मंत्री जी से प्रश्न है कि 'खेलो इंडिया' में कितने खिलाड़ियों को वित्तीय सहायता दी जा रही है और ओडिशा के कितने खिलाड़ियों को वित्तीय सहायता मिली है? धन्यवाद ।

<u>11.35 hrs</u>

At this stage, Shri B.B. Patil, Shrimati Kavitha Malothu and some other hon. Members left the House.

श्री निशीथ प्रामाणिक: अध्यक्ष महोदय, सबसे पहले तो मैं माननीय सदस्य ने जो प्रश्न पूछा है, उसके लिए उनको धन्यवाद देना चाहूंगा । इस बार ओलंपिक और पैरा ओलंपिक में जो भारत का प्रदर्शन रहा है, विशेष रूप से ओलंपिक में भारतीय हॉकी टीम का जो प्रदर्शन रहा है, उसमें भारतीय दल ने भारत के झंडे को और ऊँचा लहराया है । जिन राज्यों ने इसमें बढ़-चढ़कर भाग लिया, उनमें ओडिशा भी एक राज्य है । हॉकी के लिए प्रोत्साहित करने के लिए मैं ओडिशा सरकार को धन्यवाद ज्ञापित करना चाहूंगा ।

अध्यक्ष महोदय, मैं माननीय सदस्य को बताना चाहूंगा कि वर्तमान में 2964 एथलीट्स को 'खेलो इंडिया' स्कीम के तहत स्कॉलरशिप दी जा रही है । इसमें ओडिशा के कुल 56 एथलीट्स हैं,

जिनमें से 39 महिलाएं और 17 पुरुष एथलीट्स हैं। इन सभी खिलाड़ियों को हर महीने 10,000 रुपये स्कॉलरशिप के रूप में दी जाती है।

श्री रमेश चन्द्र माझी : अध्यक्ष महोदय, मेरा सेकेंड सप्लीमेंटरी यह है कि 'खेलो इंडिया' के तहत ओडिशा के लिए कितने प्रोजेक्ट्स सैंक्शन किए गए हैं?

श्री निशीथ प्रामाणिक: अध्यक्ष महोदय, मैं माननीय सदस्य की सूचना के लिए यह बताना चाहूंगा कि 'खेलो इंडिया' योजना के अंतर्गत ओडिशा में खेल के विकास के लिए अब तक 28 करोड़ रुपये की लागत वाले चार प्रोजेक्ट्स स्वीकृत किए जा चुके हैं, which include, construction of a Multi-purpose Indoor Hall in Kalinga Stadium Sports Complex, Bhubaneswar amounting to Rs. 8 crore, construction of Multipurpose Hall at Puri amounting to Rs. 7.5 crore, construction of a Swimming Pool at District Headquarters, Boudh, amounting to Rs. 5 crore, and construction of a Multi-purpose Hall at District Sports Complex, Burla amounting to 7.5 crore. इनमें से, स्वीमिंग पुल वाला जो काम है, वह पूरा हो चुका है। बाकी, तीन प्राजेक्ट्स के ऊपर भी काफी काम हो चुके हैं। हम उम्मीद करते हैं कि सभी प्राजेक्ट्स बहुत जल्दी पूरे होंगे।

श्रीमती लॉकेट चटर्जी : अध्यक्ष महोदय, मुझे मौका देने के लिए आपका धन्यवाद।

*I want to know that in West Bengal what are the ongoing projects with regard to sports and our youth. The way in which under the leadership of Shri Narendra Modi and the Sports & Youth Ministry our country is progressing fast, keeping that in mind I want to know about the programmes related to sports that are being undertaken in the state of West Bengal.

* English translation of the speech originally delivered in Bengali

माननीय अध्यक्ष : एक मिनट माननीय सदस्य, आप अपनी भाषा में प्रश्न पूछ सकती हैं, उसमें कोई दिक्कत नहीं है । लेकिन, उसके लिए आप हमें पहले से नोटिस दे दीजिए ताकि सभी लोग सुन लें ।

श्रीमती लॉकेट चटर्जी : अध्यक्ष महोदय, एक बार और बोलना होगा?

माननीय अध्यक्ष : अब नहीं बोलना है । अब आपका वक्त खत्म हो गया ।

श्री निशीथ प्रामाणिक: अध्यक्ष महोदय, मैं माननीय सदस्य के प्रश्न का जवाब हिन्दी में और इनकी मातृभाषा बांग्ला में भी दे देता हूं ।

माननीय अध्यक्ष : मुझे कोई दिक्कत नहीं है । मैं सभी भाषाओं में बोलने के लिए एलाऊ करता हूं । गुजराती में, बंगाली में, पंजाबी में जिस भाषा में देना चाहें दे सकते हैं । आप 22 भाषाओं में से किस भाषा में बोल सकते हैं, लेकिन, पहले नोटिस दे दें ।

*__SHRI NISITH PRAMANIK:__ I am replying to the question raised by Hon'ble Member. Few days back, in September 2021…

महोदय, सभी राज्यों के जो खेल मंत्री हैं, हमने उनके साथ एक वर्चुअल बैठक की थी । उस बैठक में माननीय मंत्री श्री अनुराग ठाकुर जी ने सभी मंत्रियों के सामने यह प्रस्ताव रखा था कि आप लोगों के क्या सुझाव हैं । हम लोग किस तरह से आगे जाकर हर एक राज्य में खेल प्रतिभाओं को ढूंढ़ सकें और जो इन्फ्रास्ट्रक्चर है, हम कैसे उसको भी डेवलेप कर सकें, उन्होंने इसका सुझाव मांगा था । उसके तहत 30 सितंबर और 4 अक्टूबर को हर एक राज्य के जो खेल मंत्री हैं, उन सभी के मंत्रालयों को एक पत्र भेजा गया है । उसमें पूछा गया है कि आपके मौजूदा इन्फ्रास्ट्रक्चर क्या हैं और आगे जाकर आपके राज्य के डेवलेपमेंट के लिए आपके पास क्या प्रपोजल्स हैं, आप वह हमारे पास भेजिए ।

* English translation of this part of the speech originally delivered in Bengali.

महोदय, जहां एक तरफ देश के आदरणीय प्रधानमंत्री जी खेल प्रतिभाओं को ढूंढ़ने के लिए और खेल प्रतिभाओं को विश्व के पटल पर भारत की छवि को अच्छा करने के लिए निरंतर प्रयास कर रहे हैं। इसमें अभी तक लगभग सभी राज्यों से हमारे पास उसकी जानकारी आ गई है, लेकिन दुःख की बात यह है कि पश्चिम बंगाल से अभी तक डेवलेपमेंट का कोई भी प्रपोजल नहीं आया है।

महोदय, मैं यह आशा करता हूं कि बहुत जल्द ही पश्चिम बंगाल से भी डेवलेपमेंट का प्रपोजल आएगा। मैं यह आशा इसलिए करता हूं, क्योंकि अभी पश्चिम बंगाल की जो मुख्यमंत्री हैं, वे भी कभी खेल मंत्री रही हैं। स्वाभाविक है कि पश्चिम बंगाल में भी खेल इन्फ्रास्ट्रक्चर का डेवलेपमेंट हो सके, मैं ऐसी आशा करता हूं।

SHRI BENNY BEHANAN : Sir, nowadays, the youth are more attracted towards sports. After the last Olympic, a new spirit and enthusiasm has developed in the youth's mind. So, we have to encourage this spirit of the youth. For that, we have to start more sports academies and sports universities. There is a long pending demand from Kerala for a sports university in Kerala. I think we are eligible for that because the youth of our State of Kerala are in front in all the games at the national Level. So, whether the Government is taking steps to start a new sports university in Kerala?

श्री निशीथ प्रामाणिक : अध्यक्ष महोदय, भारतीय युवाओं को विश्व के बराबर और आगे ले जाने के लिए आदरणीय प्रधानमंत्री जी का जो प्रयास है, हमने हर एक क्षेत्र में, चाहे वह खेल का क्षेत्र हो, चाहे वह राजनीति का क्षेत्र हो, अगर हम लोग इस सदन को देखें, तो यह पता चलता है कि उनका लक्ष्य क्या है।

आदरणीय सदस्य जी ने प्रश्न पूछा है कि हमारी केरल में भी स्पोर्ट्स यूनिवर्सिटी खोलने की इच्छा है या नहीं। अभी तक हम लोगों के पास राज्य की तरफ से ऐसा कोई भी प्रपोजल नहीं आया है। अगर ऐसा प्रपोजल आएगा, तो फिर हम लोग उस पर चर्चा करेंगे।…(व्यवधान) निश्चित रूप से

इस सरकार और हम लोगों का खेल प्रतिभाओं को आगे ले जाने का जो इरादा है, हम लोग बिल्कुल उस इरादे पर डंटे रहेंगे।

माननीय अध्यक्ष : माननीय सदस्यगण, बहुत सारे माननीय सदस्य इस विषय पर प्रश्न पूछना चाहते हैं। कोई भी माननीय सदस्य कॉलिंग अटेंशन का नोटिस दे दे, फिर मैं इसके लिए चर्चा अलाऊ कर दूंगा। माननीय मंत्री जी भी इस पर चर्चा के लिए तैयार हैं। इस विषय पर आधे या एक घंटे की चर्चा हो जाएगी, क्योंकि प्रश्न काल में सभी माननीय सदस्यों को मौका नहीं मिल पाता है।

… (व्यवधान)

श्री अधीर रंजन चौधरी : अध्यक्ष महोदय, नियम 193 पर चर्चा करवा दीजिए, क्योंकि आधे घंटे में चर्चा नहीं हो पाएगी।…(व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, आप कॉलिंग अटेंशन का नोटिस दे दीजिए। मैं उसके तहत एक घंटे की चर्चा करवा दूंगा।

श्री गुरजीत सिंह औजला : अध्यक्ष महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूं कि जैसे मेरा अमृतसर संसदीय क्षेत्र एक बॉर्डर डिस्ट्रिक्ट है। वहां पर क्रिकेट, जिम्नास्टिक, एथलेटिक्स, ओलंपिक, पैरालंपिक और एशियाई खेलों में पार्टिसिपेट करके बहुत से खिलाड़ियों ने गोल्ड मेडल्स जीते हैं। अभी आपने हॉकी का जिक्र किया है, तो उसमें सबसे ज्यादा खिलाड़ी अमृतसर जिले के हैं, जिन्होंने ओलंपिक में मेडल्स जीते हैं।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी से यह पूछना चाहता हूं कि क्या आप एक बॉर्डर डिस्ट्रिक्ट अमृतसर को एक नई स्पोर्ट्स अकादमी देने का प्रावधान कर सकते हैं? क्योंकि वहां इसकी बहुत जरूरत है, वहां लोग नशे की लत से मर रहे हैं। वहां के लोगों में पोटेंशियल है। चाहे एक यंग देश के लिए हो, वे हमेशा ही सबसे आगे रहते हैं। इससे पूरे देश को और अमृतसर को उसका लाभ मिल सकता है।

सूचना और प्रसारण मंत्री तथा युवक कार्यक्रम और खेल मंत्री (श्री अनुराग सिंह ठाकुर): माननीय अध्यक्ष जी, माननीय सांसद महोदय ने एक बॉर्डर क्षेत्र की बात कही है। अगर हम कहें तो गोल्डन टेम्पल के नाम से मशहूर हरमन्दिर साहब है और साथ ही साथ खेलों में भी पंजाब का बड़ा योगदान रहा है। पंजाब ने आतंकवाद का एक लम्बा दौर भी देखा, लेकिन उसके बावजूद भी पंजाब के युवाओं ने आगे आकर खेलों को बढ़ावा दिया है। विशेष तौर पर अगर हॉकी के लिए देखा जाए तो पंजाब के खिलाड़ियों का बहुत बड़ा योगदान है। माननीय सांसद महोदय ने जिस तरह से नशे से मुक्ति पाने के लिए कहा है। जब वर्ष 2017 का चुनाव हुआ था तो उससे पहले वहां की सरकार की तरफ से यही कहा गया था कि नशा मुक्त पंजाब करेंगे। मुझे लगता है कि निश्चित तौर पर पिछले साढ़े चार वर्षों में वहां की राज्य सरकार ने उस दिशा में कुछ कदम जरूर उठाए होंगे ताकि युवाओं को नशे से मुक्त किया जा सके। जहां तक खेलों की बात है तो मुख्यत: यह राज्य का विषय है। राज्यों को ही इसमें बड़ी भूमिका निभानी है, लेकिन इसको और ज्यादा एंप्लीफाई करने के लिए केन्द्र सरकार अपनी अलग-अलग नीतियों के माध्यम से इसमें अपना योगदान देती है।

माननीय अध्यक्ष जी, अगर मैं कुछ प्रोजेक्ट्स की बात करूँ और एक्रेडिटेड एकेडमीज़ की बात करूँ तो एक लंबी सूची है। अमृतसर से लेकर रोपड़, मोहाली, भटिंड़ा और संगरूर सबकी सूची है और अमृतसर के लिए खेलों के कौन-कौन से प्रोजेक्ट्स हैं, उनकी सूची भी माननीय सदस्य को दे दी जाएगी।

माननीय अध्यक्ष: प्रश्न संख्या 125, श्री प्रवेश साहिब सिंह वर्मा।

(Q. 125)

श्री प्रवेश साहिब सिंह वर्मा : सर, देश में तेजी से ड्रग्स का उत्पादन बढ़ रहा है और चिंताजनक बात यह है कि स्कूल्स और कॉलेज जैसी संस्थाओं में भी ड्रग्स का सेवन बढ़ रहा है। मैंने इसके बारे में पहले भी प्रश्न पूछा था। सरकार ने नशा मुक्ति अभियान चलाया है और उसने अपने जवाब में बताया है कि वह सवा करोड़ युवाओं तक इस नशा मुक्ति अभियान में पहुंची है। उन्होंने इस अभियान से 27 लाख स्कूल और कॉलेज के बच्चों को जोड़ा है। उन्होंने 27 हजार शिक्षण संस्थानों को इस अभियान से जोड़ा है।

मैं इससे आगे अपनी बात को बढ़ाता हूँ कि पिछले कुछ दिनों से पार्टीज़, ड्रग्स का ट्रेंड बहुत तेजी से बढ़ रहा है। एलएसडी, एमडीएमए, जीएचबी, मेफेड्रोन जैसे अलग-अलग नामों से ड्रग्स आ रहे हैं। चाहे बॉलीवुड स्टार्स हों, चाहे उनके बच्चे हों या चाहे हम जो रेड लाइट पर भिखारियों को देखते हैं, उनके बच्चे हों, ये सभी लोग ड्रग्स में पूरी तरह से लिप्त हैं। आजकल स्कूलों में पेरेंट्स अपने बच्चों का एडमिशन कराने से पहले पूछते हैं कि स्कूलों में और कॉलेजों में ड्रग्स का कितना उत्पादन है? कितने बच्चे ड्रग्स को यूज कर रहे हैं?… (व्यवधान) यहां पर गृह मंत्री जी बैठे हैं। मैं उनको बधाई देना चाहता हूँ कि मेरे लोक सभा क्षेत्र में डिस्ट्रिक्ट पुलिस ने 300 से ज्यादा फारेन्स नेशनल को डिपोर्ट किया है, जो ड्रग्स के धंधे में लिप्त थे।… (व्यवधान) एक तरफ तो दिल्ली सरकार ढिंढ़ोरा पीटती है कि उन्होंने अपनी शिक्षण संस्थानों को बहुत अच्छा किया है और दूसरी तरफ जो हमारे स्ट्रीट बेगर्स हैं, उनके बच्चों को सरकार मरने के लिए छोड़ देती है। ये बच्चे इंजेक्शन यूज करते हैं, जिससे एचआईवी और हेपेटाइटिस का खतरा बढ़ता है।… (व्यवधान)

माननीय अध्यक्ष : आपका प्रश्न क्या है?

… (व्यवधान)

श्री प्रवेश साहिब सिंह वर्मा : मेरा मंत्री जी से यह प्रश्न है कि क्या उन्होंने दिल्ली सरकार के साथ मिलकर कोई योजना बनाई है**?** क्या दिल्ली सरकार इसके ऊपर कोई अभियान नहीं चला पा रही है और दिल्ली सरकार ने इसके ऊपर कितनी रुचि दिखाई है?… (व्यवधान)

माननीय अध्यक्ष : आप दोनों पहले तय करके आया कीजिए कि जवाब कौन देगा। आप भी खड़े हो गए और राज्य मंत्री भी खड़े हो गए।

... (व्यवधान)

सामाजिक न्याय और अधिकारिता मंत्री (डॉ. वीरेन्द्र कुमार): माननीय अध्यक्ष महोदय, माननीय सदस्य के द्वारा बहुत ही संवेदनशील प्रश्न उठाया गया है। मैं आपके माध्यम से सदन को बताना चाहता हूँ कि वर्ष 2018 से पहले इस संबंध में कोई भी सर्वे नहीं किया गया था। माननीय नरेन्द्र मोदी जी के प्रधान मंत्री बनने के बाद सरकार ने इस क्षेत्र में काफी गंभीरता से कदम आगे बढ़ाए हैं। 272 जिलों को संवेदनशील बनाने की दृष्टि से शामिल किया गया, जिनमें से 100 जिलों को वर्ष 2022 तक संवेदनशील जिलें बनाने के लक्ष्य को लेकर हम उस दिशा में आगे बढ़ रहे हैं। माननीय सदस्य के द्वारा दिल्ली के संबंध में प्रश्न किया गया है। मैं दिल्ली के संबंध में बताना चाहता हूँ कि विशेष रूप से दिल्ली सरकार से सहयोग की बात की गई है।

भारत में मादक द्रव्यों के परिणाम पर, जैसा मैंने पहले बताया है, राष्ट्रीय सर्वे, 2019 के अनुसार दिल्ली के 10 से 17 साल आयु वर्ग के 4 लाख 93 हजार 600 बच्चे, जिनमें सड़क पर रहने वाले बच्चे भी शामिल हैं, विभिन्न तरह की नशे की दवाओं के आदी हैं। मादक द्रव्यों के सेवन के प्रभाव से निपटने के लिए और नशीली दवाओं की मांग में कमी करने के लिए मंत्रालय ने राष्ट्रीय कार्य योजना बनाई है, जिसमें एनएपीडीडीआर मादक और मन:प्रभावी पदार्थों की मांग को करने के लिए सतत और समन्वित कार्रवाई लगातार कर रही है।... (व्यवधान) सामाजिक न्याय और अधिकारिता मंत्रालय ने नशा मुक्त भारत अभियान भी शुरू किया है, जिसका उद्देश्य देश के युवाओं पर विशेष ध्यान देने के साथ ही साथ नशीली दवाओं के दुरुपयोग के बारे में जागरूकता फैलाना है। ... (व्यवधान) नशा मुक्त भारत अभियान के तहत दिल्ली के सभी 11 जिलों की पहचान सबसे कमजोर जिलों के रूप में की गई है। सामाजिक न्याय और अधिकारिता मंत्रालय समुदाय आधारित पीयर लेड इंटरवेंशन के माध्यम से सहायता भी प्रदान करता है, जो प्रशिक्षित सहकर्मी शिक्षकों के नेतृत्व में प्रारम्भिक रोकथाम शिक्षा प्रदान करता है।

श्री प्रवेश साहिब सिंह वर्मा : महोदय, शराब, ड्रग्स या इंजेक्शन चाहे कोई भी नशा हो, दिल्ली पूरे देश के टॉप-5 राज्यों में अपना एक स्थान रखती है और दिल्ली में यह नशा बढ़ता ही जा रहा है। दिल्ली सरकार अपना रेवेन्यू बढ़ाने के लिए इससे आगे बढ़कर अभी शराब के 824 नए ठेके खोल रही है। जो हमारी नेशनल एवरेज है, अगर मैं ड्रग्स की बात करूं तो हमारा नेशनल है 1 प्रतिशत और दिल्ली का एवरेज है 4 प्रतिशत । अगर मैं इनहेलेंट्स की बात करूं तो नेशनल एवरेज 1.1 प्रतिशत और दिल्ली का एवरेज है 8 प्रतिशत । दिल्ली में आज 25 प्रतिशत जनसंख्या शराब पर निर्भर है। दिल्ली में 4 प्रतिशत लोग ड्रग्स को यूज करते हैं, 1 लाख से ज्यादा लोग इंजेक्शन यूज करते हैं। दिल्ली सरकार ने 2021 में 'सूर्योदय' केन्द्र खोलने की घोषणा की है, लेकिन सात साल में कुछ नहीं किया। केन्द्र की घोषणा केवल घोषणा है, इसके नाम पर कोई ठोस कदम नहीं उठाए गए हैं।

मैं माननीय मंत्री जी से पूछना चाहता हूं कि नशा मुक्ति अभियान में वे दिल्ली की मदद कैसे कर सकते हैं? अगर दिल्ली कुछ नहीं कर रही है तो वे आगे आकर हमारी राष्ट्रीय राजधानी को नशे से बचाएं।

डॉ. वीरेन्द्र कुमार: माननीय अध्यक्ष महोदय, माननीय सदस्य के द्वारा विशेष रूप से दिल्ली के सम्बन्ध में जो प्रश्न किया गया है, मंत्रालय ने नशीली दवाओं की मांग में कमी करने के लिए एक राष्ट्रीय कार्य योजना बनाई है और इस कार्य योजना के अंतर्गत दिल्ली सरकार को भी सहायता प्रदान की गई। इसमें एनपीडीडीआर के तहत 4.84 करोड़ रुपये, वर्ष 2018-19 के लिए 2.51 करोड़ रुपये और वर्ष 2019-20 के लिए 2.33 करोड़ रुपये प्रदान किए गए। मंत्रालय दिल्ली में नशा करने वालों के लिए 9 एकीकृत पुनर्वास केन्द्र, 9 आउटरीच एंड ड्रॉप-इन केन्द्र, 7 सामुदायिक पीयर लेड इंटरवेंशन्स और व्यसन उपचार सुविधाओं को भी सहायता प्रदान कर रहा है। पिछले तीन वर्षों में मत्रालय ने इन नशा मुक्ति केन्द्रों को चलाने वाले एनजीओ को 13.85 करोड़ रुपये की धनराशि जारी की है। नशा मुक्त भारत अभियान के तहत व्यापक हस्तक्षेप के अलावा, नशा मुक्ति और परामर्श सुविधाएं प्रदान करने वाले सभी संस्थानों को जियो टैग किया गया है। नशा मुक्त

भारत अभियान सामाजिक न्याय और अधिकारिता मंत्रालय की वेबसाइट पर भी उपलब्ध कराया गया है । एक टोल फ्री हेल्पलाइन – 14446 आवश्यक प्राथमिक परामर्श के साथ-साथ 24x7 कॉल करने वालों को आवश्यक जानकारी भी प्रदान करती है । दिल्ली राज्य के सभी 11 जिलों में मंत्रालय के द्वारा संचालित और समर्थित 25 संस्थान हैं । देश में कुछ ऐसे भी जिले हैं, जहां नशा मुक्ति इलाज की कोई सुविधा नहीं है । सरकार का मौजूदा फोकस उन जिलों पर है, जहां नशा मुक्ति की कोई सुविधा नहीं है । अगले पांच वर्षों में 290 जिलों में नशा मुक्ति केन्द्र स्थापित करने का हमारा प्रस्ताव है ।

माननीय अध्यक्ष : आप शॉर्ट में सवाल पूछें और आप शॉर्ट में, दो लाइन में जवाब दे दीजिए ।

श्री दयानिधि मारन जी **।**

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, मैं आपको सवाल पूछने की इजाजत दे रहा हूं, लेकिन आइन्दा आप बैठे-बैठे टिप्पणी मत करना ।

SHRI DAYANIDHI MARAN : I am happy to see the answer given by Minister Sir. The Ministry has taken a nice attitude of considering children who use drugs not as culprits but as victims. Since the Home Minister is here, I cannot miss the opportunity to point out that the same NCB which comes under the Home Ministry looks the other way from this policy and makes a sensation out of small incidents irrespective of whether the person has consumed drugs or not, arresting children and making publicity this is sending a wrong message.

I would also like to know, can you give us a statewise survey complete with statewise numbers of the incidents of drug usage.

Punjab, and Uttar Pradesh are considered to be at the top of drug using States, It would be useful for us academically to pursue this subject.… (*Interruptions*)

माननीय अध्यक्ष : माननीय मंत्री जी, आप इनको उत्तर भेज दीजिएगा। आप इनको खड़े होकर बोल दीजिए कि मैं उत्तर भेज दूंगा।

डॉ. वीरेन्द्र कुमार : माननीय सभापति महोदय, माननीय सदस्य के द्वारा जिस विषय पर जानकारी मांगी गई है**,** मैं उनको लिखित रूप से उपलब्ध करवा दूंगा।

SHRI ANUBHAV MOHANTY : Thank you so much, Sir. The World Health Organisation has classified drug addiction or Substance Use Disorder as a chronic disease, a brain disease. It has a cause and, therefore, it can be treated and prevented also.

Among the children, one of the most common preventable causes is emotional child abuse due to parental alienation. In fact, data from other countries state that these emotionally abused or alienated children are seven to ten times more likely to become addicts. As I mentioned in my earlier speeches in this august House, parental alienation has become a silent epidemic. Today, 1.5 crore children are impacted by it in India.

Therefore, my question to the hon. Minister, through you Sir, is, whether the Ministry is collecting data about what percentage of children suffering from Substance Use Disorder come from single parent family where they have been alienated from one parent and what steps the Ministry is taking in preventing substance abuse by raising awareness about parental alienation among the general population and for rehabilitation centres.

कुमारी प्रतिमा भौमिक : नशामुक्ति भारत अभियान के तहत हम लोग 272 डिस्ट्रिक्ट् में अभियान चला रहे हैं, जिसमें हम लोगों ने नारकोटिक्स ब्यूरो की सहायता भी ली है। इसमें 8 हजार से ऊपर श्रम सेवकों को अच्छे तरीके से ट्रेनिंग देकर, उन बच्चों को उससे उभारने के लिए, उनमें जागरुकता फैलाने के लिए हम काम कर रहे हैं। देश में 540 नशा मुक्ति केन्द्र हैं। … (व्यवधान)

माननीय अध्यक्ष : माननीय मंत्री जी, बहुत अच्छा जवाब दे रही हैं, आपको उनको धन्यवाद देना चाहिए।

कुमारी प्रतिमा भौमिक : इसी अभियान के तहत बच्चों के बारे में बताया कि जो 10 से 17 साल की उम्र के बच्चे हैं, उनमें हम लोगों ने सर्वेक्षण किया है। जैसा माननीय मंत्री जी ने बोला है कि वर्ष 2018 से पहले इसका कोई सर्वे नहीं हुआ था। इसका नेशनल सर्वे हुआ और वर्ष 2019 में हम लोगों ने उस सर्वे को पब्लिश किया है। इसमें जो 10 से 17 साल की आयु के बच्चे हैं, उनमें जिन्होंने कैनेबिस का यूज किया है, वह 13.1 परसेंट है तथा 6.4 परसेंट भांग का उपयोग करने वाले छात्र भी शामिल हैं। देश में ओपियड्स के 5 परसेंट है, सेडेटिव्स के 2.1 परसेंट है और जो इनहेलेंट लेते हैं, वे 3.2 परसेंट हैं।

इससे निपटने के लिए हम व्यापक तरीके से काम कर रहे हैं। इसमें 8 हजार स्वयंसेवी बच्चे काम कर रहे हैं। इसमें हमने 1.27 करोड़ लोगों से संपर्क किया है। इसके तहत हम लोगों ने एनसीसी, एनएसएस और युवा मण्डली एनजीओज़ को लेकर हम एक अभियान चला रहे हैं, जिसमें 44 लाख युवाओं ने भाग लिया है। इसके अलावा जो 27 हजार एजुकेशनल इंस्टीट्यूशंस हैं, उनके साथ काम करके देश में 29 लाख लोगों ने क्विज कॉम्प्टीशन, डिबेट और विभिन्न प्रतियोगिताओं में भाग लिया है।

श्री अनुभव मोहंती : मैं माननीय मंत्री जी से अनुरोध करना चाहूंगा कि अगर वह मेरे सवाल का जवाब लिखित रूप से दे दें तो I will be obliged.

माननीय अध्यक्ष : वह बहुत अच्छा जवाब दे रही हैं।

श्री अनुभव मोहंती: माननीय मंत्री जी जो जवाब दे रही हैं, वह मेरे सवाल का जवाब नहीं है। अगर लिखित रूप से मिल जाए तो I will be obliged.

कुमारी प्रतिमा भौमिक : आप हमारे ऑफिस में आइएगा।

श्री अनुभव मोहंती : मैं जरूर आऊंगा, आप लिखित रूप से उत्तर दीजिएगा।

माननीय अध्यक्ष: प्रश्न संख्या 126, श्री **केसिनेनी श्रीनिवास** ।

(Q.126)

SHRI KESINENI SRINIVAS : Sir, sanitation and waste management workers have long been marginalised across the country. The COVID pandemic has magnified occupational and health hazards that they are already facing. Many of them work with limited protection and they do not even have formal guidance and support. They have limited access to Personal Protective Equipment (PPE) Kits and inadequate handwash and cleaning facilities.

12.00hrs

There is a clear need for sanitation workers to receive immediate support to enable them to cope up with the heightened threat as the pandemic still continues. So, I would like to know from the Minister the measures taken to improve the working and living conditions of sanitation workers and to address the deep-rooted structural inequalities that have relegated them to the margins of the society.

श्री रामदास अठावले: अध्यक्ष महोदय, जो सेप्टी टैंक में काम करते हैं**,** ऐसे कामगारों को सभी सुविधाएं देने के बाद सेप्टी टैंक में उतारा जाता है। वर्ष 2013 में जो धारा 2(1)G कानून बना है, उसके मुताबिक अगर उनको कोई इस तरह का सामान नहीं देते हैं, तो उनके लिए सजा और फाइन का प्रावधान है। उनको पूरी तरह से सुविधा दी जानी चाहिए, इसके लिए कानून भी है और हमारे मंत्रालय का आदेश भी है।

---

*WRITTEN ANSWERS TO QUESTIONS

(Starred Question Nos.127 to 140
Unstarred Question Nos.1381 to 1610)
(Page No. 71 to 844)

* Available in Master copy of the Debate, placed in Library.

माननीय अध्यक्ष : माननीय सदस्यगण, मुझे कुछ माननीय सदस्यों द्वारा कुछ विषयों पर स्थगन प्रस्ताव की सूचनाएं प्राप्त हुई हैं। मैंने स्थगन प्रस्ताव की किसी भी सूचना के लिए अनुमति प्रदान नहीं की है।

… (व्यवधान)

श्री अधीर रंजन चौधरी : अध्यक्ष महोदय, राहुल जी की तरफ से यह स्थगन प्रस्ताव दिया गया है, तो हमें दो मिनट बोलने दीजिए।…(व्यवधान)

माननीय अध्यक्ष : आपको शून्य काल में बोलने का अवसर दिया जाएगा।

… (व्यवधान)

SHRI T. R. BAALU : Mr. Speaker, Sir, I have also given a notice for Adjournment Motion. … (*Interruptions*)

माननीय अध्यक्ष : बालू जी, कृपया आप बैठ जाइए। शून्य काल, आपका काल।

12.01hrs

PAPERS LAID ON THE TABLE

माननीय अध्यक्ष : अब पत्र सभा पटल पर रखे जाएंगे। श्री अनुराग सिंह ठाकुर जी ।

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF YOUTH AFFAIRS AND SPORTS (SHRI ANURAG SINGH THAKUR): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990:-

1. The Prasar Bharati (Broadcasting Corporation of India) Official Language Posts Recruitment Regulations, 2021 published in Notification No. N-10/10/2013-PPC/PBRB in Gazette of India dated 1st October, 2021.
2. The Prasar Bharati (Broadcasting Corporation of India) Junior Administrative Posts Recruitment Regulations, 2021 published in Notification No. N-10/001(4)/2015-PBRB in Gazette of India dated 10th September, 2021.
3. The Prasar Bharati (Broadcasting Corporation of India) (Senior Administrative and Applied Posts) Recruitment Regulations, 2021 published in Notification No. N-10/12/2013-PPC/PBRB in Gazette of India dated 10th September, 2021.

[Placed in Library, See No. LT 5268/17/21]

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति): महोदय, मैं आपकी अनुमति से महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम, 2005 की धारा 29 की उप-धारा (2) के अंतर्गत अधिसूचना सं.का.आ. 4598(अ) जो 3 नवम्बर, 2021 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा उक्त अधिनियम की अनुसूची-एक में कतिपय संशोधन किए गए हैं, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखती हूं।

[Placed in Library, See No. LT 5269/17/21]

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय): महोदय, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं:

(1) आपदा प्रबंधन अधिनियम, 2005 की धारा 77 के अंतर्गत राष्ट्रीय आपदा प्रबंधन प्राधिकरण (समूह 'क' पद) भर्ती (संशोधन), नियम 2021 जो 15 सितम्बर, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.632(अ) में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5270/17/21]

(2) सशस्त्र सीमा बल अधिनियम, 2007 की धारा 155 की उप-धारा (3) के अंतर्गत गृह मंत्रालय, सशस्त्र सीमा बल, हेड कांस्टेबल, समूह 'ग' कॉम्बेटाइज्ड (गैर-राजपत्रित) मोटर ट्रांसपोर्ट और मेकेनिक काडर पद, भर्ती नियम, 2021 जो 19 जुलाई, 2021 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि.76 में प्रकाशित हुए थे, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5271/17/21]

कृषि और किसान कल्याण मंत्रालय में राज्य मंत्री (श्री कैलाश चौधरी): महोदय, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं :

1. (एक) नेशनल एकेडमी ऑफ एग्रीकल्चरल साइंसेज, नई दिल्ली के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेशनल एकेडमी ऑफ एग्रीकल्चरल साइंसेज, नई दिल्ली के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5272/17/21]

1. डॉ. राजेन्द्र प्रसाद केंद्रीय कृषि विश्वविद्यालय अधिनियम, 2016 की धारा 46 की उप-धारा (2) के अंतर्गत अधिसूचना सं. 309/डीआरपीसीएयू(वीसी), पूसा, जो 13 सितम्बर, 2021 के भारत के राजपत्र में प्रकाशित हुई थी तथा जो डॉ. राजेन्द्र प्रसाद केंद्रीय कृषि विश्वविद्यालय, पूसा, बिहार के नियंत्रक के पद के लिए उसमें उल्लिखित भर्ती नियमों में संशोधन करने के बारे में है, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5273/17/21]

सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (कुमारी प्रतिमा भौमिक): अध्यक्ष महोदय**,** मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखती हूं :

(1) (एक) सूर्य किरण पैरेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मैंटली हैंडीकैप्ड चिल्ड्रन, गुंटूर के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सूर्य किरण पैरेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मैंटली हैंडीकैप्ड चिल्ड्रन, गुंटूर के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5274/17/21]

(3) (एक) चवारा स्पेशल स्कूल फॉर मैंटली रिटार्टेड चैलेंज्ड, कूनाम्मावु के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) चवारा स्पेशल स्कूल फॉर मैंटली रिटार्टेड चैलेंज्ड, कूनाम्मावु के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5275/17/21]

(4) (एक) चाइल्ड गाइडेंस सेंटर, हैदराबाद के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) चाइल्ड गाइडेंस सेंटर, हैदराबाद के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5276/17/21]

(5) (एक) सूर्य किरण पैरेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मैंटली हैंडीकैप्ड चिल्ड्रन, गुंटूर के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सूर्य किरण पैरेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मैंटली हैंडीकैप्ड चिल्ड्रन, गुंटूर के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5277/17/21]

(7) (एक) कार्मेल ज्योति चैरिटेबल सोसायटी, इडुक्की के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) कार्मेल ज्योति चैरिटेबल सोसायटी, इडुक्की के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(8) उपर्युक्त (7) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5278/17/21]

(9) (एक) सूर्य किरण पैरेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मैंटली हैंडीकैप्ड चिल्ड्रन, गुंटूर के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सूर्य किरण पैरेंट्स एसोसिएशन फॉर दी वेलफेयर ऑफ दी मैंटली हैंडीकैप्ड चिल्ड्रन, गुंटूर के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5279/17/21]

(10) (एक) चवारा स्पेशल स्कूल फॉर मैंटली रिटार्टेड चैलेंज्ड, कूनाम्मावु के वर्ष 2011-2012, 2014-2015 और 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) चवारा स्पेशल स्कूल फॉर मैंटली रिटार्टेड चैलेंज्ड, कूनाम्मावु के वर्ष 2011-2012, 2014-2015 और 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(11) उपर्युक्त (10) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5280/17/21]

(12) (एक) दुर्गाबाई देशमुख वोकेशनल ट्रेनिंग एण्ड रिहैबिटेशन सेंटर फॉर हैण्डीकैप्ड, आंध्र महिला सभा, हैदराबाद के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) दुर्गाबाई देशमुख वोकेशनल ट्रेनिंग एण्ड रिहैबिटेशन सेंटर फॉर हैण्डीकैप्ड, आंध्र महिला सभा, हैदराबाद के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5281/17/21]

(13) (एक) मॉन्टफोर्ट सेंटर फॉर एजुकेशन, दनकगरे के वर्ष 2011-2012 और 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मॉन्टफोर्ट सेंटर फॉर एजुकेशन, दनकगरे के वर्ष 2011-2012 और 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

(14) उपर्युक्त (13) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5282/17/21]

(15) (एक) मानसिक विकास केंद्रम, विजयवाड़ा के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मानसिक विकास केंद्रम, विजयवाड़ा के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5283/17/21]

(16) (एक) भैरबी क्लब, खोरधा के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) भैरबी क्लब, खोरधा के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5284/17/21]

(17) (एक) स्नेहा सोसायटी फॉर रूरल रिकंस्ट्रक्शन, निजामाबाद के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) स्नेहा सोसायटी फॉर रूरल रिकंस्ट्रक्शन, निजामाबाद के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5285/17/21]

(18) (एक) एस.के.आर. प्यूपिल्स वेलफेयर सोसायटी, प्रकाशम के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एस.के.आर. प्यूपिल्स वेलफेयर सोसायटी, प्रकाशम के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5286/17/21]

(19) (एक) पीएडब्ल्यूएमईएनसीएपी, हैदराबाद के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) पीएडब्ल्यूएमईएनसीएपी, हैदराबाद के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5287/17/21]

(20) (एक) मारियन सर्विस सोसायटी, पालक्कड़ के वर्ष 2011-2012 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मारियन सर्विस सोसायटी, पालक्कड़ के वर्ष 2011-2012 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(21) उपर्युक्त (20) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5288/17/21]

(22) (एक) हेलेन कैलर्स स्कूल फॉर डीफ एंड मेंटली रिटार्डेड चिल्ड्रन, सिकन्दराबाद के वर्ष 2011-2012 और 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) हेलेन कैलर्स स्कूल फॉर डीफ एंड मेंटली रिटार्डेड चिल्ड्रन, सिकन्दराबाद के वर्ष 2011-2012 और 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(23) उपर्युक्त (22) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले दो विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5289/17/21]

(24) (एक) सोशल वेलफेयर सेंटर, त्रिसूर के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सोशल वेलफेयर सेंटर, त्रिसूर के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(25) उपर्युक्त (24) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5290/17/21]

(26) (एक) संजोस वेलफेयर सेंटर, कोट्टायम के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) संजोस वेलफेयर सेंटर, कोट्टायम के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(27) उपर्युक्त (26) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5291/17/21]

(28) (एक) रामकृष्ण मिशन ब्लाइंड बॉयज, कोलकाता के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) रामकृष्ण मिशन ब्लाइंड बॉयज, कोलकाता के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5292/17/21]

(29) (एक) मेडिकल केयर सेंटर ट्रस्ट, वड़ोदरा के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मेडिकल केयर सेंटर ट्रस्ट, वड़ोदरा के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(30) उपर्युक्त (29) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5293/17/21]

(31) (एक) मूक और बधिर विद्यालय, मेरठ के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मूक और बधिर विद्यालय, मेरठ के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5294/17/21]

(32) (एक) आश्रय आकृति, हैदराबाद के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) आश्रय आकृति, हैदराबाद के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5295/17/21]

(33) (एक) साधना सोसायटी फॉर द मेंटली हैंडीकैप्ड, हैदराबाद के वर्ष 2013-2014 से 2015-2016 तक के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) साधना सोसायटी फॉर द मेंटली हैंडीकैप्ड, हैदराबाद के वर्ष 2013-2014 से 2015-2016 तक के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(34) उपर्युक्त (33) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5296/17/21]

(35) (एक) एस.के.आर. प्यूपिल्स वेलफेयर सोसायटी, प्रकासम के वर्ष 2015-2016 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) एस.के.आर. प्यूपिल्स वेलफेयर सोसायटी, प्रकासम के वर्ष 2015-2016 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(36) उपर्युक्त (35) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5297/17/21]

(37) (एक) हैंडीकैप्ड डेवलपमेंट काउंसिल, आगरा के वर्ष 2014-2015 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) हैंडीकैप्ड डेवलपमेंट काउंसिल, आगरा के वर्ष 2014-2015 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(38) उपर्युक्त (37) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5298/17/21]

(39) (एक) सोसायटी ऑफ कृष्ट ज्योति, वाराणसी के वर्ष 2016-2017 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सोसायटी ऑफ कृष्ट ज्योति, वाराणसी के वर्ष 2016-2017 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(40) उपर्युक्त (39) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5299/17/21]

(41) (एक) प्रगति चैरिटीज, नेल्लौर के वर्ष 2013-2014 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) प्रगति चैरिटीज, नेल्लौर के वर्ष 2013-2014 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(42) उपर्युक्त (41) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5300/17/21]

(43) (एक) सीरी इंस्टीट्यूट फॉर द मेंटली हैंडीकैप्ड, काकीनाडा के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) सीरी इंस्टीट्यूट फॉर द मेंटली हैंडीकैप्ड, काकीनाडा के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5301/17/21]

(44) (एक) तपन रिहैबिलिटेशन सोसायटी, करनाल के वर्ष 2012-2013 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) तपन रिहैबिलिटेशन सोसायटी, करनाल के वर्ष 2012-2013 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(45) उपर्युक्त (44) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5302/17/21]

(46) (एक) इम्फाल गार्जियन सोसायटी, इम्फाल के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इम्फाल गार्जियन सोसायटी, इम्फाल के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5303/17/21]

(47) (एक) इम्फाल गार्जियन सोसायटी, इम्फाल के वर्ष 2013-2014 से 2015-2016 तक के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) इम्फाल गार्जियन सोसायटी, इम्फाल के वर्ष 2013-2014 से 2015-2016 तक के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(48) उपर्युक्त (44) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले तीन विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5304/17/21]

(49) (एक) कारमल ज्योति चैरिटेबल सोसायटी, इडुकी के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) कारमल ज्योति चैरिटेबल सोसायटी, इडुकी के वर्ष 2020-2021के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5305/17/21]

(50) (एक) मोन्टफोर्ट सेंटर फॉर एजुकेशन, डानाकगरे के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) मोन्टफोर्ट सेंटर फॉर एजुकेशन, डानाकगरे के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5306/17/21]

(51) (एक) फ्रेन्ड्स ऑफ हैंडीकैप्ड-इंडिया, मेरठ के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) फ्रेन्ड्स ऑफ हैंडीकैप्ड-इंडिया, मेरठ के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 5307/17/21]

गृह मंत्रालय में राज्य मंत्री तथा युवक कार्यक्रम और खेल मंत्रालय में राज्य मंत्री (श्री निशीथ प्रामाणिक): अध्यक्ष महोदय, मैं आपकी अनुमति से निम्नलिखित पत्र सभा पटल पर रखता हूं:

(1) (एक) नेहरू युवा केन्द्र संगठन, नई दिल्ली के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) नेहरू युवा केन्द्र संगठन, नई दिल्ली के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5308/17/21]

(3) (एक) लक्ष्मीबाई राष्ट्रीय शारीरिक शिक्षा संस्थान, ग्वालियर के वर्ष 2019-2020 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे।

(दो) लक्ष्मीबाई राष्ट्रीय शारीरिक शिक्षा संस्थान, ग्वालियर के वर्ष 2019-2020 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण)।

[Placed in Library, See No. LT 5309/17/21]

12.01½ hrs

COMMITTEE ON ESTIMATES
Action Taken Statements

SHRI DILIP SAIKIA (MANGALDOI): Sir, I beg to lay on the Table the following Action Taken Statements (English and Hindi versions) of the Estimates Committee:-

1. Statement showing action taken by Government on the Observations/Recommendations contained in Sixth Action Taken Report of EC (16th Lok Sabha) on the Observations/Recommendations contained in their Thirtieth Report (15th Lok Sabha) on the subject 'National Film Archive of India'.

1. Statement showing action taken by Government on the Observations/Recommendations contained in Nineteenth Action Taken Report of EC (16th Lok Sabha) on the Observations/Recommendations contained in their First Report (16th Lok Sabha) on the subject 'Occurrence of High Arsenic Content in Ground Water'.

2. Statement showing action taken by Government on the Observations/Recommendations contained in Fifth Action Taken Report of EC (16th Lok Sabha) on the Observations/Recommendations contained in their Thirty-first Report (16th Lok Sabha) on the subject 'Import of Uranium for Nuclear Plants'.

12.02 hrs

COMMITTEE ON EMPOWERMENT OF WOMEN

Action Taken Statement

SHRIMATI RAKSHA NIKHIL KHADSE (RAVER): Sir, I beg to lay on the Table the Final Action Taken Statement (Hindi and English versions) showing Final Action Taken by the Government on the recommendations contained in Chapter I and Chapter V of the 2nd Report (Seventeenth Lok Sabha) of the Committee on Empowerment of Women (2019-20) on the Action Taken on the Recommendations/Observations contained in the Fifteenth Report (Sixteenth Lok Sabha) of the Committee (2018-19) on the subject "Working Conditions of Women Teachers in Schools'.

12.02½ hrs

STANDING COMMITTEE ON ENERGY
Action Taken Statements

श्री राजीव रंजन सिंह 'ललन' (मुंगेर): अध्यक्ष महोदय, मैं आपकी अनुमति से ऊर्जा संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :

(1) 'राष्ट्रीय सौर मिशन - एक मूल्यांकन' विषय पर ऊर्जा संबंधी स्थायी समिति के अट्ठाईसवें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति के आठवें प्रतिवेदन (17वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई।

(2) 'गैस आधारित विद्युत संयंत्रों में दबावग्रस्त/गैर-निष्पादनकारी आस्तियां' विषय पर ऊर्जा संबंधी स्थायी समिति के बयालीसवें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति के ग्यारहवें प्रतिवेदन (17वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई।

(3) 'जल विद्युत' विषय पर ऊर्जा संबंधी स्थायी समिति के तैंतालीसवें प्रतिवेदन (16वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति के बारहवें प्रतिवेदन (17वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई।

(4) 'वर्ष 2019-20 के लिए नवीन और नवीकरणीय ऊर्जा मंत्रालय की अनुदानों की मांगों' पर ऊर्जा संबंधी स्थायी समिति के पहले प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति के तेरहवें प्रतिवेदन (17वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई।

(5) 'वर्ष 2019-20 के लिए विद्युत मंत्रालय की अनुदानों की मांगों' पर ऊर्जा संबंधी स्थायी समिति के दूसरे प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति के चौदहवें प्रतिवेदन (17वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई।

(6) 'वर्ष 2020-21 के लिए नवीन और नवीकरणीय ऊर्जा मंत्रालय की अनुदानों की मांगों' पर ऊर्जा संबंधी स्थायी समिति के तीसरे प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति के पंद्रहवें प्रतिवेदन (17वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई।

(7) 'वर्ष 2020-21 के लिए विद्युत मंत्रालय की अनुदानों की मांगों' पर ऊर्जा संबंधी स्थायी समिति के चौथे प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई के बारे में समिति के सोलहवें प्रतिवेदन (17वीं लोक सभा) के अध्याय-एक में अंतर्विष्ट सिफारिशों/टिप्पणियों पर सरकार द्वारा की-गई-कार्रवाई।

12.03 hrs

STANDING COMMITTEE ON FOOD, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION
14th to 17th Reports

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2021-22):-

1. Fourteenth Report on Action Taken by the Government on the recommendations contained in their Ninth Report (17th Lok Sabha) on Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
2. Fifteenth Report on Action Taken by the Government on the recommendations contained in their Tenth Report (17th Lok Sabha) on Demands for Grants (2021-22) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).
3. Sixteenth Report on Action Taken by the Government on the recommendations contained in their Eleventh Report (17th Lok Sabha) on the subject ‘Price Rise of Essential Commodities – Causes & Effects’ of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

4. Seventeenth Report on Action Taken by the Government on the recommendations contained in their Twelfth Report (17th Lok Sabha) on the subject “Strengthening of Public Distribution System – Augmenting use of Technological Means and Implementation of ‘One Nation, One Ration Card’ Scheme” of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).

12.04 hrs

STANDING COMMITTEE ON RURAL DEVELOPMENT AND PANCHAYATI RAJ

Action Taken Statements

श्री प्रतापराव जाधव (बुलढाणा): अध्यक्ष महोदय, मैं आपकी अनुमति से ग्रामीण विकास और पंचायती राज संबंधी स्थायी समिति के निम्नलिखित विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं :

(एक) 'ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) की अनुदानों की मांगों (2019-20)' पर पहले प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 7वां प्रतिवेदन (17वीं लोक सभा)।

(दो) 'पंचायती राज मंत्रालय की अनुदानों की मांगों (2019-20)' पर दूसरे प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 8वां प्रतिवेदन (17वीं लोक सभा)।

(तीन) 'ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) की अनुदानों की मांगों (2020-21)' पर चौथे प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 10वां प्रतिवेदन (17वीं लोक सभा)।

(चार) 'पंचायती राज मंत्रालय की अनुदानों की मांगों (2020-21)' पर छठे प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 12वां प्रतिवेदन (17वीं लोक सभा)।

(पांच) 'ग्रामीण विकास विभाग (ग्रामीण विकास मंत्रालय) की अनुदानों की मांगों (2021-22)' पर 13वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 17वां प्रतिवेदन (17वीं लोक सभा)।

(छह) 'भूमि संसाधन विभाग (ग्रामीण विकास मंत्रालय) की अनुदानों की मांगों (2021-22)' पर 14वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 18वां प्रतिवेदन (17वीं लोक सभा)।

(सात) 'पंचायती राज मंत्रालय की अनुदानों की मांगों (2021-22)' पर 15वें प्रतिवेदन (17वीं लोक सभा) में अंतर्विष्ट सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी 19वां प्रतिवेदन (17वीं लोक सभा)।

12.05 hrs

STANDING COMMITTEE ON WATER RESOURCES

(i) 13th and 14th Reports

SHRI DHANUSH M. KUMAR (TENKASI): Sir, I beg to present the following Reports (Hindi and English versions) of the Standing Committee on Water Resources:-

(1) Thirteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Tenth Report on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti - Department of Water Resources, River Development & Ganga Rejuvenation.

(2) Fourteenth Report on Action Taken by the Government on the Observations/Recommendations contained in the Eleventh Report on 'Demands for Grants (2021-22)' of the Ministry of Jal Shakti - Department of Drinking Water and Sanitation.

(ii)Action Taken Statements

डॉ. संजय जायसवाल (**पश्चिम चम्पारण**) **:** माननीय अध्यक्ष महोदय, मैं निम्नलिखित प्रतिवेदनों पर सरकार द्वारा आगे की-गई-कार्रवाई को दर्शाने वाले विवरण (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूं:-

(1) जल शक्ति मंत्रालय **(**पेयजल और स्वच्छता विभाग**)** की 'अनुदानों की मांगों (2019-20)**'** के बारे में दूसरे प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी सातवां प्रतिवेदन।

(2) जल शक्ति मंत्रालय **(**पेयजल और स्वच्छता विभाग**)** की 'अनुदानों की मांगों (2020-21)' के बारे में चौथे प्रतिवेदन में अंतर्विष्ट टिप्पणियों/सिफारिशों पर सरकार द्वारा की-गई-कार्रवाई संबंधी नौवां प्रतिवेदन।

12.06 hrs

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 16th Report of the Standing Committee on Rural Development on BPL Survey [currently Socio Economic and Caste Census (SECC), 2011] pertaining to the Department of Rural Development, Ministry of Rural Development*

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय में राज्य मंत्री तथा ग्रामीण विकास मंत्रालय में राज्य मंत्री (साध्वी निरंजन ज्योति) : माननीय अध्यक्ष महोदय, मैं ग्रामीण विकास विभाग, ग्रामीण विकास मंत्रालय से संबंधित बीपीएल सर्वेक्षण [वर्तमान में सामाजिक-आर्थिक और जातिगत जनगणना (एसईसीसी), 2011] के बारे में ग्रामीण विकास संबंधी स्थायी समिति के 16वें प्रतिवेदन में अंतर्विष्ट सिफारिशों के कार्यान्वयन की स्थिति के बारे में वक्तव्य सदन के पटल पर प्रस्तुत करती हूं।

---

* Laid on the Table and also placed in Library, See No. LT 5267/17/21.

12.06½hrs

MOTION RE: 26TH REPORT OF BUSINESS ADVISORY COMMITTEE

श्री अधीर रंजन चौधरी (बहरामपुर) : माननीय अध्यक्ष महोदय, मैं निम्नलिखित प्रस्ताव करता हूं:-

> "कि यह सभा 6 दिसम्बर, 2021 को सभा में प्रस्तुत कार्य मंत्रणा समिति के छब्बीसवें प्रतिवेदन से सहमत है।"

माननीय अध्यक्ष : प्रश्न यह है:

> "कि यह सभा 6 दिसम्बर, 2021 को सभा में प्रस्तुत कार्य मंत्रणा समिति के छब्बीसवें प्रतिवेदन से सहमत है।"

प्रस्ताव स्वीकृत हुआ।

माननीय अध्यक्ष : अब शून्य काल – श्री राहुल गांधी जी।

... (व्यवधान)

SHRI RAHUL GANDHI (WAYANAD): Hon. Speaker, Sir, thank you for giving me this opportunity. जैसा कि पूरा देश जानता है, किसान आंदोलन में तकरीबन 700 किसान शहीद हुए । प्रधान मंत्री जी ने देश से और देश के किसानों से माफी मांगी और उन्होंने कहा, यह एक्सेप्ट किया कि उन्होंने गलती की है ।

30 नवंबर को एग्रीकल्चर मिनिस्टर से सवाल पूछा गया था कि किसान आंदोलन में कितने किसान शहीद हुए । एग्रीकल्चर मिनिस्टर ने कहा कि उनके पास कोई डेटा नहीं है । हमने पता लगाया कि पंजाब की सरकार ने तकरीबन 400 किसानों को पांच लाख रुपये का कम्पेनसेशन दिया है और उनमें से 152 किसानों को रोजगार दिया है । यह लिस्ट मेरे पास है, इसे मैं हाउस में टेबल पर ले कर दूंगा ।

हमने 70 किसानों की एक और लिस्ट बनाई है, जो हरियाणा के हैं । वह भी मैं हाउस में ले कर दूंगा । प्रधान मंत्री जी ने जो माफी मांगी है और आपकी सरकार जो कह रही है कि कोई भी किसान शहीद नहीं हुआ है या उनके नाम आपके पास नहीं हैं, वे नाम यहां हैं । … (व्यवधान) आप इसे देख लीजिए और मैं चाहता हूं कि जो इनका हक है और प्रधान मंत्री जी ने जो कहा है, जो माफी मांगी है, उनका हक पूरा होना चाहिए और उनको कम्पेनसेशन और रोजगार मिलना चाहिए । धन्यवाद । … (व्यवधान)

माननीय अध्यक्ष : श्री धर्मवीर सिंह जी ।

… (व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर) : सर, कम से कम एक स्टेटमेंट तो देना चाहिए । … (व्यवधान)

माननीय अध्यक्ष : श्री टी. आर. बालू जी ।

… (व्यवधान)

SHRI T. R. BAALU (SRIPERUMBUDUR): Hon. Speaker, Sir, I also associate myself with the issue raised by Shri Rahul Gandhi.

At the same time, I would submit that for the past two months, Tamil Nadu is under severe flood waters. Even today, our Chief Minister, Tamil Nadu has gone around the suburban areas of Chennai. For the past 31 days, it is under knee-deep waters. … (*Interruptions*)

Sir, I along with Shri Dayanidhi Maran, have given a notice under Calling Attention yesterday. But it has not yet been charted out.

Every day, I have been seeing the List of Business, but there is no mention of it there. I have also given a notice under Rule 193 on this issue. So, when are you going to admit our matter so that we can discuss it in the House?

Sir, it is a very, very serious matter. I have been going on after you for the last 10 days requesting you to admit it. Please do it. … (*Interruptions*)

… (व्यवधान)

माननीय अध्यक्ष : माननीय सदस्य, कृपया अधिकारियों की सीट पर न बैठें।

… (व्यवधान)

श्री धर्मवीर सिंह (भिवानी-महेन्द्रगढ़): माननीय अध्यक्ष जी, आपने मुझे जीरो ऑवर में बोलने का मौका दिया, इसके लिए आपका धन्यवाद ।… (व्यवधान) वर्ष 2014 से लेकर अब तक नया हिंदुस्तान खास कर सड़कों के मामले में बना है। माननीय गडकरी जी के प्रयासों से सड़कों का जाल बिछाया गया है। सड़कों की कनेक्टिविटी पहले बहुत कम थी, जिसके कारण हमें किसी जगह पर जाने में बहुत ज्यादा समय लगता था, लेकिन अब हम बहुत कम समय में उन स्थानों पर पहुंच सकते हैं।… (व्यवधान) मैं आपके माध्यम से तीन-चार बातें अपने लोक सभा क्षेत्र के बारे में कहना

चाहता हूं। राष्ट्रीय राजमार्ग-334 मेरे क्षेत्र झज्जर से लुहारी होते हुए रोहतक जाता है। इस पर दस हजार से ज्यादा ट्रक रोज माइनिंग के नाम पर जाते हैं। इस रास्ते को चार लेन का किया जाए। इसी प्रकार से तीन सड़कें, राष्ट्रीय राजमार्ग-71 जो पानीपत, रोहतक और गोहाना से डेढ़ सौ किलोमीटर बाद सिवानी से जुड़ जाती है। लगभग 152 किलोमीटर की सड़क है। सैद्धांतिक तौर पर भारत माला योजना के दौरान माननीय गडकरी जी ने इस सड़क को शामिल किया था।... (व्यवधान) मेरी प्रार्थना है कि यह सड़क और दूसरा राष्ट्रीय राजमार्ग-9 हिसार से रेवाड़ी तक आज से पांच साल पहले जिसकी सैद्धांतिक मंजूरी दी गई थी, उस सड़क को भी भारत माला योजना के दूसरे प्रोग्राम में डाला जाए।... (व्यवधान)

12.12 hrs

At this stage, Shrimati Sonia Gandhi, Shri Rahul Gandhi, Shri T.R. Baalu and some other hon. Members left the House.

महोदय, तीसरी सड़क माननीय प्रधान मंत्री जी ने राजस्थान के चुनाव में डिक्लेयर की थी कि लोहानी से लेकर पहल राजगढ़ होते हुए यह सड़क बनाई जाएगी। इन तीनों सड़कों को बनाया जाए।... (व्यवधान) 152डी सड़क मेरे क्षेत्र समसपुर के पास ढाणी फोगाट और रामनगर तक एक सर्विस रोड बनाई जाए। इसी प्रकार से स्पीकर साहब 152डी सड़क पर कुछ 16 फीट के कच्चे पाथ हैं, जहां से ट्रेक्टर-ट्राली में गन्ना ले जाया जाता है। उसकी ऊंचाई में सुधार किया जाए। इसी प्रकार मेरे क्षेत्र में भिवानी लोहारू राष्ट्रीय राजमार्ग 709 नम्बर है। यहां दो बड़े कस्बे लुहानी और जूही में बॉयपास बनाया जाए, ताकि यहां जाम न लगे। भिवानी जींद 709ए और 148 बी पर पांच सड़कें लगती हैं। वहां एक जंक्शन बनाया जाए।... (व्यवधान)

माननीय अध्यक्ष : आप शेष बातें लिखकर दे दीजिए।

... (व्यवधान)

श्री धर्मवीर सिंह: माननीय अध्यक्ष जी, दो-तीन चीजें शेष हैं, उन्हें मैं मंत्री जी को लिखकर दे देता हूं।

SHRI SUDIP BANDYOPADHYAY (KOLKATA UTTAR): Sir, last month, our Chief Minister met the hon. Prime Minister with a very crucial issue that Border Security Forces are penetrating 50 kilometres inside the border areas. They are taking over the possession of land which is not being supported by the Government of West Bengal.

Our humble submission to the Government is that it will become a law-and-order problem, ultimately, if an encroachment upto 50 kilometres takes place in any area of the State by the Border Security Force. It was 80 kilometres in Gujarat which has now been curtailed upto 50 kilometers. It is happening not in Bengal but the same thing is happening in four other States also. Sir, you are well aware about the incident of Nagaland. This deployment of Central Forces in different places will never be good for the Government.

Therefore, our humble submission to the Government is that immediately the Central Forces should go back to the border areas according to their system and jurisdiction. The Government should also withdraw the order that BSF can take entry up to 50 kilometers of a state's jurisdiction. It is totally against the federal structure of the Government functioning. We hope that it will be implemented immediately.

*SHRI A. GANESHAMURTHI (ERODE): In the Southern Railway, under the Salem Division, there are cities like Coimbatore, Tiruppur, Erode and Salem with so many industries situated around them. The labourers and other commuters working as employees in middle level capacities in various organizations travel for work every day through the trains from Erode to Tiruppur and Coimbatore.

Hon. Chief Minister of West Bengal Ms. Mamata Banerjee, when she was the hon. Railway Minister of the Union announced IZZAT Scheme which ensured 100 km travel at a cost of Rs. 25. I was the Member of Parliament representing Erode during that time also. Through this IZZAT Scheme, I was instrumental in getting 6000 monthly season passes for the labourers who went from Erode to Tiruppur, Coimbatore and Salem. There was a large number of labourers and employees who commuted to work from Erode to Tiruppur and Coimbatore during that period.

Now there is more number of labourers who use trains to commute from Erode to Tiruppur, Coimbatore and Salem. Before the spread of the COVID-19 pandemic, trains were operated in these routes. 1) Train No 66600-66601-Erode-Coimbatore-Erode passenger; 2) Train No 66608-66609-Erode-Palakkad town - Erode passenger; and 3) Train No 66602-66603-Erode-Salem-Erode passenger.

---

* English translation of the speech originally delivered in Tamil.

These train services which were stopped should be operated again so as to benefit thousands of commuters of this area. If possible, I urge that the IZZAT Scheme should also be made functional. The issuance of season ticket to passengers should be continued as it was before the spread of the COVID-19 pandemic. To facilitate the passengers with unreserved tickets, there should be unreserved compartments attached to all the express trains passing through Erode.

Thank you.

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, I have given a notice of adjournment. I am thankful to you for providing me an opportunity to speak in the 'Zero Hour'.

Sir, my submission is regarding the CBSE examination which was held yesterday. You may kindly see, the Class XII Mathematics examination of CBSE which was held on 6th December, 2021 was highly tough and very lengthy. Most of the questions which were asked yesterday in the CBSE Mathematics examination were out of syllabus. Also, the students are totally depressed and mentally down, which may affect their future prospects also.

Similarly, Sir, on 3rd December, the Class XII English examination of CBSE was also very tough and the questions were out of syllabus. It is creating much havoc among the students. They are depressed, and it is also affecting their psyche.

Sir, it is very important to note that the result of CBSE Class XII examinations is very important as far as higher education is concerned. For getting admission into all the professional courses, the result of XII standard is very important. So, kindly address the genuine grievance of the students by making the evaluation process very liberal. Last year also, the same thing had happened, and the Government had taken a very lenient view on this by making the evaluation process very liberal. So, I urge upon the Ministry of Education to consider this issue.

At the same time, you may kindly see, the State syllabus and the ICSE syllabus is very easy and the exams are also very easy. As far as the CBSE exams are concerned, they are very tough, lengthy, and also the questions are out of syllabus.

Sir, thousands of students are in difficulty. It is also affecting their psyche. … (*Interruptions*) So, I urge upon the Government to take immediate measures so as to redress the grievance of the students by making the evaluation process very liberal.

With these words, I conclude. Thank you very much. … (*Interruptions*)

श्री विवेक नारायण शेजवलकर (ग्वालियर): माननीय अध्यक्ष महोदय, मेरे ग्वालियर लोक सभा क्षेत्र की मुरार नदी के बारे में मैं सदन के सामने अपनी बात रखना चाहता हूं। मेरे संसदीय क्षेत्र में स्थित मुरार नदी में कभी स्वच्छ पानी बहा करता था। ओवर ए पीरियड ऑफ टाइम, यह नदी अत्यंत प्रदूषित हो गई है। इसके जीर्णोद्धार एवं रिवर फ्रंट के कार्य हेतु भारत सरकार के 'नमामि गंगे' विभाग के दल ने कुछ समय पहले इसका सर्वेक्षण किया था।

महोदय, 'नमामि गंगे' प्रोजेक्ट की टीम ने भ्रमण के दौरान मुरार नदी के संबंध में जल संसाधन विभाग के अधिकारियों एवं ग्वालियर नगर निगम के अधिकारियों से विस्तृत जानकारी प्राप्त की थी। सर्वेक्षण टीम ने आश्वस्त किया था कि प्रोजेक्ट के संबंध में सभी जानकारियां प्राप्त करने के पश्चात् इसकी विस्तृत रिपोर्ट तैयार की जाएगी। जो कार्य होना था, वह 'पीपुल रिवर कनेक्ट' के अंतर्गत होना था। मुरार नदी की दशा सुधारने का कार्य एक बार फिर से शुरू हो गया है।

अत: मैं 'नमामि गंगे' प्रोजेक्ट की टीम को धन्यवाद देना चाहूंगा और उनसे यह निवेदन करना चाहूंगा कि इस कार्य में तेजी लाएं, जिससे कि एक बार फिर मुरार नदी अपने ओरिजन रूप में आ सके। धन्यवाद।

श्री राजेन्द्र अग्रवाल (मेरठ): महोदय, आपने मुझे शून्य काल में बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, रेलवे के मुरादाबाद मंडल के अन्तर्गत मेरठ-हापुड़ खंड पर समपार संख्या 52 जुर्रानपुर क्रॉसिंग बिजली बंबा बाईपास किलोमीटर 8556 के स्थान पर एक फ्लाईओवर बना हुआ है, जिसका शिलान्यास तत्कालीन मुख्यमंत्री, उत्तर प्रदेश के द्वारा दिनाँक 12, नवम्बर 2011 को किया गया था। यह फ्लाईओवर मेरठ-हापुड़ रोड तथा मेरठ-दिल्ली रोड के बीच के प्रस्तावित बाईपास का अंग है। इस पुल को बनाने से पहले निश्चित ही रेलवे का मेरठ या उत्तर प्रदेश के किसी प्राधिकरण, निर्माण एजेंसी से नियमानुसार दोनों ओर की सड़क बनाने का भी अनुबंध हुआ होगा। रेलवे ने तो अपना कार्य तभी पूरा कर दिया, परन्तु उस अनुबंध के अनुसार दोनों ओर की सड़क का निर्माण अभी तक नहीं हुआ है तथा परिणामस्वरूप पुल अधर में लटका हुआ दिखाई देता है। इसके कारण बिजली बंबा बाईपास पर प्राय: जाम लगता रहता है तथा जनता को अत्यधिक कठिनाई होती है। दोनों ओर की सड़क के निर्माण की आखिर किसकी जिम्मेदारी थी? विस्तृत कार्य योजना के बिना यह पुल कैसे बन गया? सार्वजनिक धन के साथ की जाने वाली ऐसी लापरवाही अत्यंत चिंताजनक है।

महोदय, मेरा आपके माध्यम से सरकार से अनुरोध है कि मेरठ-हापुड़ रोड तथा मेरठ-दिल्ली रोड के बीच प्रस्तावित बाईपास को शीघ्र बनवाने तथा इस कार्य में लापरवाही की जाँच कराकर सम्बन्धित अधिकारियों के विरूद्ध समुचित कार्रवाई करने की कृपा करें। आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत आभार।

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Mr. Speaker, Sir, actually, I have given a notice for Adjournment Motion on this matter but now you have converted it into a matter of public importance to be raised in the 'Zero Hour'.

Sir, today all the media have reported a very shocking news of the barbaric incident of an alleged molestation of students in Muzaffarnagar, Uttar Pradesh.

माननीय अध्यक्ष : मीडिया रिपोर्ट की चर्चा यहाँ नहीं करते हैं। आप वरिष्ठ सदस्य हैं। नो।

SHRI KODIKUNNIL SURESH: Sir, I am just pointing this out.

Sir, the barbaric incident of an alleged molestation of 17 students, who were taken from their homes on the pretext of a CBSE practical exam, and the subsequent registration of FIR against the managers of two schools in UP's Muzaffarnagar is yet another example of lawlessness and precarious safety of women and children in Uttar Pradesh where both the police and the Government are acting in connivance with the criminals and wrong doers.

It is disturbing to note that while stringent provisions for registering cases of POCSO are in place, even after a fortnight, the accused are yet to be arrested and thereby they have been given ample opportunity to abscond and destroy the evidence in the process.

Hon. Speaker, Sir, the fact that the girls were allegedly fed food laced with sedatives and molested on the night of 17th November speaks volumes about an elaborate conspiracy with more perpetrators involved and a plot that is more hideous than its *prima facie* appearance. … (*Interruptions*)

Hon. Speaker, Sir, I would like to request, through you, that the Government should discuss this matter and take action to seek a report from the Governor of Uttar Pradesh and revoke the licence of schools that are a part of this crime and also a judicial investigation is instituted.

श्री मनोज कोटक (मुंबई उत्तर-पूर्व): महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, मेरे संसदीय क्षेत्र में पवई तालाब एक ऐतिहासिक तालाब है। सवा सौ साल पुराने तालाब का रख-रखाव करना हम सबकी जिम्मेदारी है। हेरिटेज कक्षा में इस तालाब को हेरिटेज का दर्जा प्राप्त है। वहाँ के स्थानीय प्राधिकरण ने इस तालाब के अंदर एक साइकिल ट्रैक बनाने का काम शुरू किया है। इस तालाब को साफ रखना, आजू-बाजू की सोसायटियों की सीवरेज लाइन को दूर करना, यह प्राथमिकता होनी चाहिए, लेकिन साइकिल ट्रैक बनाने से यहाँ की बायोडायवर्सिटी को खतरा हो सकता है। यहाँ पर क्रोकोडाइल और साँप की विशिष्ट जातियाँ पाई जाती हैं, इन सबको खतरा हो सकता है। इस तालाब के रख-रखाव के लिए, इस तालाब को एक ऐतिहासिक दर्जा प्राप्त है, मेरी आपके द्वारा सरकार से माँग है कि पर्यावरण प्रेमियों की माँग को ध्यान में रखते हुए, पर्यावरण एक्सपर्ट्स का एक पैनल वहाँ भेजा जाए और इस तालाब में जो यह काम शुरू हुआ है, उसे तत्काल रोक दिया जाए।

श्री सत्यदेव पचौरी (कानपुर): महोदय, मैं आपके माध्यम से माननीय श्रम मंत्री, भारत सरकार का ध्यान अति लोक महत्व के प्रश्न, जो मेरे संसदीय क्षेत्र से संबंधित है, ईएसआईसी हॉस्पिटल के निर्माण के संबंध में उनका ध्यान आकृष्ट करना चाहता हूँ।

महोदय, कानपुर एक बहुत बड़ा औद्योगिक क्षेत्र है। यहाँ पर लाखों की संख्या में मजदूर काम करते हैं और बीमित मजदूर काम करते हैं। पांडू नगर हॉस्पिटल, जहाँ 70 से 80 हजार मजदूर इलाज के लिए आते हैं, वह 300 बेड का हॉस्पिटल है। वर्ष 2016 में 376 करोड़ रुपये से एक नया सुपर स्पेशियलिटी हॉस्पिटल बनाने के लिए शुभारम्भ किया गया।

माननीय मंत्री जी ने उसका भूमि पूजन किया। उपकरण भी आ गए, लेकिन भवन अपूर्ण है, कोई डॉक्टर नहीं है, जो पहले अस्पताल था, वह भी बंद हो गया। वहां केवल ओपीडी की सुविधा रह गई है। यह अस्पताल केवल कानपुर का नहीं है। झांसी, बुंदेलखंड, हमीरपुर, फतेहपुर सारी जगह के श्रमिक यहां इलाज कराने के लिए आते थे। मैंने कई बार प्रयास किया है कि यह

अस्पताल जो थोड़ा सा अपूर्ण रह गया है, वह पूर्ण हो जाए। जो उपकरण खरीदे गए हैं, उनमें जंग लग रही है, वह लगा दिए जाएं और डॉक्टरों की नियुक्ति हो जाए, ताकि वहां के जो श्रमिक हैं, बीमित श्रमिक हैं, उनको इलाज की एक अच्छी सुविधा उपलब्ध हो सके। इसलिए मैं माननीय श्रम मंत्री जी से निवेदन करना चाहता हूं कि वह इस ओर ध्यान दें और यह अस्पताल जो अपूर्ण है, उसको पूर्ण कराएं और जिस सुविधा से श्रमिक आज वंचित है उनको वह उपलब्ध कराएं। आपका बहुत-बहुत धन्यवाद।

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Thank you, hon. Speaker, Sir. I would like to bring to the attention of the House an important matter regarding urgent maintenance of Srisailam and Nagarjunasagar Dams.

The Srisailam Dam is the second largest capacity working hydroelectric station in the country. Nagarjunasagar Dam is the tallest masonry dam and has the largest canal system in India. A large quantum of people in Andhra Pradesh and Telangana are dependent on these two dams. Some repair work has been carried out in the Srisailam dam but recommendations made by the DRIP expert panel lie unimplemented. The widening plunge pool at the base of Srisailam is in a dangerous situation.

In 2020, the right canal gate of Nagarjunasagar dam broke away and a huge quantity of water got wasted during that time. Therefore, the entire dam needs maintenance to prevent more such accidents. An influx of capital and manpower is needed to ensure safety.

Sir, I request that urgent repair work should be carried out on Srisailam and Nagarjunasagar dams with the help of the Government. The plunge pool management, which is an important aspect of dam maintenance and safety, requires urgent attention. A dam burst analysis of both dams should also be conducted to record the effects, in case the dams burst. *....(Interruptions)*

Sir, both these dams fall under the jurisdiction of Krishna River Management Board (KRMB). Instead of quoting technicalities and shying away from this, the hon. Jal Shakti Minister should own this responsibility and focus on ensuring dam safety. Thank you, Sir.

ADV. DEAN KURIAKOSE (IDUKKI): Sir, yesterday I raised the Mullaperiyar dam shutter management issue. I did not want to repeat that subject again but yesterday night about 12,000 cusecs of water has been released by the Government Tamil Nadu in the downstream. I seek the intervention of the hon. Prime Minister to get this issue resolved and ask the Tamil Nadu Government to stop this inhuman activity of releasing this much huge quantity of water. That is my Adjournment Motion notice for today as well.

Sir, my today's 'Zero Hour' submission is with regard to Minimum Support Price for cardamom. Out of the total production of cardamom in India, about 60 per cent is produced in my district. At present, the cardamom farmers are in a critical situation. Due to COVID-19 pandemic all over the country and the implementation of farm laws, anybody can trade it online from anywhere, without any control of the Spices Board. That is the main issue. *....(Interruptions)*

Therefore, we request the Government to first include this commercial crop in the CACP list and then announce an MSP of Rs.2000 per kilogram for cardamom. Thank you, Sir.

माननीय अध्यक्ष : डॉ. राजदीप राय।

डॉ. राजदीप राय (सिल्चर): महोदय, मेरी मातृभाषा बंगला में मुझे बात रखने के लिए आपने अनुमति दी है, इसलिए मैं आपका आभार व्यक्त करता हूं।

माननीय अध्यक्ष : क्या आपने नोटिस दे दिया था?

डॉ. राजदीप राय: जी हाँ सर, मैंने बंगला में बोलने का नोटिस दिया है।

*Hon. Speaker, Sir, today I take the floor to raise a very important issue and draw the attention of this august House to that matter. This is not the problem of my constituency only; such heinous crime is being carried out by a group of conspirators in other parts of the country as well. Sir, the area and constituency I hail from are facing this unique problem. Particularly the pensioners, the people who have inhabited there after retirement, their hard-earned money is being swindled from their bank accounts regularly. These hapless people have toiled hard, throughout their lives to earn that money. But the money is being siphoned off fraudulently. The victims are reporting the matter to the police authorities, who are no doubt registering the cases, because in Assam, police are responsive enough. But the problem is that, police are expressing their inability citing the fact that they don't have any mechanism to catch these fraudsters. When the victims go to the banks for redressal, the officials of the bank also express their inability as they also do not have any technological knowhow at their disposal to trace and catch the culprits. I have collected the latest data from my people today according to which in 2019, 276 cases, in 2020, 197 cases and this year, so far 231 incidents have taken places. If I take all the 545 constituencies together and multiply the number then we will be able to gauge the quantum of such fraud cases that's prevalent in the entire country. I have an unconfirmed data that

* ....* English translation of this part of the Speech originally delivered in Bengali.

shows that in a particular state this is happening. Sir, I will just conclude in a moment please. Through you Sir, I urge upon the Honourable Minister of Home Affairs and Honourable Finance Minister to bring a special legislation so that the bank savings of the common people can be protected from the swindlers. Thank you Sir.*

श्री राजवीर दिलेर (हाथरस): महोदय, मैं आपके माध्यम से सदन का ध्यान अपने संसदीय क्षेत्र हाथरस की ओर दिलाना चाहता हूँ। अध्यक्ष महोदय, हाथरस जंक्शन पर कालका मेल तथा महानंदा एक्सप्रेस गाड़ियों का ठहराव होता था, जिनको कोरोना काल में निरस्त कर दिया गया है। इसकी वजह से क्षेत्र की जनता को काफी परेशानियों का सामना करना पड़ा रहा है। क्षेत्र की जनता की भारी मांग पर पूर्व में भी सदन में इन दोनों गाड़ियों के हाथरस जंक्शन पर ठहराव की मांग मैं रख चुका हूँ, जिसका निवारण अभी तक नहीं हुआ है। मेरा माननीय रेल मंत्री जी से आग्रह है कि उक्त दोनों गाड़ियों के साथ-साथ मगध एक्सप्रेस और पूर्वा एक्सप्रेस का हाथरस जंक्शन पर एक मिनट का ठहराव करने की कृपा करें। धन्यवाद।

श्री मोहनभाई कुंडारिया (राजकोट): माननीय अध्यक्ष महोदय, मैं आपके माध्यम से माननीय रेल मंत्री जी का ध्यान आकर्षित करना चाहता हूँ कि मेरे संसदीय क्षेत्र राजकोट-सुरेंद्रनगर रेलवे लाइन के दोहरीकरण का कार्य बहुत टाइम से चल रहा है। वह कार्य कब पूरा होने वाला है? वह दोहरीकरण केवल राजकोट के लिए ही नहीं परंतु सौराष्ट्र क्षेत्र के लिए भी कारगर होगा। सौराष्ट्र क्षेत्र में ऐतिहासिक सोमनाथ व द्वारका मंदिर और गिर जंगलों को देखने के लिए दुनिया भर से तीर्थयात्री एवं पर्यटक आते हैं। इसलिए सुरेंद्रनगर-राजकोट रेल लाइन का दोहरीगण जल्दी पूर्ण करने के लिए आपके माध्यम से मैं मंत्री जी का ध्यान आकर्षित करना चाहता हूँ।

DR. T. R. PAARIVENDHAR (PERAMBALUR): Hon. Speaker, Sir, I thank you for giving me the time to speak.

In my parliamentary constituency, Perambalur, we require a railway over-bridge on Kulithalai-Manaparai Road. Due to lack of railway over-bridge, the public is facing many problems, like heavy traffic in peak hours, delay of school vehicles, more fuel consumption and even struggle by ambulances to reach government hospital and other private hospitals in Kulithalai, because of the frequent closure of the railway crossing. A sad incident had happened on 10.08.2015 when the Panchayat President of a village expired due to cardiac arrest as he could not reach the hospital which is on the other side of the railway line.

Sir, the request for construction of this railway over-bridge has been pending for several decades. I would like to request the Central and State Government authorities, through you, to look into this matter and see that the railway bridge is sanctioned. Thank you.

श्री एम. बदरुद्दीन अजमल (धुबरी): सर, मैं आपका ध्यान असम के एक बहुत ही संगीन मामले की तरफ दिलाना चाहता हूँ। 22 सितम्बर, 2021 को असम सरकार की तरफ से बगैर किसी अल्टरनेटिव इंतजाम के एक ऑर्डर आया।… (व्यवधान) असम में दरंग जिला के सिपाजारे इलाके में कई गाँव हैं, जहाँ 800 से ज्यादा फैमिलीज़ रहती थीं, उनको बेघर कर दिया गया। वे 50 सालों से वहाँ के रहने वाले लोग हैं। अभी पूरे असम में सर्दी शुरू हो गई है। वहाँ तुफान आता है और बारिश भी होती है। आज उनको खुले मैदान में छोड़ दिया गया है। उनके लिए सरकार ने कोई इंतजामात नहीं किए हैं। वहाँ स्कूल भी था और हॉस्पिटल भी था। सभी किस्म का इंतजाम था, लेकिन बच्चों को पढ़ने के लिए कोई जगह नहीं रखी गयी। आज उनको खुले आसमान के नीचे छोड़ दिया गया है। इस प्रकार से पूरे असम में चल रहा है।

सर, मैं आपसे आग्रह करूँगा कि इसको फौरन बंद किया जाए और उनके लिए कोई न कोई अल्टरनेटिव इंतजाम किया जाए।

جناب بدرالدین اجمل (دھبری): جناب میں آپ کا دھیان آسام کے ایک بہت ہی سنگین معاملے کی طرف دلانا چاہتا ہوں۔ 22 ستمبر، 2021 کو آسام سرکار کی طرف سے بغیر کسی الٹر نیٹیو انتظام کے ایک آرڈر آیا (مداخلت)۔ آسام میں درنگ ضلع کے سپاجارے علاقے میں کئی گاوٗں ہیں، جہاں 800 سے زیادہ فیملیز رہتی ہیں، ان کو بے گھر کر دیا گیا ہے۔ وہ 50 سالوں سے وہاں کے رہنے والے لوگ ہیں۔ ابھی پورے آسام میں سردی شروع ہو گئی ہے۔ وہاں طوفان آتے ہیں، بارش بھی ہوتی ہے۔ آج ان کو کھُلے میدان میں چھوڑ دیا گیا ہے۔ ان کے لئے سرکار نے کوئی انتظامات نہیں کئے ہیں۔ وہاں اسکول بھی تھا اور اسپتال بھی تھا، سبھی قسم کا انتظام تھا، لیکن بچوں کو پڑھنے کے لئے کوئی جگہ نہیں رکھی گئی۔ آج ان کو کھُلے آسمان کے نیچےچھوڑ دیا گیا ہے۔ اس طرح سے پورے آسام میں چل رہا ہے۔

جناب، میں آپ سے گزارش کروں گا کہ اس کو فوراً بند کیا جائے اور ان کے لئے کوئی نہ کوئی الٹر نیٹیو انتظام کیا جائے۔

SHRI T. N. PRATHAPAN (THRISSUR): Hon. Speaker, Sir, the current inflation and the price hike in the country is a clear example of failure of this Government. For the last seven years, this country has seen how a …* *Sarkar* can destroy a nation. … (*Interruptions*)

* Not recorded

माननीय अध्यक्ष: माननीय सदस्य, क्या यह शून्य काल का सब्जेक्ट है? आप अपनी बात एक मिनट में खत्म कीजिए।

… (व्यवधान)

माननीय अध्यक्ष: माननीय सदस्य, शून्य काल में अपने लोक सभा क्षेत्र के विषयों को उठाएंगे। बड़े विषय को शून्य काल में उठाना उचित नहीं है।

… (व्यवधान)

माननीय अध्यक्ष: इस विषय पर डिबेट होगी।

… (व्यवधान)

SHRI T. N. PRATHAPAN: There are two GDPs in India. On the one hand prices of Gas, Diesel, Petrol are increasing, and on the other hand, Gross Domestic Product is decreasing. It is a paradoxical Government with paradoxical policies. When I bought tomatoes last month, the price was Rs. 50 per kilo. Now, the price is Rs. 110 per kilo. The price of potatoes was Rs. 19 per kilo. Now, it is Rs. 35 per kilo. I do not want to read the disappointing list. … (*Interruptions*) Eighty per cent of our population is suffering and the Government is pleasing their corporate friends. Government is …* through taxation. … (*Interruptions*)

माननीय अध्यक्ष: श्री राजीव प्रताप रूडी।

… (व्यवधान)

श्री राजीव प्रताप रूडी (सारण): सर, जल्दी से इनका माइक बंद करवाया जाए।… (व्यवधान)

अध्यक्ष जी, यह मेरा सौभाग्य है कि आप हमारे माननीय अध्यक्ष के रूप में सदन में बैठे हैं। … (व्यवधान)

* Not recorded

सर, यह अनफेयर है। माननीय सदस्य मेरे बाद बोल लेंगे।… (व्यवधान)

SHRI T. N. PRATHAPAN : Sir, I am concluding. … (*Interruptions*)

माननीय अध्यक्ष: आप क्या कंक्लूड करेंगे। इस तरह आप कंक्लूड कर ही नहीं सकते हैं, जब आप टमाटर, आलू का भाव बताने लग जाएं।

… (व्यवधान)

SHRI T. N. PRATHAPAN: This Government does not feel responsible. Please stop this circus and save our country. This Government is doing nothing to solve this because their corporate friends are loaned like kiths. … (*Interruptions*)

श्री राजीव प्रताप रूडी: सर, देश में जो सर्वोच्च संस्था नीति आयोग है, देश के नीति निर्माण की जिम्मेवारी उस पर है। अभी हाल-फिलहाल नीति आयोग ने, जिसके उपाध्यक्ष …* है और …* सी.ई.ओ. है।… (व्यवधान)

माननीय अध्यक्ष: आप किसी का नाम नहीं लीजिए।

… (व्यवधान)

श्री राजीव प्रताप रूडी: सर, वह प्रकाशित डॉक्यूमेंट है, जो पार्लियामेंट में भी है और पूरे भारत के सामने है। ये सरकारी व्यक्ति हैं। प्रधानमंत्री नीति आयोग के अध्यक्ष है।

सर, अभी उन लोगों ने पूरे भारतवर्ष की एक रिपोर्ट को प्रकाशित किया है। उस रिपोर्ट का नाम 'National Multidimensional Poverty Index' दिया है, जिसको यू.एन.डी.पी. ने भी वेट किया है और यह प्रकाशित हुआ है। यह भारत में छपा है। इसमें राजस्थान भी है और बिहार भी है। इसमें स्वास्थ्य, न्यूट्रिशन, चाइल्ड मोर्टेलिटी है। पूरे देश में सबसे गरीब राज्य कौन है और उसके क्या-क्या मानक है, उसको प्रमाणित किया है। इसमें सबसे अच्छे राज्यों के परफॉर्मेंस के बारे में लिखा है। यह बहुत महत्वपूर्ण है। सदन को जानकर यह आश्चर्य होगा कि आज बिहार को

---

* Not recorded

पूरे 28 राज्यों में मल्टी पोवर्टी इंडेक्स में हमारा 51 परसेंट है, जो भारत का लोएस्ट है। भारत में तमिलनाडु सबसे अच्छा है। यह जो नीति आयोग की रिपोर्ट है, इसमें 4 फीसदी लोग पावर्टी इंडेक्स के अंदर हैं।

महोदय, आप जानकर आश्चर्यचकित होंगे कि यह जो मल्टी डायमेंशनल पावर्टी इंडेक्स है, इसमें तमिलनाडु बड़ा राज्य होने के बाद भी देश का सबसे अच्छा और बिहार सबसे कम है। माननीय रविशंकर प्रसाद जी बैठे हैं, वे इस विषय से सहमत होंगे। माननीय श्री गिरिराज सिंह भी सदन में उपस्थित हैं। न्यूट्रीशन में हम 52 पर्सेंट कम हैं। हमारे बिहार की मेंटल हेल्थ 45 फीसदी कम है। देश में बिहार की स्कूल अटेंडेंस सबसे कम है, जो 12 फीसदी है। सैनिटेशन में हम 73 फीसदी पीछे हैं। असेट्स में, यानी टीवी, फ्रिज, गाड़ी, पूरे भारत में बिहार सबसे कम, 24 पर्सेंट पर है। रिपोर्ट में, भारत सरकार के प्रतिवेदन में कहा गया कि यह बैकवर्ड है। उसी बैकवर्ड राज्य का मैं एक सांसद हूं, तो मैंने भी अपने आपको बैकवर्ड घोषित किया कि मैं बैकवर्ड की श्रेणी में रहते हुए, बिहार के हालात को पूरे भारत को बताऊंगा और आप सभी व सदन से मदद मांगूगा। देश तब तक नहीं बढ़ सकता है, जब तक बिहार आगे न बढ़े। इसीलिए मैं बार-बार यह बात उठा रहा हूं कि देश को अगर चलना है, तो इस 14 करोड़ की आबादी को साथ लेकर चलना होगा। किशनगंज देश का सबसे गरीब जिला, अररिया देश का सबसे गरीब जिला, मधेपुरा देश का सबसे गरीब जिला है। महोदय, मैं पीड़ा के साथ पूरे सदन को आह्वान कर रहा हूं कि देश के इन 12 करोड़ लोगों की उपेक्षा होती रही, तो इस देश के निर्माण की बात को हम पूरा नहीं कर पाएंगे।

अध्यक्ष जी, मैं आपके माध्यम से देश की सरकार से और बिहार की सरकार से मांग करता हूं कि इस पिछड़े राज्य के, इस पिछड़े व्यक्ति की मांग को सुना जाए और उस पर कार्रवाई की जाए।

माननीय अध्यक्ष : डॉ. जी. रणजीत रेड्डी।

… (व्यवधान)

DR. KALANIDHI VEERASWAMY (CHENNAI NORTH): Sir, the recent monsoons have wrecked havoc in South Indian States. Andhra Pradesh, Kerala, parts of Kerala, Puducherry and Tamil Nadu were badly affected. Especially in Tamil Nadu, it has recorded the third highest amount of rains ever in the history over the last 200 years. So, it has caused a lot of inundation, and more than 1,50,000 acres of farmlands have been destroyed. Hon. Chief Minister has written to the Central Government seeking relief where about Rs. 2,500 crore of interim relief is being requested. I request you to provide that.

Also, there is an App called MAUSAM. So, when flying to and from Delhi, I was told, मौसम खराब है I The App is also very bad because the App does not give adequate details about forecasting of rains which is very useful for the common people. It is only available in Hindi and English. I request that the App should be made available in all regional languages, so that everybody can get benefit from that.

SHRI TALARI RANGAIAH (ANANTAPUR): Sir, please allow me to tell you why we need caste-based Census. Our Indian society is stratified on the basis of caste, whether we believe it or not or whether we agree with it or not. It is a ground reality that all Indians are not equal socially and economically.

In this country, the top 10 per cent population owns, shares and enjoys 74.3 per cent of the nation's wealth, while the bottom 50 per cent population are depending only on 2.8 per cent of the nation's wealth, and 40 per cent of the population holds 22.9 per cent of the nation's wealth. This data clearly gives us a clear picture of the increasing class-based inequality in Indian

society. We are sitting in the country's highest law making body. We must reduce the gap between the rich and the poor.

It is high time to take up caste-based Census in order to get clarity on which caste groups have benefitted from the development story of India and which caste groups have been left out.

I am very happy to inform this august House that the Legislative Assembly of my State Andhra Pradesh under the dynamic leadership of Y.S. Jagan Mohan Reddy Garu has resolved unanimously and recommended to the Government of India to take up caste-based Census. Hence, I request the Central Government to conduct the caste-based Census at the earliest without further delay.

SHRI ADHIR RANJAN CHOWDHURY: Sir, I would like to draw the attention of the Government that Resident Doctors of medical colleges across the country have been resorting to strikes as a consequence of which the entire health service has been adversely affected. Therefore, I would like to flag the attention of the Government that at least they should come forward and try to proactively solve the issue.

We all are aware that COVID-19 new variant Omicron is becoming a new looming threat, which has already started emerging in our country and to that score those Resident Doctors are supposed to play a very significant role. According to their statement, India has been suffering a shortage of 40,000 doctors, and right at this situation when we are destined to face the onslaught of Omicron afresh, we need the services of these doctors. The doctors are

protesting that the NEET PG Counselling process is being delayed by the lackadaisical attitude of this Government. So, the doctors from across the country have been resorting to such kind of strikes as a gesture of protest so as to draw the attention of this Government. So, the Government should come forward and take remedial measures as early as possible. Thank you, Sir.

SHRI D.M. KATHIR ANAND (VELLORE): Thank you, hon. Speaker, Sir. Ambur and Vaniyambadi are two important commercial towns in my Vellore Lok Sabha Constituency, and both contribute substantially to foreign exchange and our exchequer.

Construction of a Rail Over Bridge at Vaniyambadi and Reddy Thoppu in Ambur are pending for several years. It is LC – 533. These two RoBs are very important for the passage of commuters of all walks of life including office goers, school and college students. At Reddy Thoppu, the existing underpass is awfully inadequate for large number of commuters who have no other way to cross from both sides. During rain, the underpass gets filled with rain water and sewerage water. This is the plight of people of Ambur, which can be solved only by construction of a RoB at Reddy Thoppu area in Ambur. This construction will benefit the entire area. I have raised this issue many times in this august House, but still this project is pending and it is not being taken up.

Secondly, before Corona started, there were three trains, namely, Kaveri Express, Yercaud Express and Samraj Express, which had stoppage at Ambur station, but after Corona it has no stoppage there. So, I would request, through the hon. Speaker, to provide stoppage at this station.

Another town is Vaniyambadi where there is a need to construct a bridge at LC – 81 as nearly 120 trains cross LC – 81. Otherwise, people cannot commute from this side to the other and they are all stranded. So, we definitely need a RoB. This project had commenced some years ago, but we do not know the reason for this project getting stopped again. I would request, through the hon. Speaker, to expedite this project of a RoB at Vaniyambadi too. Thank you, Sir.

श्री गोपाल जी ठाकुर (दरभंगा): माननीय अध्यक्ष जी, मेरे संसदीय क्षेत्र दरभंगा सहित सम्पूर्ण मिथिला क्षेत्र पूर्णत: बाढ़ प्रभावित क्षेत्र है। उद्योग एवं कल-कारखाने के अभाव के कारण यहां की अधिकांश आबादी बरसात के समय दूसरे राज्यों और महानगरों में पलायन करने को मजबूर हो जाती है। उनके ऊपर अपने परिवार के भरण-पोषण की जिम्मेदारी होती है। मिथिला क्षेत्र में प्रमुख रूप से गेहूं, मक्का, तिलहन और दलहन आदि फसलों का उत्पादन किसानों द्वारा किया जाता है। इस फसल को बोते समय किसानों को डीएपी और यूरिया खाद की आवश्यकता होती है। विशेष रूप से मिथिला क्षेत्र और मेरे संसदीय क्षेत्र में इन दोनों खादों की किल्लत हो गई है जिसके कारण किसान काफी परेशान हो गए हैं।

मैं आपके माध्यम से माननीय मंत्री जी से मांग करना चाहता हूं कि तत्काल समस्या के समाधान हेतु डीएपी और यूरिया खाद पर्याप्त मात्रा में दरभंगा और मिथिला क्षेत्र में भेजी जाए ताकि, वहां के किसानों को बुआई में काम आ सके और खाद के मामले जो बिचौलियो द्वारा जमाखोरी हो रही है, उस पर निश्चित रूप से राज्य सरकार द्वारा लगाम लगाया जाए।

श्री अशोक महादेवराव नेते (गड़चिरोली-चिमुर): धन्यवाद अध्यक्ष महोदय, आपने मुझे मेरे संसदीय क्षेत्र का बहुत महत्वपूर्ण प्रश्न पूछने का मौका दिया। महाराष्ट्र में मेरा संसदीय क्षेत्र गड़चिरोली-चिमुर है, जो देश का शायद सबसे बड़ा एवं घना आदिवासी बहुल, नक्सल प्रभावित, अविकसित और उद्योग रहित क्षेत्र है। मेरे संसदीय क्षेत्र में गड़चिरोली, चंद्रपुर और गोंदिया तीन

जिले आते हैं। तीनों जिलों में पिछले नवम्बर महीने में भारी वर्षा होने से फसलों का बहुत बड़ा नुकसान हुआ है। कपास, तूर, चावल, सोयाबिन आदि फसलों का नुकसान हुआ है, जिसके कारण किसान संकट में आ गए हैं। पहले से ही करोना का संकट है और अब फसलों के नुकसान होने का संकट है। इससे किसानों में भविष्य में अपने बच्चों की शादी, पढ़ाई और उनके पालन-पोषण करने की चिंता उत्पन्न हो गई है। मेरी आपके माध्यम से सरकार से मांग है कि जिन किसानों का नुकसान हुआ है, हजारों हेक्टेयर किसानों की खेती का नुकसान हुआ है, उनका तुरंत सर्वे कराकर किसानों को मुआवजा दिया जाए। उनकी मांग है कि प्रति एकड़ 10 हजार रुपये और प्रति हेक्टेयर 25 हजार रुपये दिया जाना चाहिए। मेरी एक और मांग है कि केंद्र सरकार के माध्यम से टीम भेजकर उनका सर्वे और पंचनामा किया जाए। धन्यवाद।

माननीय अध्यक्ष : खंडवा संसदीय क्षेत्र से नए सदस्य चुनकर आए हैं। वे भी पहली बार बोलना चाहते हैं।

श्री ज्ञानेश्वर पाटिल जी।

श्री ज्ञानेश्वर पाटिल (खण्डवा) : धन्यवाद अध्यक्ष महोदय, आपने मुझे बोलने का अवसर दिया। मैं अपने संसदीय क्षेत्र खण्डवा के बारे में माननीय कृषि मंत्री जी को अवगत कराना चाहता हूं कि पिछले दो वर्षों से प्रधान मंत्री फसल बीमा योजना का लाभ किसानों को नहीं मिल पा रहा है। मेरे संसदीय क्षेत्र खण्डवा में केला, गन्ना, कपास, मिर्च, दलहन और तिलहन की सारी फसलें होती हैं। केला देश में ही नहीं बल्कि विदेशों में भी निर्यात हो रहा है। लेकिन, आंधी, तूफान और ऐसी अनेक प्रकार की आपदायें आ रही हैं, उसके बावजूद किसानों को जो प्रधान मंत्री फसल बीमा योजना का लाभ मिलना चाहिए था, वह नहीं मिल रहा है। मैं माननीय प्रधान मंत्री जी को धन्यवाद देना चाहता हूं कि प्रधान मंत्री जी ने किसानों की चिंता करते हुए प्रधान मंत्री फसल बीमा योजना की शुरुआत की है, इसके पहले किसानों को उसका लाभ मिला था, लेकिन पिछले दो वर्षों से किसानों को उसका लाभ नहीं मिल पा रहा है।

मैं, आपके माध्यम से कृषि मंत्री जी से निवेदन करना चाहता हूं कि हमारे किसानों की समस्याओं का समाधान करने का कष्ट करें। धन्यवाद।

श्री एस. एस. अहलुवालिया (बर्धमान-दुर्गापुर): धन्यवाद अध्यक्ष महोदय, मैंने बंगाली में बोलने के लिए अनुरोध किया है। उम्मीद करता हूं इसके लिए इंटरप्रेटर की सुविधा होगी।

*Honourable Speaker Sir, last week a cyclone named 'Jawad' struck the Bay of Bengal. This is an Arabic name. The meaning of 'Jawad' is liberal. But this cyclone was not that liberal with West Bengal and Odisha. This cyclone has affected vast tracts of cultivable land. The potatoes, paddy, mustard, onions grown on the land were completely destroyed. I am a Member of Parliament from Bardhaman. Bardhaman is known as the 'granary of West Bengal'. I represent that very part of Bengal in Lok Sabha. Lakhs of hectares of cultivable land have been damaged due to this cyclonic storm. Paddy crops have been hugely affected. Sir, I would like to tell you that a variety of rice called 'Gobindobhog' is produced in our Burdwan district. This rice is used as offerings to Lord Govinda. This variety is cultivated there, but this crop has been utterly damaged. But the most unfortunate thing is that the 'Pradhan Mantri Fasal Bima Yojana' has not been implemented in the state of West Bengal. It is a matter of great concern. As a result, I would like to draw the kind attention of Hon'ble Prime Minister through you Sir to the fact that a high-level investigating team is required to be sent to West Bengal to get a clear picture of the actual loss due to natural calamity and also to find out how the hapless farmers can be compensated. Since the 'Pradhan Mantri Fasal Bima Yojana' is non-existent in that state, I request Honourable Prime Minister to send a high level investigating team and seek report on the ground reality. If this initiative is

---

..... English translation of this part of the speech originally delivered in Bengali.

taken to extend a helping hand to the hapless farmers, the people of West Bengal would remain highly obliged.

Thank you Sir.*

SHRI P. RAVINDHRANATH (THENI): In Tamil Nadu, grapes are cultivated in an area of 2,800 hectare out of which 2,184 hectare of land is in my Theni Parliamentary constituency.

The district of Theni accounts for a major share of grape cultivation in Tamil Nadu. To extend the cultivation of grape varieties, to encourage involvement of farmers in grape cultivation with the application of scientific methods and to increase research and development programmes, I request the Government to take appropriate action to include the Grapes Research Station in Annamalaipatti, which is in my constituency, Theni, in one of the regular centres under Indian Council for Agricultural Research, All India Coordinated Research Project on Fruits Programme with adequate staff, funds and infrastructure.

***DR. AMAR SINGH (FATEHGARH SAHIB):** Thank you, Hon'ble Speaker Sir. Sir, I hail from Fatehgarh Sahib, erstwhile Sirhind. Today, I want to draw your attention towards the martyrdom of two younger sons of our tenth Guru Shri Gobind Singh ji. They had been walled alive here a few hundred years ago. In 1705, Baba Zorawar Singh ji and Baba Fateh Singh ji, two younger sons of our tenth Guru were martyred here.

---

* English translation of the speech originally delivered in Punjabi.

Every year, Shahidi Jor Mel or mourning days are observed here in December. Crores of devotees congregate here and wail and mourn the martyrdom of 10th Guru ji's two sons. But the Indian Railway has stopped our religion's trains like Sachkhand Express, Hemkund Express, and Begampura Sarayu etc. from having a halt at Fatehgarh Sahib (Sirhind). The Sikh devotees are facing a lot of hardship due to this move.

Sir, I demand that the halts of all these trains must be restored at Fatehgarh Sahib. Also, new trains should be started for Fatehgarh Sahib in the month of December as over one crore devotees gather there to mourn the martyrdom of two sons of our 10th Guru ji. Fatehgarh Sahib should also be brought in the International Circuit as it is a very famous historical and religious place for Sikhs.

Thank you.

SHRIMATI HEMAMALINI (MATHURA): My subject is regarding the amendments in the Prevention of Cruelty to Animals Act, 1960. I am sure that many animal lovers, especially the younger generation, will be very happy that I am bringing this subject in the House today. Article 51(a) of the Constitution states: 'it is the fundamental duty of every Indian citizen to protect and improve the natural environment (forest, rivers, lakes and wildlife) and to have compassion for living creatures'.

13.00 hrs

Nonetheless, numerous incidents of animal cruelty have been brought to light through media in recent years. Brutal crimes against animals such as the death of a pregnant elephant that ate a pineapple with explosive in it, dog beaten to death, puppies set on fire, dragging dogs tied to a scooter, rape of cow and execution of monkeys putting them on fire just for their own pleasure, are reported from across the country.

The Prevention of Cruelty to Animals Act, 1960 is a legislation that exclusively makes the provision to prevent the infliction of unnecessary pain or suffering on animals. The Prevention of Cruelty to Animals Act is now more than six decades old legislation with no major amendments in recent times. Monetary fines imposed for crimes against animals continue to be meagre in the range of Rs.10 to Rs.100. This could be one reason the legislation has not been able to act as a deterrent to animal cruelty. Severe punishment should be levied on these cruel people.

As informed to me, the Government has received many suggestions, petitions, requests from various organisations working for animal rights to increase the existing penalty. The Government acknowledged that penalties prescribed in the Prevention of Cruelty to Animals Act, 1960 are minimal and do not act as a deterrent. The 261st Report of the Law Commission had laid down some guidelines and listed suggestions in 2015 which have not yet been incorporated.

Mr. Speaker, Sir, it is high time India had a stronger animal protection law to prevent cruelties. My request to the Government is that it must strengthen the country's animal protection law making amendments to Prevention of Cruelty to Animals Act, 1960. Thank you.

माननीय अध्यक्ष : माननीय सदस्यगण**,** आप अपनी बात को एक मिनट में समाप्त कीजिए। एक मिनट बाद घंटी बज जाएगी। इसके लिए सभी सदस्य रेडी रहें। जिन माननीय सदस्यों को कल मौका नहीं मिला था, उनको आज मौका मिलेगा और जिनको कल बोलने का मौका मिल गया था, उनको आज बोलने का मौका मिलने का चांस कम है।

… (व्यवधान)

13.02 hrs (Shri N. K. Premachandran *in the Chair*)

SHRI M.V.V. SATYANARAYANA (VISAKHAPATNAM): Sir, the State Government of Andhra Pradesh, under the dynamic leadership of Shri Y.S. Jagan Mohan Reddy, has adopted a Resolution in the State Assembly requesting the Centre to drop the proposal of privatisation of Vizag Steel Plant. The Government of India is yet to take a decision on it. I am happy to say that this is the only steel plant in India which was awarded four-star rating in exports of steel by DGFT.

I would also like to draw the attention of the Government of India to the fact that Vizag Steel Plant has made a huge investment in OMDC, Odisha but till date no raw material has reached the plant. In spite of the fact that Vizag Steel Plant is a Navaratna company under the Ministry of Steel, no permission has been given to it to raise funds from public or private banks. This is very pathetic. I request the Government to allot iron ore mines immediately and drop the decision of privatisation.

Vizag Steel Plant has expanded its capacity without a sixth coke oven battery. But in order to produce coke, the steel plant is waiting for permission to construct the battery. I feel very sad to bring to the notice of the House that no spare parts are available for maintenance of the plant and specially in batteries. I, therefore, urge upon the Government through the august House to provide necessary assistance at the earliest possible. I urge upon the Government not to privatise the Vizag Steel Plant as it is connected with the sentiments of the people of Andhra Pradesh. Thank you.

श्री सुशील कुमार सिंह (औरंगाबाद): धन्यवाद, सभापति महोदय।

महोदय, मेरा संसदीय क्षेत्र बिहार के दो जिलों – औरंगाबाद और गया में है। दोनों ही जिले अति नक्सलवाद से प्रभावित हैं और प्रधानमंत्री जी ने देश के पिछड़े जिलों को विकसित करने के लिए जो एक स्कीम शुरु की है, जिसे एस्पिरेशनल डिस्ट्रिक्ट्स या आकांक्षावान जिले कहते हैं, उस सूची में भी इन दोनों जिलों का नाम है।

मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूं, और संयोग से, मेरा सौभाग्य है कि ग्रामीण विकास मंत्री श्री गिरिराज सिंह जी यहां सदन में उपस्थित हैं, कि मेरे संसदीय क्षेत्र के दोनों जिलों में प्रधानमंत्री ग्रामीण सड़क योजना के तहत दो साल से पहले जो सड़कें बनी थीं, गुणवत्ता में कमी के कारण और अनुरक्षण के अभाव के चलते उनकी स्थिति आज बदहाल है। नई सड़कों के निर्माण के लिए भी हाल-फिलहाल में कोई निविदा नहीं निकाली गई है। इसलिए मेरा क्षेत्र सड़क के मामले में अभी थोड़ा पीछे हो गया है। वैसे तो बिहार ही बैकवर्ड है, अभी रुडी जी चर्चा कर रहे थे। … (व्यवधान) मैं अपनी बात समाप्त कर रहा हूं।

माननीय सभापति: आपकी डिमाण्ड क्या है, वह बोलिए।

SHRI SUSHIL KUMAR SINGH: Sir, I am concluding.

HON. CHAIRPERSON: Please put your demand.

श्री सुशील कुमार सिंह: सभापति महोदय, मैं माननीय मंत्री जी श्री गिरिराज सिंह जी से डिमाण्ड कर रहा हूं कि मेरे संसदीय क्षेत्र में, जो उग्रवाद प्रभावित जिले हैं, आकांक्षावान जिले हैं, वहां पीएमजीएसवाई के तहत नई सड़कों का निर्माण कराया जाए। इसके साथ ही साथ, वहां जो सड़कें बनी हुई हैं, उनके अनुरक्षण की कार्यवाही शीघ्र से शीघ्र और पूरी गुणवत्ता के साथ की जाए। साथ ही, छूटे हुए पुलों का भी निर्माण कराया जाए। धन्यवाद।

श्री संजय सेठ (राँची): धन्यवाद, सभापति महोदय । मैं एक महत्वपूर्ण विषय पर आपका ध्यान आकृष्ट करना चाहता हूं। जब इस देश का नाम अनादिकाल से भारत रहा है तो फिर 'India, that is Bharat' लिखने और बोलने की जरूरत क्यों है? हमें हर चीज के लिए अंग्रेजों से उधार लेने की आवश्यकता क्यों है? मध्य काल में 'सिन्धु' को तुर्क और ईरानी लोग सिन्धु नहीं कह पाए तो उन्होंने इसे 'हिन्दू' कहा और इस प्रकार देश का नाम भारत होने के बावजूद हिन्दुस्तान हो गया, जिसे हम हिन्दुस्तान कहने लगे। अब अंग्रेजों को जब हिन्दुस्तान कहने और बोलने में परेशानी हुई तो उन्होंने सिन्धु घाटी, जिसे कभी 'इण्डस वैली' भी कहा जाता था, उससे प्रभावित होकर भारत को 'इण्डिया' के नाम से पुकारा। ऐसे में विदेशियों के द्वारा दिए गए नाम से प्रभावित होकर 'India, that is Bharat' कहना भारत जैसे विशाल देश और उसकी महान गौरवशाली संस्कृति का अपमान है। ऐसे भी देखा जाए तो अंग्रेजी द्वारा इण्डिया कहने से पूर्व इस देश को हमारे मनीषियों ने कई नामों से पुकारा था और भारतवर्ष, आयावर्त, ब्रह्मवर्त, जम्बूद्वीप आदि नाम भारतीय ग्रन्थों में दिए गए हैं। ऐसे गौरवशाली नामों को विस्मृत करके भारत का पर्याय इण्डिया को बना देना, फिर इण्डिया को सार्वभौमिकता प्रदान करके 'India, that is Bharat' कहना न्यायसंगत नहीं है।

महोदय, इसीलिए सदन से मेरा आग्रह है कि भारत का नाम सिर्फ भारत हो, 'India, that is Bharat' कहने और लिखने की परम्परा समाप्त हो।

HON. CHAIRPERSON: See, there are more than 60 Members to speak. Hon. Speaker has allowed all the Members to raise their issues. So, I request all the hon. Members to confine their submission to one minute. You please put your demand with minimal observation.

***DR. PRITAM GOPINATHRAO MUNDE (BEED):** Thank you very much. Hon'ble Chairman Sir, I would like to speak in my mother tongue Marathi. Government of Maharashtra is very indifferent towards the issues of Maratha and OBC Reservation. It is also very careless about the issue of SC/ST Reservation and their promotions. These are the issues which I would like to raise today. But, yesterday when the entire country was observing Dr Babasaheb Ambedkar's Mahaparinirvan Day, Supreme Court of India gave its verdict abolishing the political reservation of OBCs. It is really regrettable and shameful that this verdict came on this very day. Now, the Government should postpone the coming election on the basis of this Supreme Court decision and I would like to share my views in this regard.

Panchayati Raj Amendment Bill came into existence in the year 1962 in Maharashtra and it was further amended after the implementation of Mandal Commission Report in the year 1994. It was a statutory decision to provide political reservation to OBCs and not a constitutional one. We should carefully read the Supreme Court decision to understand it.

---

* English translation of the speech originally delivered in Marathi.

Government of Maharashtra is indulging in the blame game only. It is a matter of fact that no OBC census took place post independence and even the central government has no concrete information about empirical data of OBCs.

Political reservation was there just because of the positive approach of the political parties and their leaders who were in power in Maharashtra. But, today's Maharashtra Government is not much serious about OBC reservation. I am not a spokesperson of any political party and it is my personal sentiments for OBCs.

SHRI RAJMOHAN UNNITHAN (KASARAGOD): Swadeshi Darshan Scheme is a scheme of the Ministry of Tourism, under the Government of India. The scheme aims to promote, develop, and harness the potential of tourism in India. This is a Central Scheme which is hundred per cent funded by the Government of India. The entire scheme is based on theme-based tourism. Each theme is called a 'circuit' and is composed of various tourist destinations. 'Tourist Circuit' is defined as a route having at least three major tourist destinations which are distinct and apart.

Bekal Fort built by Shivappa Nayaka of Keladi in 1650 AD at Bekal in Kasargod district is the largest fort in Kerala, spreading over 40 acres of land. Kasargod has a legion of ancient and medieval forts in addition to Bekal Fort like Hosdurg Fort, Chandragiri Fort and Povval Fort.

Hence, I pray the Government of India to constitute a Fort Circuit in Kasargod under the Swadeshi Darshan Scheme.

HON. CHAIRPERSON: Hon. Members, the mike will be automatically switched off after one minute. So, kindly frame your speech in such a way that it can be finished within one minute.

SHRI CHANDRA SEKHAR SAHU (BERHAMPUR): Sir, there are about 21 rake points in Odisha which are facing various types of problems. They either do not have shed facility, or approach road, lighting, or platform, etc. Infrastructure in these rake points needs to be developed on priority basis for smooth operation and better distribution of fertilizers in the State of Odisha.

In Paralakhemundi, in Gajapati district of my parliamentary constituency, there is no fertilizer rake point. In the absence of any rake point in Paralakhemundi, the farmers of this region have been facing a lot of problems. I would request the hon. Minister, through you, Sir, to sanction fertilizer rake points in Paralakhenmundi and also examine the difficulties being faced by the existing fertilizer rake points and review them in a time-bound manner for smooth distribution of fertilizers to the beneficiaries and farmers.

SHRI ANUBHAV MOHANTY (KENDRAPARA): Sir, while appreciating the robust measures taken for economic revival of rural areas in the post-pandemic period, kind attention of the Government is drawn towards Rs.1088.72 crore liabilities pending under MGNREGA for Odisha.

Our hon. Leader and Chief Minister of Odisha, Shri Naveen Patnaik ji, has already written a letter, dated, 1st November, 2021, to the hon. Prime Minister of India in this regard. Emphasising on the issue, I would earnestly urge upon the Government of India, through you, Sir, for the timely payment of wages to the poor job seekers, which is the fundamental guarantee under MGNREGA. Similarly, timely release of payment for material is critical for creation of tangible and durable assets under MGNREGS.

I would urge upon the hon. Prime Minister to suitably advice the Ministry of Rural Development to ensure the timely release of funds for wages and also see to it that the material payment under MGNREGS is carried out without fail.

I would like to further draw your kind attention that significant number of returnee migrants… (*Interruptions*)

HON. CHAIRPERSON: Thank you.

SHRI ANUBHAV MOHANTY: Sir, it is about migrants.… (*Interruptions*) Post-COVID-19, this has led to an increase in demand for wage employment under MGNREGA in villages. Therefore, the labour budget of Odisha under MGNREGS may be enhanced to Rs.25 crore persondays for the year 2021-22.

HON. CHAIRPERSON: I draw the attention of the hon. Members to the fact that if your speech is not finished, and the mike is switched off, automatically the camera will also be off. You cannot place your speech in public domain without any conclusion. So, I would request all the Members to confine their speeches within one minute so that their entire speech could come on record.

****SHRI K. NAVASKANI (RAMANATHAPURAM):** Hon. Chairman Sir, Vanakkam. Since 2011 there is a ban of the Union Government to catch sea cucumbers. Sea cucumber is an endangered species, rather a growing one. There is no ban to catch sea cucumber in the neighbouring country Sri Lanka. Keeping in view the livelihood of fishermen, I urge that this Government should lift the ban to catch sea cucumber. Farm laws have been repealed after understanding the sentiments of the farmers and the demand of Tamil Nadu for the same. Similarly understanding the sentiments of the students, parents and activists, Tamil Nadu should be given exemption for NEET. In the same way the citizenship act should be repealed keeping in view the sentiments of the minorities. Adequate compensation should be given to farmers who protested on roads against the farm laws. As many as 700 farmers lost their lives. Their kith and kin should be adequately compensated. The demand of farmers for the Minimum Support Price should be fulfilled. In my Ramanathapuram district, farmers are not getting the settlement of their insurance claims. I urge that such claims should be settled soon. Thank you.

* English translation of the speech originally delivered in Tamil.

श्री मनीश तिवारी (आनंदपुर साहिब): सभापति महोदय, मैंने आज एक काम रोको प्रस्ताव माननीय अध्यक्ष जी के सामने रखा था, जिसको उन्होंने नामंजूर कर दिया है। मैं आपको धन्यवाद देना चाहता हूं कि आपने मुझे बोलने का अवसर दिया है।

सभापति महोदय, कुछ दिनों पहले बहुत चिंताजनक खबरें सार्वजनिक हुई थीं कि भारत की सरजमीं में अरुणाचल प्रदेश का ऊपरी सुबनसिरी जिला है, उसमें चीन ने घुसपैठ करके भारत की सरजमीं पर अपने गांव स्थापित किए हैं। इन खबरों के ऊपर सरकार की तरफ से अभी तक कोई स्पष्टीकरण नहीं आया है।

मैं आपके माध्यम से सरकार से यह आग्रह करना चाहता हूं कि अरुणाचल प्रदेश को लेकर खबरें सार्वजनिक हुई थीं कि चीन ने हमारी सरजमीं पर अपने गांव स्थापित किए हैं और पूर्वी लद्दाख में अप्रैल, 2020 से जो तनावपूर्ण स्थिति बनी हुई है, उसके ऊपर सरकार इस संसद में विस्तृत बहस करवाए एवं जो वास्तविक परिस्थिति है, वह इस सदन के समक्ष रखे। धन्यवाद।

श्री कौशलेन्द्र कुमार (नालंदा): सभापति महोदय, मेरा संसदीय क्षेत्र नालंदा इतिहास का गौरव है। राजगीर में कुश्ती का इतिहास बहुत पुराना है। द्वापर काल से यहां इसका इतिहास मिलता है। मगध सम्राट जरासंध इसी अखाड़े में खुद दांव आजमाते रहे हैं। इसी अखाड़े में मगध सम्राट समेत एक से बढ़ कर एक योद्धाओं ने दांव आजमाए हैं। द्वापर काल में महाभारत शुरू होने से पहले जरासंध और कुंती पुत्र भीम के बीच 18 दिनों तक मल्लयुद्ध हुआ था। आज इसके रख-रखाव काफी खराब है। मैं आपके माध्यम से भारत सरकार से आग्रह करूंगा कि इसके रख-रखाव पर ध्यान दिया जाए और सौंदर्यीकरण कराया जाए।

DR. A. CHELLAKUMAR (KRISHNAGIRI): Hon. Chairperson, Sir, through you, I would like to take this opportunity to draw the kind attention of the Government to this matter.

Sir, in Thimjepalli panchayat, near Ullatti Village in Krishnagiri District, Tamil Nadu, there is a narrow railway underpass in the Salem-Hosur sector. People from Thimjepalli and Panchapalli panchayats use this underpass for commuting to and from schools, colleges, hospitals, and workplaces. For their daily movement to the farmland and for mobility of their agricultural produce, the farmers are finding it difficult to cross this particular place because of the narrow passage and therefore, they have to take a detour of 20 kilometres to cross over to the other side.

Therefore, through you, I would like to request the Government to build a wide railway underpass/underbridge to have an easy passage for the daily commuters.

KUMARI AGATHA K. SANGMA (TURA): Hon. Chairperson, Sir, thank you so much.

I had submitted a notice for an Adjournment Motion. … (*Interruptions*)

HON. CHAIRPERSON : Please come to the text.

KUMARI AGATHA K. SANGMA : On 4th December, a very unfortunate and condemnable incident took place in the village of Oting in the Mon District of Nagaland where about 14 civilians were shot dead by the armed forces in a so-called counter-insurgency operation.

Sir, this is not the first time that an incident like this has taken place where innocent civilians had to bear the brunt of the draconian laws like the Armed Forces Special Powers Act. It also reminds us of an incident that took place in Manipur in 2000 which is also known as the Malom Massacre where

over ten civilians were shot dead and it prompted 28 year old Irom Sharmila to go on a 16 years long hunger strike.

Yesterday, various political leaders across party lines spoke about this issue and condemned it and even the Home Minister gave a statement regarding this incident. He informed the House that an SIT will be constituted in order to probe this issue. But I also believe that it is time that the elephant in the room be addressed which is that the Armed Forces Special Powers Act be repealed.

HON. CHAIRPERSON: Thank you. Is it over?

KUMARI AGATHA K. SANGMA: Sir, please give me 30 seconds. It is a very important issue. I would like to quote just one line of the poem wrote by Poet Maya Angelou. I come as one but I stand as ten thousand. Sir, this incident has been condemned by every student union from the North East – be it the Lotha Student Union, the Khasi Student Union, the North East Student Union, the Naga Mothers Association, the Manipur Women's Gun Survivors Network and Global Alliance of Indigenous People. My own political party, NPP NPP, including our Chief Minister, has condemned it.

HON. CHAIRPERSON: Please conclude now.

KUMARI AGATHA K. SANGMA: Even the Jeevan Reddy Committee had recommended that this Act be scrapped and therefore, on those lines, I would like to say that the Armed Forces within themselves can address these issues and a lot of prosecutions have taken place.

HON. CHAIRPERSON: Madam, thirty second are already over.

KUMARI AGATHA K. SANGMA : I would just like to say that the reason why AFSPA was enacted in 1958 was to ensure that insurgency be stopped in the North-East but it has not been able to do that. We can clearly see that insurgency has not been contained because of the enactment of AFSPA and, therefore, instead what it has done is it has caused civilians to be unfairly tortured, raped, and killed. Therefore, I take this opportunity not just on behalf of my party, the National People's Party but also on behalf of the people of the North East that this Act be kindly repealed.

सुश्री सुनीता दुग्गल (सिरसा) : माननीय सभापति महोदय, आपका बहुत-बहुत धन्यवाद। आज सुबह ही क्वेश्चन आवर में जनरल पब्लिक के लिए एक इम्पॉर्टेंट इश्यू - 'युवाओं में बढ़ता हुआ नशा' उठा था। इस इश्यू के ऊपर बहुत से सवाल-जवाब हुए। इस विषय के बारे में हमारे दिल्ली के सांसद श्री प्रवेश साहिब सिंह वर्मा जी ने भी बहुत अच्छा सवाल किया। केन्द्र सरकार ने पूरे भारतवर्ष में ऐसे 272 डिस्ट्रिक्ट्स चिन्हित किए हैं, जिनमें यह मामला बहुत सीरियस है।

सभापति महोदय, इसमें हमारे हरियाणा के दस जिले आते हैं और उनमें मेरी लोक सभा कांस्टिट्युएंसी के दो जिले भी इसके अंदर आते हैं। मैं यही कहना चाहूंगी कि आज सुबह स्पोर्ट्स मिनिस्टर जी से बहुत सवाल-जवाब हुए और आदरणीय अध्यक्ष जी ने 'स्पोर्ट्स' विषय के ऊपर चर्चा कराने की भी बात कही।

अत: मैं आपके माध्यम से आग्रह करना चाहती हूं कि 'नशा' विषय के ऊपर भी संसद में चर्चा होनी चाहिए। दूसरा, ये जो स्पेशल डिस्ट्रिक्ट्स चिन्हित किए गए हैं, उनमें मेरी लोक सभा के फतेहाबाद और सिरसा जिले आते हैं और एक क्षेत्र नरवाना भी आता है। इन जिलों में अभी तक की क्या प्रोग्रेस है और आगे की क्या प्लानिंग है, मैं आपके माध्यम से इसके बारे में माननीय मंत्री महोदय से पूछना चाहती हूं। आपका बहुत-बहुत धन्यवाद।

DR. K. JAYAKUMAR (TIRUVALLUR): Hon. Chairperson, thank you for the opportunity. I rise here to register my strong disappointment over the lacklustre performance of the National Highways Authority of India in my constituency. There is a project for widening the road of 43 kilometres from Madhavaram to Tada and this project has been going on for the last five to six years. Even now, it is not sure when they will complete this project. The National Highways Authority of India is giving the contractor extended opportunities and additional payments, that is, cost overrun is also taking place and the project is of about rupees 300 crore and they are taking more years.

I urge upon the Government through you to take immediate steps to see that this project is completed as it is a nuisance to the people over there.

श्री नारणभाई काछड़िया (अमरेली): महोदय, मैं आपके माध्यम से माननीय शिक्षा मंत्री का ध्यान इस ओर आकर्षित करना चाहता हूं कि सर्व शिक्षा अभियान में भारत सरकार के शिक्षा मंत्रालय द्वारा हर राज्य को फंड दिया जाता है। पिछले दो साल से उस फंड में कमी आई है और राज्यों को फंड नहीं मिला है।

मैं आपके माध्यम से माननीय शिक्षा मंत्री से कहना चाहता हूं कि राज्यों के डिस्ट्रिक्ट्स में जो प्राइमरी स्कूल्स हैं, उनके खंड बहुत जर्जर हालत में हैं। कम से कम मेरे क्षेत्र अमरेली, गुजरात में तीन सौ से ज्यादा खंडों की कमी है**,** इसलिए यहां से जल्द से जल्द फंड दिया जाए ताकि बच्चों को अच्छी पढ़ाई और सुविधा मिल सके।

श्री दुलाल चन्द्र गोस्वामी (कटिहार): महोदय, सबसे पहले मैं आपका धन्यवाद करता हूं। माननीय प्रधान मंत्री जी के नेतृत्व में देश में सड़कों का काम बहुत तेजी से हो रहा है। एनएच-31 मेरे क्षेत्र कटिहार, बिहार में है और यह एनएच खगड़िया से पूर्णिया तक है, जिसकी दूरी 135 किलोमीटर की है। इस सड़क में पटना से खगड़िया तक चार लेन का काम हो गया है।

माननीय सभापति: अच्छा है।

श्री दुलाल चन्द्र गोस्वामी: खगड़िया से पूर्णिया तक चार लेन बन जाएगा, तो नार्थ-ईस्ट, नेपाल और बिहार का बहुत बड़ा हिस्सा जुड़ जाएगा। मैं आपके माध्यम से माननीय पथ परिवहन मंत्री से निवेदन करना चाहूंगा कि देश में उन्होंने सड़कों का जाल बिछाया है और गुणवत्तापूर्ण सड़कों का निर्माण किया है, इसलिए मैं चाहता हूं कि इस महत्वपूर्ण सड़क का भी निर्माण किया जाए। इससे हम लोग सुगमता से पटना, झारखंड, नार्थ-ईस्ट और नेपाल से जुड़ जाएंगे।

श्री जसबीर सिंह गिल (खडूर साहिब): महोदय, मैं आज डीएपी और यूरिया खादों की बढ़ती कीमतें और उसके अभाव तथा कमी के विरोध में बोलने के लिए खड़ा हुआ हूं। पंजाब में गेहूं, आलू, सरसों तथा सब्जियों की बुआई चल रही है लेकिन खाद की बहुत ज्यादा कमी है। यदि खाद मिल भी रही है, तो महंगी कीमत पर मिल रही है। कुछ कम्पनियां एक बोरी खाद के साथ अन्य सामान किसान को जबरदस्ती दे रही हैं, जिनकी किसानों को जरूरत नहीं है।

महोदय, मेरी आपके माध्यम से सरकार से गुजारिश है कि खाद की बढ़ती कीमतों को कंट्रोल में किया जाए और इसकी सब्सिडी दोबारा किसान को दी जाए।

डॉ. हिना विजयकुमार गावीत (नन्दुरबार): सभापति जी, माननीय प्रधान मंत्री जी के नेतृत्व में हमारी सरकार ने वर्ष 2014 में उन सभी गांवों को बिजली पहुंचाने का कार्य किया, जहां स्वतंत्रता के पिछले 60 वर्षों में बिजली प्राप्त नहीं हुई थी। ऊर्जा मंत्रालय द्वारा 'सौभाग्य योजना' गरीब लोगों को बिजली से जोड़ने के लिए खास तौर पर शुरू की गई है। मेरे लोक सभा क्षेत्र नन्दुरबार में 67391 घर ऐसे हैं, जिन्हें अभी तक बिजली प्राप्त नहीं हुई है और 23 हजार घर ऐसे हैं, जिन्हें अनकंवेंशनल सोर्स से, यानी सोलर बिजली दी जा रही है। मेरी सरकार से मांग हैं कि 67391 घरों को जल्द से जल्द बिजली पहुंचाई जाए और 23 हजार घर जिन्हें सोलर से बिजली दी जा रही है, उन्हें भी कंवेंशनल सोर्स से जोड़ा जाए।

श्री संतोष कुमार (पूर्णिया): सभापति जी, मैं पूर्णिया लोक सभा क्षेत्र से आता हूं और यह ऐस्प्रेशनल डिस्ट्रिक्ट में शामिल है । मैं आपके माध्यम से खेल मंत्री से मांग करता हूं कि यहां अंतर्राष्ट्रीय स्टेडियम का निर्माण हो, ताकि पूर्णिया के युवा उस स्टेडियम में अपनी प्रतिभा को उभार सकें। हमारे देश में आधे से अधिक आबादी युवाओं की है, इसलिए खेल के क्षेत्र में माननीय प्रधान मंत्री और खेल मंत्री काफी रुचि ले रहे हैं । पूर्णिया में जो इंदिरा गांधी स्टेडियम है, उसका अंतर्राष्ट्रीय स्टेडियम के रूप में जीर्णोद्धार और पुनर्निर्माण किया जाए।

SHRI THOMAS CHAZHIKADAN (KOTTAYAM): Sir, through this submission, I seek the immediate attention of the hon. Prime Minister to give direction to the Government of Tamil Nadu against the opening of spillway shutters of Mullaperiyar Dam during night without any prior intimation.

The opening of spillway shutters of Mullaperiyar Dam during night presents flood threat to lakhs of people living downstream of the Periyar River.

The authorities of Tamil Nadu have opened the spillway shutters during night even yesterday releasing 126000 cusecs of water that has panicked the people. Release of huge quantity of water during late hours of night without sufficient advance warning has caused panic among the people living in this area. The people of this area could not sleep for the last few weeks.

Considering the urgency of the issue, through you, I request the hon. Prime Minister to kindly direct the Tamil Nādu authorities to give intimation well in advance before spilling water into Periyar River. The spillway should not be opened during night time.

I also request the Government to direct the authorities to convene a meeting of the Supervisory Committee urgently. Today in the morning, raising this issue, myself and……. (*Interruptions*)

HON. CHAIRPERSON: No, this cannot be allowed. Shri Tapir Gao may speak now.

श्री तापिर गाव (अरुणाचल पूर्व): धन्यवाद सभापति महोदय, अरुणाचल प्रदेश और मिजोरम स्टेट्स को बने हुए आज 33 वर्ष हो गए हैं। पिछली बार भी मैंने डिमांड की थी और अरुणाचल प्रदेश असेंबली में भी यह पास हुआ कि अरुणाचल प्रदेश में आईएएस, आईपीएस ऑफिसर्स को वहां दो सालों के लिए पोस्टिंग दी जाएगी। We are getting very good officers लेकिन भारत सरकार की रूलिंग है कि दो साल के बाद उनको वापस यहां बुलाया जाएगा। अत: भारत सरकार से मेरी मांग है कि अरुणाचल प्रदेश और मिजोरम के लिए आईएएस, आईपीएस अधिकारियों हेतु अलग-अलग कैडर क्रिएट किया जाए, ताकि आईएएस ऑफिसर वहां दिल लगाकर काम कर सकें। आईएएस, आईपीएस ऑफिसर्स के लिए वह सुरक्षित भी है। यही मेरी मांग है। धन्यवाद।

श्री महाबली सिंह (काराकाट): सभापति महोदय, बिहार के डालमिया नगर डेहरी आन-सोल में आज से 12 साल पहले सरकार ने रेलवे वैगन फैक्ट्री लगाने के लिए एक प्रोजेक्ट पास किया था। आज इतने वर्ष बीत गए लेकिन काम नहीं शुरू हुआ। वर्ष-2019 में प्रश्नकाल के दौरान माननीय मंत्री जी ने कहा कि जो काम लगभग 12-14 सालों से पेंडिंग है, उसे वर्ष-2022 तक हर हालत में पूरा कर लिया जाएगा। इस बारे में सदन में माननीय मंत्री जी ने आश्वासन भी दिया था।

मेरा आपसे निवेदन है कि विश्व के सबसे बड़े लोकतंत्र के पवित्र मंदिर में सदन के भीतर माननीय मंत्री जी ने इसका आश्वासन दिया था और उनके आश्वासन को सुनकर क्षेत्र में ढोल-नगाड़े बज रहे थे, मिठाइयां बांटी जाने लगीं, उसके बावजूद वर्ष-2022 आने वाला है और अभी तक काम शुरू नहीं हो सका है। मैं सदन के माध्यम से सरकार से यह आग्रह करना चाहता हूं कि पिछले

लगभग 12 सालों से डालमिया नगर फैक्ट्री का जो काम रुका हुआ है, उसे जल्द से जल्द शुरू कराया जाए ताकि क्षेत्र की जनता को उसका लाभ मिल सके। धन्यवाद।

HON. CHAIRPERSON: Shri N. Suresh may speak now.

***SHRI NANDIGAM SURESH (BAPATLA):** Thank you Sir. Recently, Chittoor, Nellore, Kadapa and Anantapur districts in Rayalaseema region of Andhra Pradesh received heavy rainfall. As a result, thousands of acres of crops and roads were ruined. Many animals were dead. In such a disaster, our Chief Minister Shri YS Jagan Mohan Reddy provided relief to the affected families, by granting financial assistance from Rs. 1000 to Rs. 5000. Similarly, food, medical facilities and medicines were provided to them. Our CM Shri Jagan Mohan Reddy provided all possible assistance to the affected people. Farmers incurred huge losses and financial assistance was sought from the Union Government in this regard. But till date, not even a single rupee was released by the Central Government. I conclude with the request that the affected farmers should be provided assistance immediately.

Thank you.

श्रीमती रंजीता कोली (भरतपुर): महोदय, आपने मुझे सदन में बोलने का मौका दिया, इसके लिए मैं आपका आभार व्यक्त करती हूँ।

महोदय, मैं सदन के माध्यम से रेल मंत्री जी का ध्यान अपने संसदीय क्षेत्र भरतपुर के बयाना स्टेशन पर रैक पॉइंट खुलवाने की ओर आकर्षित करना चाहती हूँ।

महोदय, मेरे संसदीय क्षेत्र भरतपुर के बयाना में व्यापारियों के सामने एक बड़ी समस्या आ रही है। वर्तमान में बयाना के व्यापारियों को रेल द्वारा भेजे गए सामान को भरतपुर से उठाना पड़ता

---

* English translation of the speech originally delivered in Telugu.

है। इस समस्या को देखते हुए व्यापारी लगातार बयाना में रैक पॉइंट खुलवाने की माँग कर रहे हैं। बयाना में रैक पॉइंट खुलने से बयाना क्षेत्र के सभी व्यापारियों को भी लाभ पहुँचेगा और आसपास की जनता को भी रोजगार मिलेगा। बयाना रेलवे स्टेशन पर रैक पॉइंट बनवाने के लिए काफी जगह भी उपलब्ध है और वहाँ पहले से ही रेलवे लाइन के लिए बिछाई जाने वाली गिट्टियों का रैक पॉइंट बना हुआ है।

अत: आपसे निवेदन है कि बयाना में रैक पॉइंट बनवाया जाए, जिससे आसपास के किसानों की समस्या का हल हो सके। बयाना रैक पॉइंट से कई क्षेत्रों को माल सप्लाई किया जा सकता है। भुसावर, वैर, छोकरवाड़ा, रूपबास, रुदावल सहित अन्य कई क्षेत्र के लोग बयाना से समय पर अपने माल का आदान कर सकेंगे। व्यापारियों को भरतपुर से माल उठाने में काफी परेशानियों का सामना करना पडता है, जिससे क्षेत्र की जनता को समय पर माल उपलब्ध नहीं हो पाता है और सबसे ज्यादा समस्या कृषि से संबंधित सामानों में आती है। अभी फिलहाल में डीएपी की कमी पूरे भरतपुर जिले में चल रही है। बयाना में भी समय पर डीएपी नहीं पहुँच पा रहा है। मेरा आपके माध्यम से रेल मंत्री जी से अनुरोध है कि मेरे संसदीय क्षेत्र भरतपुर के बयाना रेलवे स्टेशन पर रैक पॉइंट बनवाया जाए। धन्यवाद।

SHRI GAURAV GOGOI (KALIABOR): Sir, Northeast India is one of the most biodiverse places. It is a biodiverse hotspot. The kind of flora, fauna, wild life and natural beauty is unique in South East Asia.

The Union Government’s push towards oil pump plantation in the Northeast threatens this diversity. It will lead to an increase in air pollution, displacement of forest birds, reduction of forest cover and it is detrimental to the natural PH value of the soil.

I request the Government to find alternate crops such as bamboo, cane, coconut or local plants, and value the forest raw material that is there in the Northeast. In today's time, we need a kind of smart agriculture in Northeast India.

श्री गजानन कीर्तिकर (मुम्बई उत्तर पश्चिम): महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका अत्यंत आभारी हूँ।

महोदय, हिन्दुस्तान को 7,517 किलोमीटर का लंबा समुद्री किनारा मिला है। इस समुद्री किनारे के आसपास कई नागरिक बस्तियाँ विशेषत: मछुआरों की बस्तियाँ बसी हैं। जब भी समुद्र में तूफान आता है, तूफान में इन बस्तियों व इनमें रहने वाले मछुआरों का काफी आर्थिक वे जैविक नुकसान होता है। वर्ष 2009 में फयान तूफान, वर्ष 2019 में वायु तूफान, वर्ष 2020 में निसर्ग तूफान तथा हाल ही में तौकते तूफान में कई बस्तियाँ उजड़ गई हैं और मछुआरों का करोड़ों रुपयों का नुकसान हो चुका है।

महोदय, महाराष्ट्र के 720 किलोमीटर के सागरी किनारों के आसपास रहने वाले अनेक नागरिक व मछुआरों का भी विगत तीन वर्षों से लगातार उठ रहे सागरी तूफानों में करोड़ों रुपये का नुकसान हो रहा है।

अत: मैं आपके माध्यम से प्रधान मंत्री जी से विनती करता हूँ कि हर वर्ष सागरी तूफानों से हो रहे भारी नुकसान को देखते हुए महाराष्ट्र को एक हजार करोड़ रुपये की निधि प्रधान मंत्री अनुदान योजना से उपलब्ध करवाकर मछुआरों को सहायता दी जाए। धन्यवाद।

SHRI VE. VAITHILINGAM (PUDUCHERRY): Sir, since October, the Northeast monsoon rainfall in Puducherry and Karaikal has been very high and the urban and rural population got inundated and water got stagnated in residential area. Many people are starving for food. Roads got damaged badly. One Bed Dam across the Sangarabarani river got washed away. Agricultural land to the

extent of 4,000 hectares got submerged in the water and the farmers are suffering huge losses. All the rivers are overflowing and a lot of houses got damaged.

The Central Team visited Puducherry last week. I request the Union Government to provide immediate Central assistance of Rs. 500 crore to overcome this crisis.

डॉ. मनोज राजोरिया (करौली-धौलपुर): सभापति महोदय, मैं आपके माध्यम से सरकार से निवेदन करना चाहता हूं कि भारत की संस्कृति, सभ्यता, संस्कारों को सुरक्षित-संवर्धित करने में अनेक महापुरुषों का योगदान रहा है। क्षत्रिय वंशीय तीर्थंकर भगवान महावीर स्वामी किसी समुदाय के नहीं, बल्कि सभी प्राणीमात्र के थे, जिन्होंने संपूर्ण विश्व में अहिंसा, सत्य, जीओ और जीने दो, सद्भावना, समन्वय का संदेश पूरे विश्व को दिया। वर्तमान में विश्व में अनेक क्षेत्रों में हिंसा का प्रभाव बढ़ता जा रहा है, जिसका जवाब भगवान महावीर जी की अहिंसा से ही दिया जा सकता है। ऐसे महान युगपुरुष तीर्थंकर भगवान महावीर स्वामी जी के निर्वाण जयंती के 2550 वर्ष का शुभारम्भ होने जा रहा है। मेरे संसदीय क्षेत्र के करौली जिले में स्थित अतिशय क्षेत्र श्री भगवान महावीर जी, संपूर्ण भारत के जैन समाज एवं अखिल भारतीय भगवान महावीर निर्वाण उत्सव समिति की यह भावना है। साथ ही 1008 श्री प्रज्ञसागर जी महाराज के आशीर्वाद एवं मार्गदर्शन से उक्त निर्माण उत्सव की योजना बनाई जा रही है।

मेरी आपके माध्यम से भारत सरकार से मांग है कि विश्व कल्याण के इस मार्ग को देखते हुए आगामी वर्षों में दीपावली वर्ष 2023 से दीपावली वर्ष 2024 के मध्य विश्व कल्याण महोत्सव वर्ष के रूप में भगवान महावीर जी को यह समर्पित किया जाए। धन्यवाद।

*__SHRIMATI SUPRIYA SADANAND SULE (BARAMATI):__ Hon'ble Chairman Sir, thank you.

When the political reservation of OBCs was quashed by the Supreme Court of India, an ordinance was promulgated in this regard by Maharashtra Government after evolving a consensus among all the political parties of Maharashtra including BJP. Hon'ble Chief Minister Uddhav Thackeray ji, Balasaheb Thorat ji and other leaders came together to resolve this issue. They further took the decision of holding elections for Panchayati Raj and local bodies too.

Now, the Court has stayed this election process. That decision was taken unanimously and this should be kept in mind. All the political parties of Maharashtra are committed to resolve this issue. But only one impediment is there and that is non-availability of empirical data. Maharashtra State Government is trying its level best to collect the empirical data of OBCs but it cannot be done in a year's time due to Covid restrictions.

Hence, I would like to urge upon the Central Government to come forward to support OBCs not only for Maharashtra but also for all over India by providing empirical data of OBCs, so that no OBC is deprived of OBC reservation.

Thank you,

---

* English translation of the speech originally delivered in Marathi.

KUMARI RAMYA HARIDAS (ALATHUR): Mr. Chairman, Sir, I would like to invite the attention of the Government to a serious problem regarding the SC/ST people of Kerala. Even the State and Central Governments have allotted and spent crores of rupees for the welfare of the Scheduled Castes and Scheduled Tribes under different Government schemes. Recently an infant died due to malnutrition at Attapadi in Palakkad District of Kerala. It is recurring in remote ST colonies. There are several projects and programmes for the all-round development of Backward Classes. But most of them are not useful in their depth and sense. The root cause of this problem is the lack of coordination among various departments. So, the projects meant for the Scheduled Castes and Scheduled Tribes do not fulfil their aim and goal. I request the Government to appoint a Special Nodal Officer other than Deputy Collector or revenue officials at the district level to implement and monitor the various projects. This will smoothen the functioning of various departments including Tribal and SC Development Departments.

So, I request the Government to take positive steps towards this issue.

श्री रमाकान्त भार्गव (विदिशा): सभापति महोदय, मेरे संसदीय क्षेत्र विदिशा, मध्य प्रदेश के जिला सीहोर एवं जिला रायसेन के किसानों को खरीफ एवं रबी सीज़न में यूरिया, डीएपी वर्तमान में खाद रेक पॉइंट इटारसी मंडी से देरी से प्राप्त होता है। दोनों रेक पॉइंट जिलों की तहसीलों से दूर हैं। सभापति महोदय, आपके माध्यम से मैं माननीय रेल मंत्री महोदय से आग्रह करना चाहता हूँ कि जिला रायसेन के अबदुल्लागंज एवं जिला सीहोर के बुदनी में खाद के रेक पॉइंट बनाने की स्वीकृति प्रदान कराने का कष्ट करेंगे, ताकि दोनों जिलों के ग्रामीण क्षेत्रों के किसानों को समय पर खाद मिलने में सुविधा हो सके। धन्यवाद

ADV. A.M. ARIFF (ALAPPUZHA): Sir, I would like to speak on a very important and long pending demand of dairy farmers in the country. Dairy farming is considered as an element for uplift of the farming community in our country. Income generated from dairy farming helps the rural economy. However, only grass farming and cattle shed construction are included in MGNREG Scheme as of now. Dairy farmers have been requesting for a long time that dairy farming must be included in the MGNREG Scheme.

Sir, MGNREGS is considered as an important scheme for the rural masses of our country. So, I would urge upon the Government to include dairy farming in the MGNREG Scheme. It will greatly help the dairy farming community in our country in greater production of milk which will help improve nutritional levels in the country. Thank you.

HON. CHAIRPERSON: Now, Shri Ramprit Mandal.

… (*Interruptions*)

SHRI RITESH PANDEY (AMBEDKAR NAGAR): Sir, I have also given a notice to raise my matter during 'Zero Hour'.

HON. CHAIRPERSON: Wait, please. Now, we are giving preference to those hon. Member, who have not participated in the 'Zero Hour' during the previous days. Please take your seat.

… (*Interruptions*)

HON. CHAIRPERSON: In fact, your notice has already been rejected by the hon. Speaker. You have no claim on this. Please be seated.

… (*Interruptions*)

श्री रामप्रीत मंडल (झंझारपुर): सभापति महोदय, मेरे क्षेत्र राजनगर के राजपरिसर में सन् 1984 में कृषि महाविद्यालय का शिलान्यास, उस समय के कृषि मंत्री स्वर्गीय चतुरानंद मिश्र जी द्वारा किया गया था। महोदय, परंतु आज तक उस पर कोई काम चालू नहीं हुआ है। आपके माध्यम से मैं माननीय कृषि मंत्री जी से अनुरोध करना चाहूंगा कि उस पर जल्द से जल्द काम चालू किया जाए, ताकि हमारे क्षेत्र के बच्चों को दूसरे क्षेत्र में पढ़ने के लिए नहीं जाना पड़े और किसानों को अच्छी तकनीक से सुविधा मिल सके और ज्ञान प्राप्त हो सके। धन्यवाद।

HON. CHAIRPERSON: Now, Shri Ritesh Pandey.

SHRI RITESH PANDEY: Thank you, hon. Chairperson. इस रविवार को उत्तर प्रदेश में 59 हज़ार टीचरों की भर्ती को ले कर वहां पर कुछ अभ्यार्थी अपना प्रदर्शन कर रहे थे। उनकी मुख्य मांगे ये थीं कि जिन 59 हज़ार टीचरों की भर्ती के लिए वर्ष 2019 में एग्ज़ाम करवाया गया था, उसके अंतर्गत कुछ अनियमित्ताएं पाई गई थीं, जिनमें ओबीसी को 27 पर्सेंट के बजाय मात्र 4 पर्सेंट रेज़र्वेशन मिलता था और एससी को 22 पर्सेंट की बजाय मात्र 16 पर्सेंट रेज़र्वेशन मिला था। इस पर कोर्ट ने भी आदेश किया हुआ है कि इनको भर्तियां दी जाएं। इसको ले कर एक शांतिपूर्ण कैंडल मार्च चल रहा था। उसके ऊपर पुलिस की बर्बरता से लाठीचार्ज हुआ, जिसका हमारी पार्टी ने घोर निंदा कर के विरोध किया है। मेरा आपके माध्यम से यह अनुरोध है कि उत्तर प्रदेश सरकार को निर्देशित किया जाए कि इन 59 हज़ार भर्तियों को पूरी तरह से भरा जाए और इसके अंदर रेज़र्वेशन की जो व्यवस्था है, उसको सुचारू रूप से, नियमित रूप से लागू किया जाए। आपके माध्यम से मेरा यह अनुरोध है। उसको ज़रूर करने का काम किया जाए। धन्यवाद।

ADV. ADOOR PRAKASH (ATTINGAL): Sir, I would like to draw the attention of the Government towards the issues being faced by the Indian expatriates due to high airfare and higher charges for mandatory COVID tests at airports.

Many Gulf countries have relaxed travel restrictions, but unaffordable airfare is depriving them their chance to return to their destinations. Many of them are forced to book their air tickets at exorbitant prices during this crisis period. One-way ticket to many Gulf countries from Kerala, is in the range of Rs 25,000 to Rs 1 lakh. This has become a heavy burden on Non-Resident Indians who are already facing with their salary cut and job loss.

Similarly, there are a large number of complaints against higher charges for COVID tests at airports.

HON. CHAIRPERSON: Please put your demand.

ADV. ADOOR PRAKASH: Sir, I am coming to my point.

The passengers travelling to UAE are required to carry along with them normal RT-PCR test done within 48 hours before departure, and have to undergo a Rapid PCR test at the airport within six hours of departure. The test at airports costs Rs. 40,000, which is extremely high and unaffordable to many.

Hence I would request the Government to consider these issues on priority and take measures to help the expatriates. Thank you.

श्री सुरेश पुजारी (बारगढ़): सभापति महोदय, मैं एक गंभीर व संगीन विषय आपके संज्ञान में लाना चाहता हूँ। मैं इस विषय को आपके माध्यम से भारत सरकार के संज्ञान में लाना चाहता हूँ। मेरा जो क्षेत्र है, उस क्षेत्र में एक बरगढ़ जिला है। इस जिला में दो सब-डिवीजन हैं। जो बरगढ़ सब-डिवीजन है, वह इरीगेटेड सब-डिवीजन है और जो पदमपुर सब-डिवीजन है, वह नॉन-इरीगेटेड तथा सूखा अंचल है। हाल ही में वहाँ एक कंपनी आई, वह एचडीएफसी एरगो क्रॉप इंश्योरेंस कंपनी है। इसने क्या किया कि मेट्रोलॉजिकल डिपार्टमेंट का जो फोरकास्ट था, उससे इस कंपनी को

पता चला कि कहाँ पर ज्यादा पानी नहीं होने वाला है, कहाँ पर रेनफॉल कम होगा। शुरू में, इस कंपनी ने क्या किया है कि जहाँ पर रेनफॉल कम होने का फोरकास्ट था, वहाँ फसल बीमा हजारों की संख्या में रिजेक्ट किया। मैं आपके संज्ञान में यह भी लाना चाहता हूँ कि यह रिजेक्शन बिना किसी कारण से हुआ है। यह कटऑफ डेट के बाद का रिजेक्शन है। जो क्रॉप इंश्योरेंस एक्ट है, यह उसके खिलाफ है।… (व्यवधान)

श्री सुनील कुमार पिन्टू (सीतामढ़ी): सभापति जी, मैं आपके माध्यम से अपने संसदीय क्षेत्र सीतामढ़ी, जो माँ जगत जननी सीता की प्रकट स्थली है, की तरफ दिलाना चाहता हूँ। वहाँ पर दो आरओबीज़ बन रहे हैं। अभी यहाँ माननीय रेल मंत्री जी उपस्थित है। मैं उनका भी ध्यान आपके माध्यम से आकृष्ट कराना चाहता हूँ।

महोदय, जनकपुर रोड पुपड़ी का जो कार्य वर्षों से चल रहा है, वह इतनी धीमी गति से चल रहा है कि पता नहीं, यह कब पूरा होगी।

दूसरा, शहर के बीचोंबीच मेहसौल आरओबी का माननीय रेल मंत्री जी ने टेंडर कर दिया है, परंतु उसका कार्य प्रारंभ नहीं हो रहा है। इन दोनों आरओबीज़ के कार्य में देरी के कारण जन-आक्रोश बढ़ता जा रहा है। इससे जन-प्रतिनिधियों को जनता का आक्रोश सहना पड़ रहा है।

इसलिए, मैं आपके माध्यम से रेल मंत्री जी से कहना चाहूँगा कि एक आरओबी, जो अधूरा पड़ा हुआ है और दूसरा, मेहसौल आरओबी का कार्य जल्द से जल्द प्रारंभ कराया जाए, जिससे लोगों का जन प्रतिनिधियों के प्रति विश्वास कायम रह सके।

SHRI B. MANICKAM TAGORE (VIRUDHUNAGAR): Sir, I rise here to make a request regarding the Madurai Airport. There is discrimination towards the Madurai Airport. It is an Airport which came into existence in 1956. It got a new terminal in 2010 during the UPA Government regime but it is still waiting for an international status. We are not against any of the airports like Gorakhpur or Tirupati which are upgraded to international airports. I would like

to know why this discrimination continues with the Madurai Airport. We are waiting for the bilateral agreements with the Gulf countries including Malaysia, Singapore and others. The entire South Tamil Nadu is connected through Madurai Airport.

I would like to request the hon. Civil Aviation Minister to grant international status to the Madurai Airport as early as possible.

डॉ. निशिकांत दुबे (गोड्डा): सभापति महोदय, मैं जिस राज्य से आता हूँ, वहाँ धर्मांतरण एक बहुत बड़ा विषय हो गया है। आर्टिकल 341 और 342 में शेड्यूल कास्ट तथा शेड्यूल ट्राइब्स को रिजर्वेशन एवं सारी सुविधाएं मिली हैं। बाबा साहेब अंबेडकर के इस संविधान के प्रति पूरे देश की श्रद्धा है। लेकिन, यह जो धर्मांतरण है, यह विषय इसलिए ज्यादा बढ़ते जा रहा है, क्योंकि उनको लोभ के आधार पर धर्मांतरित किया जा रहा है। आर्टिकल 341 में शेड्यूल कास्ट को जो रिजर्वेशन मिला है, उसमें कहा गया है कि जैसे ही वे धर्म परिवर्तन करेंगे, उनका शेड्यूल कास्ट का स्टेट्स खत्म हो जाएगा। इस कारण से शेड्यूल कास्ट अभी भी बचा हुआ है। लेकिन, शेड्यूल ट्राइब्स का एक अलग डिस्टिंक्ट नेचर है, वे अलग तरह से व्यवहार करते हैं, अलग तरह से विचार करते हैं। वे हमारे लोग हैं, जिनका विकास करना है।

महोदय, मेरा आपके माध्यम से भारत सरकार से आग्रह है कि आर्टिकल 341 की तरह ही 342 को लागू कीजिए। जो भी शेड्यूल ट्राइब्स धर्मांतरित होते हैं, उनका रिजर्वेशन वापस कीजिए। इससे देश का कल्याण होगा और धर्मांतरण रूकेगा।

SHRI BENNY BEHANAN (CHALAKUDY): Sir, everyone knows about the cultural diversity of India, and as Indians, we are all very proud of India's unity in diversity. These facts also underscore the strong cultural heritage of our country, which is blessed with innumerable ethnic and cultural practices, and arts and traditions. However, these are not adequately preserved. Those

cultural ambassadors are grassroots, and need much professional support to sustain such rich traditions. Unfortunately, it is also very late to know that the rich cultural heritage is part of our education. In our country, we have a few deemed universities here and there, whereas the actual need of the hour is to establish a national-level cultural university. It will be possible only through a cultural university as a parental umbrella, with one in South and one in North, considering the vastness of the topic and the individualistic technique of multitude forms.

Considering the presence of Kerala Kalamandalam, which is already a deemed university for Kerala's arts and traditions, located in Thrissur district, and the fact that Thrissur is the cultural capital of Kerala, perhaps, Thrissur may be considered as its Southern centre.

Thank you.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Sir, thank you for giving me this opportunity.

It is relating to Uniform Civil Code. It is not about imposing any religious code or any other religion but it is about bringing in society under one Code.

During the making of the Constitution, as the country was undergoing partition, it was thought fit that we should leave out the social, religious code, as it was being practiced for some years. But as the Independent India is already in the 75th year of Independence, I think, it is now necessary that we should deliberate or the Government should take the initiative to have the Uniform Civil Code. Recently, in this year alone, two specific High Courts like

the Delhi High Court and the Allahabad High Court have made pronouncements relating to having a Uniform Civil Code.

Uniform Civil Code does not mean imposing Hindu Code on every religion. It means to bring in better things from different codes together. I believe, the Muslim Code on marriages is the most modern system that we have in our country. I think, that needs to be also involved with other religious things.

Therefore, this misconception should go, and at the same time, I urge upon the Government to take steps to implement Uniform Civil Code. As I have already said, the Delhi High Court has done it, and the Allahabad High Court has also made pronouncement on it. So, when such suggestions are coming from Judiciary, at least the Executive should come forward and form a Committee to bring in Uniform Civil Code.

Thank you.

श्री रवनीत सिंह (लुधियाना): चेयरमैन साहब, थैंक यू। मुझे खुशी है कि आप इस कुर्सी पर बैठे हैं और मेरी बात को समझ सकते हैं। मैं उस बदकिस्मत स्टेट से आता हूं, जिसको लास्ट 55 ईयर्स से अपनी कैपिटल अभी तक नहीं मिली है। मैं उस स्टेट से आता हूं, वहां जो डैम है, वह भी सेंटर के अंडर है, कैपिटल भी सेंटर के अंडर है, गुरुद्वारा कमेटी इलेक्शन भी सेंटर के अंडर है। हमारे पंजाबी स्पीकिंग एरियाज़ भी हमें नहीं मिले। जो रिसेंटली अमेंडमेंट हुई है, उसका नोटीफिकेशन 2014 में किया गया। यहां इंटरनेशनल बार्डर पाकिस्तान के साथ है। वहां बीएसएफ आगे 15 किलोमीटर थी, तो उसे बढ़ाकर 50 किलोमीटर कर दिया है। वही वहां पर रेड कर सकती है, अरेस्ट कर सकती है, सीज़र कर सकती है, कुछ भी पकड़ सकती है।

HON. CHAIRPERSON: Please put your demand.

श्री रवनीत सिंह: वहां इलेक्शन होने वाले हैं। वहां पर ये चीजें प्रॉक्सी, यहां सेंटर से बीएसएफ से कंट्रोल किया जाए। पंजाब को इसलिए यह किया जा रहा है, क्योंकि वहां पर क्लैसेज़ होंगे।

HON. CHAIRPERSON: What is the demand?

श्री रवनीत सिंह: सर, गोल्डन टेंपल भी इनके अंडर, दुर्गियाना मंदिर भी इनके अंदर, अमृतसर, आधे डिस्ट्रिक्ट्स इनके अंडर आ गए हैं। वहां पर आने वाले दिनों में लोकल पुलिस के क्लैसेज़ होंगे।

माननीय सभापति : आपको क्या चाहिए?

श्री रवनीत सिंह: वहां बीएसएफ, पंजाब पुलिस भिड़ेगी। इसको वापस लेना चाहिए। लोगों के बीच बीएसएफ को आकर क्या करना है? वह बार्डर पर रहे। वह भी हमारी सिक्योरिटी फोर्स है, लेकिन अंदर शहरों में उसे आने से रोकिए। पंजाब का यह सेंसेटिव इश्यू है।

श्री देवजी पटेल (जालौर): सभापति महोदय, इस सदन ने भूमिगत अधिग्रहण बिल पास किया था, जिसके माध्यम से किसानों को मार्केट वैल्यू से चार गुना अधिक मुआवजा मिल सके। हमारे यहां राजस्थान में एक हाइवे, भारत माला निकल रहा है। उस भारत माला के अंदर जिन किसानों के घर और खेत जा रहे हैं, वहां मार्केट वैल्यू प्रति हेक्टेअर 40 से 60 लाख रुपये है, लेकिन उनको 4 से 6 लाख रुपये मिल रहे हैं। यहां से नितिन गडकरी साहब ने भी वहां के सीएम साहब को कहा है कि आप वहां के मार्केट वैल्यू के हिसाब से यहां पर मुआवजे की राशि भेजिए और हम पैसा देने को तैयार हैं।

14.00hrs

लेकिन वहां किसान विरोधी सरकार किसी हाल में पैसा, मुआवज़े की रकम नहीं भेज रही है।

मेरा आपके माध्यम से सरकार से अनुरोध है कि राज्य सरकार निर्देशित करे ताकि कमेटी गठित हो और उस कमेटी के माध्यम से मार्केट वैल्यू का पता लगाकर किसानों को मुआवजे का लाभ दिया जाए। मेरा आपसे यही अनुरोध है।

SHRI M. K. RAGHAVAN (KOZHIKODE): Thank you respected Chairperson Sir for giving me this chance.

Sir, I would like to raise two major issues. One is related to the reinstatement of wide-bodied aircraft operations from Calicut and the second one is related to the reinstatement of the Haj embarkation point at Calicut.

Sir, till the Air India Express accident in August, 2020, wide-bodied aircraft were in operation from the Calicut airport, which was more suitable for the Gulf sector. Unfortunately, after the accident, the civil aviation authorities have suspended the wide-bodied aircraft services. It is believed that some vested interests are against the re-introduction of wide-bodied aircraft operations from Calicut.

My humble submission to the Minister is that while the unwritten suspension should be revoked, the Committee set up for this purpose should visit the Calicut airport immediately and take steps for the immediate reinstatement of the wide-bodied aircraft operations. … (*Interruptions*)

My second point is to take steps to restore a Haj embarkation point at Calicut. Thank you, Sir.

SUSHRI DIYA KUMARI (RAJSAMAND): Thank you, Sir, for giving me this opportunity to put forward a pressing demand to open a Government medical college in my constituency, Rajsamand.

I am grateful to the hon. Prime Minister for prioritizing development of medical infrastructure in our country and sanctioning the setting up of 75 medical colleges across the country in various States. There is one private medical college in Rajsamand but the aspiring doctors from the local community find it difficult to afford its fees. Setting up a Government medical college with robust medical infrastructure will not only be a great relief for the medical aspirants but also give access to affordable premium healthcare to the local people of the region.

HON. CHAIRPERSON: Please put your demand.

SUSHRI DIYA KUMARI: Sir, through you, I request the Minister to look into the matter, provide relaxation in the norms, and sanction the requisite approvals for a Government medical college in Rajsamand. Thank you, Sir.

*__SHRI DHANUSH M. KUMAR (TENKASI):__ Hon. Chairman Sir, Vanakkam. My Tenkasi parliamentary constituency is fully dependant on agriculture. In order to protect and improve the livelihood of farmers of this area, a food park should be set up by the Union Government. Shenbagavalli Dam issue, which is a long pending issues with the State of Kerala, should be resolved amicable. So that several thousands of acres of agricultural land in this area will be irrigated. As much as 80 per cent of agricultural land lie in the foothills of the

---

* English translation of the speech originally delivered in Tamil.

Western Ghats. The agricultural land of this area is very much affected due to the wild animals of this area. Particularly Elephants cause lots of damage to the agricultural lands and the farmers face huge losses of their standing crops. I urge the Union Government to take necessary steps to stop these wild animals entering into farm lands and causing damage. I request that the demands of the farmers of this area should be paid attention while implementing the Four lane highway in this area. Thank you.

श्रीमती नवनित रवि राणा (अमरावती): माननीय सभापति जी, एनटीसी की मिलें पूरे देश में 23 हैं, जो फिलहाल चल रही थीं, लेकिन वर्ष 2020 से सभी मिलें बंद पड़ी हैं । मेरे संसदीय क्षेत्र अमरावती में परतवाड़ा और अचलपुर के बीच, जहां ट्राइबल क्षेत्र लगता है, मिल को वर्ष 2020 में तीन महीने के लिए चलाया गया था। इसके बाद रॉ मैटीरियल नहीं है, यह एग्जाम्पल देकर फिर से मिल बंद कर दी गई। ट्राइबल क्षेत्र से लगे हुए क्षेत्र की मिल में एक से दो हजार लोग काम रहे हैं। पहले यह विदर्भ मिल थी अब वह फिनले मिल है।

पूरे देश के मिलों की यूनियन के लोग दिल्ली में आंदोलन करने के लिए आए हुए हैं । मैं आपके माध्यम से मंत्री महोदय से विनती करती हूं कि उनसे मिलें और बात करें कि उनकी मांगें क्या हैं, क्यों मिल बंद हुई, क्या नुकसान हुआ? इसे चालू करना बहुत जरूरी है क्योंकि इसमें बहुत गरीब मजदूर काम कर रहे हैं।

मैं आपके माध्यम से यही विनती मंत्री महोदय से करना चाहती हूं।

श्री गजेन्द्र उमराव सिंह पटेल (खरगौन) : सभापति महोदय, आपने मुझे देश भर के 11 करोड़ जनजाति वर्ग की बात रखने का अवसर प्रदान किया, इसके लिए मैं आपका हृदय से आभार प्रकट करता हूं। देश की आजादी में कई जनजाति क्रांतिवीर भगवान बिरसा मुंडा, टंट्या मामा भील, भीमा नायक, ख्वाजा नायक, रानी दुर्गावती, जैसे हजारों जनजाति क्रांतिवीर हुए, लेकिन पूर्व की सरकारों ने इतिहास के पन्नों पर ऐसे जानजाति क्रांतिवीरों का नाम दर्ज नहीं किया। यह पहला ऐसा अवसर आया है कि देश के यशस्वी प्रधान मंत्री आदरणीय नरेन्द्र मोदी जी ने भोपाल की धरती पर 15 नवम्बर को भगवान बिरसा मुंडा जी की जयंती पर राष्ट्रीय जनजातीय गौरव दिवस घोषित किया। मैं देश भर के 11 करोड़ जनजातीय वर्ग की ओर से आदरणीय प्रधान मंत्री जी का हृदय से आभार व्यक्त करता हूं और उन्हें धन्यवाद देता हूं। धन्यवाद।

SHRIMATI CHINTA ANURADHA (AMALAPURAM): Thank you, Sir, for giving me this opportunity. There are several State bifurcation related assurances that are yet to be fulfilled. These assurances were made conditional on the commitment to accord Special Category Status to the State of Andhra Pradesh. However, despite the passage of seven years, majority of the commitments remain unfulfilled and Andhra Pradesh continues to face immense economic hardships and deprivation.

There are certain assurances such as completion of eight infrastructure projects, full-fledged establishment of 11 institutions of national importance under Schedule XIII of the Act by 2024, and sanction of special development package for backward districts on the lines of Bundelkhand special package, whcih have been fulfilled but only to a very minimal extent.

HON. CHAIRPERSON: Please conclude because many Members remain to speak.

SHRIMATI CHINTA ANURADHA: Sir, further legal division of assets approximately valued at Rs.1,4.601 crore, belonging to institutions listed under Schedules IX and X, which are not mentioned in the Act, has not happened so far. It is hampering their functioning and resulting in adverse impact on the State.

Sir, through you, I urge the Government to grant Special Category Status to my State as the Central Government's kind attention and intervention with respect to these matters is crucial to safeguard the interests of the State of Andhra Pradesh. Thank you, Sir.

श्री गिरीश चन्द्र (नगीना) : सभापति महोदय, आपने मुझे बोलने का समय दिया, इसके लिए आपका बहुत-बहुत धन्यवाद । दिनांक 2 अप्रैल, 2018 को अनुसूचित जाति और अनुसूचित जनजाति के एक्ट के संदर्भ में माननीय सर्वोच्च न्यायालय के फैसले के खिलाफ अनुसूचित जाति और अनुसूचित जनजाति के लोग पूरे देश में लोकतांत्रिक रूप से संविधान के अनुसार धरना-प्रदर्शन कर रहे थे। लेकिन, उत्तर प्रदेश राज्य सरकार अपनी गलत मंशा के अनुरूप दलित विरोधी मानसिकता का परिचय देते हुए हजारों संख्या में छात्रों, युवाओं एवं अन्य के ऊपर 24 से 32 धाराओं में मुकदमे लादकर उनका जीवन बर्बाद करने पर तुली है। आज भी अन्य स्थानों पर पूरे उत्तर प्रदेश की पुलिस निर्दोष लोगों को फंसाने की धमकी दे रही और फंसा भी रही है। अब इन हजारों छात्रों एवं युवाओं के ऊपर मुकदमे लगा दिए गए हैं, जिससे इनका जीवन जीना दुभर हो गया है। इसका कारण प्रथम तो बेरोजगारी और दूसरा आर्थिक विपन्नता है। बहुत से छात्रों, जिनका चयन किसी सरकारी कर्मचारी के रूप में हो गया है, इस मुकदमे के चलते अपनी नौकरी से वंचित हो रहे हैं। इससे बेरोजारी और जनाक्रोश बढ़ रहा है।

मैं आपके माध्यम से सरकार से कहना चाहता हूं कि मौखिक रूप से नहीं बल्कि वास्तव में केंद्र की सरकार और उत्तर प्रदेश की सरकार दलित हितैषी है तो 2 अप्रैल, 2018 के संदर्भ में दर्ज हुए समस्त मुकदमों को वापस ले और संविधान की मूल आत्मा की रक्षा करे। आपका बहुत-बहुत धन्यवाद।

श्री हनुमान बेनीवाल (नागौर) : धन्यवाद सभापति महोदय, मैं आपके माध्यम से देश में प्रधान मंत्री जन-धन योजना के अंतर्गत जिन ग्रामीण और शहरी क्षेत्र के गरीब लोगों के खाते खोले गए और बढ़-चढ़कर इस योजना का प्रचार-प्रसार भी किया गया, उस ओर आपका ध्यान आकर्षित करना चाहता हूं। उनके साथ एसबीआई सहित अन्य बैंकों द्वारा किए गए व किए जा रहे अन्याय के संबंध में मैं प्रधान मंत्री जी और वित्त मंत्री जी का भी ध्यान आकर्षित करना चाहूंगा। एक तरफ सरकार ने देश के आम आदमी को बैंकिंग से जोड़ने के लिए जिस इरादे के साथ प्रधान मंत्री जन-धन योजना के खाते खोलवाए, वहीं दूसरी तरफ आईआईटी, मुम्बई की ट्रांजैक्शन रिपोर्ट के अनुसार वर्ष 2017 से वर्ष 2019 तक महीने में चार से अधिक डिजिटल लेन-देन पर हर बार SBI 17.70 रुपये शुल्क वसूला जाता रहा और उस दौरान उक्त बैंक ने 12 करोड़ जन-धन खाता धारकों के 164 करोड़ रुपये इन गरीब लोगों के खातों से वसूल कर लिए, जो नियम विरुद्ध थे। यह जन-धन खातों से जुड़ी शर्त का भी उल्लंघन था। यही नहीं भारतीय रिजर्व बैंक ने उन मानकों को भी तोड़ा, जिसमें खाते के साथ नई सेवाएं जोड़ने के लिए वसूले जाने वाले शुल्क को रिजनेबल यानी न्यायसंगत रखने की बात कही गई थी। यह इस बात को जाहिर करता है कि स्टेट बैंक ऑफ इंडिया ने गरीब लोगों को बैंकिंग व्यवस्था से जोड़े रखने के लिए लाभार्थियों के साथ भेदभाव किया।

महोदय, मेरा सरकार से यह आग्रह है कि वह स्टेट बैंक ऑफ इंडिया सहित तमाम बैंकों की स्टेटस रिपोर्ट मंगवाएं। उन्होंने इस प्रकार की जितनी राशि नियम विरुद्ध वसूल की है, उसे ब्याज सहित जल्द से जल्द लोगों के खातों में लौटाया जाए। अगर इस प्रक्रिया को लंबित कर दिया गया, तो यह माननीय प्रधानमंत्री जी की योजनाओं और उनके विज़न पर चोट साबित होगी। ऐसा कृत्य

क्यों हुआ है, उसकी जिम्मेदारी तय की जाए और संबंधित खाताधारकों को सूचित किया जाए ।...(व्यवधान) जिनके खातों से गलत तरीके से पैसे काट लिए गए हैं, उनको पैसे वापस लौटाए जाएं, तभी योजना की सार्थकता सही साबित होगी...(व्यवधान) मतलब यह माननीय प्रधानमंत्री जी के विज़न को चुनौती दे रही है ।...(व्यवधान)

माननीय सभापति : बेनीवाल जी, आप भाषण मत दीजिए ।

SHRI KARTI P. CHIDAMBARAM (SIVAGANGA): Sir, there are six airports which are commercially operating in Tamil Nadu. Four of them are much more active but only Trichy is not directly connected to Delhi.

I would request the Ministry of Civil Aviation to urge upon the private airline companies to make sure there is direct air connectivity between Trichy and New Delhi. This will greatly benefit Trichy, Pudukkottai, Arimalam, Thirumayam, and Karaikudi. Trichy, particularly, is a big religious town. I know there is an ongoing trend among the people going and visiting many temples, especially new temples. This will encourage people to come and visit the Srirangam Temple, which is an ancient temple where Lord Ram was supposed to have come and pray. So, instead of going to newer temples, people can come more to ancient temples which are there in Tamil Nadu.

श्री सुनील कुमार सोनी (रायपुर) : सभापति जी, माननीय प्रधानमंत्री जी की यह मंशा है कि पूरे देश में जिनके मकान कच्चे हैं या खपरे से बने हुए हैं, 'प्रधानमंत्री आवास योजना' के तहत उन लोगों के पक्के मकान बनें, लेकिन पिछले दो सालों से छत्तीसगढ़ के अंदर प्रधानमंत्री आवास स्वीकृत नहीं हो रहे हैं । यहां तक कि छत्तीसगढ़ में 7,81,000 प्रधानमंत्री आवास लौटा दिए गए हैं और लगभग 11,000 करोड़ रुपये वापस चला गया है । केन्द्र सरकार के तीन नोटिसों के बाद मेरे

राज्य के मुख्यमंत्री जी ने कहा है कि इस योजना में जो प्रधानमंत्री शब्द जुड़ा हुआ है, इस कारण से हम उस स्कीम में अपना अंश नहीं देंगे।

महोदय, मेरा आपके माध्यम से सरकार से आग्रह है कि वह इसमें हस्तक्षेप करे और छत्तीसगढ़ के गरीब भाई-बहनों को न्याय दिलाए, ताकि उनके मकान बन सकें। वहां के लोगों की जो मंशा है, वह पूरी हो सके। मैं केन्द्र सरकार से यह मांग करता हूं कि वह इसमें तत्काल हस्तक्षेप करे और वहां पर प्रधानमंत्री आवास स्वीकृत करे।

श्री दीपक बैज (बस्तर) : माननीय सभापति महोदय, छत्तीसगढ़ प्रदेश में 'प्रधानमंत्री आवास योजना' के तहत वर्ष 2020-21 और वर्ष 2021-22 में गरीबों को मिलने वाली राशि केन्द्र सरकार द्वारा अभी तक नहीं दी गई है। जबकि छत्तीसगढ़ की सरकार लगातार केन्द्र सरकार से यह मांग कर रही है कि वह इस स्कीम के तहत हमारे राज्य की 60 प्रतिशत राशि दे।

अतः मैं आपके माध्यम से केन्द्र सरकार से यह मांग करता हूं कि वह तत्काल रूप से 'प्रधानमंत्री आवास योजना' की राशि राज्य सरकार को दे, ताकि छत्तीसगढ़ व बस्तर के गरीबों के आवास बन सकें।

श्री प्रदीप कुमार सिंह (अररिया) : सभापति महोदय, आपने मुझे एक बड़े ही महत्वपूर्ण विषय पर बोलने का अवसर प्रदान किया, उसके लिए मैं आपको बहुत-बहुत आभार व धन्यवाद देता हूं।

महोदय, मैं अररिया लोक सभा क्षेत्र से आता हूं। वह नेपाल और बंगाल की सीमा से लगता है। वह फ्लडेड एरिया है, वहां काफी बाढ़ आती है। मेरे यहां के 15 जिलों में गेहूं और मक्के की फसल होती है, जो कि अररिया, पूर्णिया, किशनगंज और कटियार है। अभी-अभी वर्तमान समय में किसानों को मक्का, गेहूं और सब्जी की खेती करनी है, लेकिन उनको डीएपी खाद नहीं मिल रही है।

महोदय, मैं आपके माध्यम से माननीय मंत्री जी को बताना चाहता हूं कि वहां पर डीएपी खाद और पोटाश की काफी किल्लत है। वहां के किसानों में हाहाकार मचा हुआ है। मुझसे पूर्व कई माननीय सांसदों ने इन बातों को रखा है। इसे गंभीरता से लिए जाए, क्योंकि हमारा देश कृषि

प्रधान देश है, वह किसानों का देश है।...(व्यवधान) उस इलाके में कोई उद्योग नहीं है। वहां का किसान मात्र मक्के की खेती पर आधारित है, इसलिए वहां तत्काल रूप से खाद की व्यवस्था कराई जाए। वहां पोटाश और यूरिया की काफी किल्लत है। उसकी भी व्यवस्था सुनिश्चित की जाए।

SHRI ANTO ANTONY (PATHANAMTHITTA): Sir, through you, I would like to bring the attention of this august House to the 11th Report of the United Nations University-Institute for Water, Environment and Health titled 'Ageing Water Storage Infrastructure: An Emerging Global Risk' stating certain safety concerns of the Mullaperiyar dam.

The collapse of this dam will affect the lives and properties of 50 lakh people residing in its downstream. Sir, through you, we request the Government of India to construct a new dam in Mullaperiyar urgently to protect the lives and properties of 50 lakh people in the State of Kerala.

Yesterday night, without notice, the shutters of the dam were suddenly opened and water rushed into hundreds of houses. The families residing on the banks of Periyar river are in real fear. That is why, we need your intervention in this matter.

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): My issue is regarding the AP Bank retirees and their families. Currently, the family pension of the banker is only 15 per cent of the last pay. They are requesting to make the family pension at par with the Government sector and the RBI. This issue is pending for the last 15 years.

The Government has approved upgradation of pension for RBI retirees in 2019. The AP Bank retirees have also been requesting for upgradation of pension for the last 20 years. There are about 2,000 surviving retirees and about 1500 surviving spouses. They retired before 1986 and are getting a minimum ex-gratia amount. I request the Government of India to consider this request for which only Rs. 2 crore to 3 crore are required.

डॉ. आलोक कुमार सुमन (गोपालगंज): सभापति महोदय, धन्यवाद। मेरे संसदीय क्षेत्र गोपालगंज के हथुआ अनुमंडल में सबेया एयरपोर्ट, जो कि रक्षा मंत्रालय के रक्षा संपदा के अधीन है, उसे उड़ान योजना में शामिल कर लिया गया है। यह एयरपोर्ट 517 एकड़ में फैला हुआ है, जिसका 30 से 40 परसेंट हिस्सा अतिक्रमण कर लिया गया है। अतक्रिमण हटाने के लिए मैंने बिहार सरकार एवं डिफेंस के सचिव को पत्र लिखा है। बिहार सरकार के अधिकारियों का जवाब है कि यह भूमि रक्षा मंत्रालय की है। ऐसी स्थिति में भूमि के कागजात के साथ माफी का निर्देश रक्षा मंत्रालय से प्राप्त होने पर अतिक्रमण चिह्नित करते हुए लोक भूमि अतिक्रमण अधिनियम, 1956 के तहत कार्रवाई की जाएगी।

अत: सभापति महोदय, मैं आपके माध्यम से माननीय रक्षा मंत्री जी से निवेदन करता हूँ कि अतिक्रमण हटाने के लिए मंत्रालय के संबंधित अधिकारियों को निर्देश दें ताकि वे आदेश जारी करें और अतिक्रमण हट सके, जिससे उड़ान योजना सफल हो सके।

श्री कृष्णपालसिंह यादव (गुना): सभापति महोदय, धन्यवाद। मैं आपके माध्यम से सरकार का ध्यान मेरे संसदीय क्षेत्र गुना के आवारा पशुओं की समस्या की ओर आकर्षित करवाना चाहता हूँ, जिससे ग्रामीण क्षेत्र ही नहीं, बल्कि शहरी क्षेत्र भी प्रभावित है। क्षेत्र में लगातार पशुओं की वृद्धि को देखते हुए किसान अपनी फसलों का संरक्षण नहीं कर पा रहे हैं। सड़कों से लेकर शहरों में, बाजारों में और खेतों में घूम रहे आवारा पशुओं के कारण आए दिन दुर्घटनाएं घटित होती हैं, जिससे पशु और मानव जीवन प्रतिदिन मौत के मुँह में जा रहा है। किसानों की मेहनत से लहलहाती फसलें

आवारा पशुओं की भेंट चढ़ रही हैं। कई धार्मिक एवं पर्यटक स्थलों पर आवारा पशु व्यवधान उत्पन्न कर रहे हैं, जो कि पर्यटकों के लिए भी घातक सिद्ध हो रहा है। इस अव्यवस्था को दृष्टिगत रखते हुए मेरा सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र में गौ अभ्यारण्य या वन्य जीव अभ्यारण्य की स्थापना की जाए, जिससे आवारा पशुओं का संरक्षण हो सके और उक्त समस्या से क्षेत्र की जनता को निजात मिल सके।

श्रीमती गीता कोडा (सिंहभूम): सभापति महोदय, धन्यवाद । मैं आज आपको उन करोड़ों आदिवासियों की तरफ से भी धन्यवाद करती हूँ कि आपने मुझे बोलने के लिए अवसर दिया।

सभापति महोदय, बहुत दुख की बात है कि जो आदिवासी भारत के मूल निवासी हैं, आज उनका अस्तित्व खतरे में है। इनकी पहचान, इनकी संस्कृति और इनकी भाषा धीरे-धीरे खत्म होती जा रही है। सरकार इस ओर गंभीर नहीं है। सिर्फ योजनाओं से उनका भला नहीं होने वाला है। मैं आपके माध्यम से सरकार से यह कहना चाहती हूँ कि पिछले वर्ष झारखण्ड सरकार ने विधान सभा में सर्वसम्मति से सरना धर्म कोड के लिए केन्द्र सरकार को प्रस्ताव भेज दिया है।

महोदय, मैं आपके माध्यम से सरकार का ध्यान आकृष्ट कराना चाहती हूँ कि सरकार अपने आप को आदिवासियों का हितैषी मानती है, लेकिन सिर्फ मानने से कुछ नहीं होगा, बल्कि काम करने से होगा। आज देश के आदिवासी खतरे में हैं। अगर इनकी हासा-भाषा की रक्षा करनी है तो इनको 2021 की जनगणना के कॉलम में अलग धर्म कोड दिया जाए।

डॉ. एस. टी. हसन (मुरादाबाद): बहुत-बहुत शुक्रिया, सर ।

सर, मैं आपका ध्यान एक बहुत महत्वपूर्ण जन समस्या की ओर दिलाना चाहता हूं। ऐसे मोटर वेहिकल्स, जिनको 15 साल बाद सड़क पर आने से बैन कर दिया गया है, कहीं पर 10 साल के बाद ही बैन किया गया है। मिडिल क्लास और लोअर मिडिल क्लास के लोग बड़ी मुश्किल से एक गाड़ी खरीदते हैं और उसे बहुत प्यार से रखते हैं। मिडिल क्लास फैमिलीज की कुछ गाड़ियां केवल दस हजार या बीस हजार किलोमीटर चली होती हैं। जब उनको एक्सटेंशन नहीं मिलता है,

तब वे मजबूरन उसे कबाड़ी वाले को बेचते हैं और दस लाख रुपये की गाड़ी 50 हजार रुपये में बेची जाती है।

अत: मैं आपके माध्यम से सरकार से कहना चाहता हूं कि ऐसा आदेश पारित करें कि पुरानी गाड़ियों की फिटनेस करके रोड पर लाया जाए। शुक्रिया।

SHRI SAPTAGIRI SANKAR ULAKA (KORAPUT): Thank you, Chairperson, Sir. I would like to raise a very important issue. Around 2,100 acres of land was acquired to setup an alumina refinery unit in Kansariguda in Rayagada District, Koraput. This has already been approved by the high-level clearance authority of Odisha. With much struggle, and after the public hearing on environmental clearances, etc. this was cleared just recently.

I would like to request the Ministry of Mines to direct the State Government of Odisha to sign the MoU and ensure that this refinery unit in Kansariguda is established at the earliest because it is almost 14 years that people have lost their land and they are in lot of trouble. With much difficulty this has been approved now. So, I would like to request the Ministry of Mines to direct the State Government to setup the alumina unit in Kansariguda by signing the MoU. Thank you, Sir.

SHRI MADDILA GURUMOORTHY (TIRUPATI): Thank you, Chairperson, Sir. One of the issues emanating from State bifurcation is settlement of power dues between the two States.

I wish to draw the kind attention of this House to the fact that an amount of Rs. 6,112 crore is receivable by the Andhra Pradesh Power Generation Corporation Limited from the Telangana distribution utilities. This amount

pertains to power supplied by APGENCO to Telangana DISCOMs from the date of State bifurcation up to 10 June, 2017. The Telangana DISCOMs have recognized the amount as payable, but are yet to make the actual payment.

It is necessary to mention in this regard that immediately after bifurcation APGENCO had expressed its inability to supply power to Telangana. Despite the objection by Andhra Pradesh Government, the Ministry of Power, Government of India had *suo moto* scheduled and compelled APGENCO to supply power.

HON. CHAIRPERSON: Please mention about your demand from the Government.

SHRI MADDILA GURUMOORTHY: Yes, Sir. The Government of Telangana has now taken a stand that this balance payment will be made along with adjustment for the Electricity Utilities Demerger Plan. I would like to submit that after initially making part payment for three years, now conveying a new stand of adjustment with the implementation of Demerger Plan of power companies is not appropriate.

I would request the Central Government’s intervention, at this juncture, to take necessary steps for resolution of this problem. Thank you, Sir.

श्री अशोक कुमार रावत (मिश्रिख): धन्यवाद, सभापति महोदय ।

मेरे संसदीय क्षेत्र मिश्रिख, जनपद हरदोई के अंतर्गत सण्डीला रेलवे स्टेशन पर राज्य सरकार के साथ लागत में हिस्सेदारी के आधार पर रेलवे ओवर ब्रिज लेवल क्रॉसिंग संख्या 249 पुल के कार्य को दिनांक 23/11/2021 को रेलवे मंत्रालय द्वारा स्वीकृति प्रदान की गई है। इसके लिए मैं माननीय प्रधानमंत्री जी एवं रेलवे मंत्री जी के प्रति अपने और अपने क्षेत्रवासियों की तरफ से

हृदय से आभार प्रकट करता हूं। इस सम्बन्ध में जल्द कार्रवाई के लिए मैंने लगातार नियम 377 के अधीन सूचना दी है। … (व्यवधान)

माननीय सभापति : आपकी डिमाण्ड क्या है?

श्री अशोक कुमार रावत: सभापति महोदय, इसके लिए मैं शून्य काल और प्रश्नों के माध्यम से निरन्तर अनुरोध करता चला आ रहा हूं।

मेरा पुन: अनुरोध है कि रेल मंत्रालय द्वारा स्वीकृत किए गए इस रेलवे ओवरब्रिज के निर्माण के कार्य को तत्काल प्रारम्भ किया जाए, ताकि जनता को यातायात और आवागमन में सुविधा प्राप्त हो। धन्यवाद।

*__SHRI. GAUTHAM SIGAMANI PON. (KALLAKURICHI):__ Hon. Chairman Sir, Vanakkam. In my Kallakurichi parliamentary constituency, the Yercaud Assembly segment is reserved for Scheduled Tribes. As many as 50000 tribes live in the area of Kalvarayan Hills in my constituency. They are the real protectors of the hills of this area. They have not been issued 'Patta' or the ownership right of the land in which they live and engage in agricultural activities. Several cases that are pending in the Hon. Supreme Court are acting as a deterrent in the issuance of Patta to these tribal people. Sir, through you, I urge upon the Union Government to intervene in this matter immediately and arrange to issue Patta for the land where these tribal people live and engage in agricultural activities. Thank you.

डॉ. मोहम्मद जावेद (**किशनगंज**) **:** सर, थैंक्यू । मेरा क्वेश्चन कुछ दिन पहले आया था, लेकिन नंबर नहीं आ पाया था । हमारे यहां पिछले कई सालों से नदी के कटाव से हजारों एकड़ जमीनें बर्बाद हो रही हैं । मैंने बिहार सरकार को 176 गावों की लिस्ट दी है, जहां पर नुकसान हुआ है । मेरी आपके जरिए एक गुजारिश होगी कि जिनकी जमीनें गई हैं, उनको जमीनें मिलनी चाहिए और जिनके घर बर्बाद हुए हैं, उनको घर का मुआवजा मिलना चाहिए । इसमें सबसे खतरनाक बात यह है कि कागजों का नुकसान हो गया है, चूंकि आदरणीय गृह मंत्री जी बार-बार कागजों के पूछने की बात करते हैं ।

माननीय सभापति: आपकी डिमाण्ड क्या है?

डॉ. मोहम्मद जावेद : सर, उनको कागज मुहैया कराए जाएं और महानदी बेसिन प्रोजेक्ट को अगले दो-तीन सालों में कम्प्लीट कराया जाए ।

---

* English translation of the speech originally delivered in Tamil.

श्री बालूभाऊ उर्फ सुरेश नारायण धानोरकर (चन्द्रपुर) : अध्यक्ष महोदय, हमारी चंद्रपुर लोक सभा क्षेत्र में चंद्रपुर-यवतमाल में ज्यादातर किसान कपास, सोयाबीन तथा धान की फसल करते हैं। यहां पर भारी मात्रा में कपास उत्पादित होने के बावजूद आज तक यहां टेक्सटाइल पार्क नहीं हो पाया है। हमारा लोक सभा क्षेत्र नक्सलग्रस्त, आदिवासी बहुल तथा पिछड़ा हुआ है। यहां पर बड़े उद्योगों को प्रोत्साहित करने हेतु विशेष रियायतें, जैसे कि प्रोजेक्ट कॉस्ट में 25 परसेंट सब्सिडी, सीड कैपिटल प्रोजेक्ट कॉस्ट में 25 परसेंट बिना ब्याज अर्थसहाय, बिजली तथा आयकर में छूट आदि प्रदान की जाए। हमारे क्षेत्र के कपास उत्पादक किसानों के आर्थिक विकास हेतु टेक्सटाइल पार्क हो, जिससे जिनिंग, प्रेसिंग से गारमेंट्स तक सब उद्योगों का निर्माण होना चाहिए। इसलिए मैं टेक्सटाइल पार्क हेतु उद्योगों के लिए विशेष रियायतों की मांग करता हूं। इससे यहां के किसानों का आर्थिक विकास तथा युवाओं को रोजगार का अवसर प्रदान होगा। धन्यवाद।

डॉ. ढालसिंह बिसेन (बालाघाट) : महोदय, निशिकांत जी ने जिस विषय को उठाया है, मैं उसी को अपने क्षेत्र और प्रदेश के हिसाब से कह रहा हूं कि इस समय पर धर्मांतरण पूरे प्रदेश में तेजी के साथ फैल रहा है। विशेषकर ग्रामीण इलाकों में जो गरीब और कमजोर लोग हैं, उनको धन का लालच देकर धर्मांतरण के लिए उकसाया जा रहा है। यहां नियमों का पालन किए बिना धर्म परिवर्तन कराया जाता है। ग्रामीण इलाकों में धर्म परिवर्तन करने वाले व्यक्ति और अन्य व्यक्ति के बीच में भारी विवाद हो रहा है, जिसके कारण मेरे यहां पर पिछले समय गणेश पूजा और दुर्गा पूजा उत्सव के अवसर पर लोगों ने पूजा उत्सव करने पर मना किया और उसके कारण झगड़े हुए। इस तरह से समाज के बीच में एक विवाद की स्थिति पैदा हो रही है और वहां धार्मिक उन्माद फैल रहा है। जो व्यक्ति धर्मांतरण कराता है, वह पूर्व नाम का उपयोग करता है। वह धर्म परिवर्तन करने पर पुराना नाम ही ऑरिजनल रखता है और उसका लाभ भी लेता है।

मैं चाहता हूं कि इस तरह से धर्मांतरण के कारण ग्रामीण क्षेत्रों में बहुत उन्माद फैल रहा है, उसके ऊपर रोक लगे। धर्मांतरण करने के बाद जो लोग इसका लाभ लेते हैं, उनको किसी तरह से आरक्षण का लाभ न दिया जाए।

श्री हसनैन मसूदी (अनन्तनाग) : सर, जो मुतालबा अफस्पा के हवाले से किया गया है तो मैं उसकी ताईद करता हूं, क्योंकि जम्मू कश्मीर सबसे ज्यादा अफस्पा से मुतासिर रहा है। मैं असल सवाल की तरफ आता हूं। सर्दी के मौसम की शुरूआत के साथ ही दो सेक्टर्स हैं, जिनमें मसाइल पैदा हो गई है। इसमें एक बिजली का सैक्टर है और दूसरा पीने के पानी का सैक्टर है। जनाब, बिजली के सैक्टर में अभी जो कटौती का शैड्यूल नोटिफाई हुआ है, उसमें 13 घण्टे की कटौती सब जीरो टेम्परेचर में है। मेरा यह मुतालबा होगा कि इसको रिव्यू किया जाए। जो अनमीटर्ड इलाके हैं, उनमें कंज्यूमर को कोई परेशानी नहीं है, उनकी कोई मुश्किलात ही नहीं है, बल्कि सरकार ने ही मीटर नहीं लगाए हैं तो उसमें भी रीजनेबल कटौती की जाए।

दूसरा पीने के पानी का सैक्टर है। पहले जब मंत्री जी गए थे तो उस समय वहां के हालात खुशगवार थे। अगर आप इस वक्त जाएंगे तो हर जगह पीने के पानी के मामले हैं।

पहले से ही 60 फीसदी से कम आबादी को पीने का साफ पानी दिया जा रहा है और इसमें भी इंट्रप्शंस हैं। पहले उसकी तरफ ध्यान दिया जाए।… (व्यवधान)

श्री राहुल कस्वां (चुरू): सभापति महोदय, देश में एमएसपी के तहत परचेजिंग के लिए करीब 26 नोटिफाइड क्रॉप्स हैं। मैं राजस्थान प्रदेश से चुन कर आया हूं। मेरा लोक सभा क्षेत्र चुरू है। हमारे यहां ग्वार की बहुत ज्यादा फसल होती है। पूरे हिन्दुस्तान में इसकी मैक्सिमम प्रोडक्शन राजस्थान में होती है। राजस्थान के चुरू, नागौर, बीकानेर और हनुमानगढ़ जिलों में इसकी मैक्सिमम पैदावार होती है। इंटरनेशनली, ग्वार गम की मांग रहती है।

सर, मैं आपके माध्यम से सरकार से यह अनुरोध करना चाहता हूं कि ग्वार, मोठ और ग्वारपाठा राजस्थान की फसलें हैं, इनको भी एमएसपी में शामिल किया जाए। किसान बड़ी उम्मीद के साथ इन फसलों को बोते हैं। मार्केट में इनका भाव 15-20 हजार रुपए तक जाता है, लेकिन जब फसल कट कर आ जाती है, तो इनका भाव पांच हजार रुपए से नीचे आ जाता है। किसानों को हर बार घाटा होता है।

मैं आपके माध्यम से मंत्री महोदय से निवेदन करता हूं कि ग्वारपाठा, ग्वार और मोठ को एमएसपी में शामिल किया जाए।

श्री रमेश चन्द्र माझी (नबरंगपुर): सभापति महोदय, मेरे संसदीय क्षेत्र नबरंगपुर के बैपारी गुड़ा, कुंद्रा एरिया में दुदवा कम्युनिटी के लोग बहुत दिनों से रह रहे हैं। उनको जनजाति का दर्जा नहीं मिला है। ओडिशा के मुख्य मंत्री, नवीन पटनायक जी बहुत बार माननीय प्रधान मंत्री जी को इस बारे में खत लिख चुके हैं। सरकार से मेरी दरख्वास्त है कि दुदवा कम्युनिटी को जनजाति का दर्जा दिया जाए।

SHRI S. R. PARTHIBAN (SALEM): The river Ganga which is the holy river of India travels 2,500 km and covers one-fourth of the Indian land. Similarly, the river Kaveri is the source of livelihood of the people of four States including Tamil Nadu. In sixteen districts of Tamil Nadu, people use the water of the river Kaveri for drinking and irrigation purposes.

The river Ganga and the river Kaveri have the power to purify themselves naturally, though they both are polluted because of various reasons. From time to time, the Government has made the efforts to stop the pollution. In 2014, the Central Government launched the *Namami Gange* Programme to clean the river Ganga. This project was implemented at an estimated cost of Rs. 20,000 crore. I request the Union Government to implement the project to clean the river Kaveri also, the holy river of South India, and to allocate the necessary funds for the project in the coming financial year.

डॉ. (प्रो.) किरिट प्रेमजीभाई सोलंकी (अहमदाबाद पश्चिम): सभापति महोदय, आपने मुझे शून्य काल में बोलने की अनुमति दी है, इसके लिए मैं आपको धन्यवाद देता हूं।

महोदय, अनुसूचित जाति एवं अनुसूचित जनजाति के विद्यार्थियों को प्री-मैट्रिक शिक्षावृत्ति के लिए आय सीमा ढाई लाख रुपए है। यह वर्षों से चली आ रही है। इसके बाद कई पे कमिशंस बनें और लोगों की आय बढ़ती गई। एक चपरासी की भी आय ढाई लाख रुपए से ज्यादा होती है। मेरा आपसे निवेदन है कि जिस प्रकार ओबीसी की आय की सीमा को छ: लाख रुपए से बढ़ा कर आठ लाख रुपए किया गया है, वैसे ही अनुसूचित जाति एवं अनुसूचित जनजाति के विद्यार्थियों के लिए आय की सीमा ढाई लाख रुपए से बढ़ा कर आठ लाख रुपए करनी चाहिए।

LIST OF MEMBERS WHO ASSOCIATED THEMSELVES WITH THE ISSUES RAISED UNDER MATTERS OF URGENT PUBLIC IMPORTANCE

सदस्य, जिनके द्वारा अविलम्बनीय लोक महत्व के विषय उठाये गये।	सदस्य, जिन्होंने उठाए गए विषयों के साथ स्वयं को सम्बद्ध किया।
Shri Tapir Gao Shri Ramakant Bhargava Shri Suresh Pujari Shri Sunil Kumar Pintu Dr. Rajdeep Roy Shri Rajvir Diler Shri Mohanbhai Kundariya Shri Rajiv Pratap Rudy Shri Gopal Jee Thakur Nete, Shri Ashok Mahadeorao Shri S.S. Ahluwalia Shrimati Hemamalini Shri Sushil Kumar Singh Shri Sanjay Seth Dr. Pritam Gopinathrao Munde Shri Kaushlendra Kumar Sushri Sunita Duggal Shri Naranbhai Kachhadia	Kunwar Pushpendra Singh Chandel

Shri Dulal Chandra Goswami Shri Lavu Srikrishna Devarayalu Shri Bhartruhari Mahtab Shri Devaji Patel Sushri Diya Kumari Shri Gajendra Umrao Singh Patel	
Shri Vivek Narayan Shejwalkar Shri Rajendra Agrawal	Kunwar Pushpendra Singh Chandel Shri C. P. Joshi
Shri Dharambir Singh	Shri C. P. Joshi Kunwar Pushpendra Singh Chandel
Dr. Manoj Rajoria	Kunwar Pushpendra Singh Chandel Shri Devaji Patel
Shri Gajanan Kirtikar	Kunwar Pushpendra Singh Chandel Shri Malook Nagar
Dr. Nishikant Dubey	Shri Girish Chandra Shri Devaji Patel Kunwar Pushpendra Singh Chandel

Shri Ritesh Pandey	Shri Girish Chandra Shri Malook Nagar
Shri B. Manickam Tagore Dr. K. Jayakumar Shri Gautham Sigamani Pon Shri Karti P Chidambaram Shri M.K. Raghavan Shri Dhanush M. Kumar	Shri K. Navaskani
Shri D.M. Kathir Anand Dr. T. R. Paarivendhar	Shri K. Navaskani Shri Dhanush M. Kumar
Adv. Adoor Prakash	Shri K. Navaskani Shri Anto Antony
Dr. (Prof.) Kirit Premjibhai Solanki	Shri Girish Chandra Shri Malook Nagar
Kumari Ramya Haridas	Shri Girish Chandra Shri Malook Nagar
Adv. A. M. Ariff Shrimati Supriya Sadanand Sule Shri Gaurav Gogoi Shrimati Ranjeeta Koli Shri Girish Chandra Shri Devaji Patel	Shri Malook Nagar

Shri Rahul Gandhi	Shri B. Manickam Tagore Shrimati Supriya Sadanand Sule Shrimati Kanimozhi Karunanidhi
Dr. Kalanidhi Veeraswamy	Shri B. Manickam Tagore Shri K. Navaskani
Shri Satyadev Pachauri	Shri Mukesh Rajput Shri C. P. Joshi Kunwar Pushpendra Singh Chandel
Shri Manoj Kotak	Shri Sudhakar Tukaram Shrangare Shri C. P. Joshi Kunwar Pushpendra Singh Chandel
Shri N.K. Premachandran	Shri Anto Antony Adv. Adoor Prakash Shri Rajmohan Unnithan Shri M.K. Raghavan Shri Devaji Patel
Shri Sudip Bandyopadhyay	Shrimati Aparupa Poddar
Shri A Ganeshamurthi	Shri Dhanush M. Kumar

HON. CHAIRPERSON: The hon. Speaker has tried his level best to accommodate the maximum number of hon. Members to participate in the 'Zero Hour'. Those who have not got the opportunity to speak will be given preference next time.

The House stands adjourned till 3:30 pm.

14.34 hrs

The Lok Sabha then adjourned till Thirty Minutes past Fifteen of the Clock.

____

15.31 hrs

The Lok Sabha re-assembled at
Thirty-One Minutes past Fifteen of the Clock.

(Shri A. Raja *in the Chair*)

MATTERS UNDER RULE 377*

HON. CHAIRPERSON: Hon. Members, the matters under Rule 377 shall be laid on the Table of the House. Members who have been permitted to raise the matters under Rule 377 today and are desirous of laying them may personally hand over the text of the matter at the Table of the House within 20 minutes. Only those matters shall be treated as laid for which text of the matter has been received at the Table within the stipulated time. The rest will be treated as lapsed.

(i) Need to rename Singrauli-Patna Express as Shri Banshidhar Express

श्री विष्णु दयाल राम (पलामू): मैं सरकार का ध्यान एक अति महत्वपूर्ण बिषय की ओर आकृष्ट कराना चाहता हूँ कि ट्रेन सं0-03349/03350 सिंगरौली-पटना एक्सप्रेस प्रतिदिन श्री नगर उंटारी (श्री बंशीधर नगर) स्टेशन होकर चलती है। श्री बंशीधर मंदिर के ऐतिहासिक और धार्मिक महत्व को देखते हुए झारखण्ड सरकार एवं गृह मंत्रालय,भारत सरकार द्वारा मेरे अनुरोध पर उक्त स्थान का नाम जो पहले नगर उंटारी था उसे बदल कर श्री बंशीधर नगर किया गया है। उल्लेखनीय है कि पूर्व मध्य रेलवे हाजीपुर जोन के धनबाद मंडल में पड़ने वाले गढ़वा जिला अंतर्गत गढ़वा रोड़-चोपन रेल खंड पर स्थित श्री बंशीधर नगर को झारखंड राज्य का प्रमुख तीर्थ स्थल श्री बंशीधर

* Treated as Laid on the Table.

धाम कहा जाता है। यहाँ पर श्री राधा-कृष्ण जी की 32 मन की विशुद्ध स्वर्ण प्रतिमा स्थापित है। ऐसी प्रतिमा अन्य स्थानों पर कहीं नही होने के कारण यहाँ पर प्रतिवर्ष बड़ी संख्या में देश के विभिन्न हिस्सों से श्रद्धालुओं का आना-जाना लगा रहता है।

अतः मैं माननीय रेल मंत्री जी से अनुरोध करता हूँ कि श्री बंशीधर धाम की ऐतिहासिक और धार्मिक महत्व को प्रकाश में लाने के लिए सिंगरौली-पटना एक्सप्रेस का नाम श्री बंशीधर एक्सप्रेस करने की कृपा की जाय।

(ii) Need to bring Nanded Railway Division under Central Railway Zone

श्री प्रतापराव पाटिल चिखलीकर (नांदेड़): नांदेड़-रेल मण्डल वर्षों से दक्षिण-मध्य रेलवे के अंतर्गत आता है एवं नांदेड़ जिले एवं आसपास की रेल संबंधी समस्याओं को लेकर दक्षिण-मध्य रेलवे मुख्यालय सिकन्दराबाद जाना पड़ता है। सिकन्दराबाद आंध्र प्रदेश में आता है तथा नांदेड़ रेल मण्डल का पूरा का पूरा हिस्सा महाराष्ट्र के अंतर्गत आता है। जबकि महाराष्ट्र में मध्य रेलवे का मुख्यालय मुंबई में है, तो क्यों नहीं सरकार द्वारा नांदेड़ रेल मण्डल को मध्य रेल जोन से जोड़ दिया जाता है। यह मांग नांदेड़ मण्डल की जनता एवं संबंधित रेलवे के परामर्शदाताओं, सामाजिक कार्यकर्ताओं, जन प्रतिनिधियों, हर वर्ग की वर्षों से मांग रही है। एक यह भी इसका मुख्य कारण है कि महाराष्ट्र राज्य में स्थित सारा स्टाफ आम जनता का अपने ही प्रदेश के कार्यकाल के तरीके, भाषा, किसी भी विषयों को लेकर आना-जाना इत्यादि विषयों को लेकर मध्य रेलवे (मुंबई) मुख्यालय से नांदेड़ रेल मंडल के मध्य रेलवे जोन, मुंबई महाराष्ट्र से जुड़ने पर सहूलियत रहेगी। इसलिए मेरी सरकार से मांग है कि जनहित में नांदेड़ रेल मण्डल को मध्य रेलवे से जोड़ने हेतु गंभीरता से विचार करें इससे सभी समस्याओं का समाधान होने में सुविधा होगी ऐसा मेरा विचार है। सरकार इस पर अवश्य अपना ध्यानाकर्षण करेगी ऐसी मुझे आशा है।

(iii) Need to give impetus to implementation of Pradhan Mantri Awas Yojana (Grameen) in Rajasthan particularly in Udaipur Parliamentary Constituency in the State

श्री अर्जुन लाल मीणा (उदयपुर): देश में आज भी कई नागरिक ऐसे हैं जो अपनी आर्थिक स्थिति कमजोर होने के कारण खुद का घर बनवाने में एवं पुराने घर की मरम्मत करवाने में सक्षम नहीं है। ऐसे सभी नागरिकों के लिए केन्द्र सरकार द्वारा प्रधानमंत्री ग्रामीण आवास योजना का शुभारंभ किया गया है।

पीएम ग्रामीण आवास योजना को हमारे देश के प्रधानमंत्री श्री नरेन्द्र मोदी जी के द्वारा वर्ष 2015 में लांच किया गया था।

ग्रामीण आवास योजना के माध्यम से ग्रामीण क्षेत्र के नागरिकों को घर की मरम्मत करवाने एवं घर बनवाने के लिए आर्थिक सहायता मुहैया करवाई जाती है। यह आर्थिक सहायता समतुल्य भूमि के लिए रू. 1,20,000 एवं पहाड़ी इलाकों के लिए रू. 1,30,000 है।

राजस्थान प्रदेश में इस योजना का लाभ सभी लोगों को नहीं मिल पा रहा है। मेरा सरकार से अनुरोध है कि आप मामले की गंभीरता को देख राजस्थान प्रदेश एवं मेरे लोक सभा क्षेत्र उदयपुर, जो कि एक टी.एस.पी. क्षेत्र है एवं यहाँ जनजातीय समुदाय के लोग रहते हैं, में इस योजना को गति दिलाने की कृपा करें।

(iv)Regarding alleged irregularities in MGNREGA implementation in West Bengal

DR. JAYANTA KUMAR ROY (JALPAIGURI): The objective of the MGNREGA is to enhance livelihood security in rural areas by providing at least 100 days of guaranteed wage employment in a financial year to every household whose adult members volunteer to do unskilled manual work. The government of India has been funding the major share for the Scheme to be implemented by the State. The poor job seekers from different parts are deprived of their right to get 100 days of guaranteed wage employment to do unskilled manual work.

It has allegedly been observed from copies of e Muster roll of various districts of West Bengal that wage payments under MGNREGA is Rs. I/Rs 2/Rs.5/Rs 10 Rs 33/per head per day for the financial years FY2021-22, FY2020-21 FY2019-20 and FY 2018-19. The material on record prima facie reveals that during payment of wage seeker, no measurement of the scheme was taken to define wage payment, though measurement of the scheme is the only criterion of making payments of wage seeker and material. As a result, hundreds and thousands of rural households have allegedly been fraudulently deprived from their legal entitlement of 100 days guaranteed employment with notified wage rate. Needless to say that in the absence of an effective supervision with punitive action, it has become a den of alleged corrupt officers from panchayat to district level. I draw the attention of the Government of India towards the need to devise an appropriate mechanism to check such alleged gross misuse of public money.

(v) Need to take remedial measures to prevent land erosion caused by Sone River in Bihar

श्री छेदी पासवान (सासाराम):बिहार के रोहतास जिला अंतर्गत तिलौथू प्रखण्ड में सोन नदी पर अवस्थित इन्द्रपुरी बराज दुनियां का चौथा सबसे लम्बा बराज है। सोन नदी के तट पर बने इन्द्रपुरी बराज से रणजीत गंज तक लगभग 15 कि0मी0 के तटबंध का कटाव तीव्र गति से हो रहा है जिससे लगभग 20 से 25 गांव प्रभावित हैं। भारत के मध्य भाग में बहने वाली उप नदियों में सबसे बड़ी सोन नदी है जिसे सोनभद्र शिला के नाम से भी जाना जाता है, इसके तीव्र कटाव से उपर्युक्त गांवो को बचाना अति आवश्यक है।

अतः मेरा अनुरोध है कि उपरोक्त सोन नदी के कटाव से गांवो को बचाने के लिए कटाव निरोधक कार्य हेतु जल शक्ति मंत्रालय को सरकार के माध्यम से निर्देश देने की कृपा की जाए।

(vi) Regarding Setting up of a Software Technology Park of India (STPI) at Sambalpur, Odisha

SHRI NITESH GANGA DEB (SAMBALPUR): Sambalpur my parliamentary constituency is located in the western Odisha region of the state and well connected by air, rail and road. The above said city is popularly called as commercial, industrial and educational hub of entire western Odisha region. The important offices like - Revenue Divisional Commissioner, Income Tax Commissioner, Regional Headquarters of CRPF, Mahanadi Coal Fields Ltd as well as educational institutions such as Sambalpur University, VIMSAR, Indian Institute of Management, Sainik School and other central govt offices are located in this city. I urge the hon. minister of Information Technology, government of India to approve and allocate fund in the budget 2022- 23 to set up a Software Technology Park of India (STPI) at Sambalpur.

(vii) Regarding opening of two new Kendriya Vidyalayas at Hailakandi and Ram Krishnanagar in Karimganj Parliamentary Constituency

SHRI KRIPANATH MALLAH (KARIMGANJ): I understand that there is a long standing demand from the people of my parliamentary constituency karimganj for opening of a New Kendriya Vidyalaya at Hailakandi and Ram Krishnanagar.

Presently there is only one KV situated in Karimganj Town which is now not able to accommodate large number of students. Since most of the students are keen to get education through KV, it is very difficult for the administration to adjust and accommodate large number of students in KV, Karimganj. Therefore, if two more KVs become operational, it would release the pressure of admission in KV Karimganj. Keeping in mind the difficulties being faced by the younger students, I request the Government to kindly give a sympathetic consideration to my request for opening of two new Kendriya Vidyalayas at Hailakandi and Ram Krishnanagar respectively.

(viii) Regarding construction of a Grand War Memorial at Hilli to commemorate the sacrifices of soldier during the liberation of Bangladesh in 1971

DR. SUKANTA MAJUMDAR (BALURGHAT): A war broke out between India-Pakistan on 12.12.1971 after Pakistan's sudden attack on the Indian Army during the liberation battle of Bangladesh which took the lives of 400 Indian soldiers, who fought bravely. A funeral was conducted for all those martyrs at Hili. The Indian army conquered the Pakistani Army later in a counter attack. Pakistani soldiers surrendered on 16.12.1971 leading to liberation of Bangladesh. Later, a decorated "Saheed Bedi" (Martyrs Altar) was built in Hili to pay tribute. The Nation offered tributes to the sacrifices made by the brave soldiers while fighting for the country in the war during the liberation of Bangladesh during celebration of its 50th anniversary in 2020. Therefore, I request the Government to construct a grand War Memorial at Hilli to commemorate the sacrifices made by the 400 brave soldiers while fighting for the country in the war during the liberation of Bangladesh in 1971.

(ix) Need to provide funds for railway projects in Amreli Parliamentary Constituency, Gujarat

श्री नारणभाई काछड़िया (अमरेली): मैं अपने संसदीय क्षेत्र अमरेली (गुजरात) की तीन महत्वपूर्ण रेलवे परियोजनाओं के सन्दर्भ में सरकार को अवगत करवाना चाहता हूँ। प्रथम -खिजडिया–अमरेली–धारी–विसावदर जिसकी लम्बाई 91.27 km एवं अनुमानित लागत 547.52 करोड रु. है । दूसरा -विसावदर-जूनागढ़ जिसकी लम्बाई 42.28 km एवं अनुमानित लागत 253.68 करोड रु है और तीसरा -विसावदर-तालाला-वेरावल जिसकी लम्बाई 71.95 km एवं अनुमानित लगत 460.23 करोड रु.है । इन तीनों परियोजनाओं को केंद्र सरकार की ओर से वर्ष 2015-16 में मीटरगेज रेलवे लाइन से ब्रोडगेज में परिवर्तित करने हेतु स्वीकृत किया गया था। स्वीकृति मिलने के बाद रेलवे विभाग की ओर से इस कार्य के संबंध में 'फाइनल लोकेशन सर्वे' पूर्ण कर उसका रिपोर्ट रेलवे बोर्ड को भेज दी गई थी । इसके बाद रेलवे बोर्ड ने पत्र नं. 2015/W-I/Gen./PEP/2016, दिनांक 08-05-2019 के द्वारा वाइल्ड लाइफ क्लीयरेंस के लिए चीफ वाइल्डलाइफ वोर्डन, गुजरात राज्य को प्रस्ताव भेज दिया था, जिसमे अबतक उक्त परियोजनाओं के कार्यों में कोई प्रगति नहीं हुई है | यह मेरे संसदीय क्षेत्र का ज्वलंतशील मुद्दा है और अमरेली जिले का मुख्य मथक (क्षेत्र) होने के कारण ब्रॉडगेज सुविधा होना अति आवश्यक है क्योंकि यह अमरेली जिले की वर्षों पुरानी मांग है |

अतः मेरा मा० मंत्री जी से निवेदन है कि उक्त तीनों परियोजनाओं को आगामी बजट में शामिल कर पर्याप्त कोष का आवंटन किया जाये ताकि परियोजनाएं फिर से शुरू हो सके।

(x) Need to observe the birthday of Dr. Rajendra Prasad, the first President of India, as 'Medha Diwas'

श्री जनार्दन सिंह सीग्रीवाल (महाराजगंज):देश के प्रथम राष्टपति देशरत्न डॉ.राजेंद्र प्रसाद की जन्म-जयंती 03 दिसम्बर को प्रति वर्ष मनाई जाती है। इस दिवस को "मेधा दिवस" के रूप में मनाने की माँग जनता द्वारा हमेशा से की जाती रही है। क्योंकि डॉ.राजेंद्र प्रसाद की मेधा विश्व विख्यात रही है। इसलिए जन-भावनाओं के मद्देनजर उनके जन्म दिन तीन दिसम्बर को "मेधा दिवस" के रूप में सरकारी स्तर पर मनाया जाना अतिआवश्यक है। ऐसा कर उनके उस उत्तर पुस्तिका जिस पर कलकता विश्वविद्यालय में पढाई के दौरान एक परीक्षक द्वारा मूल्यांकन करते हुए लिखा गया था कि "परीक्षार्थी,परीक्षक से बेहतर है" का प्रदर्शन भी देश भर में किया जाना चाहिए ताकि हमारे देश के युवा छात्र-छात्रायें प्रेरित हो सके।

अत : भारत सरकर से मेरा माँग है कि डॉ.राजेंद्र प्रसाद के जन्म दिवस तीन दिसम्बर को "मेधा दिवस" के रूप में मनाने कि घोषणा की जाये।

(xi) Regarding development of Sabari Rail Project

SHRI BENNY BEHANAN (CHALAKUDY): There is excruciating delay and non-action in construction and development of Sabari Rail Project.

(xii) Regarding provision of clinical rotation facilities for Indian students pursuing MBBS professional degree in China

SHRI RAJMOHAN UNNITHAN (KASARAGOD): This is to draw the kind attention of the Government towards the problems being faced by Indian students and their parents pursuing their MBBS Professional degree in China. Thousands of students who were returned for their winter break in January 2020 remained stuck here since Covid tightened its grip and now they are more anxious about lifting of the travel restrictions by Beijing. Meanwhile, these foreign medical Graduates (FMGs) continue their classes and exams online, the lack of access to hands-on practical classes puts a big question mark on their future as medical doctors. As the sufferings of these FMGs continue due to the pandemic, I request the authorities to take necessary action to provide them with clinical rotation facilities in Govt and private Hospitals in India, till they return to Beijing for their offline classes. These Parents and students have already brought their grievances to the notice of the concerned authorities and Ministries of the GOI.

(xiii) Regarding development of a film city in Udhagamandalam

SHRI A. RAJA (NILGIRIS): Udhagamandalam is called Queen of Hills and lot of tourists visit daily, it being a popular station. Besides, the Hill is gifted with nature's bountiful beauty like Pine Forest, Dodabetta Peak, Dolphin's Nose, King's Park, Koda Nadu, Botanical Gardens, Ooty Lake, Race Course, Avilange etc.

It is also popular for outdoor film shootings and many popular Hindi, Tamil, Malayalam, Kannada films were shot here and to mention a few—Roja, Sadma, Dil Se, Raja Hindustani, Kuch Kuch Hota Hai, Barfi. Taking all these things into account, Udhagamandalam is an ideal place for developing a film city. Vast tract of land is available and the State Government would be helpful in identifying the land.

I would therefore request that the Hon'ble Minister may please consider developing a film city in Udhagamandalam. It would not only improve the economy but also provide employment opportunities to thousands of people in the film industry.

(xiv) Regarding problems faced in Railway booking in train No. 02652 & 06020

SHRI A.K.P CHINRAJ (NAMAKKAL): I bring to kind notice of this Government that while making booking for the train 02652 from Rasipuram to Chennai Central it shows the option to book but Vice versa is not available , that is for booking from Chennai central to Rasipuram for the same train it's not available. And even Train No 06020 is not stopping at Namakkal station which is important industrial area. Due to this, the passengers are heavily affected and there are many people who travel from Chennai to Rasipuram and Namakkal for their business related activities now they are facing huge problems.

(xv) Regarding Creation of a National Judicial Infrastructure Authority

SHRI RAGHU RAMA KRISHNA RAJU (NARSAPURAM): I would like to draw the attention of the Government to the proposal of Hon'ble Chief Justice of India seeking establishment of National Judicial Infrastructure Authority to achieve financial Autonomy for the judiciary in the country.

As was rightly pointed out by the Hon'ble Chief Justice of India, the courts in India are still being operated from dilapidated and rented premises without proper facilities like washrooms, waiting rooms etc., which adversely impact the qualitative dispensation of justice. The improvements and maintenance are being carried out in an ad-hoc and unplanned manner. Government should take up modernisation and strengthening of judicial infrastructure to reduce pendency of cases.

So, I urge upon the Minister of Law and Justice to take necessary steps for strengthening and modernisation of the judicial infrastructure on a war-footing manner by creating a National Judicial Infrastructure Authority to take care of these matters from time to time.

(xvi) Regarding permanent solution to stop the erosion caused by Ganga river in Murshidabad district

SHRI KHALILUR RAHAMAN (JANGIPUR): Ganga is a national river and its maintenance comes under the Central Government. Ganga plays a major role in the financial and Agricultural sector in Murshidabad district. Ganga erosion is a major concern for the people of Murshidabad District, especially for Farakka, Samserganj, Raghunathganj-II, and Lalgola Block. Lots of houses, schools, temples, Mosques, and crematoriums on the bank of the river have no trace left. We have informed the central government many times through Lok Sabha and by letter but no action has been taken for the permanent solution to stop the erosion. My humble request for the sake of those homeless people & others who are to lose their belongings, is to inform the concerned authority to take permanent action to stop the erosion of Ganga and along with that, I appeal to render help to those who have lost their livelihood.

(xvii) Regarding change in the code word VT on all aircrafts of country

SHRI GAJANAN KIRTIKAR (MUMBAI NORTH-WEST): It is a privilege that I have got the opportunity to express my views on an important issue. State-wise abbreviations are written on the number plates of all vehicles in the country. For example MH for Maharashtra, DL for Delhi etc. Similarly, on the planes of each country, the code words of the respective country are written. VT code word is written on Indian aircraft also. This code word was used during the British rule and is still continuing. It means Victorian or Viceroy Territory. In the end, it is requested from the concerned ministry that, after independence, in lieu of VT on all aircraft of India, code words like Bharat (BH) or India (IND) or Hindustan (HN) etc. should be written.

(xviii) Need to construct an underpass at Katahari Railway Station in Ambedkarnagar, Uttar Pradesh

श्री रामशिरोमणि वर्मा (श्रावस्ती): मैं सरकार का ध्यान अंबेडकर नगर,उत्तर प्रदेश में कटेहरी रेलवे स्टेशन की तरफ दिलाना चाहता हूँ यहाँ पर डबल रेलवे लाइन का कार्य प्रगति पर चल रहा है इस रेलवे लाइन के दोनों तरफ से रास्ते सटे हुए हैं जिस पर दिन व रात में कई हजार लोग आने जाने का कार्य करते हैं, इस पर एक अंडरपास बनाने की अति आवश्यकता है जिससे आने जाने वालों को कठिनाई का सामना न करना पड़े, यह जनहित में अति आवश्यक हैं ।

(xix) Regarding policy to control the price of cotton yarn and increase cotton production

SHRI P.R. NATARAJAN (COIMBATORE): I wish to highlight serious crisis affecting Tirupur knitting Industry which is garnering lakhs of dollars for Indian economy and providing lakhs of job opportunities. It is facing serious challenges in meeting the price rise of cotton yarn at frequent intervals. Apart from this Hosiery units, power looms and handlooms in Tamil Nadu are reeling under severe crisis.

Tirupur in Tamil Nadu is well known for its knitting and cotton garment industries and is garnering dollars by exporting cotton garments throughout the world. In the past 2 years it is facing various challenges due to price rise of cotton yarn at the intervals of monthly, bi-monthly period, huge increase of logistic fares, and chemicals (DYESTUFFS) used for dying the knitting and cotton garments. The reasons for such increases is said to be mainly due to shortage in availability of cotton in the cotton market which is being controlled by the market forces and big business. It is not the only reason for such frequent increase of cotton yarn Prices but it also includes various price rise which are in the chain of production activities. I would like to state that this industry is already in severe crisis due to levying of high percent of Goods and Service taxes (GST) in all its activities., market contraction and lock down etc. Apart from this, knitting industry hosiery units, power looms and hand looms numbering more than 5.63 in other parts of Tamil Nadu are also under threat of

closure or lowering the quantity of production. It is the second biggest job provider next to the Agriculture. So, this cotton price yarn threat is not only affecting the industry and economy and GDP but also it is taking away the job opportunities and livelihoods of lakhs of workers. In the past, Industry bodies, trade unions and political parties, have been representing for remedial actions to the concerned authorities which have not been considered resulting in failure to control the price rise of cotton yarn.

Hence, I request our honourable textile minister for taking pro-Industry and Pro - worker industrial policy to control the prices of cotton yarn and increase cotton production. Apart from this, immediate action is also needed for the establishment of a price monitoring mechanism which is also the urgent need of the hour to save the textile Industry and the workers' livelihood.

(xx) Need to upgrade College of Agriculture, Nagaur to 'Kendriya Sushk Krishi University' and also release funds for the purpose

श्री हनुमान बेनीवाल (नागौर): मैं राजस्थान के नागौर मे केंद्रीय शुष्क कृषि यूनिवर्सिटी की स्थापना की स्वीकृति के लिए भारत सरकार का ध्यान आकर्षित करते हुए यह बताना चाहता हूँ कि 2014-15 के बजट मे भारत सरकार ने आंध्र प्रदेश, राजस्थान, तेलंगाना व हरियाणा मे नवीन कृषि यूनिवर्सिटी की स्थापना की घोषणा की थी व 200 करोड़ रूपये के बजट का प्रावधान किया था और राजस्थान के अलावा सभी जगह वित्तीय बजट का आवंटन हो गया। इसलिए मेरी माँग है कि नागौर जिसकी भौगौलिक परिस्थितियां या व संस्थागत विकास यहाँ केंद्रीय शुष्क कृषि यूनिवर्सिटी की स्थापना करने के सारे मापदंड पूरे करता है और नागौर स्थित कृषि कॉलेज जो जोधपुर कृषि यूनिवर्सिटी के अधीन है, यहाँ 12 करोड़ रूपये के वितीय प्रोजेक्ट चल रहे हैं। 90 हैक्टेयर ज़मीन भी नागौर कृषि कॉलेज के पास उपलब्ध है इसलिए भारत सरकार नागौर के कृषि कॉलेज को केंद्रीय शुष्क कृषि यूनिवर्सिटी मे परिवर्तित कर बजट जारी करे ।

15.32 hrs

HIGH COURT AND SUPREME COURT JUDGES (SALARIES AND CONDITIONS OF SERVICE) AMENDMENT BILL, 2021

HON. CHAIRPERSON : The House shall now take up item No. 18 – The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

Hon. Members, we are going to discuss this very important and sensible Bill. On behalf of the Hon. Speaker and also on my behalf I request that no comments be passed on the conduct of the judges. Members are requested to confine themselves to the subject matter of the Bill.

THE MINISTER OF LAW AND JUSTICE (SHRI KIREN RIJIJU): Sir, I beg to move:

> "That the Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, be taken into consideration."

Mr. Chairman, Sir, the Bill has a very limited provision and it pertains to the pensions of the retired judges. So, I would not like to elaborate much in the beginning. I will be replying on the issues, queries and other suggestions to be made by the hon. Members. I will try to give replies within the time permitted to me by the hon. Chair. I will also explain properly why this Bill was required to be introduced. Thank you.

HON. CHAIRPERSON: Motion moved:

> "That the Bill further to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958, be taken into consideration."

DR. SHASHI THAROOR (THIRUVANANTHAPURAM): Mr. Chairman, thank you for giving me the opportunity to present my party's views on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, which has been introduced on the floor of the House by my good friend, Union Law Minister Shri Kiren Rijiju. Perhaps it is fitting that all of us are gathered here today to deliberate on this legislation just a day after the 65th death anniversary of his distinguished predecessor, a leader who was in many ways the principal architect of the Constitutional foundation which has firmly guided India since Independence, and that of course is the Late Dr. Babasaheb Bhimrao Ambedkar.

Such is his eternal legacy that the greatness of this extraordinary Indian cannot be reduced to one issue. He was both the holder of many distinctions but yet remarkably greater than the sum of each of his trailblazing achievements. A freedom fighter, a visionary jurist, a champion of social reform, our nation's first Law Minister and, perhaps, above all, a colossus who had the vision and the intellect to anticipate the problems and challenges that newly independent India would soon have to confront. In the process, he

drafted, with remarkable prescience, the best check and balance mechanism in the book of law, our Constitution, a bulwark that would protect the interests of our people for generations to come.

Of course, Dr. Ambedkar realised that it is perfectly possible to pervert the Constitution without changing its form, merely by changing the form of the Administration to make it inconsistent and opposed to the spirit of the Constitution. Our Constitution, he sagely warned, is only as good as those who work it. That is where India seems, sadly, to be falling short. And I will be remiss if I did not mention that we are debating this legislation a day after the anniversary of the demolition of the Babri Masjid, an incident that remains a blot on our collective consciences and emblematic of the dangers that Dr. Ambedkar warned us about.

Turning to the Bill before us, to put it simply, the Bill proposes to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958 and seeks to bring clarity on when Supreme Court and High Court Judges are entitled to an additional quantum of pension or family pension on attaining a certain age. I appreciate the Bill and the legislative clarification that this pension benefit to a retired Judge shall be provided from the first day of the month in which the Judge completes the age specified and not from the first day of his entering the age specified therein. My Party has no difficulty in supporting this measure.

However, the title of this Bill refers to Salaries and Conditions of Service of Judges of the Supreme Court and High Courts. This points to other issues that could usefully have been addressed in this Bill, issues of far greater importance to the democratic foundations of our nation.

The Government should have considered using this Bill to address and resolve critical issues of the Judiciary relating to Conditions of Service such as matters of the retirement age of Judges, particularly High Court Judges, and the implications of that for the pendency of cases in the courts. I would like to ask the Minister whether there are any plans to increase the retirement age of the Judges of the High Courts from 62 to 65 years to bring them on par with the retirement age of the Supreme Court Judges who retire at 65. There have been important recommendations from experts to this effect. The 2002 Venkatachaliah Commission Report, for instance, had recommended that the retirement age of High Court Judges be increased to 65, though he then added that the Supreme Court Judges should retire at 68, while many felt, of course, that the two ages should be the same. The UPA Government sought to implement this age increase recommendation through the Constitution (114th Amendment) Bill, 2010, which provided for increasing the retirement age of High Court Judges from 62 to 65. But unfortunately, the Bill could not be taken up for deliberations and it lapsed on the dissolution of the Lok Sabha in 2014. Even so, the importance of this measure was subsequently reiterated again by Justice Kurian Joseph of the Supreme Court who recommended in 2018 to

increase the retirement ages of the Judges of the higher Judiciary to decrease the pendency of cases.

Despite such measures offering, at least, a partial solution to the alarming levels of pendency that plague our top courts, it is both surprising and worrying that the Ministry of Law and Justice has declared that there is neither a proposal as of now to increase the retirement age of Supreme Court Judges from 65 to 67, nor to bring those of the High Court colleagues to an equal footing from 62 to 65 and provide a uniform retirement age for Judges of High Courts and Supreme Court. This illogical position blatantly contravenes the recommendations made by the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice which has pointed out that there is a need to revisit the age of retirement of High Court Judges to compensate for the large number of vacancies existing in the High Courts. Surely, my good friend, the hon. Minister will agree that if we are discussing Conditions of Service of Judges, we need to urgently address the most fundamental impediment to the effective functioning of the Judges: the staggering vacancy rate in judicial positions across the country. This is the problem that once drove a sitting Chief Justice of India to tears in front of the Prime Minister. But even his tears appear to have left the Government unmoved.

As the old legal cliché goes, justice delayed is justice denied. How can we expect justice to be delivered in a timely manner when 406 posts of judges are currently lying vacant in 25 high courts around the country? Against the

sanctioned strength of 1098 as of November 2021, 406 are vacant. That is 41 per cent of the total strength. In all the high courts of Delhi, Allahabad, Kolkata, Gujarat, Madhya Pradesh, Patna, Punjab, Haryana, Rajasthan, Telangana, there are shortages of more than one-third of the total strength of judges.

This is not just an issue that affects the citizens of a country for whom, in these conditions, the process of seeking justice has in many ways become a punishment in itself. It also holds worrying ramifications for the governance of our nation. It will be a matter of grave concern for all of us in this House when we recall the warning issued by the Supreme Court which pointed out that the Government's administration will also come to a standstill if vacancies in the courts, and pendency of cases are not taken into consideration for immediate remedial action. There are staggering 4.4 crore cases pending in the country, that include over 3.77 crore cases in the subordinate courts, 57 lakh cases in the high courts, and 73,000 cases in the Supreme Court as of September this year.

Between 2010 and 2020, pendency across all courts has grown by 2.8 per cent annually. These grim numbers clearly imply that even if no new cases were to be filed starting from today, the time taken by the courts to dispose of just the currently pending cases at the current disposal rate, would be 1.3 years for the Supreme Court, and three years for each of the high courts, not to mention, even longer for the subordinate courts. Of course, we know the situation has been further aggravated by the pandemic which has resulted in a

20 per cent increase in pending cases in the high courts and 13 per cent in the subordinate courts. We all know that there is no chance that we can see a reduction in the rate at which new cases are being added to the dockets of our courts.

Respected Chairman, if one were to draw a comparison with the international front, it can be seen that the standard retirement age for judges is around 70 years in countries like Denmark, Belgium, Ireland, Australia. In other top courts, such as the Supreme Court of the United States, and in constitutional courts in Austria and Greece, judges are appointed for life. The judge-population ratio in India, 21.03 judges per million population today, is among the lowest in the world. Whereas, countries like UK have 51 judges per million people. The US has 107 judges per million population and Canada has 75 judges per million people. We should, therefore, certainly want to look at the conditions of service of our judges, increase their retirement age in order to fill vacancies for a longer period and at the same time to reduce pendency.

There are overwhelming reasons for this Government to recognise that the establishment of a higher and uniform retirement age for judges in our superior courts would enable them to discharge their judicial duties not just independently, but also allow them to do their work without worrying that they will have to step aside when they are in their prime. It will also fortify the rule of law and protect the fundamental right to speedy justice assured under Article 21.

The worst pendency of cases at all levels can, therefore, be effectively tackled by increasing the number of working days available to a judge by increasing his tenure. It will be considerate if the Ministry would plan to address issues like increasing the retirement age of judges and reducing the huge arrears of cases along with some other vital challenges such as lack of transparency, particularly in the appointment of judges, the long detention of under-trials, and lack of information and interaction between people and courts. Our objective should always be to strengthen the Indian legal system and bring the best judicial benefits to the citizens of the country.

At the same time, in order to prevent an overt concentration of power in the hands of one supreme institution, it would be wise to examine other practices that have been found to have merit across the world. For instance, why not establish multiple courts of appeal as has been proposed recently by the hon. Chief Justice of India. India can certainly benefit from the creation of Four Circuits of a Court of Appeal between the High Court and the Supreme Court. Not only will such an arrangement go a long way towards ensuring the distribution of power -- a central goal of democracy -- but also, will facilitate regional representation and access to justice to the higher judiciary with four courts of appeal situated in the North, South, West, and East of our country. These courts would reduce the burden on the Supreme Court which could then truly function as a constitutional court dealing only with cases carrying constitutional implications.

Now, Sir, the reason that we are discussing and debating proposals to strengthen our Judiciary even beyond the routine one under consideration in this Bill, is that decent conditions of service are a contribution to reinforcing the independence of the Judiciary and in doing so, to strengthening democracy itself. For instance, the earlier a Judge retires, the greater his need for a remunerative post-retirement activity and consequently, the greater his or her vulnerability to the blandishments of the Government of the day, which might be in a position to give him such a post-retirement job.

Aristotle famously said that the law should govern. Dr. B.R. Ambedkar said that democracy should rest on the rule of law. While democracy focusses on who exercises power, the rule of law determines how power is exercised. In fact, so intertwined are these two concepts that the United Nations General Assembly – a Forum representing all the States in the world – recognised that human rights, the rule of law, and democracy are interlinked and mutually reinforcing.

We all know that disputes are bound to arise between citizens and governments. That is normal in any State. This is where the Judiciary plays a pivotal role; settling disputes independently in accordance with the principles of the rule of law under the Constitution. That ensures that all individuals – regardless of background or gender or status – are equal under the law. The hon. Supreme Court has done a great job on that since 1950. It is well-regarded; it is a prominent judicial institution across the globe. It has rendered several path-breaking judgments, defining legal discourse and settling, in many

ways, prominent positions of law in independent India. But it is also true that its independence and transparency have come under scrutiny in recent years.

As Montesquieu had famously written, 'there is no liberty if the Judicial power is not separated from the Legislative and the Executive Power'. We are increasingly witnessing this adage play out in the scheme of things in India today with the Executive's overarching, sometimes invisible and occasionally indirect control over the Judiciary, contrary to the Directive Principles of State Policy provided under Article 50 of the Constitution to ensure the separation of the Judiciary from the Executive in the public interest. That is why, this debate is so important today.

The first problem has been the Government's increasing influence over judicial appointments and transfers. Sir, it is interesting that in the Constituent Assembly in 1949, a speaker from your State said and I quote:

> "It is of the highest importance that the Judges of the Supreme Court should not be made to feel that their existence or their appointment is dependent upon political considerations or on the will of a political party. Therefore, it is essential that there should be sufficient safeguards against political influence being brought to bear on judicial appointments. Of course, if a Judge owes his appointment to a political party, certainly in the course of his career as a Judge and also as an ordinary human being, he will certainly be bound to have some consideration for the political

views of the authority that has appointed him. That the Judges should be above all these political considerations is essential."

That is Dr. Pocker Sahib from the Madras constituency in the Constituent Assembly.

Now, given that basic understanding, it is unfortunate that the Executive has appeared to be wielding its apparent influence over the Judiciary going back to the very first term of this Government from 2014, its face-off over the National Judicial Appointments Commission in 2015, the tussles between the Judiciary and the Executive, and you will remember that an eminent senior advocate withdrawing from consideration for elevation to the Supreme Court given the implacable hostility of the Executive, because of his previous position as Solicitor General during the UPA-II and his role as the Amicus to the Supreme Court in the ... * encounter case. A number of judges were transferred inexplicably. I have the details with me. I have a number of examples. But I will omit them to save time today.

Even when their retirements were only a few months away or when their transfers implied a demotion. At least two of these transfers involved judges who had earlier ruled unfavourably from the Government's point of view in the ... * and ... *.

* Expunged as ordered by the Chair.

Now, sticks can be balanced with carrots. We witnessed the appointment of former Chief Justice of India as a Rajya Sabha MP.

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): यह इससे रिलेटिड ही नहीं है। …[*] केस और उससे पहले …* के बारे में बोल गए। यह ठीक नहीं है I… (व्यवधान)आपने अभी तो ऑब्जर्वेशन दिया है I… (व्यवधान)

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): He is referring to the particular case. क्या पर्टिक्युलर केस रेफर करके उसके जजमेंट के बारे में बात करनी है? अभी मामला चल रहा है I… (व्यवधान) That is going on. It is unfair.

HON. CHAIRPERSON: We will check the record. I will check the record. If anything has to be removed, it will be removed.

… (*Interruptions*)

DR. SHASHI THAROOR : That is only on the issue of transfers. Since we are meeting the day after 29th anniversary of the grievous act of demolition of a place of worship, it is only fitting to recall how that act of vandalism was in effect legitimized by the Court. There has clearly been a failure on the part of the Judiciary to stem the irresistible tide of militant majoritarianism.

We also know the Court obligingly deferred lawsuits challenging many Government actions. The Government was awarded a clean chit on the Rafale Jet investigation case on the basis of famous sealed covers containing evidence that the CJI exchanged between himself and the Government alone. This is utter disregard for following sound legal procedure and traditions of the

---

[*] Not recorded.

institution which is also visible in the voice samples case, in which Article 142 was invoked to judicially authorise the mandatory collection of voice samples as preferred by those in power.

Now, we are seeing this ... * case. This is another well-known one. Eversince the Government has taken an overwhelming upper hand in filing draconian charges under the Unlawful Activities (Prevention) Act against any form of dissension, … (*Interruptions*)

HON. CHAIRPERSON: Quote the rule.

डॉ. निशिकांत दुबे (गोड्डा):सर, मेरा पॉइंट ऑफ ऑर्डर है।… (व्यवधान) Sir, Rule 352(1), चाहे **… हो, चाहे …** या …** केस हो।… (व्यवधान) refer to a matter of fact on which a Judicial decision is pending. How can he refer? दोनों केस में ज्यूडिशियल डिसिजन पेंडिंग है।… (व्यवधान)

SHRI GAURAV GOGOI (KALIABOR): He is referring to the conduct of the Government.

DR. NISHIKANT DUBEY: This is not the conduct of the Government.

श्री अर्जुन राम मेघवाल: सर, अगर कोर्ट में मैटर है तो आप रेफरेंस में भी नहीं ले सकते। अगर कोर्ट में मैटर है तो इसको रेफरेंस में भी नहीं डाल सकते **।**… (व्यवधान)

SHRI PRALHAD JOSHI: How can he refer to that case?

HON. CHAIRPERSON: Mr. Nishikant, please read the rule.

---

* Expnged as ordered by the Chair.

** Not recorded.

DR. NISHIKANT DUBEY (GODDA): Refer to any matter of fact on which a Judicial decision is pending. …* का सवाल हो, …* का सवाल हो, …* का हो, सब में ज्यूडिशियल डिसिजन पेंडिंग है। आप उसको रेफर नहीं कर सकते हैं।… (व्यवधान) या तो इस रूल बुक का फाड़ कर फेंक दीजिए।… (व्यवधान)

DR. SHASHI THAROOR : There is a fundamental misunderstanding on the part of those objecting.

श्री अर्जुन राम मेघवाल: सर, रूल्स इसलिए बने थे कि हाउस में बोलते समय उस केस में ज्यूडिशियल डिसिजन को प्रभावित नहीं करें, इसके लिए रूल्स बने थे **।**… (व्यवधान) चेयरमैन साहब, रूल्स इसलिए बने थे कि यहां बोलते समय अगर किसी केस को रेफर करोगे तो इसका मतलब है कि आप उसको प्रभावित कर रहे हो।… (व्यवधान) आप ज्यूडिशियल डिसिजन को प्रभावित कर रहे हैं।… (व्यवधान)

HON. CHAIRPERSON: Mr. Shashi Tharoor, you are a senior Member. Any case pending before the Court cannot be commented in the House.

DR. SHASHI THAROOR: But I am not entering into the merits of the case. I am not going into the merits.

HON. CHAIRPERSON: Nishikant Ji, please sit down.

श्री अर्जुन राम मेघवाल: यह मेरिट पर जा रहे हैं **।**… (व्यवधान) इन्होंने इसको फेक एनकाउंटर कह दिया।… (व्यवधान)

SHRI PRALHAD JOSHI: Sir, till the case is decided, how can he call it as a fake encounter? Is he trying to influence? Is he trying to influence the Judge or the Judgement? What do you want?

---

* Not recorded.

HON. CHAIRPERSON: It has already been observed by the Chair that if anything has to be removed, as per the procedure, it will be removed. I will check the record.

Mr. Shashi Tharoor, any pendency of the case cannot be commented in this House. You know better. Confine yourself to the issue on salaries and conditions of service.

DR. SHASHI THAROOR: Sir, let me give an example of a case that is not pending, which is another example in which the *…*[*] has been the National Anthem's case.

HON. CHAIRPERSON: Please come to the provisions of the Bill.

DR. SHASHI THAROOR: Sir, the point is that we are seeing that decisions have been made one after the other which go beyond the questions of Separation of Powers, that we have talked about, between the Executive and the Judiciary. I was giving examples to substantiate a conclusion in the House. The fact is that if you were to look very carefully at other matters, if you look, for example, at the abrogation of article 370, there is *an ipso facto* concern of the Executive influence which has seemingly constrained the Judiciary. The Court was seen as a constitutional instrument to define the limits of Executive control over the erstwhile State of Jammu and Kashmir and to answer a number of vital questions. Can article 356 be used to suspend an Assembly in a State and then alter the nature of the State itself? Can a State be down-graded to a Union Territory? These are constitutional questions. But by

---

[*] Not recorded.

repeatedly delaying the hearing of petitions challenging the constitutional validity of this act by the Executive, the Supreme Court has abdicated… [*] its role as a protector of the Constitution. While the Court delayed consideration, our brothers and sisters from Jammu and Kashmir suffered from civil rights restrictions, the arrest and detention of many political leaders including a colleague from this House, as well as the unprecedented blackout of all means of communications and internet demonstrating after all disregard for citizen's Fundamental Rights. These are the rights that the Judiciary has the mandate to protect.

We have the same problem with *habeas corpus* petitions. The key constitutional tool to empower citizens on their Fundamental Right to Life is under threat. A majority of the large number of *habeas corpus* petitions were left pending for long periods of time before the Jammu and Kashmir High Court and it is noteworthy to note that Rule 8 of the High Court Case Flow Management Rules 2010 clearly states that the *habeas corpus* petitions should be disposed of within 15 days. Despite this, it took an average, for the J&K High Court, 252.5 days to hear petitions which had to be settled in 15 days. It is a blasphemous number of days when compared to the urgency that is required by *habeas corpus* petitions. Many commentators have contrasted this with urgency with which the Bombay High Court dealt with a Writ of a certain editor of a television channel who claims to deliver news that the nation allegedly wants to know. Similar urgency on cases involving critics of the

---

[*] Not recorded.

Government and ordinary citizens of the country would be the true sign of a court that carries out it functions independently.

We have also seen lassitude by the Judiciary in hearing cases challenging the Citizenship (Amendment) Act. Despite multiple petitions, the Supreme Court, for example has, till today, allowed the current dispensation to go about its business, hearing the matter only three times since the law was passed in 2019. It has not heard cases challenging Section 435 of UAPA, which has denied bail to dozens of defendants. I might add that the protection of civil rights has long been considered one of the key duties of the Judiciary.

Sir, as far back as 2013, the Guwahati High Court ruled that the CBI was, in effect, an illegal body since it was not established under any statutory authority. The SC stayed that judgement but has conducted no hearing into the matter with far-reaching implications for the nation. Then there are issues that are not pending before the court, but ignored by the courts, like demonetisation where a three-Judge Bench of the Supreme Court promised a larger Bench to consider the issue, but the larger Bench was never constituted. And the question of whether demonetisation was constitutionally valid, might now be at best an academic exercise, but that is not an exercise that our courageous Judiciary was willing to undertake. Several issues on the direct and indirect violations of article 300A on Right to Property, article 14 on Right to Equality, article 19 (i) (d) on Freedom of Movement, 19 (i) (g) on trade and business, article 21 on Right to Life remained to be answered in relation to this. By its continued inaction, the court has just not allowed the Government's sins

against the citizens of India to remain unpunished but led some critics to ask whether the Supreme Court should also be considered an accomplice to the violations of rights granted by the Constitution.

Sir, now, I would not go into more examples. You have got the picture as to why I have raised these matters. On the migrant tragedy when the COVID-19 struck, again the Supreme Court rejected several petitions challenging the sadness of the move.

16.00 hrs

Sir, the fact is the issue of judicial insensitivity is linked to the simple question of whether the conditions of service …… (*Interruptions*)

DR. NISHIKANT DUBEY: Sir, I am on a Point of Order. Rule 352 (v) says:

> "(v) reflect upon the conduct of persons in high authority unless the discussion is based on a substantive motion drawn in proper terms."

इन्होंने भी जितने तीन-चार क्वोट्स किए, सब सुप्रीम कोर्ट के ऊपर क्वेश्चन किए कि उसने आधी सुनवाई की, आधी बहस की, डिमोनेटाइजेशन पर कुछ नहीं किया।… (व्यवधान)

HON. CHAIRPERSON: Dr. Dubey, you referred this Rule which talks about the conduct of persons in high authority. He did not mean any person. Of course, I heard him.

… (*Interruptions*)

DR. NISHIKANT DUBEY: Everybody knows कि यह चीफ जस्टिस के यहाँ पेंडिंग है।…(व्यवधान)

HON. CHAIRPERSON: He did not pass any comments on any particular judge. Please understand it.

… (*Interruptions*)

डॉ. निशिकांत दुबे : ऐसे में इनको बहस में भी भाग नहीं लेना चाहिए, क्योंकि … *… (व्यवधान) मोरली, इनको भाग नहीं लेना चाहिए। वे खुद एक कमेटी के चेयरमैन हैं।… (व्यवधान) …*… (व्यवधान)

श्री प्रहलाद जोशी: हाईकोर्ट में इनका केस है।… (व्यवधान)

जल शक्ति मंत्रालय में राज्य मंत्री तथा खाद्य प्रसंस्करण उद्योग मंत्रालय में राज्य मंत्री (श्री प्रहलाद सिंह पटेल): कांग्रेस गलती कर रही है।… (व्यवधान)

श्री प्रहलाद जोशी: यह कांग्रेस की गलती है, क्योंकि आप लोगों ने इनका नाम दिया है।… (व्यवधान)

HON. CHAIRPERSON: Dr. Nishikant Dubey, hon. Member, Dr. Shashi Tharoor did not pass any comments on any individual judge. He criticized to some extent about the institution and the judicial delay. Even if it is so, I will check it again. If it is necessary, then I will remove it from the record. But do not interrupt now.

* Not recorded as ordered by the Chair.

Dr. Tharoor, please continue.

… (*Interruptions*)

DR. SHASHI THAROOR: Now that we have heard the voice of the ... [*] we can continue with the substance of my argument which is that the conditions of the service have a serious bearing on the lack of separation for the Executive, for the Judiciary and thereby have a palpable effect on the conduct of our judiciary in delivering justice to the common citizen of India. That is my very simple argument. I was giving examples to substantiate this argument.

The fact is that we can find more examples. I will just take another five minutes and then conclude.

The Judiciary's complicity in the Government's actions have been manifested in all the examples that I gave. Then, the culpable involvement of the Electoral Bonds Scheme is a venture which has undermined the transparency of our electoral processes and the very foundation of our democracy. The fact is that the Supreme Court has had very few hearings over the issue over the last four years and it has refused to stay the implementation of the Scheme while ignoring the red flags waved even by the Election Commission of India.

It must be remembered that the inaction of the judiciary almost always favours those in power because it is their actions that are being challenged in the court. When the court fails to hear a case against the Government, it is

[*] Expunged as ordered by the Chair.

effectively deciding by default in favour of the Government. That is the concern that we should all have.

To truly build a new India, we will need to separate the powers and roles of the Legislature, the Judiciary and the Executive to ensure that the first two do not become mere rubber stamps for the third. This requires a clear separation of powers in order to ensure both efficiency and democracy. By ensuring the status and conditions of service of our judges, we are giving them the opportunity to increase their productivity and exercise true judicial independence.

As Dr. Ambedkar famously pointed out,

> “However good a Constitution may be, if those who are implementing it are not good, it will prove to be bad and however bad a Constitution may be, if those implementing it are good, it will prove to be good.”

We all know this famous line. The true success of our efforts today will only come if the Government proposes a larger Bill to increase the age of retirement of judges, fill vacancies, reduce pendency of cases, and eliminate post-retirement appointments in Government or at least have a three to five year cooling off period before any such appointments can be made for judges, to guarantee the judiciary’s independence. Until then, we must confront the kinds of problems I have outlined that plague our higher judicial system and hamper its effectiveness.

I, therefore, support this Bill while deploring its inadequacy in addressing the major challenges that our judges and judiciary must still overcome in the interests of our citizens and democracy. Thank you, Mr. Chairman.

SHRI P. P. CHAUDHARY (PALI): Thank you, Sir, for affording me the opportunity to speak on this important issue High Court and Supreme Court Judges (Salaries and Conditions Of Service) Amendment Bill, 2021. In the Bill, a very small clarification is there that, on the completion of a particular year of age, the Judge is entitled for the pension.

Sir, I rise to support this Bill. I would also like to say that as far as the salary part is concerned and pension part is concerned, this hon. august House always supports it. So far as the remuneration part of the judges is concerned – it may be High Court or it may be Supreme Court or it may be subordinate court – it is far less compared to the other countries. That is the reason that even after superannuation, some get employment elsewhere.

Now, regarding the question of conditions of service, as far as the conditions of service with respect to the appointment of the judges are concerned, it is there in the Constitution of India itself. It is for the High Court and Supreme Court judges. But for the subordinate judiciary, it can be done by an Act of the State legislature or it can be provided under the rules framed by the Hight Court.

So far as the conditions of service are concerned, the conditions of service of the judges of the Supreme Court are framed under Article 125 of the Constitution of India and under 221 of the Constitution of India for the High Court judges. The Parliament is competent to lay down the conditions of service of the High Court and Supreme Court judges. Apart from their appointment, other conditions of service can be laid down by the Parliament.

Now, we talk about independence of judiciary and all these things. This part has been given by the Constitution to frame the conditions of service by the Parliament. So far as the appointment part is concerned, it is under Article 124. If we read the conditions of service, we can see that so many conditions of service in the Act 1954 and 1958. I will come later on to the exact issue of independence of judiciary.

When we consider about leave, even for leave, the condition of service is to be laid down by the law made by Parliament. Even for salaries and pensions, the conditions of service can be laid down by the law made by Parliament and other conditions of service are also contemplated regarding perks etc. Not only the salaries of the judges are protected, the tenure is also protected. So, we can say that the independence of judiciary is secured by the Constitution of India.

When we come to the judicial reforms, the judicial reforms are not limited only for dealing with the filling up vacancies and other issues. It is also related to the conditions of service of the judges. It is also related to the appointment of judges because the Constitution framers specifically provided under Article 124 that the judges of the Supreme Court shall be appointed by the President of India after consultation with the Chief Justice of India.

In this connection, as far as the High Court judges are concerned, the High Court judges are appointed by the President of India under Article 217 after consultation with the Governor and the Chief Justice of the High Court.

So, the consultation part is there. For 43 years, right from 1950 to 1993, this practice has been there. A large number of judges were appointed in the Supreme Court and High Courts. They were exceptional judges. They rendered quality judgements. Their judgements are referred everywhere. Even these days also, they are laying the basic principle of law.

So, we cannot say that the judges who were appointed before 1993 under Article 124 and 217 of the Constitution of India were lacking quality. Everybody knows what type of judges we are having after 1993. I am not saying that the judges are not good. They are equally rendering very good judgement. But we cannot say that when the Executive involvement was there, the quality of judges was less than the quality of judges that we are having today. All the judges prior to 1993 were equally competent.

Sir, the First Judges' Case was filed by Shri S.P. Gupta. In the judgement of this case, the word "consultation" appearing in Article 124 and 217 of the Constitution of India was defined that "consultation" means that no primacy can be given to the Chief Justice of India and apart from this, it stated that consultation does not mean concurrence. That was the judgement in the First Judges' Case which came in 1982 where it stated that consultation does not mean concurrence. So, the problem started from Second Judges Case, 1993, because it amounted to re-writing of the Constitution by this judgement. Then, a reference was made by the President of India under Article 143 of the Constitution of India. If we see Article 143 of the Constitution of India, it provides for seeking the opinion of the Supreme Court. Now the question is,

whether the opinion rendered by the Supreme Court is binding on the President. We have to consider this very seriously. Whenever the “opinion” of the Supreme Court is sought by the President of India, while exercising the power under Article 143 of the Constitution of India, that opinion can be binding on the Government as it happened in third Judges case in 1998.

So, Article 143 of the Constitution of India provides the power to the President to consult the Supreme Court. It says:

> “If at any time it appears to the President that a question of law or fact has arisen, or is likely to arise, which is of such a nature and of such public importance that it is expedient to obtain the opinion of the Supreme Court upon it, he may refer the question to that Court for consideration and the Court may, after such hearing as it thinks fit, report to the President its opinion thereon.”

Now, we have to see the difference between ‘opinion’ and ‘consultation’. Whenever the President of India consults the Supreme Court under Article 143 of the Constitution, that opinion is binding as per third Judges case 1998. Keeping in view these facts, in 1998 the system of Collegium was created and the judges required to be appointed on the basis of the recommendation of the Collegium. The Collegium was required to be created at the level of the High Court and the Supreme Court. The procedure adopted by the Collegium is that three judges constituting the Collegium send the recommendation to the Government.

We all know that the Chief Justice of a High Court of a State is normally appointed from outside the State. Now, where the Benches of the High Court is situated at more than one place, then the Chief Justice need not necessarily know about all the candidates. Secondly, even the second senior-most judge is also from outside the State. He also may not know about the details of all the candidates. Then, the third judge, if he is not sitting in the Bench even for a single day, can also participate. Now, they do not have the information which the Executive is having.

SHRI BHARTRUHARI MAHTAB (CUTTACK): Justice J.S. Verma, who was the architect of the Collegium system, has later said that we have to do away with the Collegium system.

SHRI P. P. CHAUDHARY: Yes, I will come to that point later.

Now, we have seen that 40 to 80 per cent recommendations made by the High Court were declined by the Supreme Court. It shows that the procedure adopted by the Collegium of the High Court and the Supreme Court is not fool-proof and they do not have any mechanism to know the antecedents of the candidates. Once it was found by the Supreme Court later that there were serious issues against a candidate whose name was recommended by the Collegium of a High Court. So, it is not possible for a High Court to go into all the details because appointment has nothing to do with the independence of the Judiciary. Once a person is appointed, then only the independence of the Judiciary starts, not before that. Even when the names reach the Supreme Court, one list is sent to the Chief Minister, to the Governor, to the Law Ministry

and also to the Chief Justice of India. Then, everything is processed there and the comments of the Law Minister is also there. But strangely enough, even those comments are not taken in the Minutes of the Proceedings of the Collegium of the Supreme Court. Now, the Law Minister is accountable to the Parliament. But with respect to the appointments of the Judges of the High Court and the Supreme Court, I cannot hold him accountable in view of the judgement of the Supreme Court rendered recently.

Sir, we are having a parliamentary democracy where all the Ministers are accountable. But it is very difficult to hold the Law Minster accountable because he has no role to play here. He has no role in filling up the vacancies available for the Judges in the High Courts and Supreme Court. The mechanism and process used to be started by the High Court Judges and completed by the Supreme Court Judges. So, there is no role of the Ministry of Law in this connection. This is the reason that the NJAC was enacted, and the Parliament unanimously, except one vote, passed that law. But unfortunately, the Supreme Court declared it *ultra vires* on the ground that the independence of Judiciary is the basic structure of the Constitution.

But I would like to say that firstly, 'democracy' is the basic structure of the Constitution of India. Once we say that 'democracy', is the basic structure of the Constitution of India, the intervention with the functioning of the Executive should not be there. I can understand intervention with the functioning of the Judiciary. Though it is also a violation, but so far, it is the power of appointment, which has been given to the Executive by framing the

Constitution. We are having a very unique type of Constitution. We do not have the Executive, which is exercising all the powers of Judicial appointment. The Judiciary as well as Executive, both are exercising their powers.

Now, if we see the entire scheme and intent of the Constitution, there are Articles 103 and 192. If a Member of Parliament is disqualified, an exception is there where the President is not required to act on the aid and advice of the Council of Ministers. The President is required to seek the opinion from the Election Commission and he is bound by the opinion rendered by the Election Commission. So, as per Constitution, wherever the President is required to act in accordance with the mandate of that opinion, a particular provision is there. This is the reason that under Articles 103 and 192, where a Member of Parliament or State Legislature is disqualified, that disqualification is required to be considered by the President of India only on the basis of the advice rendered by the Election Commission.

Sir, apart from this, I would also like to speak as to what has happened after the NJAC judgment. It is very strange. These opinions are required to be kept in mind by this hon. august House and also by the Government while taking a view. I would like to quote from the judgment given by some of the Judges. On 16th December, 2015, when the NJAC was declared *ultra vires,* almost every Supreme Court Judge, on a 5-Member Constitution Bench hearing the case, made scathing comments on the opacity of the present collegium system and recommended changes in the collegium system making it more transparent and accountable. In the last two paragraphs of the

consenting judgment of Shri Justice Joseph Kurian, now retired, he has agreed with the views of Shri Justice Chelameswar. I am quoting from the NJAC judgment where the NJAC was declared *ultra vires.* It says:

> "The present collegium system lacks transparency, accountability and objectivity. The trust deficit has affected the credibility of the collegium system. Quite often, very serious allegations and many a time, not unfounded too, have been raised that its approach has been highly subjective. Deserving persons have been ignored wholly for subjective reasons. Social and other national realities were overlooked. Certain appointments were purposely delayed so as either to benefit vested choices or to deny such benefits to the next patronised. Selection of patronised or favoured persons were made in latent violation of the guidelines resulting in unmerited, if no, bad appointments with dictatorial attitude of the collegium seriously affecting the self-respect and dignity, if not independence of Judges. The Court, particularly, the Supreme Court often is being styled as the Court of the collegium. The looking forward syndrome affecting imparting assessment, etc., have been some of the other allegations in the air for quite some time."

The observation of Shri Justice Madan B. Lokur in his consenting judgement wherein he stated: "Executive had an equally important participative role in the integrated process of appointment of the Judges where I have

stated even the dissent note of the Ministry or of the Government cannot be a part of the agenda. That the Executive adopted a defeatist or an 'I do not care' attitude is most unfortunate". Shri Justice Madan B. Lokur further stated: "The political executive has to share the blame equally if not more since it mortgaged its constitutional responsibility of maintain a check on what may be described as the erroneous decision of the Collegium."

Justice Joseph Kurian further, in his judgement, stated that the active silence of the Executive in not preventing such unworthy appointments was actually one of the major problems. Therefore, the Collegium system needs to be improved requiring a 'glasnost' and a 'perestroika'. Then, again in another Judgment dated 04th July, 2017, in the Supreme Court *suo moto* contempt proceedings against a Judge of Calcutta High Court wherein two then Judges of the Supreme Court Shri Justice J. Chelameswar and Justice Ranjan Gogoi, inter alia highlighted that there is a need to revisit the process of selection and appointment of the Judges. We have to take the note of these judgements. I request the Government to revisit the collegium system in view of Articles 124 and 217. The spirit and object of Articles 124 and 217 are required to be restored.

Apart from this, recently, the above two Judges judgement stated further that this case highlights two things. One is the need to revisit the process of selection and appointment of judges to the Constitutional Courts, for that matter any member of the judiciary at all levels; and secondly, the need to set up an appropriate legal regime to deal with the situations where the conduct of

a Judge of a Constitutional court requires corrective measures – other than impeachment – to be taken.

The Judgement further states: "Obviously, there is a failure to make an assessment of the personality of the contemnor at the time of recommending his name for elevation". It also states: "Our purpose is not to point fingers at individuals who were responsible for recommendation but only to highlight the system's failure of not providing an appropriate procedure for making such an assessment."

Sir, the hon. J.S. Verma was the Chief Architect of the 1993 Judgement. I would like to refer to him here. Shri Justice J. S. Verma, a former Chief Justice of India, who had written the lead judgment in the 2nd Judges' case, gave an interview to the Frontline Magazine published in its issue of October 10, 2008. When asked: "You said in one of your speeches that judicial appointments have become judicial disappointments. Do you now regret your 1993 judgment?", Justice Verma responded: "My 1993 judgment, which holds the field, was very much misunderstood and misused. It was in that context I said the working of the judgment now for some time is raising serious questions, which cannot be called unreasonable. My judgment says the appointment process of High Court and Supreme Court Judges is basically a joint or participatory exercise between the executive and the judiciary, both taking part in it. Broadly, there are two distinct areas. One is the area of legal acumen of the candidates to adjudge their suitability and the other is their antecedents, not only the legal acumen." So far as the antecedent part is

concerned, it is the work of the Executive to find out from the intelligence. It may be a collegium system at the High Court level; it may be a collegium system at the Supreme Court level; they are not positioned to collect the antecedent of the candidate. This is the problem. So, as far as the legal acumen is concerned, we know better than the judges whosoever is a good lawyer or a good judge required to be promoted to the Supreme Court from the High Court. We can adjudge as to who is a good lawyer.

From 1950 to 1993, all the good Judges were appointed, and they have rendered remarkable judgments, and those judgments are still cited and held the field.

So, according to the judgment, in the area of legal acumen, the Judiciary's opinion should be dominant, and in the area of antecedents, the Executive's opinion should be dominant.

Now, Sir, when we are talking about this, the reason is that it is a violation of the basic structure. When we are talking about the basic structure of the Constitution, in a democracy, there is separation of power. It is because separation of power between the Executive, Judiciary and the Parliament is the basic structure of the Constitution of India. Not only this, our Constitution provides for checks and balances. When we use the term 'checks and balances', we can understand the word 'balance'. It means distribution of power. But at the same time, 'check' means accountability. What is the accountability of the Judiciary? … (*Interruptions*) Towards whom is the Judiciary accountable? The accountability is not towards the Parliament; the

accountability is not towards the people. It is very safe to say that the Judiciary is accountable to the Constitution of India. Who will judge it? So, that it is why, I said that even our hon. Law Minister is not accountable to the Parliament with respect to the appointment of the High Court and the Supreme Court Judges. So, as far as the appointment of subordinate judiciary is concerned, it is within the domain of the State Government.

A reference was made by Shri Shashi Tharoor that about 3 or 30 lakh cases are pending in the subordinate courts. It is the State Governments who appoint the Judges, it is the High Courts which appoint the Judges in subordinate courts. How is the Government of India responsible for this? The Government of India can provide the infrastructure. Since 2014, more than Rs. 6000 crore have been paid under CSS. The hon. Minister has recently made a public statement. Around Rs. 9,000 crore are being disbursed for the infrastructure. A large amount of it is disbursed by the Government of India, and the rest of it is by the State. So, the accountability is the major part. In view of this, we are having the balance but no check. The check comes only on account of accountability.

Sir, under the Constitution, we have read the service conditions. There are rules with respect to the payment of salary, payment of pension, and with respect to leave. All these are to be provided by the Parliament. As far as the appointment and the secured tenure of 62 years and 65 years are concerned, all these are the indicators of the independence of Judiciary. We have not seen any interference in the Judiciary these days by Parliament.

Sir, you see the other countries as far as appointment is concerned. Only if the Executive is appointee, can we say that democracy is not mature? If we see the United States of America, Canada, New Zealand, Australia, they are also democratic countries. In USA, in the States, the Judges are elected. Can we say that these are politicians? Can we say that the Judiciary is not independent there? … (*Interruptions*).

श्री अर्जुन राम मेघवाल: शशि थरूर जी ने बोला था, ये उन्हीं का जवाब दे रहे हैं ।… (व्यवधान) यह बात आप भी मानते हैं। आप भी कई बार अमेरिका का उदाहरण देते हैं ।… (व्यवधान)

श्री पी. पी. चौधरी : मैं थरूर साहब को कम्पेयर कर रहा था ।… (व्यवधान)

I was saying, in a mature democracy like USA, so far as States are concerned, the Judges are elected. If they are not elected, then the legislative concurrence is required.

Insofar as the judges of the Supreme Court of America are concerned, the judges are nominated by the President of America. … (*Interruptions*) Their confirmation is done by the Senate. So, this is the procedure. Nomination is done by the President of America and the confirmation is done by the Senate. This is purely done by the Executive and Legislature. But in India, we have a proper check and balance. That is why, we have used the word, 'consultation' by executive with CJ.

In Canada, the judges are appointed by the Governor-General. In Australia, the judges are appointed by the Executive. In New Zealand, the judges are appointed based on the recommendations of Prime Minister by the President. Thereafter, some more procedures are there like going through the

Attorney-General and all that. But it shows that merely because the judges were appointed by the Executive from 1950 to 1993, we cannot say that they were lacking in quality at that time. We cannot say that their judgements were not good. They were equally competent people.

Apart from this, regarding the accountability, I would refer to one more report. Even the Law Commission in its Eighty Fifth Report on Law's Delays: Arrears in Courts, has expressed the view – and these are very important – with respect to the accountability of the Ministry of Law.

> "The Committee is aware that for this state of affairs, the Union Law Ministry is not blameworthy, as the entire process of initiation of proposal for appointment of new judges is no longer the responsibility of the Executive as a result of a decision of the Supreme Court. Though it was not contemplated in the Constitution, responsibility for judicial appointments now rests in the domain of the judiciary. The Union Law Minister is accountable to Parliament for the delay in filling up of the vacancies of judges but he has functionally no contribution to make. The Supreme Court read into the Constitution a power to appoint judges that was not conferred upon it by the text or the context. The underlying purpose of securing judicial independence was salutary but the method of acquiring for the Court the exclusive power to appoint judges by the process of judicial interpretation is open to question. Against this backdrop, the Committee recalls a recent

discussion in the Rajya Sabha in which the Government was asked regarding alternate arrangements to fill up the vacancies and whether there was any scope for having a fresh review of the Supreme Court's judgment."

Sir, I would also like to refer to the judgment of Justice J.S. Khehar. Justice J.S. Khehar has mentioned that since the Law Minister is on the Committee and because the Government is involved in so many litigations, the Law Minister of India being a member of NJAC Committee can affect the judicial independence. So, when the Law Minister is accountable to the Parliament, his presence should be very much there. I have already stated that how the recommendations sent by the Collegium was turned down by the Supreme Court.

Now, what is the way forward? … (*Interruptions*) हमारा टाइम दो घण्टे है । दादा, आप बैठिए ।… (व्यवधान)

HON. CHAIRPERSON: According to the strength, they are having more than two hours' time.

SHRI P. P. CHAUDHARY: Sir, my suggestion is three-fold. In the NJAC Judgement, the Supreme Court has pointed out only a small mistake. It is not said that the Parliament is not competent to legislate it. It is only with respect to the constitution of the Committee. The constitution of the Committee can be corrected and we can bring a new Bill, where the eminent persons from the categories such as Scheduled Castes, Scheduled Tribes, Other Backward

Classes, minorities and women may be appointed on the Committee for a period of three years. *....(Interruptions)*

SHRI BHARTRUHARI MAHTAB Chairman, Sir, will the hon. Minister respond to the point the hon. Member is making? *....(Interruptions)*

SHRI P. P. CHAUDHARY : Yes, and that is why I am making this request. My request is that we have to revisit the NJAC judgement and come out with a new Bill making the respective corrections.

When the Constitution of India was framed, Article 366, which was basically a definition clause, was there. It was there to provide various definitions. In my opinion, the word 'consultation', which appeared not only at one place but at many places with respect to the appointment and transfer of High Court and Supreme Court judges, like the Supreme Court is taking consultation from the Public Service Commission. Sir, at one place, with respect to the appointment and transfer of the judges, the word 'consultation' has been termed as "concurrence". Even in Article 143, where the President of India is required to obtain the "opinion" while making the reference to the Supreme Court, whatever the opinions are rendered are not binding. So, by this analogy, it can be said that in view of the judgement of 1998, the third-judges case, the opinion rendered by the Supreme Court under Article 143 is also binding. Therefore, the word 'consultation' and the word 'opinion', both are required to be defined under Article 366. If these words are defined under Article 366, then, in my opinion, there is no need to bring in anything else

except defining the word 'consultation' in five lines. Consultation does not mean "concurrence".

We can also constitute a Commission and a period of six months' time may be given. Complete hearing can be held. The hearing may be held by the retired judges as well as the lawyers, including all the stakeholders. The report may be obtained by the Government. But this issue is required to be settled because we are lacking the checks. Balance is there but the accountability is not there. Therefore, we have to again restore the original position under the Constitution.

Now, so far as appointment of the subordinate judiciary is concerned, this is within the domain of the State Government. The number of sanctioned posts is around 25,000. About less than 20,000 posts are filled up and about 5000 posts are lying vacant in the subordinate courts. That is the responsibility of the High Court and the respective State Government. It cannot be a responsibility of the Central Government.

So far as creating an All-India Judicial Service is concerned, initially its mention came in 1958 and, subsequently, in 1978, it came up again. A recommendation was made for creation of an All-India Judicial Service by the Standing Committee in 2006 and the directions were also issued by the Supreme Court in 1992. *....(Interruptions)*

SHRI KALYAN BANERJEE (SREERAMPUR): The matter regarding All-India Judicial Service is pending before the Supreme Court. *....(Interruptions)* I appeared in the Court with regard to this matter. I argued this matter. That is

why I know about it. *....(Interruptions)* Therefore, you cannot raise this point. *....(Interruptions)*

HON. CHAIRPERSON: Mr. Chaudhary, you yourself are a senior advocate and the former Law Minister. You cannot make any comment with regard to a matter which is pending in a Court of Law.

....(Interruptions)

SHRI P. P. CHAUDHARY: Sir, I am not making any comment with regard to that. I am making my submission only. It makes no difference whether I refer it or not. *....(Interruptions)*

HON. CHAIRPERSON: Please continue.

SHRI P. P. CHAUDHARY : I am not making any comment with respect to that. Stating the facts and making a comment on that, both are different things. I am making my submissions without any comments on that. *....(Interruptions)* Mr. Tharoor has made a comment on that. *....(Interruptions)*

My suggestion is, for that purpose, an exam can be conducted at all-India level and the candidates may be allotted to respective State at the most, and after examination, the High Court can interview them and they can make the appointment.

On All-India Judicial Service, some of the critics are saying that it may impeach the separation of power. But it is not doing so because in our federal setup, we are having a separate Executive. The federal system is there. We are having a separate Legislature. The federal system is there. But in the case of Judiciary, it may be Supreme Court, High Court or subordinate court. They

all deal with the laws made by the State Legislatures. They all deal with the laws made by the Parliament. Therefore, we cannot say that so far as the Judiciary is concerned, it is federal. If the critics are saying that there should not be an All-India Judicial Service, it is ill-conceived and unfounded. We can go further for creating an All-India Judicial Service at par with Indian Administrative Service and Indian Police Service. Like that we can create it and we can have a pool of talented people and we can attract more talented people and those people can be further appointed in High Court and Supreme Court. They can help in better justice delivery system.

Finally, I would like to say that in article 312 the amendment was made for creating an All-India Judicial Service. Under articles 334 and 333 no amendment is required because when this amendment was made in article 312, only on the basis of the resolution moved before the Rajya Sabha by 2/3rd majority present and voting, creation of the All-India Services can be there. There will be uniformity and unity by creating these services and it will help in reducing the arrears and we will have talented people. Quality judgement will be there. The time in dealing with the cases will also be reduced. These are some of my submissions with respect to the Bill.

I also request the hon. Minister to see whether the word 'consultation' can be defined. The word 'consultation' was not defined in the Constitution under article 366. I think this is the reason why the Supreme Court has taken over it, that is, since the word 'consultation' was not defined, if the Parliament can define it – the word 'consultation' is not concurrent – then the whole

problem can be solved. Today, just like in the 2021 we have issued the clarification by way of explanation, the same thing can be done for defining the word 'consultation' under article 366. Sir, with these words, I support the Bill.

Thank you very much, Sir.

SHRI DAYANIDHI MARAN (CHENNAI CENTRAL): Vanakkam, Chairman Sir. Thank you, for giving me this opportunity. Unfortunately, I do not think I fall in the category of the great speakers because all lawyers are addressing this subject.

SHRI BHARTRUHARI MAHTAB: Also, a lawyer is presiding the House.

SHRI DAYANIDHI MARAN : Yes, a lawyer is presiding the House.

The Bill seeks to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958. The major contention here is whether the additional benefits mentioned in the Bill will apply from the first day on the completion of the 80th year. I think most of the Members understand why this Bill is being brought by the Government. There was confusion because additional quantum of pensions and family pensions were given to the judges after their retirement. When they reach 80-85 years, 20 per cent additional pay of the basic pay was given as the family pension. Similarly, from 85-90 years, 30 per cent was given of the basic pay as the family pension. If they attained 90-95 years, 40 per cent was additionally given to them. From 95-100 years, it is 50 per cent. And by chance if anyone went to live on for 100 years, it is 100 per cent.

I think the Government has made a right choice because there is confusion between the courts. Two judgements were contradicting each other. One said that on the completion of 79th year, you should start it. Another judgement said that it should start at the beginning of the 80th year. The Government has come forward to iron out the differences and make it clear by saying that the first month after completing the year will be considered. I appreciate it. Sometimes, the Government does bring good Bills fortunately.

Winston Churchill once said, “The service rendered by judges demands the highest qualities of learning, training and character. These qualities are not to be measured in terms of money, but according to the quantity of work done. A form of life and conduct far more severe and restricted than that of ordinary people is required from judges and though unwritten, has been most strictly observed. They are at once privileged and restricted. They have to present a continuous aspect of dignity and conduct.” After rendering such services to the nation, it is the duty of the State to ensure that a retired Judge who enters the autumn of his life is adequately looked after. I am glad the Government is doing that good thing. However, there are certain questions which arise in my mind. As I said, I am not an advocate. But as a common man I am asking this. The ruling party speaker has made such a long speech. Especially my good colleague, Mr. Chaudhary, spoke about the carrot and stick theory being worked here. The Government is ready to accept the demand of the Judges. At the same time, he spoke so much about appointment of judges, the way the Law Minister is deprived, and the way the Law Minister does not have any

power in the appointment of Judges. In fact, he went on to say that Supreme Court Judges are appointed by the President of Unites States in America. Was he hinting that a similar system is going to come in India? Is it a prelude to that? What the ruling Government is trying to do is that indirectly they are threatening the present judiciary system through us. It gives me a doubt. I am sure that you will answer this. Are you planning to bring a Bill? If you are going to bring a Bill, please do that. You are the most powerful party here. In the last seven and a half years, you have done whatever you wanted to do and the Opposition is a mere spectator because you have been road rolling us. Do you have the courage to now road roll the judiciary? I very much doubt it. There is already a lot of suspicion in the minds of the people, I am speaking like a common man, that you are influencing the judiciary. You are getting all in your favour. Please do not do that. Do not intervene and unnecessarily rock the judicial system in which people believe.

There is a demand that there has been a differentiation between the retirement age of Judges of the High Court and the Supreme Court. The same High Court Judge has to retire at 62 years of age, but if he is elevated to the Supreme Court, he can stay up to 65 years of age. Why can you not have a uniformity? You should do that. Please bring a law in this regard instead of threatening the Judges through your colleagues. All Judges should have the retirement age of 65 years. If you want to make it 67 years, please do it. We will welcome it. In the Parliament, we will be happy to do that.

There has always been a long standing demand from the advocates and also from the State Governments and it is this. They are asking for a permanent regional bench in the Southern region. This has been the demand from the DMK for a very long time. Geographically, every lawyer situated in Delhi has got an access to the Supreme Court, whereas the lawyers who are born in other corners of the country do not get a chance. This is not equality. If I am a litigant, I have to employ a lawyer far away from the region I reside. Since you have a brutal majority and if you want to do something good, I think we should look at this aspect, but by not threatening them.

There has been a demand from my party and I think from all the parties that there is no social diversity in the appointment of Judges. There is also no equal women representation in the appointment of Judges. Since 71 years, we are having the system. There is not even a single Scheduled Tribe who has been appointed as a Supreme Court Judge. Only five people are there from the Scheduled Caste community as Supreme Court Judges. I am not trying to go against any community, but only one community seems to be dominating the whole judicial system in the entire county. This has to change. I am not asking for social justice, but this has to change. Everyone should feel that they are part of the system.

When we have the utmost faith in our judicial system, the recent happenings of the ruling party, as I said earlier, has created a lot of suspicion. There should be a cooling off period. Judgements come in favour of the Governments, and then we find those Judges are elevated. No, one of them

was demoted as a Governor! We have never seen that. Similarly, again, a former Supreme Court Judge is being demoted as a Rajya Sabha Member. I see an elevation! Sorry, it is former Chief Justice. I correct myself. In both the cases, it is the former Chief Justices who have been demoted. What does it mean? We see something hanky panky happening. That is what a common man will feel. Since we are not quoting anything, so you cannot jump on me. …(*Interruptions*). An act of any Justice Department or the Government should be pure, or should look pure to the common man. When this happens, I ask a basic question and which is this. Today you have the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021. These two instances which were created by your Government where a former Chief Justice has become a Governor and a former Chief Justice has become a Rajya Sabha Member, I want to ask from which service will they be getting the pension? Will they be getting Judge's pension or will they be getting the Governor's pension or will they be getting the Rajya Sabha pension? You should bring a clarity about it.

We, in India, have got utmost faith in the judicial system. I only request the Government that with your brute majority, please do not derail it.

With these words, I conclude my speech.

SHRI KALYAN BANERJEE: I rise to support the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021. Independence of judiciary is indispensable in a democratic system of governance. The general contention is that in any democratic county, the judicial system should be completely free from any sort of pressure or pull, both internal and external. It may so happen that the Government might abuse the political power that has been conferred upon it. An independent judiciary is required to maintain the balance between the interests of individuals and society.

Justice delayed, often said, is justice denied. In India though, justice is often indefinitely kept pending. The result is that there are 4.5 crore pending cases across all courts in India as on September 15, 2021. In fact, in 2019, there were 3.3 crore pending cases, which means that in the last two years, India has added 23 cases every minute to its pendency list. The details of cases pending in Supreme Court of India during the last three years are given below. In 2018, the pending cases in Supreme Court are 57,346; In 2019, the pending cases are 59,859; In 2020, the pending cases are 63,146, and as on 8th November, 2021, the pending cases are 70,038. The Five Judges' Bench matters which are pending before the Supreme Court are 272. The Seven Judges' Bench matters which are pending before the Supreme Court are 15. The Nine Judges' Bench matters which are pending before the Supreme Court are 135. Independence of judiciary and rule of law are the basic feature of the Constitution and cannot be abrogated even by the constitutional amendments

as observed by the Supreme Court in S.P. Gupta's case. All laws in India derive their authority from the Constitution of India. All powers of the State and its organs are contained in it and must be exercised within the limits set out by the Constitution which specifically directs the State to separate the judiciary from the executive in the public service.

The judiciary has a single pyramidal structure with the lower courts at the bottom, High Courts in the middle, and the Supreme Court at the top. Today, our justice delivery system is facing multiple challenges. Two of them are stark and need immediate attention, namely, appointment of Judges and managing the humongous number of pending cases.

Today, the website of the Department of Justice tells us that the sanctioned strength of High Court Judges is 1,098 and vacancies are 402 as on 01 December, 2021. The sanctioned and working strength of Judicial Officers in the District and Subordinate Courts has also increased. As on 31 December, 2013, the sanctioned strength was 19,518 and working strength was 15,115. As on 28 January, 2021, the sanctioned strength was 24,485, and working strength was 19,294.

Pendency problem is a long-standing issue across the Indian judiciary. At present, the High Court lists 5.8 million pending cases. Mr. Chaudhary was telling that all cases are pending because of lower judiciary. In the Rajasthan High Court more than five lakh cases are pending. … (*Interruptions*) I am telling this to you since you were mentioning it. … (*Interruptions*) Mr. Chaudhary, I am coming to it. I will also mention what you have done. …

(*Interruptions*) You are also an ex-Law Minister and we know what has happened. Do not pass such comments.

The average rate of disposal between 2015 and 2019 was about 1.8 million cases per year. In most years, the number of cases disposed of is lower than the number of cases instituted. So, the problem keeps getting worse. In High Court, 41 per cent cases have been pending for five years or longer. In Subordinate Courts, nearly one in every four cases has been pending for at least five years.

I would like to mention some figures. The pending cases up to one year is 12,942,921; pending cases between one year and three years is 9,738,411; pending cases between three years and five years is 52,000,056; and pending cases between five years and ten years is 5,081,864. Kindly see and imagine the situation. I have all the figures with me. The cases filed by senior citizens pending is 2,225,587; and the cases filed by women pending is 3,163,776. This implies that if no new cases were to be filed, then the time taken by courts to dispose of all the pending cases at the current disposal rate would be 1.3 years.

Just one month back, Justice Sanjay Kishan Kaul -- while taking up a matter of criminal appeal arising out of Allahabad -- observed or commented that if no criminal appeals are filed in the Allahabad High Court, disposal of the pending criminal appeals will take 32 years. Therefore, where do we stand?

In two decades since Fast Track Courts were first setup, pending cases in both Subordinate Courts as well as these Fast Track Courts have continued to increase. As on date, over 9.2 lakh cases are pending in 842 Fast Track Courts across 28 States. What has happened to Fast Track Courts? What is their disposal rate?

17.00 hrs

Pendency of cases for long periods has resulted in large number of undertrials in India's prisons. As on January 31, 2019, almost 4.8 lakh prisoners were confined in Indian jails. Of this, over two-thirds were undertrials; 5,011 undertrials were confined in jails for five years or longer. In Uttar Pradesh, the figure was 2,124; and in Maharashtra, 394. This accounted for over half of such undertrials. This is the situation in the backdrop of huge backlog of cases.

As on 1st December, 2021, the Supreme Court had one vacancy, out of the sanctioned strength of 34 Judges. In the High Courts, 37 per cent of the total sanctioned posts of Judges are vacant. Out of the total 402 vacancies in the High Courts, majority of the vacancies are in Kolkata, 32 out of the sanctioned strength of 72; in Telangana, 23 out of the sanctioned strength of 42; in Patna, 27 out of the sanctioned strength of 53; in Rajasthan, 22 out of the sanctioned strength of 50; in Delhi, 30 out of the sanctioned strength of 60; in Andhra Pradesh, 19 out of the sanctioned strength of 37. Figures are more. In Allahabad also, the vacancies are more than 50 per cent.

Clearly, the Judiciary is failing in keeping the promise of speedy trial; with the result, things have come to such a pass. For several decades now, the courts have never been able to function with full strength resulting in huge vacancies of Judges against the sanctioned strength of 24,419 Judges in district and other courts.

Mr. Chaudhary has referred to the Supreme Court Judges case – the first case, the second case and the third case. Thank you, Mr. Chaudhary. But you have not referred to a case. I am sorry. I expected that you would refer to a three-Judges Bench case consisting of the hon. Chief Justice, Shri Bobde, hon. Justice J Sanjay Kishan Kaul and hon. Justice Surya Kant. This matter has been disposed of. Its first paragraph says: "The High Courts are in a crisis situation. There are almost 40 per cent vacancies in the High Courts, with many of the larger High Courts working under 50 per cent of their sanctioned strength".

I will come straight away to paragraph 11, which is more interesting. You will be surprised to hear. After stating it, I will make my statement on it. Paragraph 11 says: In the context of the aforesaid and in order to facilitate timely appointment, we are of the view that it would be advisable to follow the following timelines, in addition to the aforesaid.

Firstly, the Intelligence Bureau (IB) should submit its reports or inputs within four to six weeks from the date of recommendation of the High Court Collegium, to the Central Government. Secondly, it would be "desirable" that the Central Government forward the files or recommendations to the

Supreme Court within eight to 12 weeks from the date of receipt of views from the State Government and the report or the inputs from the IB. Thirdly, it would then be for the Government thereafter to see to make the appointment immediately on the aforesaid consideration, and undoubtedly, if the Government has any reservations on suitability or in public interest, within the same period of time, it may be sent back to the Supreme Court.

17.04 hrs (Shri N. K. Premachandran *in the Chair*)

Importantly, the last one is, if the Supreme Court Collegium, after consideration of the aforesaid inputs, still reiterates the recommendation unanimously, such appointment should be processed and the appointment should be made within three to four weeks. … (*Interruptions*) I have got another learned lawyer, he is a very nice man, and he is very kind to me also. … (*Interruptions*) The Supreme Court has categorically stated that – while reiterating the cases – it has to be implemented within three to four weeks.

Sir, in Calcutta High Court, Shri Joytosh Majumdar's case was recommended on 24th July, 2019, and was reiterated on 1st September, 2021. The hon. Supreme Court's order has not been implemented. Shri Amitesh Banerjee was first recommended on 24th July, 2019, and the recommendation was reiterated on 1st September, 2021. Shri Raja Basu Chowdhury was first recommended on 24th July, 2019, and the recommendation was reiterated on 1st September, 2021. Shrimati Lopita Banerjee was first recommended on 24th July, 2019, and the recommendation was reiterated on 1st September, 2021.

Shri Shankar Sen was first recommended on 24th July, 2019, and the recommendation was reiterated on 8th October, 2021. Nothing has been done. If a lawyer is recommended by the Collegium and that lawyer belongs to the Bharatiya Janata Party, directly or indirectly, his case cleared at a rocket speed.

I am not questioning the suitability of the lawyers. I am questioning the discriminatory attitude of the Central Government. In the States, different political parties are there. In 2019, when the name of the Additional Solicitor General came, they gave the appointment immediately. But in the case of others, since others are the State Government lawyers, that has not been done. I am again saying that I am not questioning the competency of the judges. One of the judges, I am not going to take his name, was associated with the Andaman & Nicobar Islands Administration. He was doing the cases there. His case was recommended on 1st September, 2021, and it was cleared by the Central Government on 16th November, 2021. He is directly associated with the Administration of the Andaman & Nicobar Islands. It is not only in our case. In fact, for the Jammu & Kashmir High Court, two persons' names have been reiterated twice but their case has not been cleared. For the Karnataka High Court, two persons' names were recommended and reiterated but their case has not been cleared. For the Allahabad High Court, two persons' names were recommended but their case has also not been cleared. For the Calcutta High Court, two women judges, Shrimati Ananya Bandyopadhyay and Shrimati Rai Chattopadhyay, were recommended and the recommendations were

reiterated on 11th November, 2021, and another gentleman, Shri Subhendu Samanta, is also there. The hon. Chief Justice says that we want more women judges in the judiciary. See, I have given three names of the women lawyers whose names have been recommended but their cases have not been cleared.

Now, I want to ask, is this not a clear violation of the Supreme Court's order? Is the Central Government not violating the order of the Supreme Court which I have referred to in the judgment delivered by the Chief Justice Bobde? Does it not come within the ambit of Article 215 of the Constitution of India? Under Article 144 of the Constitution of India, all authorities, civil and judicial, in the territory of India, shall act in aid of the Supreme Court. Is the Central Government doing that? Is the Central Government not violating Article 144? Is the Central Government not creating discrimination? Is the Central Government not violating the rights protected under Article 14 of the Constitution which speaks about 'equality before law'. That is a total violation. Mr. Tharoor quoted it but I am quoting again.

The constitutional authorities, in flagrant violation of Constitutional laws, in flagrant violation of statutes, in flagrant violation of all norms, do not make these appointments. They do not appoint any person whose face is not liked by them. Only those people whom they like are being appointed.

Sir, Dr. Ambedkar said, "However good a Constitution may be, if those who are implementing it are not good, it will prove to be bad. However bad a Constitution may be, if those implementing it are good, it will prove to be good."

If people are not implementing the Constitution with the right intent, the best Constitution is rendered waste and the most valueless Constitution can be made good if it is implemented with good intentions and objectives. Dr. Ambedkar's views have been thrown into river Yamuna here and into river Ganga in our State.

I am not blaming the Central Government also. The hon. Minister had given an answer to my question, which I got yesterday. There are pending cases that the High Courts are not sending, the collegium is not sending. Sir, the work of the collegium is administrative in nature, as you know, and I have a right to criticise any administrative act. In terms of the judgment of Chief Justice Bobde, the collegium is required to initiate the process of filling up of vacancies six months prior to the retirement of a judge or occurrence of a vacancy. What are the collegiums, the High Courts doing? What steps have they taken? They are also answerable. It is not that they are not answerable. On the administrative acts of any High Court, the administrative acts of the Supreme Court, you are answerable to the Parliament also. It is not that they are not answerable. Why are they not acting in time? If a government officer does not act, the Supreme Court and the High Courts will thrash them like anything. They send them to the jail. But if the collegium does not act, what would happen? Is it not a mockery of justice now? Is it not a mockery of procedures? Everyone is responsible for this. … (*Interruptions*) I know, the hon. Minister will state in his reply how many appointments have been made. He will say that eight Supreme Court judges have been appointed. But he will

never say to the House how many cases have occurred in the last three years from 2014 to 2019 including in the regime of Mr. Chaudhary.

SHRI P. P. CHAUDHARY: Kalyan ji, let me set the record right. Between 2016 to July 2019, 400 judges were appointed to the Supreme Court and High Courts.

SHRI KALYAN BANERJEE: That is right. But you are not stating the number of vacancies.

श्री प्रहलाद सिंह पटेल: आप उसके पहले का रिकॉर्ड रैफर कर रहे हो । … (व्यवधान) जब आप चौधरी साहब का नाम कोट कर रहे हो तो उनकी बात सुनो तो सही । … (व्यवधान) यह तरीका सही नहीं है। जब आप नाम कोट कर रहे हो तो उनकी बात भी सुनो।

SHRI P. P. CHAUDHARY: Kalyan ji, it depends upon the recommendation made by the High Court. You just give the facts about how many High Courts have made the recommendations. Vacancies are there in various High Courts. … (*Interruptions*)

SHRI KALYAN BANERJEE: I can give the figures which have been given to me, yesterday. My answer is 'yes'. I can give the figures. Therefore, how many vacancies have occurred? It is not my job to find out the vacancies; it is your job to find out. My job is to point out that the vacancies are not filled up. It is your job. You must work it out. You have got a very good supporter, Mr. Chaudhary.… (*Interruptions*)

डॉ. निशिकांत दुबे: कॉलेजियम में जो लिखा है, उसको डायरेक्ट प्वाइंट कीजिए ।… (व्यवधान) पार्लियामेंट से एक आदमी कॉलेजियम में है।… (व्यवधान)

श्री कल्याण बनर्जी: हाँ, कर दीजिए न I… (व्यवधान) Mr. Dubey, you possibly do not know my background. That is the reason you are saying so. … (*Interruptions*)

DR. NISHIKANT DUBEY: I know. मैं यह जानता हूँ I… (व्यवधान)

SHRI KALYAN BANERJEE: My offer came in 1994. On record, I am telling it to you. Had I accepted it, I would have been CJI for nearly three years. Keep it in your mind and then pass comments.… (*Interruptions*) Yes, I have not gone there; I have chosen these pathways. … (*Interruptions*) What is this? I have not disturbed you like this. … (*Interruptions*)

HON. CHAIRPERSON: Nishikant *ji*, Chaudhary *ji*, please do not crosstalk. This is not good.

… (*Interruptions*)

HON. CHAIRPERSON: If the Member is yielding, I have no problem.

… (*Interruptions*)

SHRI KALYAN BANERJEE: I have not disturbed you even for a single moment. I have a request, today. … (*Interruptions*)

HON. CHAIRPERSON: If the Member is yielding, you can speak. Otherwise, please do not interrupt.

SHRI KALYAN BANERJEE: Sir, in 2018, when Chief Justice of India Dipak Misra was there, four Judges went to the Press. They criticised this and said democracy has gone. There is no Supreme Court over the Supreme Court. If that is there, I do not know what would have been the fate in their cases. On the contrary, the first man who spoke became CJI later on. Later on, we have seen him in the Rajya Sabha. But with a very painful heart, I am

telling – I have also completed 41 years of practice – that the way Chief Justice Sanjib Banerjee has been transferred from Madras High Court to Meghalaya is not acceptable. This is not acceptable. I know, you have not done it. Mr. Rijiju, I know, you have not done it. You have just implemented it. But it has been done by the Collegium. Why? He has criticised the Election Commission of India only. Then, if he has criticised the Commission, why did the Central Government not come forward for impeachment of those four Judges who criticised the Central Government, who said that there is no democracy in the country?

PROF. SOUGATA RAY (DUM DUM): Very right. … (*Interruptions*)

SHRI KALYAN BANERJEE: Sir, I am telling you that Justice Sanjib Banerjee is losing nothing. Kindly allow me to speak. He is not losing anything; he will remain. But I think – I have seen him coming out with remarks on so many matters against our State Governments – he is a Judge who is very straight-cut, a Judge who is really an erudite Judge. If we consider today about the last great Judge of the Supreme Court, that is Justice Nariman, he was not only a great Judge of this country, but a jurist of the country. I can tell you that amongst all the Judges of the High Courts of India, Chief Justice Sanjib Banerjee is the best Judge. But he has been transferred to Meghalaya. I would request from this Parliament, through you, to the Collegium to reconsider it. Justice Sanjib Banerjee is not losing anything. But you are really wasting a property of the nation. It is a property of the nation. It has been done; it is very shocking. I would request that these things have to be done.

I will end my speech with a request to the Central Government, please do not continue with the contempt of court. Do not violate the court orders. If you violate the court orders, what will be the consequences? You may not like the face of a particular person. You may not like a State Government. आप बोल के आए थे, इस बार दो सौ के पार। यह नहीं हुआ, मान लीजिए, मान लीजिए, मान लीजिए। यह मानने की बात है। ममता जी, ममता जी करके, क्रिटिसिज्म करके कुछ नहीं होगा। ममता जी ने दिखा दिया कि जिसे आना हो आओ, हम देख लेंगे, अकेले देख लेंगे। Good days are coming. हम लोग देख लेंगे।

I have forgotten to tell one important point. Shri Tharoor was talking about the enhancement of the retirement age of judges, and that a Bill should be brought in the House in this regard. In 2012, possibly you were not a Member at that time, UPA-2 had introduced a Bill to increase the retirement age of the high court judges from 62 to 65 years and from 65 to 67 years of the Supreme Court judges, but it was not discussed. I do not think there is any requirement to increase the retirement age of the judges.

The Constitution says that 10 years of practice is sufficient enough to be a judge. Now, the collegium, in its own wisdom, has said that one cannot qualify to be a judge unless he is 45 years of age. They have developed their own mechanism. As a result of this, the good lawyers are being deprived of becoming judges and the country is being deprived of getting good judges. What will happen if they are between the age of 40 and 41 years? You know Justice D.Y. Chandrachud. He became a judge at the age of 41. What a great judge he is! The Chief Justice of Bombay High Court, Shri Dipankar Datta who

was appointed as judge at the age of 41 years is doing a great job. Therefore, through you, Sir, I would request the collegium not to insist on the age of 45 years. They should be flexible. If they can get good lawyers, let us say at the age of 39 years, they should be elevated to the post of judge. Chief Justice Altamas Kabir became a judge at the age of 38 years. Since a number of comments have been made against me, I would like to tell the House that I got this offer at the age of 37 years.

Sir, I am grateful to you for having given me a chance to speak. Both you and your predecessor have given me a chance to speak. Whatever agony, pain or grievances were there in my mind, not only as a lawyer, as a Member of Parliament, but also as a citizen of India, I have expressed them before you. I have expressed my anguish. I have expressed my pain. I have expressed my sorrow with respect to this matter.

With this, I would like to convey my heartiest thanks to you. I convey my regards to you for giving me a chance to speak on this subject.

HON. CHAIRPERSON: Thank you very much Shri Kalyan Banerjee. He has got special permission from the hon. Speaker to speak for half-an-hour, and he has completed it within that time.

Next speaker is Shri Arvind Sawant.

… (*Interruptions*)

HON. CHAIRPERSON: Arvind Ji, you are interested in talking with other Members.

… (*Interruptions*)

श्री अरविंद सावंत (मुम्बई दक्षिण): माननीय सभापति जी, मैं उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2021 पर अपने विचार व्यक्त करने के लिए खड़ा हुआ हूं। सब अंग्रेजी में बोले, मैं जान-बूझकर हिंदी में बोलूंगा। यह देश की भाषा है, संवाद की भाषा है, ऐसा मैं सोचता हूं।

गरीब आदमी जब कोर्ट में जाता है तो उसे उस राज्य की भाषा में कोर्ट में बोलना पड़ता है। आप कह रहे थे कि ज्यूडिशियल सर्विस बनाओ। ज्यूडिशियल सर्विस में क्या होगा? ज्यूडिशियल सर्विस में अगर किसी को चैन्नई में काम करना है तो उसे तमिल भाषा आनी चाहिए। वह यहां से सलैक्ट होकर जाएगा और वहां तमिल भाषा नहीं आएगी तो वह क्या करेगा? यह भी तो सोचना पड़ेगा। मैं सोच दे रहा हूं बाकी कुछ नहीं बोल रहा हूं।

यहां पेंशन की बात आई है, मैं इसका स्वागत करता हूं। मैं दो-तीन विषयों के बारे में बोलना चाहता हूं, टीचर्स, प्रोफेसर्स और ज्यूडिशियरी। इनके वेतन, सेवा शर्त और पेंशन, इस मामले में जितनी जल्दी हो सके, उतनी जल्दी निर्णय लेना चाहिए। अगर टीचर दुखी है तो नई पीढ़ी नहीं बनेगी। जब यह बिल आया, आपने जो तत्परता यहां दिखाई है, उसका मैं स्वागत करता हूं, लेकिन आप वही तत्परता ईपीएफ पेंशन के लिए दिखाएंगे तो सारा देश आपको आशीर्वाद देगा। मैं सरकार से कहना चाहता हूं, अगर सरकार ने तत्परता पेंशन वृद्धि करने में दिखाई है कि 80 साल बाद पूरा होने के बाद पेंशन में वृद्धि होगी, कुटुम्ब पेंशन में भी वृद्धि होगी, इसी तरह से वहां भी दिखानी चाहिए। हम ईपीएफ पेंशन की बात करते-करते थक गए, उसी तरह से वहां भी होनी चाहिए।

मेरे पास जो डाटा है, सबने उसके बारे में बताया, अंग्रेजी में कितने लोगों को समझ में आया, मुझे नहीं मालूम, लेकिन देश में आज 4.60 करोड़ केसेज़ पैंडिंग हैं, न्यायालयों में 5545 पद रिक्त हैं। अब ऐसी स्थिति में हमें न्याय कैसे मिलेगा, यह सबसे पहली बात है। जब हम वेतन वृद्धि की बात कर रहे हैं, पेंशन की बात कर रहे हैं, तो न्याय की बात कौन करेगा? आज न्याय मिलता है कि नहीं?

अभी सबने आदरणीय परम पूज्य भारत रत्न बाबा साहेब अम्बेडकर जी का उल्लेख किया। There was also a mention about: 'Justice Delayed is Justice Denied' और यह भी कहा कि संविधान जिसके हाथ में है, अगर उसका इस्तेमाल सही ढंग से करते हैं तो संविधान अच्छा है। संविधान बुरा हो लेकिन अच्छे लोगों के हाथ में हो, वे इसका अच्छा इस्तेमाल करें तो भी संविधान अच्छा है। मुझे एक बात याद है, उन्होंने कहा था – अगर संविधान गलत लोगों के हाथ में गया और उसका दुष्परिणाम आने लगा तो मैं संविधान जला दूंगा। उन्होंने इतनी एग्नी बताई थी। हम आज देश में देखते हैं कि न्यायालयों में पैंडिंग केसेज़ हैं। सुप्रीम कोर्ट में 70,038 केसेज़ पैंडिंग हैं। हाई कोर्ट में 58,79,285 केस और लोअर कोर्ट में 4 करोड़ 94 लाख 4 हजार 405 केसेज़ पैंडिंग हैं। ये सब देखने के बाद ऐसा लगता है कि इतने केसेज़ पैंडिंग हैं कि तारीख पर तारीख चलती रहती है। गरीब क्या करेगा? गरीब को न्याय कैसे मिलेगा? यह पहली बात है।

यहां कुछ चीजें बनर्जी साहब जी ने बताई और कुछ चीजें शशि थरूर जी ने बताईं। चौधरी साहब ने भी बोला और चौधरी साहब ने बाहर के देशों के उदाहरण दे दिए। सारे उदाहरण जब सामने आते हैं तो मेरा देश कहां है? सबसे पूछता हूं तो मुझे लगता है कि मेरा देश सबसे अच्छा है। जब कॉलेजियम की बात आई, बीच में कुछ साल के लिए गड़बड़ हुई थी फिर दोबारा कॉलेजियम आ गया। उसमें समय की पाबंदी कहीं नहीं है। इसकी वजह है कि हमारे पद रिक्त रहते हैं। जब भी पद रिक्त होता है, अगर कोई गवर्नमेंट सर्विस में है तो उसे डेप्युटेशन पर भेज सकते हैं। We either deploy or depute. We are doing either of the things. But we are not doing either of the things here. इसीलिए वेटिंग लिस्ट होनी चाहिए थी। कॉलेजियम के पास वेटिंग लिस्ट हो, stating the list of Judges who can be appointed as the Judges in the hon. High Courts and hon. Supreme Court and who desire to go for that. Let them take exams or the interviews. Let them take it.

लेकिन, क्या हमें न्याय मिलता है? मैं बहुत दु:ख के साथ कहता हूं कि हमारे महाराष्ट्र का बोरगांव, करवार, निपानी, भालकी, बीदर से बॉर्डर इश्यू है। संविधान ने बताया कि भाषा के आधार

पर प्रांतों की रचना होगी। भाषा के अनुसार प्रांतों की रचना हुई, लेकिन महाराष्ट्र को लड़ना पड़ा। इसके लिए 106 लोगों ने अपने प्राणों की अहुति दी। 26 जनवरी 1950 को श्रद्धेय अम्बेडकर जी ने संविधान सौंपा और उसके बाद वर्ष 1960 में महाराष्ट्र बना। लड़ने के बाद बना, लेकिन फिर भी कुछ प्रदेश आज भी बाहर हैं। सुप्रीम कोर्ट की तरफ से न्याय नहीं मिलता है। ऐसा क्यों? क्या संघर्ष या आंदोलन रास्ते पर किया गया? उस तरह का आंदोलन नहीं किया गया बल्कि संविधान के तहत आंदोलन किए गए। हम सुप्रीम कोर्ट में भी गए। कितने सालों से हमारी केस पेंडिग है, यह सदन में किसी को दिखता नहीं है। आप हां या ना कहिए, लेकिन कुछ कहिए तो सही। क्या आप कुछ भी नहीं कहेंगे? आप चुपचाप बैठेंगे? तब तक दूसरी सरकार, जो तुम्हारी है, उसे जो भी करना है, उसके लिए उसे अनुमति मिलती है। विधान सभा बनाई गई। बेलगांव को उप राजधानी बनाया गया। महाराष्ट्र में बॉम्बे को मुम्बई करने में सालों लग गए। लेकिन, बेलगांव से बेलगावी कुछ ही समय में हो गया। यहीं पर डिस्क्रिमिनेशन दिखता है। जिस डिस्क्रिमिनेशन की बात सभी कर रहे थे, वही बात मैं भी कर रहा हूं। अगर कानून है तो ये डिस्क्रिमिनेशन क्यों है? बॉम्बे को मुम्बई करने में डिस्क्रिमिनेशन क्यों हुआ? हम दिल्ली का स्पेलिंग Delhi क्यों लिखते हैं? जबकि हम दिल्ली कहते हैं। हम कहते हैं कि 'मैं दिल्ली में आया हूं'। अंग्रेजों ने जो गलती की थी, उसको हमने आज भी जारी रखा है। हम उसको ठीक क्यों नहीं करते हैं? ये संस्कार जो हमारे ऊपर गिरे हैं, उससे हम लोग आज भी बाहर नहीं आ पा रहे हैं। वह न्याय आज तक नहीं मिला। आपने देखा होगा हाल ही में एक नई स्थिति बनी। महाराष्ट्र में एक अलग सरकार बनी। जैसे ही अलग सरकार बनी, पिछले दो सालों से हम लोग जुडिशियरी का जो अनुभव कर रहे हैं, खासकर जो देश की संस्थाएं हैं, वे बड़ी संस्थाएं हैं, जिस पर देश को गर्व होता है, चाहे वह सीबीआई हो, ईडी हो, नारकोटिक्स हो या इन्कम टैक्स हो, ये सभी संस्थाएं वहां बैठी हुई हैं। वहां इनको जुडिशियरी की पावर है। ईडी अपनी मर्जी से किसी को भी अंदर डाल सकती है। उससे कौन पूछेगा? न्याय कहां है? उस व्यक्ति का न्याय कहां है, जिसको 40-40 दिन अंदर रखा जाता है? कोर्ट में आने के बाद कोर्ट कहता है कि इस केस में तो कुछ दम ही नहीं था, फिर 40 दिन तक अंदर क्यों रखा? उसके

ऊपर क्या कार्रवाई होने वाली है, जिसने उसको अंदर रखा? तुम्हारे पास कोई प्रूफ नहीं था, फिर भी उसको अंदर रखा। यह जो विंडिक्टिवनेस चल रहा है, उससे जुडिशियरी से विश्वास उड़ जाता है। मेरे लिए यह सबसे गंभीर बात है कि इस देश में जिस दिन जुडिशियरी पर से विश्वास उठेगा तो देश की जनतंत्र को, लोकतंत्र को ठेस पहुंचने वाली है। We have Parliament which is called Legislature, we have Executive. And then we say Judiciary. Fourth is the Press जनतंत्र के ये चार स्तंभ हैं। आज आप विश्वास के साथ कह सकते हैं कि चार स्तंभ ताकत के साथ खड़े हैं। क्या पार्लियामेंट ताकत से खड़ी है? एग्जीक्यूटिव खड़े हैं। 'His Master's Voice' are there in Executives. 'His Master's Voice' are there in Judiciary too. That is what is really offending. बहुत से लोगों को डर लग रहा है। अपाइंटमेंट किसकी होती है? यदि आप किसी पर चर्चा करेंगे तो कहेंगे कि ये इनके-इनके एफिलिएटेड लोग हैं। आप किसी भी क्षेत्र में जाइए, हरेक जगह चाहे वे बोर्ड के चेयरमैन हों या कोई और हो They are affiliated to some thinking. जो किसी थॉट से जुड़े हुए लोग हैं, वही लोग अपाइंट हो रहे हैं, बाकी लोग अपाइंट नहीं होते हैं। लोगों के मन में यह शंका आना भी सरकार के लिए अच्छा नहीं है। 'सबका साथ, सबका विकास और सबका विश्वास' Underline these words. Are we getting that? यह नहीं हो रहा है। जैसे, हमारे मुम्बई में एक पुलिस आयुक्त गायब हो गया। Commissioner of Police is absconding. अब यह कितनी गंभीर बात है कि वही गायब है, उसी ने इल्जाम लगाए और खुद गायब हो गए। फिर, जाकर वह सुप्रीम कोर्ट में हाजिर हो गया। सुप्रीम कोर्ट में हाजिर होने के बाद, सुप्रीम कोर्ट कहता है Do not arrest him. He is above the law. This is the judgement of the Supreme Court. These are the directives of the Supreme Court. Again, the date has been enhanced. वह जानते हैं कि यह गड़बड़ी की वजह से आया है, इसको पकड़ेंगे। फिर सुप्रीम कोर्ट कहता है कि 11 जनवरी तक अरेस्ट मत करो। वह कौन है? Who is guiding the Supreme Court? Is it an

independent body? There lies discrimination and doubt about the functioning of the Supreme Court and the courts of the country?

इसीलिए मैंने जिन संस्थाओं की बात की, सीमा प्रश्न की बात की, डिले जस्टिस की बात की है। मैं एक विषय को बहुत ही गंभीरता से ले रहा हूं, सभी ने वही कहा है। वैसे तो मैंने पहले भी देखा था, मैं किसी ट्रेड यूनियन में थोड़ा-बहुत काम करता था। अगर पब्लिक सेक्टर कंपनी का चेयरमैन रिटायर होता है, तो he should not join the company which is against the interest of the old company where he was working. But it did not so happen. ये बीएसएनएल से निकले और जो प्रतियोगी कंपनी है, जिसके साथ बीएसएनएल की प्रतिस्पर्धा है, जाकर उसके अधिकारी बन गए। कूलिंग पीरियड होना चाहिए कि नहीं होना चाहिए।

The same thing should be made applicable to the Judges of the Supreme Court too. मुझे तो डिवैल्यूएशन लग रहा है कि …* जी जैसे सुप्रीम कोर्ट के भूतपूर्व चीफ जस्टिस राज्य सभा के मेंबर बन जाते हैं। वह खुद यहां आकर कहते हैं, उनसे किसी मामले में पूछा गया कि क्या आप सुप्रीम कोर्ट में जाएंगे, तो उन्होंने कहा कि नहीं, मुझे नहीं लगता है कि मुझे वहां पर न्याय मिलेगा। It is his statement. The Chief Justice of India, after his retirement and being nominated to the Rajya Sabha, says, I do not have faith in the Supreme Court that they will deliver justice to me. That means he has experienced something else. He may not himself have delivered justice. There lies the issue.

इसीलिए मुझे लगता है कि इस विषय को गंभीरता से लेना चाहिए। आप इलेक्शन कमीशन को देखिए। अभी तो इम्पीरिकल डेटा की बात हो रही थी। कल भी सुप्रीम कोर्ट ने कहा कि वह डेटा लेकर आइए, तब ओबीसी का रिज़र्वेशन होगा। यहां से इम्पीरिकल डेटा नहीं, वहां से भी

---

* Not recorded.

इम्पीरिकल डेटा नहीं। निशिकांत जी, जब हम सत्ता पक्ष में थे, तब भी हमने अनुभव किया था और हम आज भी अनुभव कर रहे हैं।

सभापति महोदय, इलेक्शन कमीशन के कितने केसेज़ कोर्ट में जाते हैं। जाति का झूठा प्रमाण पत्र, हिसाब ठीक नहीं है, खर्चा ज्यादा किया, it has been stated by the Returning Officer himself that this man Shri Arvind Sawant has crossed the limit of the expenditure and he should be expelled.

आप विश्वास नहीं करेंगे कि उनके कहने के बाद भी इलेक्शन कमीशन निर्णय नहीं लेता है। जाति का झूठा प्रमाण पत्र देने के बाद सारे दावे सुप्रीम कोर्ट में जाते हैं। फिर सुप्रीम कोर्ट तारीख पर तारीख देता है। पांच वर्ष निकल जाने दो, अगर राज्य सभा में होंगे, तो छः वर्ष निकल जाने दो, तो फिर आपको कोई नहीं हटाएगा, तो जस्टिस कहां है? इसीलिए मैं कहता हूं, आप जो बिल लेकर आए हैं, मेरा मुद्दा यही है कि न्याय मिलना चाहिए।

मुझे छत्रपति शिवाजी महाराज जी के समय की याद आती है। हमारे महाराष्ट्र में रामशास्त्री प्रभुणे जी का नाम लिया जाता है। हमारे महाराष्ट्र में क्या हुआ? वहां विधान परिषद है। सरकार को यह अधिकार है, जैसे राज्य सभा में 12 सदस्यों को मनोनीत किया जाता है, तो वह कौन करता है? केन्द्र की सरकार सिफारिश करती है और महामहिम राष्ट्रपति जी दस्तख़त करके उसको पास करते हैं। समय की पाबंदी है कि कितने दिन में करना है, कितने महीनों में करना है, कितने सालों में करना है। हमारे महाराष्ट्र की राज्य सरकार ने पिछले 8-10 महीने पहले ही 12 मनोनीत सदस्यों की सिफारिश की थी। आज उसको लगभग एक साल होने वाला है, लेकिन आज तक उनका अपाइंटमेंट नहीं हो पा रहा है। क्या यह संविधान का अपमान नहीं है?...(व्यवधान) इसलिए मेरी आपसे विनती है।

अभी आप देखिए, यहां पर पेंडिंग केसेज़ के आंकड़े दिए गए हैं। बहुत से लोगों ने आंकड़े-आंकड़े किए हैं, इसलिए मैं उसको कट कर रहा हूं। क्या आपने कभी लेबर कोर्ट में जाकर देखा है? अभी आप कहेंगे कि यह तो राज्य की बात है। ठीक है, राज्य की बात है। हाई कोर्ट के नीचे वाले

विषय राज्य के हैं। अगर राज्य की सरकार उनकी नियुक्ति नहीं करती है, तो क्या केन्द्र सरकार की जिम्मेवारी नहीं बनती है? 'सबका साथ, सबका विकास, सबका विश्वास', उनको न्याय देना है, लेकिन उनको न्याय नहीं मिल रहा है। कोर्ट्स में जजेज़ ही नहीं हैं। सुप्रीम कोर्ट में भी तो 403 जजेज़ की सीटें खाली हैं। मेरी आपसे प्रार्थना है।

मैं इस बिल को सपोर्ट करता हूँ, लेकिन मेरी आपसे यही प्रार्थना है कि आप इस संवेदना को ईपीएफ पेन्शन के लिए भी जताइए। आगे चलकर पार्लियामेंट में भी नई रिक्रूटमेंट्स होंगी, लेकिन वर्ष 2004 के बाद से गवर्नमेंट में रिक्रूट लोगों के लिए पेन्शन नहीं है। सर, वहां पर भी सुप्रीम कोर्ट ने निर्णय दे दिया, लेकिन आज भी उस निर्णय पर अमल नहीं हो रहा है। आप न्याय की बात कीजिए। मैं इस बिल को सपोर्ट तो करता हूँ, लेकिन यह भी कहना चाहता हूँ कि अगर आप इसी संवेदना को हर जगह दिखाएंगे तो यह सरकार और जनता के लिए अच्छा होगा।

SHRIMATI VANGA GEETHA VISWANATH (KAKINADA): Sir, at the outset, I appreciate the efforts of the Government to improve the salaries and conditions of service for judges of the higher judiciary.

A salary hike for those sitting at the helm of our justice delivery system is a welcome move and I support it. At the same time, we must also reflect on the reforms that our judiciary needs urgently.

In this regard, on behalf of YSRCP, I have a few suggestions to make. Many issues are mentioned by hon. Members regarding collegium and pending cases at all levels in courts. I will not touch those points but as a representative of the people, as a woman and as a lawyer, I will make some suggestions.

Regarding under representation of women in higher judiciary, currently the Supreme has just four women judges whereas the High Courts have about 81 women judges. Five High Courts have no women judges at all. Overall, the representation of women in the Supreme court and High Court is just nine per cent and eleven per cent respectively.

Given the fact that women constitute 50 per cent of our population, there is a need to provide women with equal representation in the benches of our judiciary.

Sir, as regards providing recognition to weaker sections and minorities in the higher judiciary, apart from lack of gender diversity, a glaring lack of special diversity is also persisting. During the period 1950 and 1990, close to 50 per cent of the judges of the Supreme Court were from forward castes. The total number of SCs and STs in the Supreme Court never crossed ten per cent in this period. The situation has not improved much since then.

It is shocking to know that since the formation of Supreme Court, there have been only five judges belonging to Scheduled Castes and only one judge belonging to Scheduled Tribes. The situation is no better in the High Courts. As per the report of the National Commission for Scheduled Castes of 2016, in 2011, there were only 24 judges belonging to SCs/STs against a total of 850 judges in all the High Courts. Fourteen out of these High Courts did not have a single judge belonging to SCs/STs.

I urge upon the Government to take necessary steps to promote higher representation of women and minority groups in our higher judiciary by introducing appropriate reservation policy.

I request the Government of India on the need for National Judicial Appointments Commission (NJAC). Several hon. Members quoted many cases. I will not quote them again but I would like to quote what late Shri Arun Jaitley had said. He said that democracy cannot be a tyranny of the unelected which means that reforms are needed in the judiciary so that judicial procedure does not become a punishment.

There have been reports that suggest that around 50 per cent of the judges of High Courts and 33 per cent judges in the Supreme Court are family members of those in higher echelons of the judiciary.

There is a strong need to replace the collegium system with a system similar to the National Judicial Appointments Commission whereby members outside the judiciary are also included in the process of making judicial appointments. This will ensure greater transparency and diversity in the selection process.

Sir, establishment of regional benches of the Supreme Court is urgently required. Hon. Chairman, Sir, establishment of regional benches of Supreme Court is required. To ensure that the Supreme Court is accessible to persons from all corners of the country, it is important that its unitary character be decentralised through the establishment of permanent regional benches.

The regional benches can handle the appellate matters whereas the main bench can handle the constitutional matters, thereby leading to the better division of functions and higher productivity of the apex Court.

Sir, this proposal has time and again been echoed by the Law Commission of India as well as by the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice. Hence, I urge the Government to consider establishing four permanent regional benches of the Supreme Court (East, West, North and South), which will make justice delivery faster and more efficient.

Sir, finally, I request the Government to consider the need for All India Judicial Services. Our subordinate judiciary suffers from many defects including inefficiency, structural issues, such as, varying pay across the States, pending vacancies and lack of standard training across the States. To remedy this, constant demands have been made for the establishment of an All India Judicial Service along the lines of the Central Civil Services.

The centralised recruitment of judges at the level of district judges in all the States has been proposed by the Law Commission and the Parliamentary Standing Committee on Personnel, Public Grievances, Law and Justice.

I urge upon the Government to take necessary steps for setting up the All India Judicial Service, which will ensure uniformity in the functioning of the lower judiciary across the States.

With these suggestions, I conclude. Thank you so much.

श्री महाबली सिंह (काराकाट): सभापति महोदय, यह जो उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक सदन में रखा गया है, निश्चित तौर पर इसमें न्यायाधीश लोगों का वेतन उम्र और समय के हिसाब से होना चाहिए और सेवानिवृत्ति या उनकी मृत्यु के उपरान्त उनके कुटुम्ब को भी पेंशन का हकदार होना चाहिए, वह उनको मिलनी चाहिए। लेकिन इसमें एक बात का जरूर ध्यान रखना होगा, क्योंकि हम लोग देखते हैं कि कोई भी न्यायाधीश या जज जब सेवानिवृत्ति ले लेते हैं, उसके बाद किसी न किसी संस्था में उनको जोड़ लिया जाता है, किसी न किसी पद पर उनको बहाल कर दिया जाता है। जिस तरह से सांसद और विधायकों को हारने के बाद पेंशन मिलती है तो अगर वह एक ही जगह से किसी संस्था में चले जाते हैं तो पेंशन के हकदार नहीं होते हैं। उसी तरह से अगर किसी न्यायाधीश को किसी संस्था में, कहीं से उनको वेतन मिलता है तो उनको भी पेंशन का हकदार नहीं होना चाहिए। इसको भी देखना होगा।

अभी सदन में जिन माननीय सदस्यों ने चर्चा की है, हर माननीय सदस्य ने सुप्रीम कोर्ट और हाई कोर्ट की कॉलेजियम व्यवस्था पर कहीं न कहीं से टिप्पणी निश्चित तौर पर की है। इस व्यवस्था के बारे में, चाहे देश के कई सामाजिक संगठन हों, चाहे राजनीतिक संगठन हों, हाई कोर्ट और सुप्रीम कोर्ट के कई जजों ने भी रिटायरमेंट के बाद सवाल उठाने का काम किया है। इसे हम लोगों ने देखा है। यह जो कोलेजियम व्यवस्था है, जो कोलेजियम प्रणाली है, वह निश्चित तौर पर संविधान सम्मत नहीं है और न ही वह सदन से पारित की हुई चीज़ है। यह सुप्रीम कोर्ट की एक संस्था है। यह किसकी कमी से है? आज सभी माननीय सदस्यों ने यह बात कही है कि हाई कोर्ट में जजों की कमी से, सुप्रीम कोर्ट में न्यायाधीशों की कमी से, लोअर कोर्ट्स में जजों की कमी से लाखों केसेज़ ऐसे हैं, जो पेंडिंग पड़े हुए हैं। आखिर इसके लिए जिम्मेदार कौन है? हम लोग देखते हैं कि कितनों की तो सज़ा भी समाप्त हो गई और वे मरने की कगार पर हैं, लेकिन कोई उनको जेल से छुड़ाने वाला भी नहीं रह गया है। वे जेलों में बंद हैं और 15-15, 20-20 सालों से केसेज़ पेंडिंग पड़े हुए हैं।

महोदय, मेरे कहने का मतलब है कि कभी सुप्रीम कोर्ट की यह टिप्पणी आती है कि केन्द्र और राज्य सरकारों की कमी के कारण जजों की नियुक्तियां, बहालियां नहीं हो पा रही हैं तो कभी केन्द्र सरकार कहती है कि सुप्रीम कोर्ट की कोलेजियम व्यवस्था के तहत उसका अधिकार है। आखिर किसमें कमी है और कहां कमी है? हमें लगता है कि यह एक-दूसरे के ऊपर रख रहे हैं। हमारी समझ से जब देश की सारी व्यवस्था नियम-कानून से चलती है, संविधान से चलती है तो क्या सदन में इस मामले को संविधान के तहत इस व्यवस्था को बदला जाए, ताकि वे कभी इस पर न टाले, वे उस पर टालें। संवधिान में एक कानून बनाकर, संवैधानिक व्यवस्था के तहत इस व्यवस्था को रखा जाए।

महोदय, आज देश की जो स्थिति है, इसमें देश के सभी लोगों का न्याय व्यवस्था पर विश्वास टिका हुआ है, लोग न्याय पाने के लिए दर-दर भटकते हैं। वे सुप्रीम कोर्ट और हाई कोर्ट से आस लगाते हुए पहुंचते हैं और 15-15, 20-20 सालों से उनको न्याय नहीं मिलता है। यह जो कोलेजियम व्यवस्था है, इस व्यवस्था की जो प्रणाली है, वह इसके तहत नहीं हो रहा है। हमें जहां तक समझ में आ रहा है कि कोलेजियम व्यवस्था पर जो टिप्पणियां हो रही हैं, वे इसलिए हो रही हैं कि जिस तरह से इस देश की जो सामाजिक व्यवस्था है, वह गैर बराबरी व्यवस्था है, वह जाति पर आधारित व्यवस्था है। देश की जो वर्ण व्यवस्था है, जो सामाजिक व्यवस्था है, यह जाति पर आधारित व्यवस्था है। इस व्यवस्था में वर्ण में जो जितने बड़े हैं, उनको सम्मान मिलता है और इस सामाजिक व्यवस्था में जो निचले लोग हैं, वे अपमानित होते हैं, कहीं उसी तरह से कोलेजियम व्यवस्था तो नहीं है? कभी-कभी यह टिप्पणी होती है कि इस व्यवस्था में नियुक्ति और स्थानांतरण में भाई-भतीजावाद और परिवारवाद की भी बू आती है।

महोदय, न्याय का मंदिर, जहां से देश न्याय की अपेक्षा रखता है, संविधान भी विश्वास करता है, सारे लोग उस पर विश्वास करते हैं, अगर वहां पर भाई-भतीजावाद और परिवारवाद की बू आएगी तो हम समझते हैं कि यह न्याय के लिए उचित नहीं होगा। लोग कहा करते हैं और कई बार ये टिप्पणियां आती हैं कि उसमें अच्छे-अच्छे वकील और अच्छे जानकार लोगों को जज बनने का

मौका नहीं मिलता है और जो लोग परिवार से आते हैं, उस खानदान से आते हैं, उनके पास कोई योग्यता नहीं होती है, उनको जज बना दिया जाता है। इसलिए हम सदन से यह कहना चाहेंगे कि जो भी पेंशन, वेतन और भत्ते का संशोधन विधेयक लाया गया है, हम निश्चित तौर पर इसको सपोर्ट करते हैं। सभापति महोदय, यह भी देखना है कि देश की 130 करोड़ जनता जिस न्याय की अपेक्षा से माननीय सुप्रीम कोर्ट और माननीय हाई कोर्ट पर विश्वास करती है, उनको जल्द से जल्द न्याय मिले। देश एवं प्रदेश की कोर्टों में जजों की बहाली जल्द से जल्द हो, ताकि केसों का निष्पादन जल्द से जल्द हो सके। जो लोग जेलों में बंद है, उनको समय-सीमा के तहत बाहर निकाला जाए, क्योंकि सजा खत्म होने के बाद भी बहुत लोग जेलों में बंद हैं। इन्हीं शब्दों के साथ मैं इस विधेयक का समर्थन करते हुए अपनी बात समाप्त करता हूं।

SHRI PINAKI MISRA (PURI): Mr. Chairman, Sir, I am thankful to you for giving me this opportunity to present my party, the Biju Janata Dali's views on this piece of legislation, which the learned Law Minister has brought in for passage in this House.

I am a little surprised that none of my predecessor speakers have expressed any concern about the wording of this Bill, the import of this Bill because I think, there is some concern in the manner in which the Government has brought this Bill. I am surprised that, including the Congress party, every party wholeheartedly has supported this Bill. Since everybody has spoken about everything else except the Bill, I think I should speak a little bit on the Bill, and try and enlighten the House as to what the Bill attempts to do.

The Government, in its wisdom, had brought about an amendment both in the Supreme Court Judges' Salaries Act as well as in the High Court Judges' Salaries Act, to insert Section 16B in the Supreme Court Judges Act and Section 17B in the High Court Judges' Act, to basically cater to ageing Judges, Judges who reach the age 80, 85, 90, 95 or after their death, their families. That was the import; that was the idea.

Now, the wording at that point was about that additional quantum of pension or family pension for Supreme Court Judges, High Court Judges, and their families, and that they are entitled to additional quantum from 80 years to less than 85 years, from 85 years to less than 90 years, from 90 years to less than 90 years. The word 'from' led to some disputes as to what does it

mean. So, the Guwahati High Court and the Madhya Pradesh High Court -- both the High Courts -- said that 'from' will mean 'from the day you enter that age.' Now, very importantly, a writ of mandamus was issued to the Central Government, the Union of India. The Union of India challenged this in the Supreme Court. On 8th July, 2019, the Chief Justice had got three Judges where the learned Solicitor-General, Mr. Tushar Mehta appeared for the Union of India and attempted to have that mandamus set aside; and the hon. Supreme Court said:

> "Delay condoned. Having heard learned Counsel for the petitioner and on perusing the relevant material, we are not inclined to interfere. The Special Leave Petition is accordingly dismissed."

So, the Guwahati High Court Judgment and the Madhya Pradesh High Judgment attained finality.

Now, what does the Government want? The Government wants to bring a validating Act to ensure that Parliament now nullifies the Guwahati High Court and the Madhya Pradesh High Court Judgments. That is what the Law Minister wants us to do.

I am not able to persuade myself to vote in favour of such an action, with the greatest respect.

HON. CHAIRPERSON: Has the matter not gone to the Supreme Court?

SHRI PINAKI MISRA: The Supreme Court, having already now, dismissed the Union's appeal, I think, the Union Government should, in all grace, have accepted the mandamus that was issued, and have accepted the Judgment. Rather than that, they are bringing a validating Act and, as the hon. Chairperson, who is very, very knowledgeable in legal matters, knows very well -- this is the law for the last 50 years -- that Parliament cannot nullify a mandamus by an enactment. It would be an impermissible legislative exercise, and even an interim direction cannot be reversed by a legislative veto. These are two final Judgments of the High Courts.

The Parliament is now being persuaded to nullify a mandamus by an enactment by the learned Law Minister.

Sir, my party, the Biju Janata Dal, which is for an independent, vigorous and vibrant Judiciary, cannot countenance an action by which the final mandamus of the High Courts, upheld by the Supreme Court, is sought to be nullified in this fashion by a legislation by Parliament.

18.00 hrs

I do not think, that is the way forward for us. I think, most of my colleagues here, who are learned senior advocates, who know the law, would be persuaded to agree with me that this is possibly not a correct course of action. I would urge the Government to reconsider and not be churlish in these matters. We know that it is very difficult to get good members and earning members of the Bar to become judges. The lawyers who are earning handsome amounts in private practice do not want to become High Court

Judges. What is the signal you are sending out? Do you want to slash a year's pension of the judges and their families by doing this? Is that the right signal we are sending out to the lawyers who are to be persuaded today? I know the fact that the Chief Justice of High Courts had, actually, called young lawyers into their chambers, who are in mid 40s and late 40s, and personally asked them virtually as a favour: "Look, this is a public service. This is a duty to the nation. You made enough money for you and your family. Please come and serve the nation."

HON. CHAIRPERSON: Pinaki Misra ji, we have to extend the time of the House. If the House agrees, we can extend the time of the House till 8 p.m.

SEVERAL HON. MEMBERS: Yes.

SHRI PINAKI MISRA: Therefore, Mr. Chairman, I would urge the Government very seriously that this ought to be relooked at, particularly, when we have a new Law Minister today. I am happy to say that he sent out all the right signals so far. The fact that nine judges were appointed to the Supreme Court in one go and very quickly after the Collegium had recommended those names sends out a very good signal. Three of them are lady judges. We have, now, been fortunate that hopefully we will have the first women Chief Justice of India when many other countries in the world have had woman chief justices. So, the congratulations are in order for the Law Minister.

There has been a very bad stalemate that not a single Supreme Court Judge could be appointed through all of 2020. That is a very sad state of affairs. The manner in which the Collegium has functioned, I am one with my

colleagues who have said that the Collegium system has many fault lines. Then, again, I want to request the Law Minister one thing. This House has passed the National Judicial Appointment Commission Bill unanimously. This House and the Rajya Sabha excepting –Mr. Ram Jethmalani, God blesses his soul, who is in his wisdom was always a dissenter – Mr. Jethmalani, everybody else, 750 odd MPs, voted for the NJAC. I believe and, I think, the Law Minister as well as many of my colleagues will agree with me on one thing. The Supreme Court would have, actually, upheld it but there was a little tweaking. We know what happened in the Supreme Court. If the Government had not dug its heels in and gone hell for leather in the Supreme Court or if they had been a little more accommodating, I think, the Supreme Court would have upheld this legislation. But, even today, there is no harm in us coming back with a fresh piece of legislation and with a fresh NJAC Bill in order to cure one or two of the defects which the Supreme Court felt. It is all well-known what had happened with the NJAC Act and why it was struck down by 4:1. I think, the Government, in its wisdom, should bring a fresh piece of legislation today which will be passed. I think, the Law Minister is mindful of this.

We have, fortunately, today a Chief Justice of India who is truly willing to take all stakeholders on board. He is willing to take all the players on board. He is going in for a very wide consultation. He and the Law Minister are in perfect sync with each other. Therefore, this is the right time, I believe, that the whole problem that this nation has of vacancy of judges can be solved. Your answer to the Rajya Sabha the other day, Mr. Law Minister, was alarming that

there are 406 High Court Judgeships vacant today. I mean, that is an astonishing number. It is almost 40 per cent vacancies. How can this country survive on 70 per cent judges when there are 56.42 lakh arrears in the High Courts? We have yet to fill up 40 per cent vacancy. I mean, somebody is answerable for this. I think, somebody, as young and dynamic as you, must persuade the Judiciary to set aside their differences and push the names. Names are already there but I do not know how many names are pending with the Government. I believe, more than 100 names are pending with the Government. I do not want to go into the individual names. Many of my colleagues have mentioned individual names but I do not believe, judges by individual names should be mentioned on the floor of the House.

That is probably not the correct course of action. But, please for God's sake, try and clear, regardless of what your personal anxiety sometimes is, in these matters of x, y and z. Try and clear as many names as you can, as quickly as possible because there are 56.42 lakh cases of arrears in High Courts. It is an astonishing number. There are 4 crore cases in the lower courts. The other distinction that we have, *vis-à-vis* China, is that ours is a nation governed by the rule of law. We say that India is an attractive destination because there is a rule of law here that obtains. What is the rule of law if there are going to be 4 crore cases in the trial courts, 56.7 lakh cases in the High Courts, and almost 70,000 cases in the Supreme Court? Therefore, Mr. Law Minister, you have to proactively push for vacancies in the High Courts and the Supreme Court now to be filled up.

The last thing that I have to tell you, and which I have been saying since 1996 is this. The age of the Judges must be at par. My friend, late Mr. Arun Jaitley, of course, did nothing when he was in power. But when he was in Opposition, he said the right thing. He asked why can the retirement age of all the Judges not be 67. The Supreme Court and the High Courts shall make the retirement age as 67 but then, there should not be post-retirement sinecures. Let the Judges be elected. If they wish to serve in a Tribunal, if they wish to serve in any other institution, then let them be elected. Let them go and serve there but up to the age of 67. Please make it at par.

The High Court is a constitutional court under our system. As Justice Srikrishna very trenchantly said, most of the Chief Justices and senior Judges of High Courts are looking northwards, that is, towards the Supreme Court. Therefore, that is a very sad state of affairs. You are reducing the status of constitutional courts to subservient courts, which are constantly looking for approval from the Supreme Court. Therefore, please have all the Judges retire at the age of 67, and then, let them ensure that they get elected to whichever position they wish to serve on. If they wish to serve in a High Court, or the Supreme Court, or a Tribunal, or in any other institution, they should be allowed to do so but let them be elected.

Therefore, on these terms, I would urge the hon. Law Minister to firstly kindly reconsider this piece of legislation. It is because I find this legislation absolutely unconstitutional. I really do not believe that this Parliament has the jurisdiction to pass this piece of legislation as a validating legislation. The

Supreme Court having rejected your SLPs, there is no way that Parliament should be party to this.

I once again thank you very much for having given me this opportunity.

HON. CHAIRPERSON: Thank you very much, Pinaki Misra*ji* for the brilliant speech.

Now, Shri Shyam Singh Yadav.

श्री श्याम सिंह यादव (जौनपुर): सभापति जी, आपका धन्यवाद कि आपने मुझे बोलने का मौका दिया। यहां पहले बोलने वाले वक्ताओं ने जो सुप्रीम कोर्ट, हाई कोर्ट में एडवोकेट थे, अपनी बात कही। मैं भी इस मौके का फायदा उठाना चाहता हूं और बताना चाहता हूं कि मैं इलाहाबाद यूनिवर्सिटी से एमएससी, एलएलबी हूं और जैसा कि मेरे पूर्ववक्ता ने कहा कि उनका नाम 37 साल में हाई कोर्ट के जज के लिए रिक्मेंड हो गया था। उसी संदर्भ में मैं कहना चाहता हूं कि मेरी मजबूरी थी क्योंकि मैं नौकरी कर रहा था इसलिए प्रैक्टिस में नही जा पाया। वैसे मैं सुप्रीम कोर्ट का रजिस्टर्ड लायर हूं। यदि मैं प्रैक्टिस करता, तो शायद मेरा नाम 35 साल में ही हाई कोर्ट के जज के लिए आ जाता।

महोदय, यह बहुत छोटा-सा बिल है। डिविजन बेंच के मध्य प्रदेश हाई कोर्ट ने एक जजमेंट दिया कि हाई कोर्ट और सुप्रीम कोर्ट के जो जज साहिबान हैं, इनकी पेंशन का स्लैब कब से शुरू होना चाहिए और उसमें यह देखा गया कि उनकी 80 साल की उम्र के बाद पेंशन लगेगी। पहले यह था कि 79 साल पार होते ही जैसे ही 80वां साल शुरू होता था, तब पहली जनवरी से पेंशन शुरू हो जाती थी। लेकिन उन्होंने अब क्लैरीफिकेशन दिया कि 80 साल पूरे होने के बाद पहली जनवरी से उनका पे स्लैब पेंशन का शुरू होगा। इसमें मैं सरकार से कहना चाहता हूं कि जो एडिशनल क्वांटम ऑफ फैमिली पेंशन का पे स्लैब उन्होंने बनाया जैसे 80 से 85 साल, 85 से 90 साल और 90 से 95 साल 40 परसेंट बेसिक पेंशन और फैमिली पेंशन होगी। क्या सरकार यह नहीं सोचती है कि कोई जज 95 साल के बाद भी जिंदा रह सकता है?

इसको बनाने में थोड़ी भूल हो गई है। इतना ही लिख दिया जाता कि 90 वर्ष से अधिक आयु वाले जजेज जब तक जीवित रहेंगे, तब तक ऐसा रहेगा। मैं सरकार को यह सुझाव देना चाहता हूं, क्योंकि जब 95 वर्ष से ऊपर की आयु वाले जजेज के लिए कुछ लिखा ही नहीं गया है, तो उनका क्या होगा?

18.11 hrs (Shri Bhartruhari Mahtab *in the Chair*)

… (व्यवधान) महोदय, 95 वर्ष के बाद सभी के लिए 40 परसेंट एडीशनल पे-स्लैब होना चाहिए। मैं यह भी कहना चाहता हूं कि उनकी पेंशन को घटाकर 01 जनवरी से 80 साल की जगह, 81 साल के आधार पर कर दिया गया है। मेरे हिसाब से यह बड़ा रेट्रोग्रेसिव स्टेप है। यदि बिल लाना ही था, तो उनकी पेंशन का एक साल घटाने की बजाय थोड़ा और क्यों नहीं बढ़ा सकते थे? उसको यह भी किया जा सकता था कि 75 साल पूरा हो जाने के बाद 76वें साल से ही उनको पेंशन दे दी जाए, तो यह जजों के लिए एक अच्छा कदम होता। जो सिटिंग जजेज हैं, उनकी बहुत तनख्वाह होती है और उनको बहुत पर्क्स मिलते हैं। जो बेचारे रिटायर्ड जजेज हैं, उनको मैं बेचारा इसलिए कह रहा हूं, क्योंकि उनको जो भी पेंशन मिलती है, वह उनकी तनख्वाह से आधी या एक तिहाई होती है। सरकार ने महंगाई इतनी अधिक बढ़ा दी है, इतना इनफ्लेशन बढ़ा दिया है कि वे बड़ी मुश्किल से अपना गुजारा कर पाते होंगे, ऐसा मेरा मानना है।

महोदय, मैं सरकार से यह अनुरोध करना चाहता हूं कि रिटायर्ड जजेज की पेंशन की स्लैब को और बढ़ा दिया जाए। जिस तरह से माननीय हाईकोर्ट के जज, जिन्होंने यह एक्सप्लेनेशन दिया, जिनका नाम श्री वीरेन्द्र दत्त ज्ञानी है, वह वास्तव में ज्ञानी हैं और उन्होंने इसका क्लैरीफिकेशन काफी अच्छा दिया है। जिस तत्परता से सरकार यह अमेंडमेंट इस जजमेंट के बाद लाई है, उसी तत्परता से अन्य कामों को भी करे। वैसे तो मैं इस सरकार की तत्परता की कभी-कभी तारीफ भी करता हूं। चाहे पुलिस हो, ईडी हो, सीबीआई हो, इनकम टैक्स हो, नारकोटिक्स विभाग हो या कोई अन्य विभाग हो, इनको सरकार ने जकड़ रखा है और उनको नचाती है, तथा अपने हिसाब से घुमाती और अपने हक में यूज करती है। है। मैं एक-दो उदाहरण आपको देना चाहता हूं। पहले कांग्रेस सरकार भी यही काम किया करती थी, लेकिन जब विरोधियों की कोई बात होती थी तो कांग्रेस महीना-दो महीना इंतजार करके यह काम करती थी। आपने कई जगह देखा होगा, जैसे कि कर्नाटक में एक पार्टी अपने विधायकों की खरीद-फरोख्त होने से रोकने के

लिए उन्हें एक रिजॉर्ट में ले गई तो इनका इनकम टैक्स और ईडी विभाग के लोग उसी समय वहां पहुंच गए और तनिक भी देर नहीं की गई।

महोदय, कांग्रेस के जमाने में तो इसमें दो-चार महीने देर हो जाती थी, लेकिन इस मामले में वर्तमान सरकार काफी कुशल और तत्पर है। मैं सरकार से यह कहना चाहता हूं कि इतनी तत्परता और कुशलता बेरोजगारी, महंगाई, नौकरी और तमाम विकास के मुद्दों पर भी दिखाए। मैं इस बिल के माध्यम से यह कहना चाहता हूं कि माननीय जजेज के ऊपर भी अंगुली उठने लगी है। कृपया कुछ ऐसा करें कि जनता का विश्वास उन पर बना रहे। केवल ज्यूडीशियरी ही एक ऐसा विभाग रह गया है, जिस पर जनता का पूरा भरोसा, विश्वास और यकीन है, लेकिन जिस तरह से ज्यूडीशियरी सिस्टम पर अंगुलियां उठने लगी हैं, उसे देखते हुए आने वाले समय में वह दिन दूर नहीं होगा, जब इस डिपार्टमेंट को भी जनता कोसने लगेगी। इनमें घुन, दीमक और टरमाइट लग चुके हैं। इसे बचाने और अपनी इमेज को सुरक्षित करने की जरूरत है।

मैं भारत सरकार से कहना चाहता हूँ कि आम जनता का यह विश्वास है, उसे यह संशय है कि जो शिकंजा सरकार ने अन्य विभागों के ऊपर कसा है, वैसा ही शिकंजा उसने जूडिशिएरी पर भी कसा है। सरकार अपने शिकंजे को हटाए और जूडिशिएरी इंडिपेंडेंट ढंग से काम करने लगे। इसी तरह से जूडिशिएरी जनता के अहम मुद्दों को, जैसे कश्मीर मुद्दा है, राफेल मुद्दा है या अन्य तमाम मुद्दे हैं, जो सालों से लटके हुए हैं, उन्हें जल्दी से जल्दी लाकर, उनकी तारीख लगाकर, उनकी जल्द से जल्द सुनवाई करके जनता को न्याय दे।

इन्हीं शब्दों के साथ न तो मैं इस बिल का समर्थन करता हूँ और न ही विरोध करता हूँ। मैं अपनी इस बात को कहता हूँ कि जजेज के लिए इतना दे दो, इतना दे दो और रिटायर्ड जजेज के लिए भी इतना दे दो कि वे कहीं इधर, उधर ना देखें और अपना काम स्वतंत्र और निष्पक्ष रूप से कर सकें।

महोदय, आपका बहुत-बहुत धन्यवाद।

SHRI MOHAMMED FAIZAL P.P. (LAKSHADWEEP): Thank you very much, Chairman, Sir, for allowing me to speak on this very important Bill. I am also thankful to my party for reposing faith in me to speak on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

My learned friends and senior colleagues, who are also senior advocates, have gone very thoroughly into various aspects of the Bill. I am not going to repeat what my hon. learned friends have already elucidated here.

We all know that the legislative intent behind this Bill is to provide benefit of additional quantum of pension to a retired Judge from the first day of the month in which he completes the age specified in the first column of the scale and not from the first day of his entering the age specified therein. Shri Pinaki Mishra ji has very well put his points on the competency of the Bill with regard to that. There is no doubt that we should give them benefits to the possible extent for the kind of service the judges of the Supreme Court and the High Court render to the nation. But, at the same time, the Government should also think of the proportionate pendency of cases and the vacancies as of now in the country.

Justice should be delivered within the right time. But due to pendency of cases, it is not possible. Our Constitution also says that justice delayed is justice denied. This is directly attributed to the vacancies that need to be filled up. There are lakhs and lakhs of cases pending for want of justice in the Supreme Court, the High Courts, and the subordinate courts. This is an

alarming situation and the Government of India should take a call on it. The sense of the House is that we should adopt the best method for filling up of vacancies of the judges in various courts so that timely justice is delivered to the common people.

We must also think of alternative dispute redressal forums. The Government must promote alternative dispute redressal system so that the common man can get justice before entering the court. The pendency of the cases can also be brought down to the minimum by technological upgradation and modernisation of the courts. The formalities of filing a case in the court like filling up lot many papers should be reduced. Though after the pandemic this has become online, but a system should be developed in such a way that procedures in the court are made easy.

We must also think of the unnecessary executive orders which attract people to the court. For instance, in my constituency of Lakshadweep, nowadays people have started rushing to the High Court. You know what is happening. The Law Ministry has issued a circular saying very clearly that if any State or Union Territory wants to bring in a piece of legislation, the pre-legislative consultation process must be in place before making a law.

I am the lone Member of Parliament from Lakshadweep. What happened in Lakshadweep was, there were a slew of legislations which attracted wide protests from the people across the party. What was the reason? There was not a single pre-legislative consultation in these cases like the enactment of PASA regulation. What is the requirement of PASA regulation

in Lakshadweep? The Home Ministry's National Crime Records Bureau says that there are zero cases in the island and no objectionable decisions have been taken. But all of a sudden, the Administration decided that PASA regulation should be implemented there. I am thankful to the Home Ministry that it has frozen that for now. But the point is, on that decision people are forced to approach the court, which again is adding to the pendency of cases in the court.

Lakshadweep has become an area where no one can protest. Even a case was registered against me when I protested against the price hike of helicopter ambulance. When the Government is not putting things in place in the hospitals, the patients are supposed to be evacuated by helicopter ambulance. The helicopter ambulance should operate on a free basis but there was 100 per cent hike in prices. A patient has to pay a minimum of Rs. 20,000 before he goes for the treatment. When we protest for such things, for which Article 19 gives us power under the Constitution, FIR is filed against us. For that again, we are going to the court. So, all these unnecessary executive orders also need to be looked at by the Government. There was an attempt by the Lakshadweep Administration to change the jurisdiction of the High Court of Kerala to Karnataka, precisely, when the present Administrator took charge.

HON. CHAIRPERSON: Article 19 gives you the right.

SHRI MOHAMMED FAIZAL P.P.: Yes, Sir.

The most popular language and which the people of Lakshadweep speak is Malayalam. Proceedings will be easy for us to understand if the court

is in Kerala. The name of the court is the hon. High Court of Kerala and Lakshadweep. An attempt was made to shift the court from Kerala to Karnataka. The hon. Law Minister has got a Starred Question on this. He has to answer that question. This decision was dropped because of the protests.

So, my point here is that unnecessary executive orders also contribute in piling up of the cases. I support this Bill on behalf of my party. Thank you so much, Sir.

SHRI KODIKUNNIL SURESH (MAVELIKKARA): Hon. Chairman, Sir, thank you for giving me the opportunity to speak on this important Bill, that is, the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

This Bill seeks to amend the High Court Judges (Salaries and Conditions of Service) Act, 1954 and the Supreme Court Judges (Salaries and Conditions of Service) Act, 1958. These Acts regulate the salaries and conditions of service of the judges of High Courts and the Supreme Court of India. Further, the Bill provides for additional quantum of pension or family pension. Under the Acts, all retired judges of the Supreme Court and High Courts and their family members are entitled to pension or family pension. They are also entitled to an additional quantum of pension or family pension when they attain a certain age in accordance with a specified scale. The scale contains five age brackets with minimum age of 80, 85, 90, 95, and 100 years, and the additional quantum increases with age from 20 per cent to 100 per cent of the pension or family pension.

This Bill clarifies that a person will be entitled to additional pension or family pension from the first day of the month in which they complete the minimum age under the age bracket concerned. So, the Bill is a piece of protective legislation that ensures economic wellbeing of the judicial fraternity in the country even at a time when the ongoing COVID-19 pandemic has caused immense unemployment, loss of jobs, and even suicides of several

Indians who were unable to feed their children or were unemployed all of a sudden due to it.

When families are being decimated due to unemployment and economic hardship, the Government has chosen further to help and support the judiciary by a pension scheme and generous salary. While the decision is appreciable as it has been a long-standing demand of the judicial fraternity, lets look into matters that are equal and important in nature. There are four crore plus pending cases across all courts in India. Hon. Members who have spoken in this House have also mentioned about this issue. These figures further reveal that cases that are more than 3-5 years old form the largest number of cases that are pending.

I would like to quote former Chief Justice Markandey Katju who stated in 2019 : “Even if no cases were added, it would take at least 300 years to dispose the entire backlog of cases”. Who is the most affected party due to such backlogs? The Government should give a reply to this question. It is the poor, the Dalits, and the marginalised who will be affected as justice gets delayed and the process gets indefinitely lengthy. Therefore, the judiciary must make sure that justice is not denied or delayed to the poorest even when it is ensuring its perks and emoluments.

I would like to bring your attention to the Report titled ‘Landmark cases of caste-based sexual violence from 1985-2021’ released by the National Council of Women Leaders. The Report exposes invisibilisation of cases by the judiciary and upper caste brutality against Dalit women. The Report that

carries references of twelve major cases states further that : "… in none of the cases mentioned in its Report, a decision was taken within a year. Only in three out of the twelve mentioned cases, there was a conviction of the accused. Even here, the conviction in two out of these three was for murder, and the court chose not to apply the SC / ST Atrocities Act. The position is clear that the judiciary is not doing its duty when it comes to Dalits, and their rights are not honoured or maintained.

Now, I am very happy to note this Bill being discussed for such a long time in the House. I am saying this because during the BAC some of the Members asked the reason for allotting so much time for this Bill. But I argued that this is a very important Bill.

HON. CHAIRPERSON: You cannot say what transpired in BAC.

SHRI KODIKUNNIL SURESH: Yes, but there was such a suggestion.

HON. CHAIRPERSON: You have widely referred to it.

SHRI KODIKUNNIL SURESH: Yes. Of course, this Bill is related to salary and pension, but at the same time hon. Members have spoken on various aspects and problems being faced by our judiciary. Hence, I had made such a suggestion.

Now, I want to express the feelings of having Scheduled Castes and Scheduled Tribes in the judiciary.

What is the situation? Everybody knows about it. I am not going into the details. The fact is that in the 70 years of its existence, India's Supreme Court has seen only eight women Judges and one Dalit Chief Justice of India. This is

the testament to the reality that the composition of our Judiciary is not representative of our population.

When, Shri K.R. Narayanan became the President of India…. … (*Interruptions*) … [*]

HON. CHAIRPERSON: You don't have to say that. This will not go on record. Don't mention that.

SHRI KODIKUNNIL SURESH: I agree.

Anyway, I am very proud of that. I am from Kerala. I am very proud to say that the Dalit Chief Justice of India, Shri K.G. Balakrishnan, belongs to Kerala. After the Dalit Chief Justice of the Supreme Court, I think, there is no chance to have Dalit Judges in the Supreme Court or the Chief Justices in the High Courts. These kinds of disparities are going on in the country. After Independence, representation of the Scheduled Castes and the Scheduled Tribes in our Judiciary is going away from us.

Recently, on 17th August, 2021, a major landmark resolution was made by the Supreme Court Collegium, with a series of firsts, with the appointment of three women Judges. I am very glad to say that in 2027, we are expecting a woman Chief Justice of the Supreme Court. The Collegium has also proposed names of Judges from both the Scheduled Castes and the OBCs – Justice C.T. Sivakumar and Justice M.M. Sundaresh respectively.

---

[*] Not recorded.

The Judiciary has been slow in ensuring the representation of the Scheduled Castes and women as judicial officers as it took 70 years or so in making the wheels of an inherently biased system to approve the representation of the marginalised and women move in a positive direction. The present decision in Judiciary even in a small fraction is appreciable. However, this does not mean that the longstanding demand of various lawmakers to ensure reservation of the Judges is taken up by the Government or the Judiciary debating this most sensitive matter as reservation is the only way for the SCs and the STs to ensure their rightful representation in the judicial system.

I demand once again that the Government should implement the reservation policy in judicial appointments in India so that the Dalits will get an opportunity in representing themselves in the highest forum of justice that is otherwise biased against them. Sir, you are aware of that. Among the SCs and STs, there are eminent lawyers, senior advocates but why is the Collegium not considering the SC and ST advocates for nomination as Judges of the Supreme Court and the High Courts. It is very unfortunate. This is an historic debate as far as the SC and the ST people are concerned. That is why, I am expressing my anguish and deep pain about the lack of representation of the SCs and STs in our Judiciary.

If `*Azadi Ka Amrit Mahotsav'* is to have any meaning, the Government must ensure reservation of Dalits in the Judiciary and make the 75th year of Independence truly meaningful. Are our Judges fair and transparent is a

question that merits a discussion? There are instances where former Chief Justice of India Justice … (*Interruptions*) … [*] was rewarded with a nomination to Rajya Sabha, immediately after his retirement, for his support to the Government of the day, and Justice Kishan Loya found dead under mysterious circumstances.

Another former Chief Justice of India was appointed the Governor of Kerala immediately after he retired. His name is … *. You are very much aware of it. Will the Loya's family ever get justice? Will the Dalits and marginalised get timely and fair justice? Will the pendency of cases ever be reduced so that people do not have to spend a lifetime in courts waiting for judgments?

These are the questions that Parliament must ask while deciding on the salary and pension of the judges. I would also like to add that Chief Justice Ramana suggested appointment of a central agency, with a degree of autonomy, for overseeing infrastructure development of the subordinate courts in India which is an important aspect to increase the efficiency of the courts.

It is important to note that out of total of Rs. 981.98 crore sanctioned in 2019-20 under the Centrally Sponsored Scheme (CSS) to the States and Union Territories for the development of infrastructure in the courts, only Rs. 84.9 crore was utilised by the five States combined rendering the remaining 91.36 per cent of funds unused.

[*] Not recorded.

This underutilisation of funds is not an anomaly induced by the COVID-19 pandemic. This issue has been plaguing the Indian judiciary for nearly three decades when the CSS was introduced in 1993-94.

This is one of the reasons why the Chief Justice of India, Justice N. V. Ramana, recently proposed the creation of National Judicial Infrastructure Authority of India which will take control of the budgeting and infrastructure development of the subordinate courts in the country.

I would like to add that the Indian judiciary infrastructure has not kept pace with the huge number of litigations instituted every year as the total sanctioned strength of the judicial officers in the country is 24,280 and the number of court halls available is just 20,143 including 620 rented halls.

Hon. Chairman, Sir, we have to start from the basic that includes infrastructure development, dispensation of cases with effective speed and reduction in pendency. These matters are to be addressed, as the hon. Chief Justice has pointed out, by means of a single institution or agency, the National Judicial Infrastructure Authority of India, which will take control of the budgeting and infrastructure development of subordinate courts in the country.

I would conclude by saying that justice delayed is not justice denied, but justice destructed and diminished also. The judicial system while deliberating on salaries and pensions must also ensure that justice is served on time.

HON. CHAIRPERSON: Suresh ji, you gave a very elaborate logic. Thank you very much.

Before I call on Mr. Rajendra Agrawal to speak, I just have to share an information which has been communicated to me from the hon. Speaker that whoever will be speaking after this will be speaking for only three minutes because we have to conclude by 7:30 pm in order for the hon. Minister to start the reply at 7:30 pm. I hope everybody agrees to it.

श्री राजेन्द्र अग्रवाल (मेरठ): आदरणीय सभापति जी, आपने मुझे "दी हाई कोर्ट एंड सुप्रीम कोर्ट जजेज़ (सैलरीज़ एंड कंडीशंस ऑफ सर्विस) अमेंडमेंट बिल, 2021" पर बोलने का अवसर प्रदान किया, इसके लिए मैं आपका बहुत-बहुत आभार व्यक्त करता हूं। वैसे तो यह संशोधन बहुत छोटा है।

माननीय सभापति: परंतु महत्वपूर्ण है **।**

श्री राजेन्द्र अग्रवाल: यह महत्वपूर्ण तो है, डेफिनिटली महत्वपूर्ण है। संसद में कोई भी चीज आती है, तो वह महत्वपूर्ण ही होती है। जिस विद्वता के साथ, जिस अध्ययन के साथ हमारे साथियों ने बोला है, उसमें उनकी वकालत का भी अनुभव था, it was more of an experience rather than listening to all of them. यदि मैं अपने स्तर से बात करूं, तो एक सामान्य नागरिक के नाते मेरी पृष्ठभूमि वकालत की नहीं है।

मेरे ध्यान में जो छोटी-मोटी बातें आती हैं, वह कहना चाहता हूं।

माननीय सभापति: मैं एक प्रश्न पूछ सकता हूं, आप लिटिगेंट तो रहे होंगे?

श्री राजेन्द्र अग्रवाल: महोदय, मैं वादकारी के नाते ही बोलूंगा। कहा जाता है कि वादी का हित सर्वोपरि है। मैं उस नाते ही पक्ष रखने का प्रयास करूंगा।

अगर हम पृष्ठभूमि की बात करें तो सरल है कि वर्ष 2008 में केंद्र सरकार ने छठे पे कमीशन के अंतर्गत एक निर्णय किया और सिविल सर्वेंट्स की पेंशन बढ़ाई गई। 80, 85 वर्ष के बारे में निर्णय किया, यहां उसकी चर्चा भी हुई है। तद्नुसार एक महीने बाद एक क्लेरिफिकेशन भी जारी हो गया। जजों की सैलरी के बारे में भी इसी प्रकार एक्ट में संशोधन किया गया, परंतु उसमें कुछ

क्लेरिफिकेशन नहीं था। मैं इसकी डिटेल में नहीं जाता हूं, गवाहाटी हाई कोर्ट में या मध्य प्रदेश हाई कोर्ट में, 80 वर्ष का अर्थ है कि जब 80 वर्ष शुरू होते हैं। एक प्रकार की एनोमली का निर्माण हुआ कि सिविल सर्वेंट्स के लिए 80 वर्ष पूर्ण होने पर और जजों के लिए 80 वर्ष शुरू होने पर, मैं समझता हूं कि इस विसंगति को दूर करने के लिए यह संशोधन लाया गया है।

इस बिल में संशोधन तो इतना ही है, जैसा मैंने कहा कि यहां बहुत पहलुओं पर चर्चा हुई है, विद्वान साथियों ने चर्चा की है, लेकिन वादकारी के नाते मैं कुछ बातों के बारे में निवेदन करना चाहता हूं। बहुत बार यह बात कही जाती है और यहां भी कही गई है – Justice delayed is justice denied. मैं उत्तर प्रदेश और पश्चिम उत्तर प्रदेश की बात करूं या सामान्यत: पूरे देश की बात करूं तो जो पैंडेंसी इस समय है, वह वास्तव में बहुत अधिक है। लगभग साढ़े चार करोड़ के करीब केसेज़ सुप्रीम कोर्ट, हाई कोर्ट और अधीनस्थ कोर्ट्स में पैंडिंग हैं। इनमें 41 परसेंट केस, खास तौर से हाई कोर्ट में हैं, मैं इस पर कन्सन्ट्रेट करूंगा, जो कि पांच वर्ष से भी पुराने हैं। 21 परसेंट केस ऐसे हैं जो दस वर्ष से भी अधिक पुराने हैं। निश्चित रूप से ज्यूडिशियल सिस्टम की एफिशिएंसी बढ़ाने के लिए उपाय किए गए हैं। फास्ट ट्रैक कोर्ट भी बने हैं, कहीं पर विशेष कोर्ट भी बने हैं, ट्रिब्यूनल्स भी बने हैं, लेकिन ऐसा लगता है कि पैंडेंसी की समस्या से मुक्ति मिलने में देर लग रही है।

मैं सामान्यत: उत्तर प्रदेश की बात करूं तो अपराधी के विषय में न्याय त्वरित नहीं होता है तो अपराध बढ़ता है और प्रत्येक स्तर पर अपराधी की हिम्मत बढ़ती है। इसके साथ एक पहलू यह भी है कि आज देश के अंदर लगभग पांच लाख कैदी विभिन्न जेलों में बंद हैं। इनमें दो-तिहाई कैदी ऐसे हैं, जिन्हें अपराध के कारण जो अधिकतम सज़ा होती, उससे अधिक समय से जेलों के अंदर हैं। ये सब इस वजह से है कि कहीं न कहीं न्याय व्यवस्था के डिलीवरी सिस्टम में कमजोरी है या कोई कमी है।

मैं उत्तर प्रदेश और पश्चिमी उत्तर प्रदेश की बात करूं तो हमारे यहां इलाहाबाद उच्च न्यायालय है। उच्च न्यायालयों में जितने केस लंबित हैं, उनमें आठ लाख इलाहाबाद हाई कोर्ट में पैंडिंग हैं। आठ लाख केसेज़ में पश्चिम उत्तर प्रदेश का हिस्सा सर्वाधिक है। मैं मानता हूं कि उत्तर प्रदेश में हाई कोर्ट बैंचेज़ की बहुत कमी है, इसलिए उत्तर प्रदेश के कैदियों को न्याय मिल नहीं पाता है। यहां हाई कोर्ट की बैंचेज़ होनी चाहिए।

सबको पता है कि उत्तर प्रदेश जनसंख्या की दृष्टि से सबसे बड़ा है। यहां 24 करोड़ जनसंख्या है। इलाहाबाद उच्च न्यायालय तो है ही, लखनऊ में बैंच है जिसके पास 12 जिलों का ज्यूरिस्डिक्शन है, बाकी जिलों का न्याय इलाहबाद हाई कोर्ट से ही होता है। यदि हम जनसंख्या की दृष्टि से तुलना करें तो उत्तर प्रदेश की पापुलेशन 24 करोड़ है और एक मुख्य न्यायालय और एक पीठ है। महाराष्ट्र में 11 करोड़ की आबादी है, औरंगाबाद, नागपुर और पणजी, तीन हाई कोर्ट की सीट्स हैं। तमिलनाडु में मुख्य हाई कोर्ट के अलावा मदुरई है। मध्य प्रदेश में सात करोड़ की आबादी है, इंदौर और ग्वालियर में एक पीठ है। वैस्ट बंगाल में जलपाईगुड़ी, पोर्ट ब्लेयर है। कर्नाटक में साढ़े छ: करोड़ की आबादी है, हुबली, धारावाड़ और गुलबर्गा की सीट्स हैं। अगर हम कुल मिलाकर जनसंख्या की दृष्टि से देखें तो उत्तर प्रदेश की इतनी बड़ी जनसंख्या को कैटर करने के लिए हमारे यहाँ जो उत्तर प्रदेश के अंदर हाईकोर्ट और उसकी लखनऊ वाली बेंच हैं, उससे ठीक प्रकार से पूर्ति नहीं हो पाती है।

यदि हम क्षेत्रफल की दृष्टि से देखें तो स्थिति यह है, मैं पश्चिम उत्तर प्रदेश के मेरठ से आता हूँ कि हाई कोर्ट के लिए हमारे बहुत सारे शहर ऐसे हैं, जहां से 600, 700 तथा 750 किलोमीटर चलकर इलाहाबाद जाना पड़ता है। सहारनपुर से इलाहाबाद की दूरी 752 किलोमीटर है, शामली की दूरी 720 किलोमीटर है, मुजफ्फरनगर 692 किलोमीटर दूर है, बिजनौर व अमरोहा 692 किलोमीटर दूर है और मेरठ, जहाँ से मैं आता हूँ, वह 637 किलोमीटर दूर है। मैं सभी के बारे में बता सकता हूँ। हमारे यहाँ से इलाहाबाद हाईकोर्ट की दूरी 600 से 700 किलोमीटर तक है। हमारे अन्य प्रदेशों के जो हाई कोर्ट्स हैं, वे तुलनात्मक दृष्टि से करीब हैं। अभी हम लाहौर की बात नहीं

करें। हमारे यहाँ से दिल्ली हाई कोर्ट 70 किलोमीटर दूर है। मध्य प्रदेश में ग्वालियर का जो हाई कोर्ट है, वह 368 किलोमीटर की दूरी पर है। राजस्थान का जयपुर हाई कोर्ट 335 किलोमीटर की दूरी पर है। हिमाचल प्रदेश में शिमला हाईकोर्ट 336 किलोमीटर की दूरी पर है। चंडीगढ़ हाईकोर्ट 239 किलोमीटर की दूरी पर है और नैनीताल 249 किलोमीटर की दूरी पर है। मैं आपके माध्यम से यह ध्यान में लाना चाहता हूँ कि इतनी अधिक दूरी है कि 6-7 अन्य प्रदेश के जो हाईकोर्ट्स हैं, वे हमारे क्षेत्र से इलाहाबाद हाईकोर्ट की तुलना में करीब पड़ते हैं।

अब इसके कारण क्या होता है, आप अनुमान लगा सकते हैं। मेरे इलाहाबाद के मित्र कहीं नाराज न हो जाएं, मैं उनके विषय में कुछ नहीं कह रहा हूँ। परंतु, दूर का जो वादी होता है, उनका जिस प्रकार से वहाँ एक्सप्लॉयटेशन होता है, मैं उसके डिटेल्स में नहीं जाना चाहता हूँ, चाहे वह फीस का मसला है, चाहे कोई अन्य चीजें हो, वह वहाँ जाएगा, रात में रुकेगा, कहीं किराये पर होटल लेगा, कहीं कुछ अन्य साधनों का इंतजाम करेगा, यानी स्थिति यह होती है, हमारे यहाँ एक कहावत बन गई है कि खेत के मुकदमे के अंदर मकान बिक जाते हैं।

माननीय सभापति: क्या हम यह समझें कि आपकी तरफ से या पश्चिम उत्तर प्रदेश से ज्यादा लिटिगेंट नहीं हैं?

श्री राजेन्द्र अग्रवाल : सर, मैंने अभी आपको बताया है कि काफी हैं। वह बड़ा हिस्सा है। हमारा क्षेत्र थोड़ा सम्पन्न है, वह लड़ता भी है और मुकदमे भी करता है। इसलिए, उसको वहां जाना पड़ता है।

यह विषय उत्तर प्रदेश के अंदर हाई कोर्ट की बेंचेज का विषय है। यह विषय बहुत पुराना है। यह आज से नहीं चल रहा है। हमारी मांग पूरी नहीं हो पाती है, वह अलग विषय है। सबसे पहले वर्ष 1955 में जब उत्तर प्रदेश में आदरणीय संपूर्णानंद जी मुख्य मंत्री हुआ करते थे। उन्होंने एक प्रस्ताव भेजा था। बात हुई थी कि आप हमको हाई कोर्ट दीजिए या प्रदेश को बांटिए, क्योंकि प्रदेश बहुत बड़ा है। उन्होंने कहा कि हम प्रदेश तो नहीं बांटेंगे, लेकिन हम हाई कोर्ट की बेंच दे देंगे। लेकिन, वह मंजूर नहीं हुआ। उसके बाद भी आप देखें कि लगातार वर्ष 1976, 1977, 1978

में इसकी मांग होती रही। आंदोलन भी चलता रहता है। परन्तु, किसी भी प्रकार से हाई कोर्ट की किसी बेंच के लिए निर्णय नहीं हो सका। श्रीमती इंदिरा गांधी जी जब प्रधान मंत्री थीं, तब उन्होंने जस्टिस जसवंत सिंह की अध्यक्षता में एक आयोग बनाया था। उसने रिक्मेंडेशन दी कि उत्तर प्रदेश में एक पश्चिमी बेंच भी बननी चाहिए, उस समय उत्तराखंड भी उत्तर प्रदेश का हिस्सा था, यह वर्ष 1985 की बात है, अन्य स्थानों पर भी तीन बेंचेज बननी चाहिए। लेकिन वह भी नहीं हुआ। इसके अलावा लॉ कमीशन की 230वीं रिपोर्ट है, उसने भी कहा कि उत्तर प्रदेश जैसे जो बड़े प्रदेश हैं, वहां और भी अधिक बेंचेज बनाये जाने की जरूरत है और अन्य प्रदेशों में भी कुछ बेंचेज बन सकती हैं ताकि न्याय की जो उपलब्धता है, वह त्वरित हो सके। इतना पुराना मसला होने के बाद भी हम इसमें सफलता प्राप्त नहीं कर पाए हैं।

मेरा आपके माध्यम से केवल यही अनुरोध है कि 'सस्ता न्याय और सुलभ न्याय' जहां यह सरकार की जिम्मेदारी है, वहीं यह वादकारी का अधिकार भी है। सभी जगह लिखा होता है 'वादी का हित सर्वोपरि है।' परन्तु, ऐसा लगता है कि उसका प्रजेंट सिस्टम के अंदर ध्यान नहीं दिया जा रहा है। मेरा यह अनुरोध है कि इस बात को ध्यान में रखकर जो संपूर्ण व्यवस्थाएं हैं, आज यहां बहुत सारे पहलू आए हैं, कहीं न्यायाधीशों की नियुक्ति का विषय आया है, हम लोग न्यायालय के भवनों के विषय को भी देखते हैं, न्यायालयों के अलग बेंचेज की बात भी आई है, मैं भी इस विषय को उठा रहा हूं, इन सबकी संपूर्ण रूप से समीक्षा करके इस विषय में निर्णय किए जाने की जरूरत है। उत्तर प्रदेश में खास तौर से मेरठ में, आगरा में और गोरखपुर में, अभी आगरा के माननीय सदस्य आगे बैठे हुए हैं, तीन माननीय सांसदों ने विभिन्न अवसरों पर नियमित रूप से रेगुलरली हाई कोर्ट की बेंच की मांग की है।

मैंने भी परिश्रम करके हमारे आदरणीय विधि एवं न्याय मंत्री महोदय को उत्तर प्रदेश का एक खाका सा बनाकर दिया है। उसमें इलाहाबाद हाई कोर्ट स्वयं, लखनऊ बेंच और इसके अलावा गोरखपुर, मेरठ और आगरा में तीन और बेंचेज़ बन सकती हैं। इसके अलावा भी 1-2 बेंचेज़ बन सकती हैं। मेरा यह अनुरोध है कि मेरठ और उत्तर प्रदेश की इस मांग को संज्ञान में लेते हुए, मैं यह

मानता हूं कि यह एक बड़ा विषय है। अन्य प्रदेशों से भी हाई कोर्ट की बेंचेज़ की मांग होती रहती है, इन सबको जोड़ते हुए कुछ निर्णय हो, संपूर्ण न्यायिक व्यवस्था की समीक्षा हो और हमें भी न्याय मिले। मैं इस निवेदन के साथ इस बिल का समर्थन करता हूं।

माननीय सभापति : माननीय सदस्यगण, मैं दोबारा यह कहना चाहता हूं कि आप लोग तीन-तीन मिनट्स में अपनी बात पूरी कीजिए। We have more than 12 Members to speak.

श्री हसनैन मसूदी जी।

SHRI HASNAIN MASOODI (ANANTNAG): This kind of a direction should come at the time of commencing the discussion.

HON. CHAIRPERSON: It never happens that way. As such, we have extended the time of the House till eight o'clock.

SHRI HASNAIN MASOODI: Thank you, Sir. The High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021 has come up after the day we joined the nation in paying tribute to Baba Saheb Ambedkar, the father of Indian Constitution. It was under his guidance that on 17th October, 1949 special status was granted to the erstwhile State of Jammu and Kashmir. This House, on 7th August 1952 approved the Delhi Agreement of 1952. This House also took a decision on 5th August, 2019. The decision on 17th October, 1949 was taken without a whisper of disagreement, without any dissent, amendment or any resignation. It was a unanimous decision. This is only one aspect of the case. I am mindful of the basic tenants, the spirit of the Constitution. I am mindful of the ambit and spirit of Article 3. I am also mindful of sweep of Article 356. The State was denuded of its special status.

When we speak about Constitution, you are aware that there is the letter of the Constitution. Then, there is the spirit of the Constitution. There are eminent lawyers sitting here. Then, there is the morality of the Constitution. There is the ethics of the Constitution. I am mindful of the spirit, ethics, and morality of the Constitution. The suspect law is being implemented. The principle is that whatever is under judicial scrutiny or whatever has been

formally admitted and referred to a constitutional bench, it should not be implemented. By acting in that manner, we will be pre-empting the judgement that may come out of the Supreme Court. So, it is unfortunate and very sad that suspect law is being implemented.

Now, coming to the Bill, the hon. Members have voiced their concerns about alarming, monstrous pendency of cases before the courts. They have rightly voiced their concerns and have repeated the cliché 'justice delayed is justice denied'. They have also talked about the expeditious disposal of cases. I would like to remind the House that whatever is pending before different courts is not the only pendency. There is the pendency that has never seen the door of the court because most of the people live with the grievance. They live with the insult that is heaped on them. They live with the injury to which they are subjected, because they do not have enough resources to go to the court of law. They do not have access to justice. Access to justice is an integral part of right to justice under Article 21. There are eminent lawyers sitting here.

We have to ask a couple of questions to ourselves. What is the percentage of GDP that is spent on the judiciary? We say that judiciary is one of the three important organs of democratic polity. As per my information, it is not more than 0.7 per cent. Unless we increase the number of judges, the number of courts, how can we expect the system to deal with the alarming pendency that is right now awaiting disposal for the last so many years, and in some cases decades?

First is the manpower. Where is the trained manpower? I have given a closer look at it. I have been a part of the system. How can you deal with the pendency unless and until you empower the system and you provide sufficient resources to the system so that the system can gear up and meet the challenges? That is not being done.

As has been pointed out by other hon. Members, the second thing is with regard to the vacancies. Who will fill-up the vacancies? Unless we make the vacancy filling-up system an efficient mechanism and we set a benchmark and timeframe everywhere, we will not be able to fill up the vacancies. The effort must be to empower and strengthen the Judiciary and we must provide sufficient resources, manpower, modern-day gadgets, networking system and internet facility, etc., across the country. Then only, we will expect the Judiciary to come up and pull its socks up and meet the challenges.

Another thing is about expectations.

HON. CHAIRPERSON: Please wind up now.

SHRI HASNAIN MASOODI: Sir, please give me few minutes.

Mr. Suresh said that some segments do not get representation. I will speak about Kashmir. From Kashmir, there has been no elevation of an Advocate or a Judicial Officer as the Judge of the hon. Supreme Court. There have been such elevations from Jammu but for the last seventy-five years, there is not even a single elevation from Kashmir. We do not have a Judge.

Now, I come to the Bill. I think, this Bill only explains the ambiguity and tries to clear the ambiguity. But, I think, the baseline is that you should make judicial service attractive so that you can attract talent. We know what a Judge is getting as a salary; maybe, it is like a fee of a lawyer for one appearance before the hon. Supreme Court. How can we attract talent unless and until we revise the salaries and give attractive terms? In this case, there was an ambiguity. There is no doubt about it. But I am in respectful agreement with Mr. Pinaki Misra. It is better to go ahead with whatever was held by the two High Courts and indirectly also, there was a seal of approval of the hon. Supreme Court. Go ahead with it. What are the financial implications? You did not get it on the completion of 79^{th} year. You did not get it when you stepped into 80^{th} year. You got it when you were in your 81^{st} year. How does it matter? What are the implications? How much money are you going to lose? But you would make the service more attractive and you will attract more talent. So, unless and until you do that and you just make the service conditions much better, you cannot attract the talent. Thank you.

SHRI E.T. MOHAMMED BASHEER (PONNANI): Hon. Chairperson, Sir, thank you very much for giving me an opportunity to speak on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

I fully agree with the contents of the Bill. In today's discussion, the eminent Members -- who are closely associated with the legal matters -- have explained it very well. Sir, it reminds the essentiality of regaining the credibility of the nation and the Judiciary, in particular.

Hon. Chairperson, Sir, while participating in this discussion, I commemorate a legal luminary and a proud son of India, Shri V.R. Krishna Iyer that the Judiciary has ever seen. Harish Salve, in his article titled, Justice V.R. Krishna Iyer: Man who rescued Supreme Court from Supreme Shame, wrote and I quote:

> "The Supreme Court of India was crystallised to become the Supreme Court of Indians."

Justice V. R. Krishna Iyer had himself wrote an article published in the Hindu and the title was, 'Who will judge the Judges?' Justice V.R. Krishna Iyer made an appeal to the Parliament in the following words and I quote:

> "Parliament should wake up and implement Glasnost and Perestroika in Judiciary. In the name of Independence, we cannot have Judicial absolutism and tyranny."

19.00 hrs

Sir, now coming to the other points, the beauty and strength of the Indian Constitution is the Fundamental Rights enshrined in our Constitution. They are Right to Equality, Right to Freedom, Right against Exploitation, Cultural and Educational Rights, Right to Freedom of Religion and Right to Constitutional Remedies.

Sir, what is really happening? In this country, all these Fundamental Rights are under attack and the Judiciary is bound to intervene in such cases but it shows helplessness.

Sir, I wish to submit another important thing. Yesterday, we had a very big discussion on the Nagaland incident. How are these kinds of things taking place? It is a blatant misuse of laws. Everybody is talking about AFSPA.

Sir, I along with two Members of IUML, Dr. M.P. Abdussamad Samadani and Shri K. Navas Kani had given a notice for Adjournment Motion. Unfortunately, it was not accepted.

Today's newspaper shows that the Human Right Commission has given a notice to the Government of India. Nagaland Chief Minister and Meghalaya Chief Minister have demanded that this AFSPA should be withdrawn. We all know about the historic struggle led by Irom Sharmila of Manipur. There was a lot of discussion on UAPA. I strongly appeal that this kind of draconian laws should be scrapped. That is the need of the hour.

Sir, human rights violations are taking place in a big way. We all know that Courts have got a responsibility. But unfortunately, they are taking talkative silence in the case of human rights violations.

I do not want to take much of the time of this House. I would like to talk about filling up of vacancies. I appreciate for the bold initiative taken by the Minister.

Sir, I am not a legal expert. I would like to say only one thing, that is about appointment of the Judges. I do not know whether I am correct or not. Nowhere in the world, appointments of the Judges are done by themselves. That seems to be a very bad thing.

I am concluding Sir. I have a last issue. That is, with regard to social justice. Most of my friends were saying about that. We are all talking about social justice. When it comes to the ground reality, that is denied. Inclusive participation of everybody-concerned, especially the downtrodden, should be there. But the denial of justice is there. What I am suggesting is that due participation should be given to the deprived sections in the appointment of Judges. This principles of natural justice and reservation should be adhered strictly in the Judiciary.

With these few words, I conclude.

Thank you very much Sir.

SHRIMATI APARUPA PODDAR (ARAMBAG): Thank you, Chairman, Sir, for allowing me to speak on this important Bill, the High Court and Supreme Court Judges (Salaries and Conditions of Services) Amendment Bill, 2021.

When I stand to speak in favour of this Bill, I make a small observation. Sir, just right above your head, it is written in Sanskrit, *Dharma Chakra Pravartanaya.* These are the Buddha teachings. It teaches us about justice and fairness.

HON. CHAIRPERSON: Dharma Chakra is righteousness. Righteousness must prevail.

SHRIMATI APARUPA PODDAR: Righteousness, justice and fairness.

Sir, our polity and governance are in support to follow the principles of Lord Buddha. But in reality, the picture is entirely different. The Bill that we are discussing today is a small amendment Bill and the Statement of Objects and Reasons states that it has been brought to provide clarity regarding interpretation of additional quantum of pension to Judges covered under this Bill. The Bill is small but the issues surrounding the Judiciary today are extremely worrying. Our ranking in the Rule of Law Index have fallen to 79 in 2021 from 69 in 2020 out of 126 countries which display the sorrow state of affairs of our system.

Now, as a student of law, in *Jurisprudence* we were taught about *Dharma and Manu Smriti* which forces the Rule of Law. The Registry of the Supreme Court of India has compiled data on the status of judicial infrastructure of court amenities, including the size of court rooms, basic

medical facilities, drinking water with purifiers, library and toilets. As per the data, 26 per cent of the court complexes do not have toilets for ladies. We talk about women empowerment and equal rights, but we do not even have adequate facilities for female lawyers. This is one point that I want to bring to the notice of the hon. Law Minister.

A proposal has been received from the Chief Justice of India for setting up of National Judicial Infrastructure Authority of India for making arrangements for adequate infrastructure for the courts. For this, there will be a Governing Body with the Chief Justice of India as Patron-in-Chief. The other salient features of the proposal are that the National Judicial Infrastructure Authority of India will act as the Central body in laying down a roadmap for planning, creation, development, maintenance and management of functional infrastructure for the courts in the Indian system. I would like to seek a clarity on this point from the hon. Minister.

Sir, a provision to create an All-India Judicial Service is provided in article 312 (1) of the Indian Constitution. This will provide opportunities for the qualified fresh legal talents selected through a proper all-India merit selection system and would help in inclusion of many law students who are from marginal and deprived sections of the society.

HON. CHAIRPERSON: Please conclude now. We have a very few women participants in this discussion and especially she is mentioning about women lawyers.

SHRIMATI APARUPA PODDAR: Sir, my next point is about setting up of *Gram Nayalayas.* The pace of setting up of the *Gram Nayalayas* has been very slow. Against the target of 2500 *Gram Nayalayas* under the Five-Year Plan, only 402 *Gram Nayalayas* have been notified by 12 States so far. Out of these, only 252 are functional. I would like to request the Government to conduct a third-party evaluation and make a proposal to re-launch the scheme with revised guidelines for its effective implementation.

Sir, my last point is this. The people to Judges ratio in the country is not very appreciable. While in other countries, this ratio is about 50 to 70 Judges per million, in India it is only 20 Judges per million of people. We are making laws in this House, but the number of Judges who are supposed to deliver judgements are very less in number. … (*Interruptions*)

Sir, I would like to know one thing from the hon. Minister. Justice Jaymalya Bagchi was transferred to his parent High Court in Kolkata in September 2021 from Andhra Pradesh High Court where he was serving as a Judge since January, 2021. There was a delay of a month in notifying his appointment. What was the reason for which within nine months he has again been shifted from Andhra Pradesh High Court to Kolkata High Court?

Thank you.

श्री हनुमान बेनीवाल (नागौर) : सभापति महोदय, मैं सबसे पहले आपको धन्यवाद दूंगा, क्योंकि आपने मुझे उच्च न्यायालय और उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्त) संशोधन विधेयक, 2021 की चर्चा में भाग लेने का अवसर दिया।

माननीय सभापति : आपके पास बोलने के लिए तीन मिनट हैं।

श्री हनुमान बेनीवाल: सभापति महोदय**,** चूंकि आज न्यायाधीशों के वेतन की बात आई है और सदन के सदस्यों ने**,** जो विद्वान वक्ता भी हैं और कई सुप्रीम कोर्ट और हाई कोर्ट के अंदर बड़े लॉयर रहे हैं**,** उन सबकी बात हमने सुनी है। ऐसे में देश की न्याय प्रणाली और न्याय व्यवस्था के संबंध में कुछ बातें सदन के माध्यम से मैं सरकार और विधि मंत्री जी को अवगत कराना चाहता हूं।

देश में सरकार के रिकॉर्ड के अनुसार 29 नवम्बर, 2021 तक जिला और अधीनस्थ न्यायालयों में न्याययिक अधिकारियों के 24,485 पद स्वीकृत हैं, जिनमें स 5,191 पद खाली पड़े हैं और 11 मार्च, 2021 तक के उन आंकड़ों की बात करें जो केन्द्र ने लोक सभा में प्रस्तुत किए हैं, तो उसके अनुसार देश के 25 उच्च न्यायालों में 1,080 पद न्यायाधीशों के स्वीकृत थे, जिनमें से 419 पद रिक्त पड़े थे, वही मेरे राजस्थान उच्च न्यायालय में मार्च 2021 तक 50 स्वीकृत पदों में से 27 न्यायाधीशों के पद रिक्त पड़े थे।

माननीय सुप्रीम कोर्ट में 8 नवम्बर, 2021 तक 70,038 मामले, देश के माननीय उच्च न्यायालयों में 29 नवम्बर, 2021 तक 56,42,858 मामले और 29 नवम्बर, 2021 तक जिला और अधीनस्थ न्यायालयों में 3,79,42,466 मामले लंबित पड़े हैं और न्याय व्यवस्था की प्रक्रिया में कई लोग न्याय पाने से पहले ही दम तोड़ देते हैं। इस पर सरकार को ध्यान देने की जरूरत है कि संविधान की भावना के अनुरूप आम आदमी को न्याय कैसे मिले, उस पर गौर करने की जरूरत है । न्यायालयों में तारीख-पे-तारीख पड़ती रहती है और आदमी न्यायालयों की ओर टकटकी लगा कर देखता रहता है और मामला ऊपर तक जाते-जाते वह दम तोड़ देता है। इसमें कैसे सुधार हो, इस पर ध्यान देने की आवश्यकता है।

न्यायपालिका में दलित, आदिवासी, पिछड़ों और अल्पसंख्यकों की बात नहीं सुनी जाती है, उन्हें न्याय नहीं मिलता है। जहां खुद पारदर्शिता नहीं है, वहां हम न्याय की अपेक्षा कैसे कर सकते हैं। लोकतंत्र के दो स्तंभ विधानपालिका और कार्यपालिका में आरक्षण है, तो न्यायपालिका में आरक्षण क्यों नहीं है? कॉलेजियम पद्धति में न्यायधीश ही न्यायधीश की नियुक्ति करते हैं। कई माननीय सदस्यों ने कॉलेजियम का विरोध किया है और कई लोगों ने इसका समर्थन किया है, लेकिन ज्यादातर की यह जानने की इच्छा थी कि देश में संविधान का अनुपालन सुनिश्चित करने के लिए बनी यह संस्था अपने यहां नियुक्तियों पर एकाधिकार क्यों चाहती है? माननीय हाई कोर्ट और माननीय सुप्रीम कोर्ट जजेज की नियुक्ति में सरकारी हस्तक्षेप भी होना चाहिए। आरक्षण जैसी समावेशी व्यवस्था को न्यायपालिका में तरजीह नहीं दी गई?

सभापति महोदय, बात सिर्फ आरक्षण की नहीं है, बल्कि सबके लिए अवसर होने चाहिए। शोषित, वंचित जातियों के साथ तो भेदभाव है ही, लेकिन गरीब सवर्ण या गरीब ब्राह्मण का लड़का-लड़की भी वहां तक पहुंचने का सपना नहीं देख सकता है। देश में कोई भी व्यक्ति संघ लोक सेवा आयोग की परीक्षा पास करके भारतीय प्रशासनिक सेवा, भारतीय पुलिस सेवा आदि में जा सकता है और देश की शीर्ष प्रशासनिक पद संभाल सकता है, लेकिन वह देश की शीर्ष न्यायपालिका का न्यायाधीश नहीं बन सकता है।

सभापति महोदय, उच्चतर न्यायालयों में जजों की नियुक्ति में भाई-भतीजावाद, एक जज किसी चैम्बर से माननीय हाई कोर्ट का जज बनता है, तो वह अपने चैम्बर के व्यक्ति को किसी न किसी तरह से वहां खींचना चाहता है, यह व्यवस्था हावी है।

सभापति महोदय, मैं 16 सितम्बर, 2020 के लोक सभा के एक सवाल का जवाब पढ़ रहा था, उसमें भारत सरकार ने कहा है कि माननीय उच्च न्यायालयों के न्यायाधीशों की नियुक्ति संविधान के अनुच्छेद 217 और 224 के अधीन की जाती है और उसमें यह अनुच्छेद महिला सहित किसी व्यक्ति की जाति का उपबंध नहीं करते, लेकिन सरकार माननीय उच्च न्यायालयों की न्यायमूर्तियों से अनुरोध करती रही है कि न्यायधीशों की नियुक्ति के लिए प्रस्तावों को भेजते समय

एससी, एसटी, ओबीसी, अल्पसंख्यक व महिलाओं से संबंधित उपयुक्त अभ्यार्थियों पर समयक विचार किया जाना चाहिए, लेकिन आप और हम सब यह जानते हैं कि उस कोई विचार नहीं करेगा। मैं अपने राजस्थान की बात करूं, वैसे मैं जातिवाद की बात नहीं कर रहा हूं, लेकिन दुर्भाग्य इस बात का है कि आज राजस्थान में जिस समुदाय से मैं आता हूं, उस समुदाय से, ओबीसी, जाट गुर्जर, यादव, मेघवाल व मीणा सहित अन्य पिछड़े तबकों से एक भी जज नहीं है। कभी किसी ने यह विचार नहीं किया है। यह स्थिति पूरे देश की है। इस पर देश की संसद, प्रधानमंत्री जी और हमारे कानून मंत्री जी को गौर करने की जरूरत है। कल हम सभी कह रहे थे कि बाबा साहेब अम्बेडकर जी की पुण्यतिथि है, हमें उनके आदर्श पर चलना चाहिए, लेकिन न्यायपालिका में दलित, वंचित व पिछड़े वर्ग आज भी न्यायाधीश पद के लिए उपेक्षित हैं।

सभापति महोदय, अभी राजेन्द्र अग्रवाल जी ने अपनी पूरी बात कही है। राजस्थान से लगे हुए इलाके आगरा के अधिवक्ताओं ने मुझसे मिल कर आगरा में हाई कोर्ट बेंच की स्थापना की मांग की थी। मैं भी इस मांग को दोहराता हूं। जस्टिस जसवंत सिंह आयोग की रिपोर्ट भी इस बारे में पैरवी कर चुकी है। सरकार इस पर ध्यान दे। राजेन्द्र अग्रवाल जी ने मेरठ की बात कही थी। मेरठ में नई हाई कोर्ट बेंच बने और राजस्थान में भी यह बने। चूंकि, राजस्थान देश का सबसे बड़ा राज्य है। वहां जयपुर और जोधपुर में दो ही हाई कोर्ट बेंचेज हैं। उदयपुर के लोग लगातार 20 सालों से आंदोलन कर रहे हैं, तो उदयपुर में भी नई हाई कोर्ट बेंच की स्थापना हो। इसमें राजस्थान के लोगों को बहुत लाभ मिल सकता है। लोगों को त्वरित न्याय कैसे मिले, इस दिशा की ओर सरकार को निर्देशित करना चाहिए।

SHRI N. K. PREMACHANDRAN (KOLLAM): Thank you, Chairman, Sir. I had come with a prepared speech to support the Bill. But after hearing Shri Pinaki Misra, my learned friend, I am also in utter confusion whether to support the Bill or to oppose the Bill. I think that the Government will clarify the position. The hon. Minister will clarify the position. Then we will make up our mind.

As has been rightly pointed out by Pinaki Misraji, if it is to invalidate the judgement of the Supreme Court, then the law cannot be said to be a good law. The benefit of the eligibility of the additional quantum of pension to the retired judges and, that too, at the age of 80-85 years, 85-90 years, 90-95 years and even 100 years and after that is available. That is the pertinent question to be discussed.

In this case, it is from the date by which the judge entering into the age of 80 or after the completion of the age of 80. That is the only simple question to be discussed for which the Guwahati High Court had made a judgement. Against that judgement, a SLP was moved by the Government of India in the Supreme Court. The Supreme Court rejected it. The rejection of SLP means it is subject to correction. I am also saying, subject to correction, if the opinion is correct, then definitely, this is a bad law. It has to be reconsidered. That is my first point which I would like to make.

Invalidating a law passed and that too, through a Mandamus by the Supreme Court is being nullified by this Parliament. To give benefit to the

retired judges at the fag end of their life is not fair. It is not good enough for such a legislation. That has to be reconsidered.

Sir, I would like to speak about some points about separation of powers. I am not going into the details of it. Power tends to corrupt, and absolute power corrupts absolutely. This is the basic principle by which Doctrine of Separation of Powers has been debated since long. The separation of powers was extensively discussed in the Constituent Assembly but it was not given any constitutional status. Nowhere is there in the Constitution of India, an explicit provision to deal with the separation of powers, except in Article 50 of the Constitution, that is, the Directive Principles of State Policy, where the separation of Judiciary from Executive is explicitly explained.

Sir, I would like to quote Justice Frankfurter. He has said: “Enforcement of rigid concept of separation of powers would make modern Government impossible. Strict separation of powers is theoretically absurdity and practical impossibility.” I feel that this is a pragmatic version because separation of powers is theoretically an absurdity and a practical impossibility for a modern Government.

I am not going into the details of all these things. The President of India is the Executive head of India and he is also having the legislative powers when he summons the House. That means separation of powers in a rigid manner is not possible as far as the modern Government is concerned. That has to be kept in mind.

Sir, Indian perspective of separation of powers is the harmonious balancing of powers among the various organs. The functions and powers of the three organs are well defined and demarcated. All the three organs are supreme in their own spheres as to how to act in accordance with the provisions of the Constitution.

Keeping this in mind, the Indian judicial system has a big tradition of independent judiciary. Indian judiciary has played a very important and significant role in strengthening the democratic system of our country. The landmark judgements of our judiciary reform the democratic fabric of our country.

The credibility of Indian judiciary was the highest once upon a time. But it is quite unfortunate to say that now-a-days, the credibility of Judiciary is under suspicion. It is being questioned from various corners. I can cite so many examples. I am not going into the examples.

Sir, Parliament is the will of the people. Hence the Legislature of Parliament is accountable to the people. The main question which I would like to pose is, the Judiciary is accountable to whom.

The Executive is accountable to the people of India through the Parliament. The Parliament or the Legislature is directly accountable to the people of India, because they are being directly elected by the people and they have to go back to the electorate for subsequent elections. So, the accountability of the Judiciary has to be earmarked; that has to be defined.

Now, I come to the point relating to the National Judicial Appointment Commission Act, 2014 which was struck down by the Supreme Court. I fully appreciate that it was one of the landmark Acts which was brought by this Government and enacted by the Parliament. The entire House appreciated it. What was the accountability of the National Judicial Appointment Commission? Was it accountable to the Constitution? Both the Houses of Parliament had passed the legislation, 20 States had passed the legislation, the President had given assent to it and it had become an Act of Parliament. After it became an Act of Parliament, the Supreme Court struck down the law only on the ground that it was changing the basic character of the Constitution. What was the logic in that? … (*Interruptions*) That is why, it was being said by the Solicitor General and late Arun Jaitley that it is the tyranny of the unelected.

The Parliament and the Government should rise to the occasion to protect the legislative supremacy of Parliament. So, I appeal to the Government to please bring back the legislation. The National Judicial Appointment Commission Bill should be brought back and it should be passed by the House. The Government should have the political courage; the Government should have the political will to pass that legislation again and constitute the National Judicial Appointment Commission. Otherwise, these things will go on.

Sir, finally I would like to say that four members of the Judiciary simply struck down that law. What is their accountability? It means they are not ready to respect the will of the people. That is why, I am saying that Parliament

represents the will of the people. The will of the people has to be respected. Judicial reform is the need of the hour. So, I appeal to the Government to come out with a comprehensive legislation so as to implement judicial reforms in our country.

With these words, I conclude.

SHRI LAVU SRIKRISHNA DEVARAYALU (NARASARAOPET): Mr. Chairman, Sir, I thank you for giving me this opportunity.

The hon. Minister has been making all the right noises during the last few months after taking charge of the Law Ministry. He has appointed nine new Judges to the Supreme Court and there are also four women Judges in the Supreme Court now. It is a commendable job. There is nothing much to say about this Bill. Everybody is ready to support this Bill except for the fact what Shri Pinaki Misra has pointed out as to whether this House can actually pass the National Judicial Appointment Commission Bill again. I hope the Minister will clarify this point when he replies to the debate.

I have three points to make on this Bill. The first one is regarding the cooling off period which many Members have mentioned. This needs to be taken seriously because all the senior officers working in the public sector undertakings and the scientists working in ISRO also have cooling off period after they retire. So, how can the Judiciary not have it? During the last few months, I have seen the hon. Minister trying to revive the Arbitration Panel across the country. If we have this cooling off period and push them towards arbitration, the dream of the Minister will come true.

My second point is regarding the system of Collegium. There is nothing wrong with the people behind the Collegium. But the problem is with the opaqueness of the Collegium. The point is, even the people who had worked behind it also had been exposed. They conducted an unprecedented a Press Meet three or four years ago and they also asked for the revival of the system

behind the Collegium. Most of the Members are also saying that there should be transparency in the Collegium. This Parliament passed the National Judicial Appointment Commission Act. I hope that Bill would again see the light of the day under the leadership of the hon. Minister.

Now, we have brought this Bill and we are going to pass it now. There are many other institutions which have also served the country extremely well like the Army. The Armed Forces are really looking for 'One Rank One Pension' scheme. I hope the Members of the Treasury Benches would keep that in mind. I would like to say that other institutions have to be given preference like the Army.

With these words, I conclude.

*[*] **DR. D. RAVIKUMAR (VILUPPURAM)**: Hon. Chairman Sir. Vanakkam. Thank you for this opportunity to speak on an important Bill. I do not want to raise any issue creating confrontation between the Judiciary and the Parliament which has the power to legislate. Democracy will be protected only when the Judiciary and Parliament work hand in hand together. That is why, our revolutionary leader Dr. B.R. Ambedkar who framed our Indian Constitution, accorded the highest power to the Judiciary, the power to review the laws legislated by this Parliament. I want to say a few points on this Bill. The Experts who worked on the revision of salaries of Judges in India made a comparison with the per capita income existing in USA and Europe, came to a conclusion that the Judges in India are drawing more salary in comparison to these two countries. We should also take into consideration this aspect of comparison made by the Experts while arriving at a decision. Post retirement, the Judges are nominated to several Posts by the Union Government. As the Retired Judges are appointed as Chairpersons of the Tribunals and Commissions, there is an accusation that these Judges pronounce favourable judgement for the Government. The Law Commission headed by Justice Setalvad in its 14th Report had stated that the Retired Judges should not occupy or hold any Posts. That recommendation has not yet been accepted by the Union Government. Earlier some of the Judges who retired from Hon Supreme Court such as Justice Chelameswar and Justice Khehar have voluntarily announced that they would not accept any Post after retirement. But

[*] English translation of the Speech originally delivered in Tamil.

we have witnessed that some Judges are even nominated to Rajya Sabha post retirement. Therefore, the Government should take a clear stand on this aspect. There is an accusation that by allowing such post retirement appointments of Judges of High and Supreme Courts, the Government controls the Judiciary indirectly. As per the Article 50 of the Constitution, the Directive Principles clearly describe the aspect of protecting the freedom of the Judiciary. There should be any intervention from the Government in the affairs of the Judiciary either directly or indirectly so as to protect the freedom of the Judiciary. Many MPs who spoke here mentioned about NJAC which is a welcome step. Many people criticize the present Collegium system to be undemocratic. Therefore, we should have a system which is truly democratic. Since 25 years have passed after the introduction of Collegium system in the Judiciary, this should be reviewed. I therefore urge upon the Union Government to distinctly decide while making post retirement appointments after taking into consideration the points expressed on this subject. Thank you.

श्री बालूभाऊ उर्फ सुरेश नारायण धानोरकर (चन्द्रपुर): धन्यवाद सभापति महोदय, मैं सदन में हाईकोर्ट एंड सुप्रीम कोर्ट जजेज सैलरी एंड कंडीशन ऑफ सर्विस अमेंडेमेंट बिल-2021 पर अपने विचार रखने के लिए खड़ा हुआ हूं। इस बिल के माध्यम से हाईकोर्ट के न्यायाधीशों के वेतन और सेवा शर्तों संबंधी अधिनियम-1956 और सुप्रीम कोर्ट के न्यायाधीशों के वेतन और सेवा शर्तों संबंधी अधिनियम-1958 में संशोधन करने की व्यवस्था की गई है। इसके माध्यम से धारा-16(बी) और 17(बी) में संशोधन किया जाना है।

महोदय, इस बिल में न्यायाधीशों की मृत्यु के बाद अतिरिक्त पेंशन प्राप्त करने के मापदंड को भी स्पष्ट किया गया है। इस बिल के माध्यम से इस तरह की कुछ अन्य छोटी-छोटी कमियां भी दूर करने की कोशिश की गई है। इसमें महीने के पहले दिन से स्वीकृत की जा रही अतिरिक्त पेंशन की हकदारी का मसला भी शामिल है, जिसमें पेंशनभोगी 80 वर्ष, 85 वर्ष, 90 वर्ष, 95 वर्ष और 100 वर्ष की आयु पूरी करता है।

महोदय, गुवाहाटी हाई कोर्ट ने, जिसके दायरे में असम, अरुणाचल प्रदेश, नागालैंड और मिजोरम भी आते हैं, अपने एक रिटायर न्यायाधीश द्वारा दायर रिट याचिका पर 15 मार्च, 2018 के अपने आदेश में कहा था कि पहले स्लैब में उपरोक्त हाई कोर्ट न्यायाधीश अधिनियम की धारा 17बी के अनुसार अपने 80वें वर्ष के पहले दिन से एक सेवानिवृत्त न्यायाधीश को उपलब्ध होगा।

महोदय, मध्य प्रदेश हाई कोर्ट ने भी सुप्रीम कोर्ट और हाई कोर्ट्स के रिटायर न्यायाधीशों के संघ द्वारा दायर रिट याचिकाओं पर पारित 3 दिसंबर, 2020 के अपने आदेश के माध्यम से संघ को निर्देश दिया था कि वह "से" शब्द का अर्थ बताए, क्योंकि यह वर्ष 1958 के अधिनियम की धारा 16बी के तहत स्लैब पर दिखाई देता है और वर्ष 1954 अधिनियम की धारा 17बी न्यूनतम आयु के पहले दिन के रूप में दर्ज करता है। स्लैब यानी 80, 85, 90, 95, और 100 साल। इस नाते इसे लेकर कई भ्रांतियाँ थीं, जिनको इस बिल के द्वारा दूर करने का प्रयास किया गया है।

हालाँकि इस बिल में दोनों हाई कोर्ट्स के आदेशों के विरुद्ध जाने का प्रयास किया गया है, जिसमें उस महीने के पहले दिन से ही कसौटी मानी गई है, जिसमें वह पहले कॉलम में निर्दिष्ट आयु को पूरा करता है, न कि उसके प्रवेश करने के पहले दिन से, जैसा कि न्यायपालिका द्वारा व्याख्या की गई है। फिर भी कुछ पहल तो की गई है।

महोदय, लेकिन इसके साथ मैं यह भी कहना चाहूँगा कि सुप्रीम कोर्ट, हाई कोर्ट्स और निचली अदालतों में आज भारी संख्या में मुकद्मे पेंडिंग हैं और जजों तथा उनके सहयोगी स्टॉफ के पद भी बहुत बड़ी संख्या में खाली हैं। जजों की कम संख्या का सीधा संबंध अदालतों में बढ़ते जा रहे मुकद्मों से है। इस दिशा में ठोस पहल की दरकार है। इस बारे में कुछ कदम उठे हैं, लेकिन वे नाकाफी हैं।

महोदय, इन सारे मामलों पर गंभरता से विचार कर यह तय करना चाहिए कि किस तरह गरीबों को जल्दी से न्याय मिले। आई.टी. और संचार क्रांति का उपयोग कर मुकद्मों के जल्दी निपटारे की व्यवस्था होनी चाहिए। न्यायिक प्रक्रिया में देरी और महँगा होने के चलते गरीब सबसे ज्यादा परेशान होते हैं। इस दिशा में सरकार ध्यान दे।

महोदय, आपने इस महत्वपूर्ण विषय पर मुझे बोलने का समय दिया, इसके लिए आपका धन्यवाद।

श्री सुरेश पुजारी (बारगढ़): महोदय, आपने मुझे बोलने का अवसर दिया, इसके लिए आपका धन्यवाद।

महोदय, मैं इस बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ। वर्ष 2008 में दोनों, सिविल सर्वेंट के लिए भी और हाई कोर्ट जजेज के लिए भी यह व्यवस्था की गई, क्योंकि सिविल सर्वेंट वे लोग हैं, जिनके लिए कोई कानून की व्यवस्था नहीं है। ऑफिस मेमोरेंडम में उसका ऑर्डर हो गया, 20 परसेंट, 40 परसेंट, 50 परसेंट और 100 परसेंट वाला। उस समय जो बिल लाया गया, उसमें शब्दावली के गलत व्यवहार के कारण यह कंफ्यूजन हो गया। मैंने गुवाहाटी उच्च न्यायालय का भी ऑर्डर पढ़ा और वकील होने के नाते उसका भी पूरा मैंने इंटरप्रिटेशन करने की कोशिश की। मैंने मध्य प्रदेश का भी ऑर्डर पढ़ा और सुप्रीम कोर्ट में भी जो एसएलपी खारिज हुआ, मैंने उसके बारे में भी पढ़ा। मुझे लगता है कि गुवाहाटी उच्च न्यायालय का जो इंटरप्रिटेशन था, वह एकदम सही था। लिटरेरी मीनिंग अगर आप ढूंढोगे, 80 ईयर्स बोलने से 79 ईयर कम्प्लीट होने के बाद शुरू होता है, लेकिन that was not the intention of the Government. मुझे लगता है कि लिटरेरी मीनिंग को छोड़कर इंटेंशन ऑफ दी गवर्नमेंट देखते, इंटेंशन ऑफ दी लेजिस्लेचर देखते तो शायद ऐसा ऑर्डर न गुवाहाटी उच्च न्यायालय में होता, न सुप्रीम कोर्ट में होता। इस विषय के बारे में यहाँ सभी माननीय सदस्य बोल चुके हैं। उसमें बाइफरकेशन ऑफ हाई कोर्ट के बारे में भी बात हुई है। मैं बोलना चाहता हूँ कि मैं जिस क्षेत्र से आया हूँ, माननीय मंत्री जी, 50 साल हो गए हैं ओडिशा के पश्चिम क्षेत्र से और आज संयोग देखिए कि जो आसन पर माननीय सभापति बैठे हुए हैं, वे कटक से हैं। कटक में जो हाई कोर्ट है, उसका बाइफरकेशन हम लोग चाहते हैं। इस विषय को 50 साल हो गए हैं।

सर, पाँच-पाँच पीढ़ी से यह चल रहा है। हमने आपके पूर्ववर्ती मंत्री जी को भी इस बारे में लिखा था। मुख्यमंत्री जी ने खुद भी ईस्टर्न पार्ट ऑफ ओडिशा और साउदर्न पार्ट ऑफ ओडिशा में हाई कोर्ट करवाने के लिए लिखा था, लेकिन आपके पूर्ववर्ती मंत्री जी ने मुख्यमंत्री को चिट्ठी लिखी कि कहाँ बनाना चाहते हो, जगह, लोकेशन बताओ, ज्यूरिस्डिक्शन बताओ और अंडरटेंकिंग लिखो

कि रेकरिंग एक्सपेंसेज आप देने के लिए तैयार हो। मुझे लगता है कि उसके बाद कोई जवाब नहीं आया। उसके बाद चीफ जस्टिस को भी आपके पूर्ववर्ती मंत्री जी ने लिखा था। 10 साल हो गए हैं। … (व्यवधान)

श्री पिनाकी मिश्रा: आप बिल्कुल सही कह रहे हैं**,** यह चीफ जस्टिस के डोमेन में है।… (व्यवधान)

श्री सुरेश पुजारी: ठीक है, अगर चीफ जस्टिस के डोमेन में है, लेकिन मैं यह बोलना चाहता हूँ कि एक लॉ मिनिस्टर के चिट्ठी लिखने के बाद, एक मुख्यमंत्री के चिट्ठी लिखने के बाद 10 साल हो गए हैं। क्यों 'हाँ' या 'न' नहीं हो रहा है? या तो 'हाँ' होना चाहिए, नहीं तो 'न' होना चाहिए। दस साल हो गए। अगर गवर्नमेंट ऑफ इंडिया की बात सुनने के लिए और चिट्ठी का उत्तर देने के लिए हाई कोर्ट तैयार नहीं होंगे तो मुझे लगता है कि if we are not in a position to do justice to the Central Government and to the Chief Minister, how can we render justice to the common people? उसके बारे में भी मैं यह चाहता हूं कि आप दोबारा लिखिए। मुख्य मंत्री को भी लिखिए और चीफ जस्टिस ऑफ ओडिशा को भी लिखिए। मुख्य मंत्री को यह बताइये कि कहां करना है? क्या वेस्टर्न ओडिशा कोई जगह का नाम है? वह एक अंचल का नाम है। वेस्टर्न ओडिशा में कहाँ करना चाहते हैं, उसका जूरिस्डिक्शन क्या होगा? इंफ्रास्ट्रक्चर के लिए, जमीन के लिए और बाकी जो आनुषांगिक व्यवस्था करने के लिए, रिकरिंग एक्सपेंसेज के साथ-साथ आप उनको चिट्ठी लिखिए और हाई कोर्ट को चिट्ठी लिखिए।

मुझे लगता है कि माननीय सांसद क्वालिटी की बात कर रहे थे। जब आप तालाब में टैलेंट ढूंढोगे तो आपको छोटी मछली मिलेगी, लेकिन अगर आप समुद्र में ढूंढोगे तो आपको बड़ी मछली भी मिलेगी। उसका भी एक्सपेंशन होना चाहिए। आप जजेज की अपॉइंटमेंट के बारे में बोल रहे थे। हमें भी मौका मिलना चाहिए, अगर आप हमें हाई कोर्ट दोगे तो हम लोग बेहतरीन जजेज प्रोड्यूस करके पूरे हिन्दुस्तान को दिखा सकते हैं। मुझे लगता है कि वेस्टर्न ओडिशा में टैलेंट है। जसवंत सिंह कमीशन का पैरामीटर मैंने पढ़ा है और नापा भी है। पश्चिमी ओडिशा में हाई कोर्ट की परमानेंट बेंच करने के लिए जसवंत कमीशन भी राजी है, सेंट्रल गवर्नमेंट भी राजी है, मुख्य मंत्री जी

का भी कहना है कि वह भी तैयार हैं। अगर आप सब तैयार हैं, तो देर क्यों हो रही है? मेरा आपके माध्यम से मंत्री जी से यही अनुरोध है कि कृपा वेस्टर्न ओडिशा में ओडिशा हाई कोर्ट की परमानेंट बेंच करने के लिए आप व्यक्तिगत स्तर पर स्पेशल इंट्रेस्ट लीजिए। आपका बहुत-बहुत धन्यवाद।

माननीय सभापति: यह एक लॉन्ग पेंडिंग डिमांड है। ज्यूडिशियल कमीशन भी बैठा है, कमेटी की रिपोर्ट भी है और राज्य सरकार की तरफ से अपनी मंजूरी भी दे दी गई है। केन्द्र सरकार की तरफ से भी यह मंजूरी हुई है।

श्री पिनाकी मिश्रा: महोदय, हम अपनी तरफ से आपको पूरा आश्वासन देते हैं कि बीजू जनता दल की तरफ से, सरकार की तरफ से इंफ्रास्ट्रक्चर के लिए जो भी चाहिए, वह मुहैया कराया जाएगा। मैं इस हाउस के साथ एकमत हूं और मैं अपने मित्र के साथ एकमत हूं।

SHRI SURESH PUJARI: Perhaps, it is a golden day for me as we have got the support from the Biju Janata Dal, we have got the support from the House, and we have got the support from the hon. President. Thank you.

KUNWAR DANISH ALI (AMROHA): Thank you very much, hon. Chairperson Sir, for allowing me to speak on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

मैं जिस बात को आखिर में बोलने वाला था, मैं उसको पहले शुरू कर लेता हूं, क्योंकि माहौल ऐसा बन गया है।

माननीय सभापति : आपके पास तीन मिनट है।

कुंवर दानिश अली: सर, मेरे तो आठ मिनट है, यह पहले से तय है।

माननीय सभापति : ऐसा नहीं होगा। आपकी पार्टी की तरफ से कोई बोल चुके हैं।

कुंवर दानिश अली : सर, पार्टी की तरफ से एक सांसद बोले हैं और वह कम बोले हैं।

माननीय सभापति : आप सैकेंड स्पीकर हैं।

कुंवर दानिश अली: सर, आप बैठे हुए हैं इसलिए आप मुझे प्रोटेक्शन देंगे। मैं यही कहना चाहता हूं कि पश्चिमी उत्तर प्रदेश के अंदर हाई कोर्ट की बेंच की डिमांड एक लॉन्ग पेंडिंग डिमांड है और दशकों पुरानी डिमांड है। वह डिमांड फुलफिल होनी चाहिए। वेस्टर्न यूपी का आदमी, सहारनपुर से 800 किलोमीटर चल कर हाई कोर्ट से न्याय लेने के लिए इलाहाबाद जाता है। मेरी सरकार से यह मांग है, मैं जानता हूं कि यहां जितने लोग डिस्कस कर रहे हैं, सरकार इतनी कमजोर भी नहीं है, क्योंकि हम लोग बैठे हैं तो कह रहे हैं कि साहब सुप्रीम कोर्ट सुनता नहीं है। मुझे मालूम है कि जब सरकार की विल होती है तो सुप्रीम कोर्ट के कॉलेजियम के कई डिसिजन्स को या तो वह इम्प्लिमेंट नहीं करती या कॉलेजियम पर दबाव बनाती है कि फलां जज को आप रिकमंड करेंगे तो हम कोई भी रिकमंडेशन नहीं मानेंगे। पूरा देश जानता है कि जस्टिस ... * जो हाई कोर्ट की लिस्ट में सीनियर मोस्ट थे, जिनको सुप्रीम कोर्ट जाना था, लेकिन कॉलेजियम के ऊपर सरकार का दबाव था कि अगर उनका नाम इन्क्लूड करके आपने भेजा तो हम एक भी नाम पास नहीं करेंगे।... (व्यवधान)

---

* Not recorded.

माननीय सभापति : जस्टिस का नाम निकाल दें।

… (व्यवधान)

कुंवर दानिश अली: कॉलेजियम ने पिछले डेढ़ साल तक रिकमंडेशन नहीं की। डेढ़ साल तक कोलेजियम की रिक्मेंडेशन नहीं होने दी गई। सभापति महोदय, मैं आपके माध्यम से इतना ही कहना चाहता हूँ कि देश में न्याय की क्या स्थिति है? 50 लाख से ज्यादा केसेज़ हाई कोर्ट्स में पेंडिंग हैं और चार करोड़ से ज्यादा केसेज़ लोअर कोर्ट्स में पेंडिंग हैं। इसमें बड़ी संख्या इस देश के गरीब समाज की है। जो दलित है, पिछड़ा है, अकलियत है, आदिवासी है, उनके केसेज़ पेंडिंग हैं। महोदय, मैं आपके माध्यम से यह भी कहना चाहूंगा कि पिछले कुछ दिनों में यह देखने को मिला है कि जो रिप्रेजेंटेशन एससी, एसटी, ओबीसी, माइनोरिटीज़ का होना चाहिए, मैंने अभी एक एग्ज़ाम्पल दिया कि सरकार को जहां चाहिए होता है, वहां सरकार दबाव बना लेती है। लेकिन जब एससी, एसटी, ओबीसी, माइनोरिटीज़ के रिप्रेज़ेंटेशन की बात आती है तो सरकार दबाव नहीं बनाती है। सरकार कई-कई महीनों तक, साल-साल भर तक फाइल पेंडिंग रख कर उस पर बैठ जाती है, उसको क्लियर नहीं करती है। सर, मैं कनक्लूड कर रहा हूँ। मैं आपके माध्यम से कहना चाहता हूँ कि ऑनरेबल कोर्ट्स आजकल जो हैं, आप देख रहे हैं, हम देख रहे हैं कि जो इम्पॉर्टेंट केसेज़ होते हैं, यूएपीए में जो लोग बंद हैं, जो दूसरे केसेज़ हैं, जो कंस्टिट्यूशन बेंच के पास हैं, सरकार की विल होती है, सरकार अगर चाह लेती है कि इस इश्यू को अभी नहीं टेक-अप करना है तो ऑनरेबल सुप्रीम कोर्ट में पेंडिंग चला जाता है। … (व्यवधान)

माननीय सभापति: दो सालों से तो कोर्ट्स बंद पड़े हैं।

… (व्यवधान)

कुंवर दानिश अली: सर, मैं यह भी कहना चाहता हूँ कि कोर्ट्स बंद नहीं पड़े हैं। पिनाकी जी कहेंगे कि लॉयर्स जो हैं, कई बार हमने क्लिपिंग्स भी देखी हैं कि बड़े लॉयर्स किस तरीके से, किस हालत में बैठ कर ऑनलाइन हियरिंग में शामिल रहते हैं। … (व्यवधान) सर, मैं बस कनक्लूड ही कर रहा हूँ। … (व्यवधान) सर, मैं कहना चाहता हूँ कि गरीब को हायर ज्यूडिशरी में न्याय नहीं मिल रहा है,

क्योंकि जो रिप्रेज़ेंट करने वाले लोग हायर ज्यूडिशरी में हैं, जो एडवोकेट्स हैं, उनकी फीस इतनी ज्यादा होती है कि गरीब आदमी उसको अफोर्ड नहीं कर पाता है। मैं इसी बात के साथ अपनी बात समाप्त करना चाहता हूँ कि हाई कोर्ट की बेंच पश्चिम उत्तर प्रदेश में, मुरादाबाद मंडल में, मेरे यहां गढ़मुक्तेश्वर है, ब्रज घाट इतना बड़ा तीर्थ स्थल बन रहा है, कम से कम आप वहीं दे दीजिए। माननीय लॉ मिनिस्टर साहब, आपकी सरकार उत्तर प्रदेश में भी है, केंद्र में भी है और आप अगर चाहें तो यह कर सकते हैं। … (व्यवधान)

(इति)**کنور دانش علی (امروہہ):** Thank you very much Hon. Chairperson Sir, for allowing me to speak on the High Court and Supreme court Judges (Salaries and Conditions of Service) Amendment Bill, 2021 **میں جس بات کو آخر میں بولنے والا تھا، میں اس کو پہلے شروع کر لیتا ہوں، کیونکہ ماحول ایسا بن گیا ہے۔**

جناب، آپ بیٹھے ہوئے ہیں اس لئے آپ مجھے پروٹیکٹشن دیں گے۔ میں یہیں کہنا چاہتا ہوں کہ مغربی اتر پردیش کے اندر ایک ہائی کورٹ بینچ کی ڈیمانڈ ایک لونگ پینڈنگ ڈیمانڈ ہے اور دسیوں سال پرانی ڈیمانڈ ہے۔ وہ ڈیمانڈ پوری ہونی چاہیے۔ مغربی یو۔پی۔ کا آدمی سہارنپور سے 800 کلومیٹر چل کر ہائی کورٹ سے انصاف پانے کے لئے الہ آباد جاتا ہے۔ میری سرکار سے یہ مانگ ہے، میں جانتا ہوں کہ یہاں جتنے لوگ ڈِسکس کر رہے ہیں، سرکار اتنی کمزور بھی نہیں ہے،کیونکہ ہم لوگ بیٹھے ہیں تو کہہ رہے ہیں کہ صاحب، سپریم کورٹ سنتا نہیں ہے، مجھے معلوم ہے کہ جب سرکار کی وِل ہوتی ہے تو سپریم کورٹ کے کالیجیم کے کئی ڈیسیزنس کو یا تو وہ امپلیمینٹ نہیں کرتی یا کالیجیم پر دباوٗ بناتی ہے کہ فلا جج کو آپ ریکمینڈ کریں گےتو ہم کوئی بھی ریکمنڈیشن نہیں مانیں گے۔ پورا ملک جانتا ہے کہ انصاف (کاروائی

میں شامل نہیں) جو ہائی کورٹ کی لِسٹ میں سینر موسٹ تھے، جن کو سپریم کورٹ جانا تھا لیکن کالیجیم کے اوپر سرکار کا دباؤ تھا کہ اگر ان کا نام شامل کرکے آپ نے بھیجا تو ہم ایک بھی نام پاس نہیں کریں گے۔

کالیجیم نے پچھلے ڈیڑھ سال تک ریکمنڈیشن نہیں کی۔ ڈیڑھ سال تک کالیجیم کی ریکمندیشن نہیں ہونے دی گئی۔ چیرمین صاحب، میں آپ کے ذریعہ سے اتنا ہیکہنا چاہتا ہوں کہ ملک میں انصاف کی کیا حالات ہیں؟ 50 لاکھ سے زیادہ کیسز ہائی کورٹ میں پینڈنگ ہیں اور 4 کروڑ سے زیادہ کیسز لوور کورٹس میں پینڈنگ ہیں۔ اس میں بڑی تعداد اس ملک کے غریب سماج کی ہے۔ جو دلِت ہے، پچھڑا ہے، اقلیت ہے، آدی واسی ہے۔ ان کے کیسز پینڈنگ ہیں۔ چیرمین صاحب، میں آپ کے ذریعہ سے یہ بھی کہنا چاہوں گا کہ پچھلے کچھ دنوں میں یہ دیکھنے کو ملا ہے کہ جو ریپریزینٹیشن ایس۔سی۔، ایس۔ٹی۔، او۔بی۔سی۔ اقلیتوں کا ہونا چاہئیے میں نے ابھی ایک مثال دی کہ سرکار کو جہاں چاہیے ہوتا ہےوہاں سرکار دباؤ بنا لیتے ہے۔ لیکن جب ایس۔سی۔، ایس۔ٹی۔، او۔بی۔سی۔ مائنوریٹیز کے رپریزینٹیشن کی بات آتی ہے تو سرکار دباؤ نہیں بناتی ہے۔ سرکار کئی مہینوں تک سال۔سال بھر تک فائل پینڈنگ رکھ کر اس پر بیٹھ جاتی ہے۔ اس کو کلیئر نہیں کرتی ہے۔ جناب، میں اپنی بات مکمل کر رہا ہوں، میں آپ کےذریعہ سے کہناچا ہتا ہوں کہ آنریبل کورٹس آج کل جو ہیں، آپ دیکھ رہے ہیں، ہم دیکھ رہے ہیں کہ جو اہم کیسز ہوتے ہیں، یو۔اے۔پی۔اے۔ میں جو لوگ بند ہیں، جو دوسرے کیسز ہیں جو کانسٹی ٹیوشن بینچ کے پاس ہیں سرکار کی وِل ہوتی ہے، سرکار اگر چاہ لیتی ہے کہ اس ایشیو کو ابھی نہیں ٹیک اپ کرنا ہے تو آنریبل سپریم کورٹ میں پینڈنگ چلا جاتا ہے۔

جناب، میں یہ بھی کہنا چاہتا ہوں کہ کورٹس بند نہیں پڑے ہیں۔ پِناکی جی کہیں گے کہ وکیل جو ہیں کئی بار ہم نے کلِپینگس بھی دیکھی ہے کہ بڑے لائرس (Lawyers) کس طریقے سے کس حالت میں بیٹھ کر آن لائن ہیرنگ میں شامل رہتے ہیں۔ سر میں بس کنکلوڈ ہی کر رہا ہوں (مداخلت)۔ سر میں کہنا چاہتا ہوں کہ غریب کو ہائر جیوڈیشری میں انصاف نہیں مل رہا ہے کیونکہ جو ریپریزینٹ کرنے والے لوگ ہائر جیوڈیشری میں ہیں، جو وکیل ہیں ان کی فیس اتنی زیادہ ہوتی ہے کہ غریب آدمی اس کا افورڈ نہیں کر پاتا ہے۔ میں بات کے ساتھ اپنی بات مکمل کرنا چاہتا ہوں کہ ہائی کورٹ کی بینچ مغربی اتر پردیش میں مرادآباد منڈل میں میرے یہاں گڑھ مکتیشور ہے، برج گھاٹ اتنا بڑا تیرتھ استھان بن رہا ہے کم سے کم آپ وہیں دے دیجیئے، محترم قانون منتری صاحب، آپ کی سرکار اتر پردیش میں بھی ہے۔ مرکز میں بھی ہے اور آپ اگر چاہیں تو یہ کر سکتے ہیں (مداخلت)

ختم شد

SHRI THOMAS CHAZHIKADAN (KOTTAYAM): Respected Chairperson Sir, thank you very much for giving me an opportunity to participate in the discussion on the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

Sir, upon reading the Bill, I had the impression that this is just to clarify on the effective dates on which the revised pension is to be provided to the retired judges. But after hearing hon. Member, Shri Pinaki Misra and hon. Member, Shri N.K. Premachandran, I have a doubt whether it was necessary for the Government to bring in such a Bill because we should always appreciate that the services of judicial officers, especially in the High Courts and in the Supreme Court, are very good. They are giving a very good service to the community and to the society and we should appreciate that by giving proper monetary benefit for that.

However, I would like to point out three serious deficiencies in the judicial system in our country. One is the insufficient judicial infrastructure which was mentioned by some of our Members. Second one is the large number of cases pending, and the third one is the absence of a branch of the Apex Court in South India.

First of all, coming to the insufficient judicial infrastructure, we have a majestic building for the Supreme Court and most of the High Courts have very big buildings. But should not we examine whether these infrastructures have modern facilities with the latest technology? This was evident during the COVID-19 pandemic when all the courts had to resort to virtual hearing mode.

Most of the High Courts do not even have sufficient court rooms to accommodate the offices of the courts and the litigants.

Upgradation of the judicial infrastructure with modern facilities is an urgent need of the hour. *....(Interruptions)*

HON. CHAIRPERSON : Please conclude.

SHRI THOMAS CHAZHIKADAN: Sir, I will just conclude in a minute.

The next issue is with regard to the huge number of pending cases. Every year the number of cases instituted are much more than the number of cases disposed of. This results in piling up of the undisposed cases in every court. This backlog leads to a situation where most of the important questions of law do not receive timely answers. *....(Interruptions)*

HON. CHAIRPERSON: Please conclude it with the last line.

SHRI THOMAS CHAZHIKADAN: Important constitutional law cases, many of them relating to the fundamental rights of the citizens, have been pending for years and even decades. In criminal cases, delays create great hardships, as the accused, many of them housed in jail, often must wait years for justice. *....(Interruptions)* Thank you. Sir.

श्री एम. बदरुद्दीन अजमल (धुबरी): चेयरमैन साहब, आपने मुझे इस विषय पर बोलने का मौका दिया, इसके लिए मैं आपका शुक्रगुज़ार हूँ।

सर, चूंकि अभी टाइम की कमी है। इसे मैं अच्छी तरह से समझ रहा हूँ। इस वजह से मैं मिनिस्टर साहब से डायरेक्टली कहना चाहूँगा कि आप जजों का पेंशन बढ़ाइए, कोर्ट के जितने भी लोग हैं, उनको आप इतनी सुविधा दे दीजिए कि उन्हें रिटायरमेंट के बाद किसी दूसरी नौकरी को नहीं देखना पड़े और किसी के पास अपने ज़मीर को बेचना नहीं पड़े। इस प्रकार आज जजों के मामले में पूरे मुल्क में बहुत सारे केसेस पेंडिंग हैं। अभी सारे लोगों ने बताया कि सुप्रीम कोर्ट में करीब 75 हजार केसेस पेंडिंग हैं। इसी तरीके से लोअर कोर्ट में भी है। हाईकोर्ट्स के अंदर तकरीबन लाखों केसेस पेंडिंग हैं। लोअर कोर्ट्स में करीब 4.5 करोड़ केसेस पेंडिंग हैं। आज इस पूरे मामले को देखने की जरुरत है।

चेयरमैन सर, मैं मिनिस्टर साहब से कहूँगा कि देश में जस्टिस इतनी डिले हो जाती है कि लोगों की पूरी जिंदगी गुजर जाती है। लोग जेलों में मर जाते हैं। जेलों में उनको कोई पूछने वाला नहीं होता है। उनको बाहर भी कोई पूछने वाला नहीं होता है। आप जितना जल्दी हो सके, केसेस को डिस्पोज़ करने की कोशिश कीजिए। इसको खत्म करने के लिए ऑर्डर दीजिए। आप जजों की संख्या बढ़ाइए। आज हर जगह जजों की कमी है। सुप्रीम कोर्ट, हाईकोर्ट और लोअर कोर्ट्स में जजों की संख्या बढ़ाने की जरुरत है, ताकि केसेस जल्दी से जल्दी डिस्पोज़ हों। हमारे एक साथी अभी बता रहे थे कि अगर ये केसेस नॉर्मल तरीके से चलें तो डिस्पोज़ होने में कम से कम 300 साल लगेंगे। इस प्रकार हमारा मुल्क किस तरफ जाएगा।

सर, हमारे मंत्री जी अभी नौजवान है। यह काम इनके हाथ में है। इसको जितना जल्दी हो सके, आप डिस्पोज़ कीजिए। आज कोर्ट्स में इंफ्रास्ट्रक्चर की काफी कमी है। जब हम अपने यहाँ कोर्ट्स में जाते हैं तो हमें शर्मिंदगी होती है। हमारी एक महिला साथी ने बताया कि महिलाओं के लिए यूरिनल का भी इंतजाम नहीं है। इसी तरीके से कोई ऐसा इंफ्रास्ट्रक्चर नहीं है, जिसके ऊपर

डिपेंड होकर वकील लोग अपनी सहूलियत लें । हमारे लोग भी कोर्ट में जाते हैं, उनको भी सहूलियत मिलें। अपने यहाँ ये चीजें नहीं होती हैं, इनका आप ख्याल रखेंगे।

बहुत-बहुत शुक्रिया।

*[*] **DR. THOL THIRUMAAVALAVAN (CHIDAMBARAM):** Hon. Chairman Sir. Vanakkam. I wholeheartedly thank you for this opportunity to speak on an important Bill. Judiciary is one among the important pillars upholding our democracy. We should find ways and means to ensure the freedom of Judiciary in our country without any political interventions or interference. The number of Judges in Hon High Courts and Hon Supreme Court is very less. That is why several thousands of cases are pending even in these appellate Courts, the High Courts and the Supreme Court. Therefore, my demand is that the number of the Judges in the Hon High Courts and Hon Supreme Court should be increased.

A reservation policy is to be adopted while appointing Judges for the Hon. High Courts, Hon. Supreme Court and other Courts. I urge that a separate legislation should be brought in ensuring reservation for SCs, STs, OBCs, Women and Disabled persons as regards appointments of Judges. Hon. Supreme Court is located in New Delhi. As we know India is a country with vast area, it becomes more critical as it needs lots of time and energy to travel a long distance to reach New Delhi from Tamil Nadu if an appeal is to be made on a particular case in the Hon. Supreme Court of India. Therefore, I request that a Bench of Hon Supreme Court should be set in the southern part of this Country, particularly in Hyderabad.

---

[*] English translation of the Speech originally delivered in Tamil.

There are so many vacant posts in Hon. High Courts and Hon. Supreme Court. The Government should act swiftly to fill up all these vacant posts. As Collegium system is undemocratic, it should be discarded and a more transparent and democratic system should be evolved replacing the Collegium system.

There are political interventions in the transfer of Judges, as they face injustice in some cases. Hon Chief Justice of Madras High Court Justice Sanjib Banerjee was transferred recently from Madras High Court to Meghalaya High Court. Justice Banerjee was working in a large State of Tamil Nadu. But as gross injustice, Justice Sanjib Banerjee was transferred to a small State Meghalaya with less powers. Therefore I urge that the undemocratic Collegium system should be replaced with a new transparent system which can be truly democratic.

Thank you.

*

श्री अरूण साव (बिलासपुर): माननीय सभापति महोदय, मैं विधेयक के पक्ष में बोलने के लिए खड़ा हुआ हूं। यह विधेयक उच्चतम न्यायालय और उच्च न्यायालय के न्यायाधीश एक निश्चित आयु प्राप्त करने पर कब पेंशन या पारिवारिक पेंशन की अतिरिक्त मात्रा पाने के हकदार होंगे, यह स्पष्ट करने के लिए लाया गया है।

माननीय सभापति महोदय, यह विधेयक यह स्पष्ट करता है कि एक निश्चित आयु प्राप्त करने के बाद सेवानिवृत्त होने वाले न्यायाधीशों की पेंशन में वृद्धि उस महीने के पहले दिन से लागू की जाएगी, जिसमें वे निर्दिष्ट आयु पूरी करते हैं, न कि उनके द्वारा निर्दिष्ट आयु में प्रवेश करने के पहले दिन से।

माननीय सभापति महोदय, भारत के उच्च न्यायालयों के न्यायाधीशों के वेतन, ग्रेच्युटी और पेंशन, उच्च न्यायालय न्यायाधीश (वेतन और सेवा शर्त) अधिनियम, 1954 के द्वारा शासित होते हैं। इसी प्रकार उच्चतम न्यायालय के न्यायाधीशों के वेतन, ग्रेच्युटी और पेंशन उच्चतम न्यायालय न्यायाधीश (वेतन और सेवा शर्तें) अधिनियम, 1958 के द्वारा शासित होते हैं। केंद्र सरकार के द्वारा छठवें केन्द्रीय वेतन आयोग की सिफारिश पर पेंशन एवं पेंशनभोगी कल्याण विभाग के ज्ञापन दिनांक 2/9/2008 के द्वारा सेवानिवृत्त सिविल सेवकों को पेंशन की अतिरिक्त मात्रा प्रदान की गई। इस संबंध में केंद्र सरकार ने 3/10/2008 को एक स्पष्टीकरण भी जारी किया और स्पष्टीकरण जारी करके यह कहा कि 80, 85, 90, 95 और 100 साल पूर्ण होने पर अतिरिक्त पेंशन की मात्रा प्राप्त होगी। इस संबंध में अधिनियम,1954 और अधिनियम, 1958 में धारा 16(बी) और 17(बी) अंत:स्थापित की गई, जिसकी अधिसूचना 16/3/2009 को प्रकाशित की गई, जो 1/1/2006 से लागू की गई।

सभापति महोदय, गुवाहाटी उच्च न्यायालय, मध्य प्रदेश उच्च न्यायालय और तत्पश्चात सर्वोच्च न्यायालय के द्वारा जो आदेश पारित किए गए, उससे केंद्र सरकार की मंशा और केंद्र सरकार के 3/10/2008 के जो स्पष्टीकरण हैं, उसमें असमानता और अस्पष्टता आ गई। उसे दूर करने के लिए यह संशोधन विधेयक लाया गया है। इस संशोधन के फलस्वरूप पेंशनभोगियों और

पारिवारिक पेंशनभोगियों को पेंशन की अतिरिक्त मात्रा प्रदान करने में समानता आएगी और अस्पष्टता दूर होगी।

माननीय सभापति महोदय, पूरे सदन में लोगों ने इस बात की चिंता जाहिर की है कि न्यायालयों में प्रकरणों की जो पेंडेंसी है, वह बहुत अधिक हो गई है। प्रधान मंत्री माननीय नरेन्द्र मोदी जी के नेतृत्व में देश में हर क्षेत्र में क्रांतिकारी परिवर्तन हुए हैं। खेल मंत्री के रूप किरेन रिजीजू जी जब काम कर रहे थे, उनके नेतृत्व में और माननीय प्रधान मंत्री मोदी जी के मार्गदर्शन में जिस प्रकार से ओलम्पिक और पैरा-ओलम्पिक में इस देश ने इतिहास रचने का काम किया, आज ऐसे ही सक्षम नेतृत्व को न्याय विभाग की जिम्मेदारी है। न्याय प्रणाली में आमूल-चूल परिवर्तन करके देश के लोगों को सस्ता और सुलभ न्याय दिलाने का काम हमारे माननीय मंत्री जी करेंगे।

मुझे यह पूरा विश्वास है। मैं एक बात और कहना चाहता हूं कि मेरा संसदीय क्षेत्र बिलासपुर छत्तीसगढ़ की न्यायधानी है। वहां उच्च न्यायालय स्थापित हुआ है, भव्य भवन का निर्माण हुआ है। हम चाहते हैं कि सारे न्यायाधिकरण और जितने प्रकार के ट्रिब्यूनल्स हैं, उनकी स्थापना भी बिलासपुर में हो तो बिलासपुर एक न्यायधानी के रूप में सर्व सुविधा का स्थान बन जाएगा। बहुत-बहुत धन्यवाद।

SHRI ADHIR RANJAN CHOWDHURY (BAHARAMPUR): Chairperson, Sir, I rise to make a brief intervention in the discourse pertaining to the High Court and Supreme Court Judges (Salaries and Conditions of Service) Amendment Bill, 2021.

It appears that these amendments are not substantive changes to the law, but are instead clarificatory amendments to clearly state when retired Judges or their families in the case of a Judge's death are entitled to additional quantum of pension in accordance with the scales as mentioned under the respective Parent Acts. In 2009, the Parent Acts were amended to provide for pension or family pension to retired Judges or to the family of a Judge after his death.

So, it appears innocuous. However, the lucid argument made by our esteemed colleague, Mr. Pinaki Misra, has triggered a great confusion, if not controversy, on this legislative document. Therefore, I think that it is prudent to suggest our hon. Law Minister that he should make it a … (*Interruptions*)

HON. CHAIRPERSON: Facts do not confuse.

SHRI ADHIR RANJAN CHOWDHURY: Yes, a little. So, the Minister himself should make it clear so as to diffuse any kind of remaining confusion, if it is so.

The motto of our judiciary is यतो धर्म ततो जय -- where there is righteousness there will be victory. Since, 28th January, 1950, the odyssey of Supreme Court was set off and still the caravan has been going on, which ensures justice in our country even if deficiencies or lacunae are observed. It is a different kettle of fish. However, we all believe that our Constitution is the

supreme law of our country. Our Constitution consists of regulatory law, common law, statutory law and not only that the system basically is based upon, to a larger extent, an advisorial assistance whereby a neutral Judge would offer his judgement after hearing deliberations by both the parties. So, this kind of institution we have in place.

I would like to know this from the hon. Minister. Can we not explore an institutional mechanism to have a permanent pay matrix in so far as the salaries and other issues with the judicial system are concerned? It is because the bedrock of our country's democracy is the rule of law and that means that we have to have an independent judiciary, judges who can make decisions independent of the political winds that are blowing. I quote it from Caroline Kennedy.

I am good at only to plead for our subordinate judiciary because being a representative of people from an aspirational District, I have been witnessing during my political career the trials and tribulations being confronted by the poor and marginalised people of my District and my State.

20.00 hrs

I want to quote Shri N.V. Ramana, the Chief Justice of India.

HON. CHAIRPERSON: Just a minute. The time was extended up to 8 o' clock. I believe, Shri Chowdhury is going to take another five minutes. If the House agrees, the time of the House would be extended till Shri Chowdhury completes his speech.

SEVERAL HON. MEMBERS: Yes.

SHRI ADHIR RANJAN CHOWDHURY: I would simply highlight two or three issues, before concluding my speech.

There is a perception which has been growing in the country that Judiciary is also infected by corruption. We cannot defy the perception. Even in the year 2011, this Parliament has impeached Judge Soumitra Sen for some sort of corruption cases…..

HON. CHAIRPERSON: Misdemeanour.

SHRI ADHIR RANJAN CHOWDHURY : Misdemeanour.

So far as corruption in Judiciary is concerned, there must be some system of accountability because the media also do not give a clear picture on account of the fear of contempt. There is no provision. I do not know whether there is any provision is in existence for registering an FIR against a Judge for taking bribe, without taking the permission of the Chief Justice of India. I do not have any idea. The Minister may clarify.

Everybody has expressed their apprehension and concern in regard to the huge pendency of cases. Virtually, the country has been sitting on the `pendency' bomb. The victims are the ordinary and the poor people. While the rich can afford an expensive lawyer like Shri Pinaki Misra, and change the course of dispensation of law in their favour, the poor cannot. This also creates a big blockade for the international investors also.

About the lack of transparency, I do not know how much accessibility is enjoyed by the common people through the instrument of the Right to Information Act in the justice system of our country. I do not have the elaborate idea of it but I think, the RTI Act should be given due priority in our judicial system so that the common people can have the information about the functioning of the Judiciary, about the substantial issues like the quality of justice, accountability, etc.

Hardship of the undertrials is a well-known fact for all of us because most of the MPs are hailing from the countryside. I personally have a bitter experience in regard to the undertrial prisoners of our country. In my State, West Bengal, hundreds of poor, common man and innocent people are being lodged in the jails on fabricated charges. They have been languishing for years together inside the jails because they have been implicated in such a case, which is unbailable, such as, cases under the Narcotic Drugs and Psychotropic Substances (NDPS) Act. A number of cases under the NDPS Act are slapped against those innocent political workers. Their only offence is that they belong to the opposition parties, much to the disapproval of the ruling dispensation.

Rijiju *ji,* how can we get rid of this kind of situation? I do not know whether we have any mechanism in the judicial system which can provide any kind of succour to those poor and innocent victims of our country.

I would like to draw the attention of the House and of the hon. Minister that, still, judiciary has been inheriting the colonial hangover of the British imperialism. The reason is that they still live in a secretive society. They do not

have any direct interaction with the mainstream society of our country. Naturally, we do not have any idea about them and they also do not have any idea about us. More and more interaction of the judiciary with the mainstream society certainly will give a little fillip and impetus of the judicial system because then can have the idea about the nitty gritty of the existing society also.

HON. CHAIRPERSON: Please conclude now.

SHRI ADHIR RANJAN CHOWDHURY: Sir, I have only two or three points that I will narrate very briefly. Actually, sometimes, I came to learn something from our friends from legal field like lawyers. I used to ask them about the deficiencies being suffered by our judicial system. They drew my attention on three to four points that I think should be expounded here. First, the infrastructure is pathetic. They do not get proper coats, chambers or even good chairs. The courts do not have air conditioners. There is no room to even store records. This is the state of judicial system at a subordinate level. This needs to be corrected.

Use of technology is at a minimum level. They do not have even high-speed internet to upload daily data. The system needs to be revisited and revitalised. Even in the covid situation, when hybrid mechanism was explored, I do not know whether it has succeeded or not, but numerous courts tried hybrid mechanism, half physically and half virtually. The shortage of judges and court staff is causing huge pendency. Scope of innovation is also very little. No one is taking care of new research in judiciary at the district level. The

salary is not at par with the 7th Pay Commission. Even the trial court judges nowadays are scared and afraid of their security as one incident took place in Jharkhand also. So, security of trial court judges also needs to be whipped up. Transparency in policy for transparent posting is urgently required.

I am simply referring a few observations made by a judge of our country. Former Chief Justice of India, Sharad Bobde, had made it clear to the States and Union Territories that the recommendation made by the second National Judicial Pay Commission to nearly triple the pay and allowances for subordinate judiciary should be implemented proactively. The hon. Supreme Court highlighted in its order of 28th February, 2020, that a financially self-sufficient subordinate judiciary was pivotal for the existence of an independent judiciary. Self-reliance is the foundation of independence. The society has a stake in ensuring the independence of the judiciary, and no price is too heavy to secure it to keep the judges for want of essential accoutrements, and thus to impede them in the proper discharge of their duties is to impair and whittle away justice itself.

Sir, I would like to draw the attention of the hon. Minister to the review verdict of 1993 in which the Supreme Court made an observation that judicial service is not a service in the sense of employment, and judges are not employees. I am proud of our hon. Law Minister Shri Kiren Rijiju ji because he is now holding the position which was once adorned by Dr. Babasaheb Ambedkar, the first Law Minister of independent India. We expect to get more elaboration on various points from his reply. Thank you.

20.11 hrs (Hon. Speaker *in the chair*)

माननीय अध्यक्ष : सभा की कार्यवाही बुधवार दिनांक 8 दिसंबर, 2021 को प्रात: 11 बजे तक के लिए स्थगित की जाती है।

20.11½ hrs

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday, December 8, 2021/Agrahayana 17, 1943 (Saka)

____

INTERNET

The Original Version of Lok Sabha proceedings is available on Parliament of India Website and Lok Sabha Website at the following addresses:

http://www.parliamentofindia.nic.in

http://www.loksabha.nic.in

LIVE TELECAST OF PROCEEDINGS OF LOK SABHA

Lok Sabha proceedings are being telecast live on Sansad T.V. Channel. Live telecast begins at 11 A.M. everyday the Lok Sabha sits, till the adjournment of the House.

Published under Rules 379 and 382 of the Rules of Procedure and Conduct of Business in Lok Sabha (Sixteenth Edition)